

## BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Appeal No. 47 of 2025

(IA NO. 457 of 2025)

In the matter of

Sunil Verma

Appellant

Versus

Punjab Pollution Control Board and Others

Respondent(s)

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Date: 27/11/2025

Place: LUDHIANA

  
**(Rantej Sharma)**  
**Environmental Engineer,**  
**Punjab Pollution Control Board**  
**Regional Office-1, Ludhiana**  
**(On behalf of Respondent no.1 and 2)**

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

Appeal No. 47 of 2025

(IA NO. 457 of 2025)

In the matter of

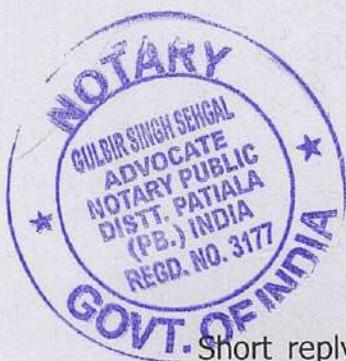
Sunil Verma

Appellant

Versus

Punjab Pollution Control Board and Others

Respondent(s)



Short reply by way of affidavit of Er. Rantej Sharma, Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana in compliance of order dated 09.09.2025 on behalf of respondent Punjab Pollution Control Board (1 and 2).

I, the above-named deponent, do hereby, solemnly affirm and state as under:

**Respectfully Showeth:**

- 1) That the above-mentioned appeal has been filed by the appellant Mr. Sunil Verma under Section 16 (C) and 18 (1) of the National Green Tribunal Act, 2010 read with Section 33B (C) of the Water (Prevention and Control of Pollution) Act, 1974. The appellant has challenged the order dated 14.04.2025 of the Punjab Pollution Control Board issued under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, whereby the electricity supply of M/s Sumit Knit Fab i.e. respondent No. 3 has been restored.
- 2) That the deponent namely Er. Rantej Sharma is presently working as Environmental Engineer in the service of the Punjab Pollution Control Board and is posted in the Regional Office-1 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of Punjab Pollution Control Board i.e. respondent no.1 and 2 before this Hon'ble Tribunal.
- 3) That it is alleged in the appeal that the action of the respondent no.1 qua allowing the respondent no.3 (Sumit Knit Fab) to resume operation is arbitrary and malafide as the earlier speaking order dated 29.04.2024 (Annexure A-4) passed by the same authority vide which consent to operate under the 1974 Act was revoked and

This Documents has been registered  
at Serial No. 28  
this day of 20  
27 NOV 2025

authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 has been cancelled and closure directions u/s 33-A including disconnection of electricity supply were issued has neither been recalled nor set aside by any Court of competent jurisdiction and continues to hold the field. It is further alleged that the order dated 14.04.2025 therefore directly nullifies the binding effect of the earlier order without any due process or jurisdiction

- 4) That in order to understand the legal matrix involved in the case, it would be appropriate to mention the brief background of the case. The M/s Sumit Knit Fab is a small scale 'Red Category' unit engaged in the process of dyeing and washing of the garments. The unit in question was found running in violation of directions issued under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of Air (Prevention and Control of Pollution) Act, 1981 whereupon directions were issued to Punjab State Power Corporation Limited vide Boards letter dated 28.01.2019 for disconnection of electric supply of M/s Sumit Knit Fab and electric connection was accordingly disconnected. Later on, M/s Sumit Knit Fab has submitted a request (received on 22.04.2019) for restoration of electric supply mentioning that the industry has installed new Effluent Treatment Plant consisting of the component mentioned in the request letter. Considering the request of the industry consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 was granted on 13.05.2019 valid upto 12.11.2019 and electricity connection of the industry was restored on temporary basis. The consents to operate of the industry were further renewed under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on 03.03.2020 both valid upto 12.05.2020 and which were further extended upto 30.06.2025.

- 5) That thereafter a compliant was received from office of Monitoring Committee (constituted by Hon'ble National Green Tribunal) vide letter no. CMC/2020/981 dated 20.08.2020 to the effect that the industry M/s Sumit Knit Fab is doing the business of dyeing since the year 2005 without the necessary approval and thus has violated the environmental laws. The Monitoring Committee has asked the Board for detailed enquiry in the matter and to submit action taken report within 21 days.

The Board has constituted a team of the officers to visit the industry and to submit report. The team of officers of the Board visited the industry on 28.10.2020 and during visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills and any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.



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- 6) That keeping in view the facts and circumstances of the case, a letter no. 163 dated 11.01.2021 was issued to Municipal Corporation, Ludhiana and letter no. 165 dated 11.01.2021 to the Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana to intimate the date & year from which the industry is doing dyeing/washing process.
- 7) That it is relevant to mention here that in the meanwhile a new complaint was received in the office of the Board. But, without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged.
- 8) That Sh. Sant Balbir Singh Seechewal Hon'ble Member of Parliament vide letter dated 30.06.2023 has brought to the notice of the Board that a dyeing industry of Ludhiana is discharging untreated wastewater into sewer in Ludhiana and enclosed a detailed complaint of Sh. SL Verma with the said letter. Hon'ble Member of Parliament has recommended for appropriate action after detailed enquiry into the matter, A copy of English translation of the letter dated 30.06.2023 of the Hon'ble Member of Parliament alongwith complaint of Sh. S.L Verma is enclosed as **Annexure-A.**
- 9) That after examination of the complaint of Sh. S.L Verma, the Board has constituted a committee of technical and scientific officers to enquire into matter and submit report. A committee comprising of Er. R.K. Ratra, Senior Environmental Engineer, Er. Arun Kumar Kakkar Retired Senior Environmental Engineer, Sh. Sandeep Gupta, Scientific Officer and Er. Jaspal Singh, Assistant Environmental Engineer has visited the unit on 02.02.2024. Sh. Moti Lal, Supervisor of the unit was available during the visit, but despite request Sh. Rishi Jethi did not turned up and associated with the team during the visit. The committee after visiting the unit has concluded the report with following findings.
- The analysis results as well as records maintained by the industry reflects that the ZLD system is not providing desired results.
  - The capacity of evaporator is not adequate.
  - The hazardous waste storage arrangements are not satisfactory.
- A copy of the report of the visiting team of officers is enclosed as **Annexure-B.**
- 10) That after considering the report of the committee vide letter no. 2304-05 dated 19.04.2024, the industry was issued notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as well as show cause notice for revocation of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and revocation of authorization under the Hazardous Waste Management Rules, 2016 alongwith notice for imposition of EC with hearing before Chairman of the Board on 25.04.2024. A copy of letter no. 2304-05 dated 19.04.2024 is enclosed



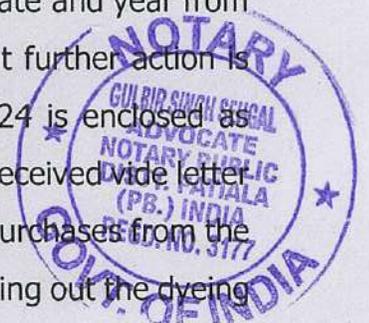
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as **Annexure-C**. Sh. Rishi Jethi, Proprietor attended the hearing before the Chairman of the Board on 25.04.2024 and submitted written reply which was taken on record. After hearing, the Chairman of the Board decided as under:

- a) The consent to operate granted to the industry under the Water Act, 1974 and authorization granted under the Hazardous and other Waste Rules, 2016 be revoked.
- b) The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.
- c) The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation/addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

The proceedings of the hearing held before the Chairman of the Board on 25.04.2024 were conveyed to the industry vide letter no. 2496-97 dated 29.04.2024 and a copy of the same is enclosed as **Annexure-D**.

- 11) That in compliance to decision of personal hearing, the reminder was issued to the Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 754 dated 03.05.2024 to intimate the date and year from which the industry is doing dyeing and washing process so that further action is taken in the matter. A copy of letter no. 754 dated 03.05.2024 is enclosed as **Annexure-E**. The report from Sales Tax Officer, Ludhiana was received vide letter no. 124 dated 13.5.2024. As per the report, the unit has made purchases from the firms dealing in dyes and chemicals in the year 2005 and is carrying out the dyeing process. The unit is in the business of dyeing of Garments since, 2005. The copy of the letter dated 13.5.2024 of the Sales Tax Officer is enclosed as **Annexure-F**.
- 12) That the facts disclosed by the Sales Tax Officer were considered and it was concluded that the industry engaged in the business of dyeing of garments since the year 2005 and has operated the unit without valid consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the year of 2005 to 2019, without installation of Effluent Treatment Plant and was discharging untreated effluent into sewer without legal permissions.
- 13) That in view of the above recorded facts, the matter was considered for imposition of Environmental Compensation for the period of violation from 01.04.2005 to 25.04.2019 in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from



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01.04.2005 to 25.04.2019 (5138 days) was calculated to be Rs. 6,42,25,000/-. The competent authority of the Board has passed an order bearing no. 329 dated 24.07.2024 thereby imposing Environmental Compensation amounting to Rs. 6,42,25,000/- upon M/s Sumit Knit Fab, B-3, Industrial Area-A, Ludhiana with direction to deposit the same with the office of the Board.

14) That M/s Sumit Knit Fab has filed an Appeal no. 37 of 2024 before this Hon'ble Tribunal thereby challenging the order dated 24.07.2024 passed by the Board for imposition of Environmental Compensation amounting to Rs. 6,42,25,000/-. After consideration of the matter, this Hon'ble Tribunal by passing an order dated 01.04.2025 has allowed the appeal filed by M/s Sumit Knit Fab and the order dated 24.07.2024 passed by the Punjab Pollution Control Board was set aside. However, it is mentioned in the order dated 01.04.2025 of this Hon'ble Tribunal that this order shall not preclude the respondent Punjab State Pollution Control Board from passing a fresh order after giving due opportunity of hearing to the appellant in accordance with Law including compliance of principles of natural justice and the observations made in the judgment. A copy of judgment dated 01.04.2025 delivered by the Hon'ble Tribunal in Appeal no. 37 of 2024 titled as M/s Sumit Knit Fab v/s Punjab Pollution Control Board and Others is enclosed as **Annexure-G**.

15) That, in the meanwhile, the industry had applied for consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 through Online Consent Management System of the Board with request for restoration of electric connection stating that the industry has been lying disconnected/closed for 12 months and has made compliance of the observations/violations. Considering the request, the industry was granted consent under the Water (Prevention and Control of Pollution) Act, 1974 dated 14.04.2025 valid upto 13.07.2025 alongwith restoration of electric connection temporarily for 3 months with special condition that committee of officers of the Board will be constituted to verify the compliances made by the unit with regard to violations observed during visit on 02.02.2024. The committee shall submit report within one month. A copy of consent to operate granted to M/s Sumit Knit Fab dated 14.04.2025 is enclosed herewith as **Annexure-H**.

16) That in view of observations made by the Hon'ble National Green Tribunal vide order dated 01.04.2025 passed in Appeal no. 37 of 2024, the matter was considered and it was decided to issue a fresh notice to industry disclosing therein the findings of the Excise and Taxation Department, the findings of the inspection team, recommendations of the EC verification committee and all other material which is found against the industry and imposition of Environmental Compensation



with an opportunity of hearing before the Competent Authority of the Board. Accordingly, a notice was issued to the industry vide letter no.2705 dated 24.04.2025 for imposition of Environmental Compensation as damage caused to the environment with an opportunity of hearing before the Chairman of the Board on 06.05.2025. A copy of letter no. 2705 dated 24.04.2025 vide which notice was issued is enclosed as **Annexure-I**. After considering the compliances submitted by the industry and to verify the further compliances applications were considered. As compliances with respect to operational efficiency of the industry including its ZLD system can only be ascertained once it has valid consent to operate and electricity connection, short term Consent to Operate under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2025/28398691 was granted dated 14/04/2025 up to 13/07/2025 **Annexure J** and Consent to Operate under Air Act, 1974 vide no. CTOA/Fresh/LDH1/2025/28398681 was granted dated 14/04/2025 up to 13/07/2025 **Annexure K**. Also, Directions were issued to Punjab State Power Corporation Limited u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 dated 14/04/2025 to restore the electricity of the unit till 13/07/2025

**Annexure L.**

- 17) That simultaneously vide office order no. 3049 dated 09/05/2025 a Committee was formed to verify the compliances made by M/s Sumit Knit Fab with respect to discrepancies/violations observed by the earlier Committee **Annexure M**.
- 18) That the hearing before the Chairman of the Board on 06.05.2025 was attended by Sh. Rishi Jethi, Proprietor of M/s Sumit Knit Fab, Ludhiana. The proprietor has given written submissions which were taken on record. A copy of the written submissions made by the Proprietor of M/s Sumit Knit Fab, Ludhiana is enclosed as **Annexure-N**. The Proprietor of M/s Sumit Knit Fab, Ludhiana stated that from 2003 till the year 2019, the unit of the undersigned was a Green Category industry and was engaged only in manufacturing/resale of knitted cloth and it was only in the year 2019 when the scope of work of the industry was changed to washing and dyeing. That no machinery for the process of dyeing was installed before the year 2019 when the industry started establishing the dyeing process along with ZLD. That the same can be corroborated from letter dated 09.02.2021 issued by the Municipal Corporation stating that the effluent discharge connection of the undersigned unit has been regularized only from 09.04.2019. Further, a letter dated 17.02.2021 was also issued by the Office of Assistant Commissioner State Tax, Ludhiana-3 which specifically states that as per the record, the firm was registered on the VAT portal with effect from 31 May 2005 for manufacturing/resale of Knitted Cloth. Moreover, the purchase invoices related to the purchase of dyeing unit machinery/equipment reflects that the firm was



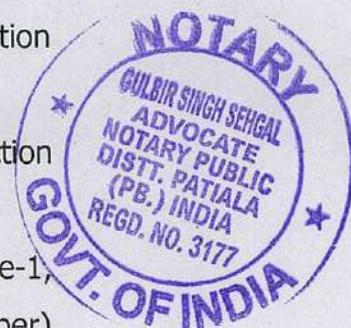
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involved in dying operations in FY 2019-20". In the written submissions, the industry has denied dyeing activities prior to year 2019.

- 19) That after hearing the Proprietor of M/s Sumit Knit Fab, Ludhiana, the competent authority of the Board observed that the matter in question involves legal, technical and policy aspects. Further, considering the observations and orders of Hon'ble National Green Tribunal, the issue requires to be dealt in totality. Accordingly, the Chairman of the Board decided to constitute a team of officers to examine the entire case with direction to submit comprehensive report with recommendations and draft orders for imposition of Environmental Compensation. The decisions taken by the then Chairman of the Board are reproduced herein below:

A) A committee comprising of following members shall be constituted for examining the matter in totality:

- i) Sh. Amrik Singh, SLO, PPCB, Patiala (Head of the Committee)
- ii) Environmental Engineer (EC Verification Committee), HQ-1, PPCB, Patiala
- iii) Environmental Engineer (HQ-2, Policy Section dealing with EC matters), PPCB, Patiala
- iv) Environmental Engineer, Regional Office-1, Ludhiana (presenting officer and convener member)



- B) The committee shall examine the orders of Hon'ble National Green Tribunal, reply submitted by the industry during hearing and the previous records pertaining to the matter. Committee shall go through the CPCB methodology, orders issued by Hon'ble Supreme Court/ National Green Tribunal from time to time in the matter of EC imposition, in-house protocol defined by the Board for imposing ECs and other relevant aspects related to the matter.
- C) The committee shall submit a conclusive report with recommendations and draft orders for imposing environmental compensation, within one month positively.
- D) Further decision for levying environmental compensation will be taken after receipt of reply from the committee as constituted above.

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- 20) That the proceedings of hearing held on 06.05.2025 were conveyed to M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana vide letter no. 3277-78 dated 23.05.2025 for compliance and a copy of the same is enclosed as **Annexure-O**.
- 21) That in compliance of decisions of the hearing the committee of officers was constituted vide letter no.3332 dated 2.06.2025 to examine of the Hon'ble National Green Tribunal, reply submitted by the industry and previous record of the matter. A copy of letter no. 3332 dated 02.06.2025 is enclosed as **Annexure-P**. The committee constituted by the Board has given opportunity to the owner of M/s Sumit Knit Fab to submit reply. The complainant in the case and the appellant herein Sh. S.L Verma has also submitted further documents in the case which has been supplied to M/s Sumit Knit Fab and other concerned for their response. The committee was held three meetings on 19.06.2025, 24.09.2025 and 11.11.2025. The case is under emanation of the committee and the report is awaited.
- 22) That it is relevant to mention here that the industry M/s Sumit Knit Fab was granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 on 10.07.2025 valid upto 09.09.2025 with certain conditions and the special condition that the consent will be subject to reports received from committee formed to verify the compliance made by the unit and for examining imposition of EC and the industry is bound to comply with any direction issued by Hon'ble National Green Tribunal/ Central Pollution Control Board/ Punjab Pollution Control Board in future. A copy of consent to operate dated 10.07.2025 valid upto 09.09.2025 is enclosed as **Annexure-Q**.
- 23) That the electricity connection of M/s Sumit Knit Fab, Ludhiana has been disconnected after the expiry of the consent to operate on 09.09.2025. At present the industry is lying closed due to disconnection of electric supply in compliance to the directions of the Punjab Pollution Control Board.
- 24) That it is pertinent to mention here that the directions issued by the State Pollution Control Board u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 for disconnection of electricity supply of violator industries / other entities are not permanent in nature. As and when the short comings / discrepancies are removed and the directions issued by the Board are complied by the violator of pollution, the directions for disconnection of electricity are reviewed by the Board keeping in view the compliances made by the violator. It is pertinent to mention here that the authority which is empowered to issue directions is also empowered to review the same as and when compliance is reported or other valid grounds are in existence.
- 25) That if the industrial unit M/s Sumit Knit Fab is allowed to operate by the Board after the compliances are made by the unit to the satisfaction of the State Pollution



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Control Board, no prejudice would be caused to the appellant herein Mr. Sunil Verma who is also operating an industrial unit under the name and style of M/s Megaline Enterprises, D-292, Phase-8, Focal Point, Ludhiana.

26) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit in compliance to order dated 09.09.2025 for kind consideration and appropriate orders of this Hon'ble Tribunal.

**Deponent**

*Rantey Sharma*

**(Rantey Sharma)**

**Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-1, Ludhiana**

**(On behalf of Respondent no.1 and 2)**

Date: 27/11/2025

Place: LUDHIANA

**Verification:**

Verified that the contents of Para No. 1 to 25 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 26 is prayer. No part of the above short reply is false and no material has been concealed therein.

**Deponent**

*Rantey Sharma*

**(Rantey Sharma)**

**Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-1, Ludhiana**

**(On behalf of Respondent no.1 and 2)**

Date: 27/11/2025

Place: LUDHIANA

Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

Attested & Identified  
*[Signature]*  
NOTARY PUBLIC  
PATIALA INDIA



27 NOV 2025

This Documents has been registered at Serial No. 28 this day of 27 NOV 2025

**Copy of the English Translation of letter dated 30.06.2023****Most Urgent**

To

Member Secretary,  
Punjab Pollution Control Board,  
Patiala.

**Sub: A complaint against the dyeing Factory in Ludhiana to whom permission has allowed dated 30-06-2023 to extract ground water and discharge Waste Water in sewerage.**

In reference to the above cited subject, it is brought to your kind notice that a complaint along-with documents has been received from Sh. S.L. Verma, Ludhiana regarding violation of provisions of pollution control laws. To investigate the matter deeply and initiate the action against the dyeing factory. A copy of complaint is hereby sent you in original containing chain page 09+74 = 83 are enclosed.

Thanks

Sant Balbir Singh Seechewal

To

Sant Balbir Singh Seechewal ji,  
Member Parliament (Punjab),  
Sultanpur Lodhi,  
(Punjab).

**Sub: Complaint regarding violation of the law by Sumit Knit Fab, 3B, Industrial Area A, Extension, Ghodewali, Ludhiana by paying huge bribes in collusion with officers of Pollution Control Board, Sales Tax Department and Corporation and causing loss of Rs. 2,96,56,250 (Two crore ninety-six lakh four hundred and fifty thousand two hundred Punjab) to the government treasury.**

I would like to bring to your attention that this dyeing factory named M/s Sumit Knit Fab was running since 2005. But it did not have permission from either the Pollution Control Board or the Corporation to discharge water into the sewer from 2005 to 2018. After we complained to the Chairman of the Punjab Pollution Control Board in 2018, it was closed and after a few days it was re-approved without any compensation of Rs. 2,96,56,250 (two crore, ninety-two lakh, four hundred and fifty thousand).

It is also worth mentioning here that M/s Sumit Knit Fab gave permission without taking compensation, this is very wrong, then the officers asked me that do you have any proof that this factory has been running since 2005. I gave them the proof so that it is attached with my complaint. The officers were surprised to see the proof. But after seeing all this evidence, they wasted a lot of time without taking any concrete action. But the compensation of Rs. 2,96,56,250 (two crore ninety-six lakh four hundred and fifty thousand two hundred and fifty) was not taken.

It was clear that if he took the compensation from 2005 to 2017-2018, both his job and reputation were at risk from the government. Therefore, they ignored my repeated complaints and the Officers gave permission to M/s Sumit Knit Fab to extract ground water from 25/08/2021 to 30/06/2025 and use it, which was completely wrong. Because there is more water in that factory and that factory is set up in a very small space and the equipment installed to reuse the water is also only for the kitchen. Due to this, all this water is discharged into the corporation's sewer at night. The officers fill their pockets from this factory and these officers, are causing loss to the government's treasury and ruining the precious lives of the people by giving them cancer.

I request you to investigate the evidence not mentioned in my complaint. If this evidence is correct, then scold the officers who did the wrong thing and deposit a compensation of Rs. 2,96,56,250 (two crore ninety-six lakh four hundred fifty thousand) from M/s Sumit Knit Fab in the government treasury so that the officers and factory owners cannot do wrong things in the future.

The details of the evidence are as follows: -

1. The receipt of the corporation on the basis of which the Pollution Control Board gave permission to M/s Sumit Knit Fab Factory in 2019 which is completely wrong. This receipt is not an NOC and the Pollution Control Board cannot give permission to run a dyeing factory without the NOC of the corporation but the officers of the Pollution Control Board gave permission without NOC and without taking compensation of Rs. 2,96,56,250 (two crore six lakh four hundred fifty thousand two hundred fifty).
2. The electricity bill of M/s Sumit Knit Fab in 2003 is in the name of Rishi Jethi, who is the owner of this factory.

3. Information regarding the purchase and sale made within the institution of M/s Sumit Knit Fab from 2005 to 2018, in which it can be clearly seen that M/s Sumit Knit Fab has purchased dyes, chemicals, salt, fuel and dyeing machines from 2005 to 2017-2018.

Despite seeing all this evidence, the officers of the Pollution Control Department wrongly gave permission to operate this factory.

I request you to investigate this and take appropriate action. If I am found to be a liar, then appropriate action should be taken against me.

**Dated-5-6-2023**

**Your Well Wisher**

**SL Verma**

**In: 98140-45290**

Visit of M/s Summit Knit Fab, B-3, Industrial Area-A, Ludhiana

**BACKGROUND**

Constitution of Committee

Sh. S.L. Verma had made a complaint against the subject cited industry for violating the provision of the Environmental laws. The Competent Authority constituted team of the following officers to verify the contents of the complaint and to report in the matter:

1. Er. R.K Ratra, SEE, PPCB, Zonal Office, Jalandhar
2. Er. Arun Kumar Kakkar, Retd SEE, PPCB, Zonal Office, Jalandhar
3. Sh. Sandeep Gupta, Scientific Officer, PPCB, Zonal Lab, Jalandhar

It was also decided that one AEE outside the Ludhiana Area of Jurisdiction may also be included in the team. Accordingly, Er. Jaspal Singh, AEE, Regional office Sangrur was associated in the team.

Consents Status

The industry was granted consents under Water Act vide no. CTOA/Renewal/LDH1/2021/16446028 on 25.08.2021 and under Air Act vide no. CTOA/Renewal/LDH1/2021/16446028 on 25.08.2021 both valid upto 30.06.2025. These consents were granted with following special conditions:

1. The industry shall properly operate its ETP followed by ZLD system and shall not discharge any trade effluent (treated or untreated) into sewer.
2. The consent is subject to review in light of any report received from Excise and Taxation Department and Municipal Corporation, Ludhiana regarding commissioning of the unit and Board will be at liberty to take suitable action against the industry.
3. The industry will provide proper arrangements to dry its ETP sludge before packing in bags for storage, such arrangements must include to avoid rain water into it i.e in drying area.
4. The industry will submit report form ETP supplier for the optimum quantity of chemical/ coagulants used for treatment in its ETP as well as operational manual of the same.
5. The industry will provide the automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.
6. The industry shall submit monthly data on power consumption in the industry, production, power consumption in ETP, sludge produced, fresh water consumption trade effluent generation and coagulants used/ consumed.
7. The industry shall submit monthly data on consumption of power for operation of APCD, chemicals consumption in APCD if any, ash produced and its disposal.

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- 8. The industry will make the agreement with the brick kilns for disposal of its boiler ash for use in brick making.
- 9. These special conditions shall be complied with by the industry within one month.

Authorization Status

The industry was granted authorization under HWM Rules vide no. HWM/renew/LDH1 /2023/16731343 on 23.01.2023 valid upto 30.06.2027 for Schedule 5.1 @0.35KL/ Annum, Schedule 33.1 @1600 no./annum and for 35.3 @3 T/annum respectively.

Report/Observations of the Team:

The team constituted by the Board inspected the industry on 02.02.2024 surprisingly and observed as under:

- 1. The industry was in operation and only washing process was being done during the visit. Sh. Moti Lal Supervisor was available during the visit. Despite request made through Sh. Moti Lal, the owner of the industry, Sh. Rishi Jethi did not turned up and associated with the team during the visit.
- 2. The industry has installed garment washing machines, garment finishing/polishing machine, tumblers and 02 dip dyeing tubs. It has also provided wood fired boiler. However, the representative failed to intimate the capacity of the boiler. Perusal of the record revealed that the consent to the industry is granted for wood fired baby boiler.
- 3. The industry has installed effluent treatment system comprising of conventional physio-chemical treatment [Equalization-cum-chemical mixing and reaction tank along with chemical dosing tanks, primary tube settler, aeration tank, secondary tube settler, filtration unit (Sand and Activated Carbon Filter)] followed by tertiary treatment [Ultra-filtration, 2 Stage RO (reverse osmosis) and evaporator]. In addition, sludge drying bed, sludge filter press is also provided. During the visit ETP as well as RO plant were in operation. At the time of entry, evaporator was not in operation.
- 4. The industry has provided following meters and readings of the same during visit were:

I. At Submersible pump:	No display observed
II. At outlet of ETP (Conventional Treatment):	59339.465 KL
III. At RO-I and RO-II permeate leading to re-use feed tank:	570.5 KL
IV. At RO Reject Outlet leading to evaporator:	2042.603 KL

- 5. The industry has maintained the day-to-day record of the above said flow meters and as per record the details for the period from 01/01/2023 to 01/02/2024 is as under:

Fresh Water intake:

Water Reading as on 01.01.23:	2369 KL
Reading as on 01.02.24:	4032 KL
Total Consumption:	1663 KL

**ETP Outlet:**

Outlet reading as on 01.01.23: 48664 KL  
 Outlet reading as on 01.02.24: 59320 KL  
 Total Discharge ETP Outlet: 10656 KL

**RO Permeate:**

Outlet reading as on 01.01.23: 450 KL  
 Outlet reading as on 21.12.23: 7864 KL (Meter Changed)  
7414 KL  
 New Reading as on 22.12.23: 0 KL (after replacement of meter)  
 Reading as on 01.02.24: 558 KL  
 Total RO permeate: 7972 KL

**RO Reject:**

Outlet reading as on 01.01.23: 1384 KL  
 Outlet reading as on 01.02.24: 2042 KL  
 Total RO Reject: 658 KL

Summary of fresh water consumption, effluent treated, RO permeate and RO reject during the period 01.01.2023 to 01.02.2024 is worked out and tabulated below:

Fresh Water Intake	ETP Outlet Discharge	RO Processing			Difference between ETP discharge and RO processing
		Permeate	Reject	Total	
1663 KL	10656 KL	7972 KL (75%)	658 KL (6%)	8630 KL (80%)	2026 KL (20%)

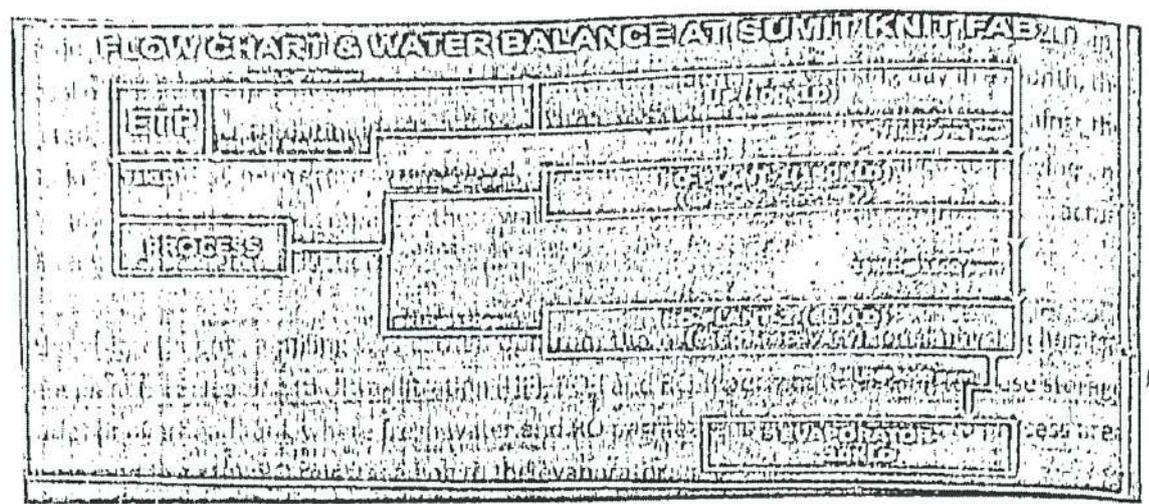
From the perusal of above, it is revealed that

- A) Total effluent received after the conventional treatment at RO plant was 10656 KL. Whereas, the effluent processed through RO plant was 8630 KL. There is no account of 2026 KL of effluent. This effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save the cost of energy involved in evaporation.
- B) Further, the data analysis revealed that during said period, total RO permeate generated in 7972 KL and fresh water intake was 1663 KL. Therefore, maximum water available for processing activities including boiler intake was  $7972+1663=9635$ KL. However, the effluent discharge from ETP during this period was 10656 KL i.e. 1021 KL more than the water available. Interestingly, the fresh water was also to be used for boiler feed and domestic purposes. Further, there will be evaporation losses during washing, dyeing and drying process. Thus, there is possibility of unmeasured water source from where the water is taken for processing activities but is not accounted in records.

Q.1      Ci      A. Kulkarni

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C) As per the flow chart exhibited at site, 92% RO permeate was expected against 75% permeate received as per records maintained. Then, rest of the 25% should be the RO reject. Whereas, as per the records, only 6% RO reject was there. It means, rest of the effluent was directly discharged without RO treatment/evaporation.



D) The industry is granted consent for treatment and reuse effluent at the @75 KLD through ZLD and disposal of domestic effluent @0.7 KLD into MC sewer. Considering 25 working day in a month, the expected effluent at ETP during 01.01.2023 to 01.02.2024 shall be around 25000 KL against the 10656 KL received as per records maintained. The industry representative failed to provide any production record to compare the water consumption/discharge with the actual production/consented production.

6. During the visit, effluent sampling was carried out from the outlet of conventional physio-chemical treatment plant (ETP) leading to Ultra-filtration (UF), RO-I and RO-II permeate leading to reuse storage tank, Outlet of overhead tank where fresh water and RO permeate is going for reuse to process area & boiler etc. and from the RO reject leading to the evaporator.

As per analysis report received from Head Office Lab, Patiala the parameters are reproduced as below:

Parameters (mg/l except pH & SAR)	Outlet of ETP leading to UF Feed	RO-I & RO-II permeate leading to reuse storage tank	Outlet of overhead tank where Fresh Water+ RO Permeate leading to reuse	RO Reject leading to Evaporator
pH	7.8	8.2	8.3	8.2
TSS	18	BDL	11	44
TDS	1640	1501	1267	5894
COD	52	19	14	-

*Handwritten signatures and names:*  
 [Signature] [Signature] Alankar  
 [Signature]

BOD	8	BDL	BDL	-
SAR	16.8	14.6	11.5	-
Ammn. Nitrogen	4.3	BDL	BDL	-
Phenolic Compound	BDL	BDL	BDL	-
Sulphide	BDL	BDL	BDL	-
Total Chrome	BDL	BDL	BDL	-
O & G	BDL	BDL	BDL	-

From the perusal of the analysis report, It is observed that

- (A) TDS of treated effluent after conventional ETP is 1640 mg/l and TDS of final RO permeate is 1501 mg/l. Thus, the efficiency of RO plant to treat TDS parameter stands at 8.5% only, reflecting that RO is not functioning properly and efficiently and there are chances industry might be discharging its treated effluent without reusing in the process.
- (B) Further, TDS of fresh water+ RO permeate which is stated to be reused for boiler, washing/dyeing process is 1267 ppm. As per the flow chart displayed at site, the ZLD plant is design for RO permeate of 50 ppm TDS. Even, TDS of fresh water checked during visit was around 500 mg/l. It is neither feasible nor advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the Industry.
7. During visit, no bypass was found. However, considering the position explained above, possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
8. The evaporator was not in operation when the team entered the industry. To check its operational status and efficiency, the representative was requested to operate the evaporator. He informed that to operate the evaporator at full capacity, he has to close the supply of steam from other processes. Thereafter, he diverted the steam from the processing area and started the evaporator. During 01 hour and 30 minutes, 300 ltr of RO reject was evaporated. Hence, the evaporator has operational capacity of about 200 lit/hr. As per the record maintained by the Industry, total RO reject generated from 01.01.2023 to 01.02.2024 was 658 KL, which is equivalent to 2 KLD of RO reject. Hence, in case, this evaporator would be operated for 10 hrs, it can evaporate about 2000 ltr of RO reject. For that Industry has to divert whole of the steam of boiler to the evaporator by stopping other processes. However, the records also suggest that, the industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry. Thus, the industry is required to provide a dedicated boiler for evaporator in addition to the existing boiler against the expected quantities of RO reject/consented discharge.

*QA* *Ci* *Aulankar*

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9. Hazardous waste storage arrangements of the Industry were examined and observed that
- The industry was granted authorization for category no. 5.1, 33.1 and 35.3 of hazardous waste. However, the hazardous waste of category no. 5.1 and 33.1 were not found stored in the dedicated room provided for hazardous waste.
  - The hazardous waste of category no. 33.1 (discarded containers) were found scattered here & there and no record was maintained.
  - The hazardous waste of category 35.3 (ETP Sludge) was lying stored in hazardous waste storage room with danger sign marked on the bag. 14 no. bags of ETP sludge of appx 20 kg each were lying in the Room. Whereas, 20 bags were found stored outside the sludge storage room, near ETP area. As per record maintained by the industry, 27 bags are stored, but it was not matching with the actual sludge stored at site as detailed above. Some quantity of ETP sludge was also found lying in MS Pan for drying in working shed exposed to the workers of factory. This drying pan was in rusted condition, having big holes in the side walls.
  - The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
10. Representative of industry informed that the effluent treatment plant was installed in year 2019 and second phase was completed in 2020. However, he failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced by the representative during visit.
11. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.

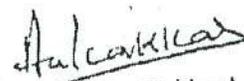
**Conclusions:**

- The analysis results as well as records maintained by industry reflects that the ZLD system is not providing desirable results.
- The capacity of evaporator is not adequate.
- The hazardous waste storage arrangements are not satisfactory.

Note: Photographs taken during the visit are attached as Annexure-I



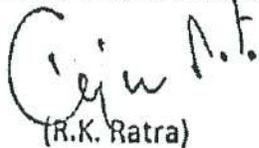
(Jaspal Singh)  
AEE RO, Sangrur



(Arun Kumar Kakkar)  
Retd SEE, PPCB



(Sandeep Gupta)  
SO, Zonal Lab, Jalandhar



(R.K. Ratra)  
SEE, ZO, Jalandhar

 <b>PUNJAB POLLUTION CONTROL BOARD</b> <b>Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana</b>		
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 238405 Speed Post/online Date 19/4/24

To  
M/s Sumit Knit Fab,  
B-3, Industrial Area-A, Extension,  
Ludhiana.

**Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 alongwith notice for imposition of Environmental Compensation (EC).**

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & industrial plant u/s 21 of Air (Prevention & Control of Pollution) Act 1981 for discharging of effluent/ emissions from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit engaged in the process of dyeing and washing of the garments.

And whereas, a compliant was earlier received against the unit through Head Office, Patiala regarding illegal operation of the unit. To verify the facts the site of unit was visited by Senior Officers of the Board on 03.01.2019 and it was found that the industry was operating without consent of the Board. The industry had installed the ETP but untreated effluent was being discharged into sewer. The ETP was found not in operational condition. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board [BOD-122 against 30 mg/l, TSS- 129 against 100 mg/l, COD-384 against 250 mg/l].

And whereas, due to above violation, the direction u/s 33-A & 31-A were issued to the PSPCL vide letter no. 638-641 dated 02.08.2019 for electric disconnection of unit. In compliance, the electric connection was disconnected by the PSPCL authorities.

And whereas, the industry had applied 'Consent to Operate' and for restoration of electric connection of the unit.

And whereas, in light of 'Consent to Operate' applied by the unit, the short time 'Consent to Operate' was granted under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 for trade effluent discharge @ 75 KLD into sewer after treatment through ETP & Air Act, 1981 vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13.05.2019 valid upto 12.11.2019 & electric connection of the industry was also restored temporarily upto 12.11.2019 for six months to adjudge the adequacy of installed ETP by the industry.

And whereas, the industry on 05.11.2019 again applied for renewal of 'Consent to Operate' alongwith restoration of electric connection for further period.

And whereas, the industry was granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2020/11669161 dated 03.03.2020 valid upto 12.05.2020 & Air Act, 1981 vide no. CTOA/Renewal/LDH1/2020/11669148 dated 03.03.2020 valid upto 12.05.2020 & electric connection of the industry was also restored temporarily upto 12.05.2020.

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And whereas, the electric connection was disconnected by PSPCL vide TDCO no. 171/65668 dated 21.05.2020 due to expiry of temporarily restoration period.

And whereas, the industry again applied for renewal in validity of consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection.

And whereas, the industry was visited by officer of the Board on 01.06.2020 and observed that the industry had now installed UF & RO plant and is recycling approx. 50 % of water after UF-RO and is discharging about 35 KLD of waste water into sewer. The electric connection of the industry is lying disconnected from the Pole. (TDCO no. 65668 dated 12.05.2020).

And whereas, in light of the UF & RO system installed by the industry the 'Consent to Operate' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 was granted to the industry on 24.07.2020 upto 23.01.2021 for recycling of 50 % UF and RO water and Discharge remain 35 KLD into sewer as one RO was pending due to Covid/curfew. The electric connection of the unit was also restored temporarily upto 23.01.2021.

And whereas, the industry on 27.12.2020 had again applied for extension in the validity of Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection.

And whereas, a compliant was also received from office of Monitoring Committee constituted by Hon'ble NGT letter no. CMC/2020/981 dated 20.08.2020 for detailed enquiry in the matter and to submit action taken report within 21 days.

And whereas, a team of the officers of the Board was also constituted by the Competent authority for inspection of unit. The industry was visited by team of officers of the Board on 28.10.2020 and it was observed as under:

1. The industry has installed 6 no. washing machines, 2 no. tub dyeing machines, 5 no. electric dryer, 2 no. knitting machines and 3 no. tuning machines.
2. The industry has installed ETP followed by RO system for treatment of trade effluent.
3. The representative of the industry informed during visit that earlier they were doing knitting, raising, tabling and fuse, printing, etc. since 2004 alongwith boiler. Tub dyeing is used as per demand & in case of fault during washing, cold dyeing is also done in washing milling machines.
4. During visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills & any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.

And whereas, the complainant had attached the copy of documents related to sale tax department regarding sale & purchase of the unit and permission of MCL. Therefore, the letter was issued to MCL vide letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.

And whereas, the industry was also issued SCN to submit its reply vide Board letter no. 713-14 dated 18.02.2021 on the points of compliant.

And whereas, the industry has submitted the reply of SCN but report was awaited from Assistant Excise & MCL. Hence in view of ZLD system installed by the industry short time 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 dated 03.03.2021 upto 02.09.2021 for Zero Liquid Discharge and electric connection of the unit was also restored upto this period 02.09.2021 with special conditions that:-

- a) The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
- b) The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit.

And whereas, a new complaint has been received from Sh. Sunil Verma, Prop of M/s Megaline Enterprises, D-292, Focal Point, Phase-8, Ludhiana. The complainant is also engaged in the same work and business as the industry in question.

And whereas, without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/ washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH1/2021/16446253 dated 25.8.2021 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD).

And whereas, the industry was granted authorization under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 valid upto 30.06.2027 for hazardous waste of category 5.1, 33.1 & 35.3.

And whereas, Sh. SL Verma has filed a complaint against M/s Sumit knitfab through Sh. Sant Balbir Singh Sichawal MP and a committee is constituted by competent authority of the Board to

enquiry in the matter. The committee has submitted the report and raised some observation as per below:-

1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.
2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.
3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.
4. It is neither feasible nor advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the industry.
5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.
7. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.
8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.
10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical / coagulants in its ETP instead of manual system.

And whereas, it has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.

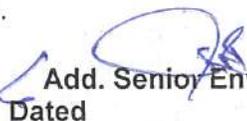
And whereas, the industry is not complying with the conditions of consent to operate granted to industry under Water (Prevention & Control of Pollution) Act, 1974, and authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.

And whereas, the matter has been considered by the Competent Authority and it has now decided to revoke consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974, to revoke authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016, to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-

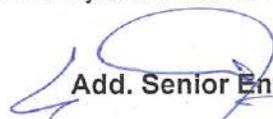
1. That the industry will dismantle and remove all outlets and stop forthwith discharging its trade effluent into Sewer or drain or through any other mode.
2. That the industry will not restart any process unless all necessary water pollution control measures are taken and concentration of various pollutants in its treated effluent conforms to the standards laid down by the Board.
3. That the industry will not restart discharging effluent until it obtains the consent of the Board u/s 25/26 of the Water (Prevention & control of Pollution) Act, 1974 as amended in 1988.
4. That Punjab State Power Corporation Limited (PSPCL) authorities will be directed to disconnect the supply of electricity available to the industry.
5. That the industry shall deposit Environmental Compensation due to environmental damage cause by it.

As such, you are, hereby given an opportunity of personal hearing before the **Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 25.04.2024 at 11:00 am** to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 and proposed directions shall be confirmed without giving any further opportunity/ notice.

Endst. No.

  
Add. Senior Environmental Engineer  
Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action. He is requested to inform the industry regarding date and time of hearing.

  
Add. Senior Environmental Engineer



**PUNJAB POLLUTION CONTROL BOARD**  
**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 2496-97  
 To

Speed Post/online

658

Date 24/4/24

M/s Sumit Knit Fab,  
 B-3, Industrial Area-A, Extension,  
 Ludhiana.

**Sub:** Proceeding of the personal hearing given before the Chairman of the Board on 25.04.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 alongwith notice for imposition of Environmental Compensation (EC).

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board  
 Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana  
 Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Rishi Jethi, Proprietor

The Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category unit engaged in the process of dyeing and washing of the garments.

A compliant was earlier received against the unit through Head Office, Patiala regarding illegal operation of the unit. To verify the facts the site of unit was visited by Senior Officers of the Board on 03.01.2019 and it was found that the industry was operating without consent of the Board. The industry had installed the ETP but untreated effluent was being discharged into sewer. The ETP was found not in operational condition. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board [BOD-122 against 30 mg/l, TSS- 129 against 100 mg/l, COD-384 against 250 mg/l].

Due to above violation, the direction u/s 33-A & 31-A were issued to the PSPCL vide letter no. 638-641 dated 02.08.2019 for electric disconnection of unit. In compliance, the electric connection was disconnected by the PSPCL authorities.

The industry had applied 'Consent to Operate' and for restoration of electric connection of the unit.

In light of 'Consent to Operate' applied by the unit, the short time 'Consent to Operate' was granted under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 for trade effluent discharge @ 75 KLD into sewer after treatment through ETP & Air Act, 1981 vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13.05.2019 valid upto 12.11.2019 & electric connection of the industry was also restored temporarily upto 12.11.2019 for six months to adjudge the adequacy of installed ETP by the industry.

The industry on 05.11.2019 again applied for renewal of 'Consent to Operate' alongwith restoration of electric connection for further period.

The industry was granted consent under Water Act, 1974 & Air Act, 1981 both valid upto 12.05.2020 & electric connection of the industry was also restored upto 12.05.2020.

The electric connection was disconnected by PSPCL vide TDCO no. 171/65668 dated 21.05.2020 due to expiry of temporarily restoration period.

The industry again applied for renewal in validity of consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection.

The industry was visited by officer of the Board on 01.06.2020 and observed that the industry had now installed UF & RO plant and is recycling approx. 50 % of water after UF-RO and is discharging about 35 KLD of waste water into sewer. The electric connection of the industry is lying disconnected from the Pole. (TDCO no. 65668 dated 12.05.2020).

In light of the UF & RO system installed by the industry the 'Consent to Operate' under Water Act, 1974 & Air Act, 1981 was granted to the industry on 24.07.2020 upto 23.01.2021 for recycling of 50 % UF and RO water and Discharge remain 35 KLD into sewer as one RO was pending due to Covid/curfew. The electric connection of the unit was also restored temporarily upto 23.01.2021.

The industry on 27.12.2020 had again applied for extension in the validity of Consent to operate under the Water Act, 1974 and Air Act, 1981 alongwith restoration of electric connection.

A compliant was also received from office of Monitoring Committee constituted by Hon'ble NGT letter no. CMC/2020/981 dated 20.08.2020 for detailed enquiry in the matter and to submit action taken report within 21 days.

A team of the officers of the Board was also constituted by the Competent authority for inspection of unit. The industry was visited by team of officers of the Board on 28.10.2020 and it was observed as under:

1. The industry has installed 6 no. washing machines, 2 no. tub dyeing machines, 5 no. electric dryer, 2 no. knitting machines and 3 no. tuning machines.
2. The industry has installed ETP followed by RO system for treatment of trade effluent.
3. The representative of the industry informed during visit that earlier they were doing knitting, raising, tabling and fuse, printing, etc. since 2004 alongwith boiler. Tub dyeing is used as per demand & in case of fault during washing, cold dyeing is also done in washing milling machines.
4. During visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills & any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.

The complainant had attached the copy of documents related to sale tax department regarding sale & purchase of the unit and permission of MCL. Therefore, the letter was issued to MCL vide letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.

The industry was also issued SCN to submit its reply vide Board letter no. 713-14 dated 18.02.2021 on the points of compliant.

The industry has submitted the reply of SCN but report was awaited from Assistant Excise & MCL. Hence in view of ZLD system installed by the industry short time 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 dated 03.03.2021 upto 02.09.2021 for Zero Liquid Discharge and electric connection of the unit was also restored upto this period 02.09.2021 with special conditions that:-

- a) The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
- b) The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit.

A new complaint has been received from Sh. Sunil Verma, Prop of M/s Megaline Enterprises, D-292, Focal Point, Phase-8, Ludhiana. The complainant is also engaged in the same work and business as the industry in question.

Without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/ washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged.

The industry was granted consent to operate under the Water Act, 1974 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD).

The industry was granted authorization under the Hazardous and other Waste Rules, 2016 valid upto 30.06.2027 for hazardous waste of category 5.1, 33.1 & 35.3.

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Sh. SL Verma has filed a complaint against M/s Summit knit fab through Sh. Sant Balbir Singh Sicheval MP and a committee is constituted by competent authority of the Board to enquiry in the matter. The committee has submitted the report and raised some observation as per below:-

1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.
2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.
3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.
4. It is neither feasible nor advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the industry.
5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.
7. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.
8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.
10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical / coagulants in its ETP instead of manual system.

It has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.

The industry is not complying with the conditions of consent to operate granted to industry under Water Act, 1974, and authorization granted under the Hazardous and other Waste Rules, 2016.

In view of above, the industry was issued notice u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 alongwith notice for imposition of EC with hearing before Chairman of the Board on 25.04.2024.

Sh. Rishi Jethi, Proprietor of the industry attended the hearing and submitted a written reply, which was taken on record. He submitted that he is sole proprietor of the industry and started the industry in the year of 2019 for washing and dyeing. Before starting the above said unit got all Permissions/ NOC from the Punjab Pollution Control Board as well as all the necessary concerned departments. He installed Zero Liquid Discharge Plant. Zero liquid discharge plant working regularly as per norms.

The unaccounted water is used in backwash of UF filter & UF reject water. There is no unmetered water source as only one tube well is installed inside the premises of industry which is metered & record is maintained. Both RO Plants are running and were running at the time of official visit. The visiting team inspected plant for 4-5 hours. The industry is using total RO product water into process. The industry is involved in washing/ dyeing of garments, in which up to 2000 TDS water can be used for process. They are not using RO product water in boiler. There is no such flexible pipe inside industry premises. The industry is treating whole water from ETP in UF & RO Plants. The unaccounted water as per PPCB team, come back into equalization tank from UF Reject & Back wash. The Record of hazardous waste cat. 33.1 is maintained & sludge is dried in sludge drying trays. Now, the industry has provided the proper display board outside the hazardous waste storage room. **The Industry has not conducted any major maintenance /**

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membrane replacement. They are providing RO chemical purchase data for regular running of plants. Automatic dosing in dyeing/washing effluent treatment plant is not practically possible. The ETP is running satisfactorily as per testing report of various sample collected by PPCB on regular intervals.

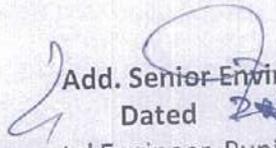
The report submitted by visiting team was deliberated and shortcomings and as well as non-compliances pointed out by team were brought to the notice of proprietor of industry. He could not explain low efficiency of RO plant and disposal of residue, if any generated from MEE. Further, how industry can recycle back High TDS RO plant permeate into its process. In nut shell, it was observed that observations of the visiting team are in order and industry is not operating its ZLD plant for which it was granted consent.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

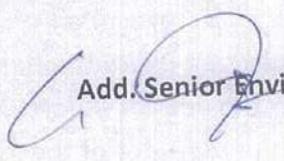
1. The consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 be revoked.
2. The directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be confirmed for closure of the industry and disconnection of electric connection.
3. All the D.G. sets existing in the premises of the industry be sealed.
4. A reminder be issued to MCL in continuation to letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana in continuation to letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.
5. The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation / addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

Endst No. 2996-97

  
Add. Senior Environmental Engineer  
Dated 21/1/2021

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



# Punjab Pollution Control Board

Regional Office-I

E-648-B, 3<sup>rd</sup> Floor, Phase-5, Focal Point, Ludhiana

Tel. 0161-4678789

No./ R.O/LDH-I/.....755.....

Date..3.5.24

To

The Assistant Excise and Taxation Commissioner,  
Excise & Taxation Department Ludhiana.

**Sub: Complaint against M/s Sumit Knit Fab, 3-B, Industrial Area-A extension Ghore Wali Road, Ludhiana.**

**Ref: Board's letter no. 165 dated 11.01.2021.**

In reference to subject cited matter and letter under reference, this office has requested your good office to intimate the date and year from which the industry i.e. M/s Sumit Knit Fab, 3-B, Industrial Area-A extension Ghore Wali Road, Ludhiana is carrying out dyeing/washing process, but no information has been received in this regard.

It is pertinent to mention here that the industry was again given personal hearing on 25.04.2024 and the Competent Authority has decided as under:-

1. A reminder be issued to MCL in continuation to letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana in continuation to letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.
2. The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation / addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

In view of the above, it is therefore requested to intimate this office regarding the date and year from which the industry is doing dyeing and washing process, so that further necessary action is taken in the matter.

Endst. No. 755

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.

*[Signature]*  
Environmental Engineer  
Date ..3.5.24

*[Signature]*  
Environmental Engineer

Translation Punjabi to English

Office Of Assistant Commissioner, State Tax Ludhiana-4

E-mail [ld-acst.ldh4@punjab.gov.in](mailto:ld-acst.ldh4@punjab.gov.in)

To

The Environmental Engineer,  
Office Punjab Pollution Control Board,  
Regional Office-1,  
Ludhiana.

**No. 124**

**dated 13-05-2024**

**Subject: - Complaint against M/s Sumit Knit Fab, 3B, Industrial Area-A extension, Ghore Wali Road, Ludhiana.**

**Reference: - Your office letter no R.O./Ldh-1/754 dated 03.05.2024 regarding.**

In reference to above cited subject, it is requested that the information sought by you is received from the concerned Ward and is hereby enclosed for your information.

**Asstt. Commissioner,  
State Tax, Ludhiana-4.**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

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**APPEAL NO. 37/2024  
(I.A. NO.464/2024, I.A. NO.463/2024  
AND I.A. NO.22/2025)**

**IN THE MATTER OF:**

1. **M/S. SUMIT KNIT FAB**  
Through its Proprietor Rishi Jethi,  
3-b, Industrial Area-A Extension,  
Ghore Wali Road, Ludhiana,  
Punjab-141010

...Appellant

Verses

1. **PUNJAB POLLUTION CONTROL BOARD**  
Through its Chairman,  
Vatavaran Bhawan, Nabha Road, Patiala
2. **PUNJAB POLLUTION CONTROL BOARD**  
Through its Member Secretary,  
Vatavaran Bhawan, Nabha Road, Patiala
3. **ADDITIONAL SENIOR ENVIRONMENTAL ENGINEER**  
Punjab Pollution Control Board,  
Vatavaran Bhawan, Nabha Road, Patiala
4. **REGIONAL ENVIRONMENTAL ENGINEER**  
Punjab Pollution Control Board,  
Zonal Office-1, E648-B,  
Phase-V, Focal Point Ludhiana

...Respondent(s)

**COUNSELS FOR APPELLANT(S):**

Mr. A.R. Takkar, Ms. Devika Singh Roy Chowdhury, Ms. Aastha Tyagi  
and Mr. Manan Takkar, Advocates

**COUNSELS FOR RESPONDENT(S):**

Ms. Atika Singh and Ms. Richa Kapoor, Advocates for PSPCB

**CORAM:**

**HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**  
**HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER**  
**HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

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**RESERVED ON: JANUARY 15, 2025**

**PRONOUNCED ON: APRIL 01, 2025**

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**JUDGMENT****BY HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER**

1. This is an Appeal assailing the order dated 24.07.2024 (at page 103 of paper book) passed by Punjab State Pollution Control Board (hereinafter referred to as '**PSPCB**') imposing environmental compensation of Rs.6,42,25,000/- upon appellant for the period of violation i.e., from 01.04.2005 to 25.04.2019 and directing appellant to deposit the said amount within 15 days failing which PSPCB shall be constrained to take action for the recovery of the said amount.

2. The appellant has mentioned in the Memo of Appeal that it has been preferred under Section 18(1) read with Sections 14, 15, 16 and 17 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') but when we confronted, it could not be disputed by appellant that the appellate power is conferred upon Tribunal only under Section 16 and reference to Sections 14, 15, 17 and 18 is an irregularity. Following the law that mere wrong mention of the provisions will not deprive an Adjudicatory Forum of entertaining a matter where the power

is otherwise vested in any other provision, we ignore the irregularity and treat this Appeal under Section 16 of NGT Act, 2010.

3. Impugned order dated 24.07.2024 shows that appellant-M/s. Sumit Knit is a small scale 'Red Category' unit engaged in the process of dyeing and washing of the garments. PSPCB found that the unit in question was running in violation of directions issued under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as '**Water Act, 1974**') and Section 31A of Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as '**Air Act, 1981**') whereupon directions were issued to Punjab State Power Corporation Limited vide PSPCB's letter dated 02.08.2019 for disconnection of electric supply of appellant's unit and electric connection was accordingly disconnected. Later on, the unit was granted consent under Water Act, 1974 and Air Act, 1981, both, valid upto 12.05.2020 and electric connection was also restored.

4. On a complaint received from the office of Monitoring Committee constituted by Tribunal vide letter dated 20.08.2020, a team of the officers of PSPCB was constituted and it visited the unit on 28.10.2020 when Proprietor of the industry could not produce old records, bills and justification regarding bills dated 14.08.2007 to 18.08.2007 for sweater over dyeing washing attached with the complaint.

5. It is mentioned in the impugned order, in para 7, that due to lack of complete record, the exact date of dyeing/washing unit of the industry could not be adjudged.

6. The unit was further granted Consent to Operate (hereinafter referred to as 'CTO') under Water Act, 1974 valid upto 30.06.2025 for Zero Liquid Discharge.

7. Further, a complaint was received from SL Verma whereupon the Committee was constituted to make enquiry and the said Committee submitted report making observations as under:

*“1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.*

*2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.*

*3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.*

*4. It is neither feasible not advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/ washing process as it will affect the boiler Infrastructure as well as affect the quality of product being manufactured by the industry.*

*5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.*

*6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.*

*7. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.*

*8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.*

*9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.*

10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.

11. It has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.

12. The industry is not complying with the conditions of consent to operate granted to industry under Water Act, 1974 and authorization granted under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.”

8. PSPCB issued show cause notice dated 19.04.2024 (annexure A/37 at page 261) under Section 33A of Water Act, 1974 for revocation of CTO and revocation of authorisation under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 (hereinafter referred to as '**HWMTM Rules, 2016**'). The relevant extract of the show cause notice requiring appellant to reply reads as under:

*“And whereas, the matter has been considered by the Competent Authority and it has now decided to revoke consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974, to revoke authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016, to impose the Environmental Compensation on the industry for degrading the environment and to issue following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, to the industry, after giving an opportunity of personal hearing before Chairman of the Board:-*

1. *That the industry will dismantle and remove all outlets and stop forthwith discharging its trade effluent into Sewer or drain or through any other mode.*
2. *That the industry will not restart any process unless all necessary water pollution control measures are taken and concentration of various pollutants in its treated effluent conforms to the standards laid down by the Board.*
3. *That the industry will not restart discharging effluent until it obtains the consent of the Board u/s 25/26 of the Water*

*(Prevention & control of Pollution) Act, 1974 as amended in 1988.*

4. *That Punjab State Power Corporation Limited (PSPCL) authorities will be directed to disconnect the supply of electricity available to the industry.*
5. *That the industry shall deposit Environmental Compensation due to environmental damage cause by it.*

*As such, you are, hereby given an opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 25.04.2024 at 11:00 am to explain your position with respect to above said violations, failing which action as deemed fit in the matter shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 and proposed directions shall be confirmed without giving any further opportunity/ notice."*

9. The appellant submitted its reply dated 25.04.2024 (annexure A/39 at page 265) stating that the complaint is totally false. The appellant has got all requisite permissions and No Objection Certificates (hereinafter referred to as '**NOCs**') from the concerned authorities including PSPCB and there is no violation of environmental laws.

10. Thereafter, it appears that personal hearing was accorded to appellant on 25.04.2024 and proceedings dated 29.04.2024 of personal hearing with regard to notice issued for directions under Section 33A of Water Act, 1974 and revocation of authorisation under HWMTM Rules, 2016 are on record as annexure A/40 at page 266. The proceedings show that after giving opportunity of personal hearing, Chairman of the Board took following decisions:

- "1. *The consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 be revoked.*

2. *The directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be confirmed for closure of the industry and disconnection of electric connection.*
3. *All the D.G. sets existing in the premises of the industry be sealed.*
4. *A reminder be issued to MCL in continuation to letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana. In continuation to letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.*
5. ***The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.***
6. *The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation/addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response."*

11. The proceedings of hearing dated 25.04.2024 further show that the appellant was required to ensure compliance of the decision taken during hearing and thereafter, formal order dated 29.04.2024 (Annexure A/40 at page 266) was passed.

12. Learned Counsel appearing for the appellant contended that it was brought to the notice of Chairman, PSPCB that observations of inspection team made during its visit of the unit on 28.10.2020 show spot position as it was on that date. Earlier, industry was engaged in the work of knitting, raising, tabling and fuse printing etc. and tub dyeing was used as per demand and in case of fault during washing, cold dyeing was done in washing milling machines. The industry started its washing and dyeing work in 2019 after obtaining requisite permissions and NOC from PSPCB and other authorities after installing Zero Liquid Discharge plant.

CTO was granted under Water Act, 1974 vide letter dated 13.05.2019 valid upto 12.11.2019 for trade effluent discharge at the rate of 75 KLD into sewer after treatment through Effluent Treatment Plant (hereinafter referred to as '**ETP**'). CTO under Air Act, 1981 was issued vide letter dated 13.05.2019 and valid upto 12.11.2019. Before expiry of the above CTO, unit applied for renewal of consent on 05.11.2019 and it was granted CTO under Water Act, 1974 and Air Act, 1981 valid upto 12.05.2020. Since the consent period expired on 12.05.2020, electric connection was disconnected on 21.05.2020. The industry again applied for renewal of consent which was granted on 24.07.2020 under Water Act, 1974 and Air Act, 1981 valid upto 23.01.2021.

13. Appellant urged that prior to 2019, there was no washing and dyeing work carried out by the appellant. In the show cause notice, it was clearly mentioned that without complete record of Excise and Sale Tax Department, and bills of all dyeing and washing machinery, exact date of start of dyeing/washing unit by the industry cannot be adjudged. The relevant observations of PSPCB read as under:

*"And whereas, without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/ washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged."*

14. It is thus argued that without there being any material to adjudge that washing and dyeing work was carried out by appellant prior to 2019, PSPCB had no material to conclude that the appellant has carried out the work without any consent for the period prior to 2019 and, therefore, the impugned order imposing environmental compensation for the period of 2004-2019 is patently illegal and shows total non-application of mind.

15. The appellant's Counsel further submitted that no show cause notice was given to the appellant with regard to quantum of environmental compensation for the period it was to be computed and the environmental compensation has been computed on the recommendations of "Environmental Compensation Verification Committee" which is patently illegal and in utter violation of principles of natural justice.

16. When questioned, the Learned Counsel for PSPCB stated that show cause notice was issued to appellant on 19.04.2024 and, thereafter, personal hearing was also granted on 25.04.2024 and the minutes of the proceedings dated 28.04.2024 regarding personal hearing are on record at page 266.

17. The submissions advanced on behalf of appellant are primarily and substantially on the issue that there is no compliance of principle of natural justice and the principle of "audi alteram partem" has been grossly violated.

18. The power of imposition of environmental compensation has not been conferred specifically upon Pollution Control Boards and Pollution Control Committees but it has been held that the power to give directions for compliance of the provisions of the environmental Statues includes power to apply principles of 'Polluter Pays' and direct the violator to pay environmental compensation. Such power to give directions has been conferred under Section 33A of Water Act, 1974; Section 31A of Air Act, 1981; and, Section 5 of Environment (Protection) Act, 1986 (hereinafter referred to as '**EP Act, 1986**').

19. For demanding environmental compensation by applying principle of 'Polluter Pays', the principle of natural justice must be followed. The polluter should be given opportunity.

20. Power to demand environmental compensation by issuing directions is quasi-judicial power. Explaining the meaning of the term 'quasi-judicial', Supreme Court in **Namit Sharma vs. Union of India, (2013) 1 SCC 745** has observed that it involves deciding a dispute and ascertaining the facts and any relevant law, but differs in that it depends ultimately on the exercise of an executive discretion rather than the application of law. When law commits to an officer, the duty of looking into certain facts not in a way which it specially directs, but after a discretion in its nature judicial, the function is quasi-judicial.

21. Supreme Court in **Namit Sharma vs. Union of India (supra)** refers to the meaning of quasi-judicial in 'Advanced Law Lexicon' (3<sup>rd</sup> Edn., 2005) by P. Ramanathan Aiyar, wherein it explains the expression 'quasi-judicial' stating that 'of, relating to, or involving an executive or administrative official's adjudicative acts'. Considering the provisions of Right to Information Act, 2005 and the power exercised by Information Commissioner etc., Supreme Court held that Information Commissioner performs adjudicatory functions and a hierarchy of Appeal is also provided. The orders of Information Commission may have the effect of affecting rights of a person and, therefore, it decides a lis also. It thus, can be said that Information Commission is essentially quasi-judicial in nature.

22. In **State of Himachal Pradesh & Ors. vs. Mahendra Pal, 1995 Supp (2) SCC 731**, Supreme Court said that expression 'quasi-judicial'

is a term which stands midway a judicial and an administrative function. If an authority has any express statutory duty to act judicially in arriving at the decision in question, it would be deemed to be quasi-judicial. Where the function to determine a dispute is exercised by virtue of an executive discretion rather than the application of law, it is a quasi-judicial function. A quasi-judicial act requires that a decision is to be given not arbitrarily or in mere discretion of the authority but according to the facts and circumstances of the case as determined upon an enquiry held by the authority after giving an opportunity to the affected parties of being heard or wherever necessary of leading evidence in support of their contention.

23. In **Anjum vs. Uttar Pradesh Pollution Control Board, Appeal No.28/2023**, decided vide judgment dated 21.02.2024, while considering the power of the authority to issue directions affecting adversely a person, must comply with the principle of natural justice, has been recognized and in para 39 and 42, Tribunal has said as under:

*“39. The directions issued by Competent Authority under Sections 3 and 5 may be of different nature and characteristics. Some may be for execution of functioning of the concerned proponent and some may have adverse effect upon his right to carry on process/operation including fastening liability, financial or otherwise. The directions which would have adverse effect upon proponent in the matter of running of its process or project or industry or operation or otherwise confer any liability upon it, such directions, in our view, cannot be issued without complying with the principle of natural justice.*

xxx.....xxx.....xxx

*42. In our view, such directions when are adverse to any person who is to comply the same, such directions are quasi-judicial in nature for the reason that the authority which exercise such power not only is supposed to follow the principle of natural justice but the exercise of function is analogous to judicial authorities but exercised by non-judicial authorities.”*

24. In **Anjum vs. UPPCB (supra)**, Tribunal in para 47 and 49 has further held as under:

*“47. Under EP Act 1986, Water Act 1974 and Air Act 1981, while exercising power of issuing directions, Competent Authority may issue such directions which may affect the proponent’s right of carrying on business i.e., industry etc. and such directions, therefore, must precede with application of principle of natural justice and whenever such power is exercised, it can be said to be an exercise of quasi-judicial power and to that extent, the authority exercising such power would act as a quasi-judicial authority.*

xxx.....xxx.....xxx

*49. Therefore, we have no manner of doubt that an order passed by respondent imposing environmental compensation and requiring the person to pay the same by applying principle of ‘Polluter Pays’ is a quasi-judicial order as it imposes financial liability upon it and without giving an opportunity of hearing and complying with the principle of natural justice, such liability cannot be fastened upon it.”*

25. It cannot be doubted that whenever a pecuniary liability is thrown on a person, it results in evil consequences and such person cannot be saddled with such monetary liability, without giving any opportunity of hearing and complying with the principle of natural justice.

26. In **A. K. Kraipak vs. Union of India, (1970) 1 SCR 457**, it was held that rules of natural justice operate in areas not covered by any law. They do not supplant the law of the land but supplement it. They are not embodied rules and their aim is to secure justice or to prevent miscarriage of justice. If that is the purpose, there is no reason why the principles of natural justice be not made applicable to administrative proceedings especially when it is not easy to draw the line that demarcates administrative enquiries from quasi-judicial ones. An unjust decision in an administrative inquiry may have a more far reaching effect than decision in a quasi-judicial inquiry.

27. In *Institute of Chartered Accountants of India vs. L. K. Ratna & Ors.*, AIR 1987 SC 71; *Charan Lal Sahu vs. Union of India*, (1990) 1 SCC 613; and, *C. B. Gautam vs. Union of India*, (1993) 1 SCC 78, it was held that the principles of natural justice must be applied in the unoccupied interstices of the Statute unless there is a clear mandate to the contrary.

28. Applying the above principles, we are clearly of the view that whenever any direction is issued by Statutory Regulator for imposition of environmental compensation, it must observe, comply and follow strictly the principles of natural justice. Due opportunity of hearing must be accorded to the affected party. The disclosure of adverse material on which Statutory Regulator intends to form opinion of violation of environmental laws on the part of the defaulter or violator and the manner in which it proposes to impose environmental compensation, all the relevant material in this regard must be disclosed to the person concerned so as to give him adequate opportunity to submit its defence. If any material is relied to form an opinion against the person concerned without disclosing it but will vitiate the principle of natural justice.

29. Therefore, we have no manner of doubt that an order passed by Statutory Regulator imposing environmental compensation and requiring the person to pay the same by applying principle of 'Polluter Pays' is a 'quasi-judicial' order as it imposes financial liability upon it and without giving an opportunity of hearing and complying with the principle of natural justice, such liability cannot be fastened upon it.

30. Considering the issue raised in the present matter i.e., whether the order impugned in the present Appeal complied with the principles of

natural justice, we have gone through the show cause notice dated 19.04.2024 (annexure A/37 at page 261), and find that appellant was not confronted with the manner, methodology and proposed quantum of environmental compensation. Similarly in the minutes/proceedings of personal hearing, we do not find that any such facts have been disclosed to the appellant and on the contrary, one of the decisions by Chairman of the Board is that the amount of environmental compensation be calculated after receipt of reply from MCL and Excise and Taxation Department.

31. Therefore, with regard to computation of environmental compensation, its methodology, and the period for which it was to be computed and for the reasons it was to be computed, we do not find that the relevant facts were disclosed to the appellant and it was afforded any opportunity consistent with the principle of natural justice before passing the impugned order imposing environmental compensation of Rs.6,42,25,000/-.

32. We also find that in the show cause notice and proceedings of personal hearing, the reference is with regard to proposed revocation of CTO under Water Act, 1974 and authorisation under HWMTM Rules, 2016 but in para 16 of impugned order, for calculation of the environmental compensation, the factor of PI i.e., Pollution Index, has been taken as '80' on the ground that proponent i.e., appellant was violating Water Act, 1974 and Air Act, 1981 and is a 'Red Category' industry though in the show cause notice or in the proceedings, there is no reference of violation of the provisions of Air Act, 1981. Therefore, it is also evident that in the impugned order, PSPCB has taken reference of

Air Act, 1981 which was not subject matter of show cause notice dated 19.04.2024 or the proceedings of personal hearing dated 25.04.2024 which are filed as annexure A/39 at page 265.

33. Impugned order further shows that after affording personal hearing to appellant on 25.04.2024, the industry of the appellant was visited by the officials of the Board on 30.05.2024 to ensure compliance of the decisions taken in the hearing held on 25.04.2024 and the said team made certain observations which are reproduced in para 13 of the impugned order as under:

*"1. The Excise and Taxation Department, Ludhiana has submitted its report vide their letter no. 124 dated 13.05.2024 stating that the unit has made purchases from the firms dealing in dyes and chemicals in the year 2005 and is carrying out the dyeing process. The unit is in the business of dyeing of Garments since, 2005.*

*2. The industry was in operation without valid consent to operate under the Water Act, 1974 and Air Act, 1981 from 2004 to 2019 & discharging untreated effluent into sewer.*

*3. The industry was visited by Senior Officers of the Board on 03.01.2019 and observed that the industry had installed the ETP but untreated effluent was being discharged into sewer. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board. The industry is still discharging effluent beyond limit since 03.01.2019 and failed to submit fresh sample analysis report till date.*

*4. As per point no. 8 of report of committee, during 01 hour and 30 minutes, 300 ltr of RO reject was evaporated. Hence the evaporator has operational capacity of about 200 ltr/hr. As per record maintained by the industry, total RO reject generated from 01.01.2023 to 01.02.2024 was 658 KL, which is equivalent to 2 KLD of RO reject. Hence, in case, this evaporator would be operated for 10 hrs, it can evaporate about 2000 Ltr of RO reject and in 24 hrs it can evaporate 4.8 KL. The committee further reported that RO permeate was expected against 75% permeate received as per records maintained. Then, rest of the 25% should be the RO reject, which will be 18.750 KL i.e. 25 % of 75 KLD consented discharge. So, there is a gap of an average of 13.95 KLD, The industry has not installed EMF meter at UF reject.*

*5. The Board Committee verified that the ZLD plant is designed for RO permeate 50 ppm TDS and TDS of re-use water was around 1267 ppm. It seems that the efficiency of RO Is near to 5 % against the consented discharge of 75 KLD."*

34. With regard to the above findings of the inspection team recorded during its inspection dated 30.05.2024, we do not find from record that any show cause notice or opportunity, disclosing the facts which were found adverse to the appellant by PSPCB, was ever issued.

35. Therefore, certain material, adverse to the interest of the appellant, which has been taken into consideration by PSPCB while passing the impugned order, was withheld from appellant and it is in utter violation of principles of natural justice.

36. It is also evident from the impugned order that after recording the findings of inspection team, regarding its inspection made on 30.05.2024, immediately thereafter, Chairman of Board decided to refer the matter to Environmental Compensation Verification Committee and upon its recommendations, impugned order has been passed. Therefore, even recommendations of Environmental Compensation Verification Committee were never confronted to appellant while the law is well settled that any material which is considered to be adverse to the person against whom an order is passed by the authority, it must be disclosed to such person before passing any order against its interest.

37. It is well settled that civil rights cannot be affected adversely without disclosing the material found adverse to the person concerned.

38. The procedure followed by PSPCB otherwise is clearly in utter violation of principles of natural justice.

39. In the light of the facts discussed above, we are clearly of the view that impugned order dated 24.07.2024 passed by PSPCB is unsustainable, being in violation of principles of natural justice and also having travelled beyond the facts which were disclosed to appellant in the show cause notice and at the time of personal hearing.

40. Appeal is accordingly allowed. The impugned order dated 24.07.2024 is hereby set aside. Pending IAs stand disposed of accordingly.

41. However, this order shall not preclude the respondent PSPCB from passing a fresh order after giving due opportunity of hearing to appellant and in accordance with law including compliance of principles of natural justice and the observations made in this judgment.

**PRAKASH SHRIVASTAVA,**  
CHAIRPERSON

**SUDHIR AGARWAL,**  
JUDICIAL MEMBER

**DR. A. SENTHIL VEL,**  
EXPERT MEMBER

April 1, 2025  
Appeal No.37/2024  
R



**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :  
OCMMS/CTO(Water)/2025/003139

Registered/Speed Post

Date:

Industry Registration ID: R19LDH3616701 Application No : 28398691

To,  
Rishi Jethi  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH1/2025/28398691
Date of issue :	14/04/2025
Date of expiry :	13/07/2025
Certificate Type :	Fresh

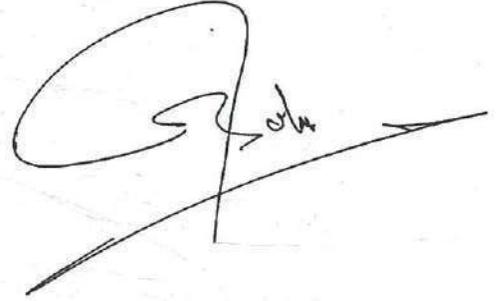
2. Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	127.47 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	
Raw Materials(Name with quantity per day)	GARMENT FOR WASHING AND DYEING @3000Numbers/Day DETERGENT/SOAP @15Kgs/day DYES AND CHEMICALS @10Kgs/day
Products (Name with quantity per day)	WASHED AND DYED GARMENTS @3000Numbers/Day
By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	As per application form

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Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I, 141010

<b>Details of the Effluent Treatment Plant</b>	<i>The industry has installed ETP based on ZLD followed by RO system for treatment of trade effluent</i>
<b>Mode of Disposal</b>	<i>Trade Effluent @75.0 KLD - RO reject @ 7.5 KLD discharged through evaporator and Permeate from RO1, RO2 @ 67.5 KLD recycled in process Domestic Effluent @0.7 KLD - Into sewer after septic tank</i>
<b>Standards to be achieved under Water(Prevention &amp; Control of Pollution) Act, 1974</b>	<i>As prescribed by the PPCB /CPCB / MoEF &amp; CC</i>



15/04/2025

**(Pardeep Balu)**  
**Environmental Engineer**

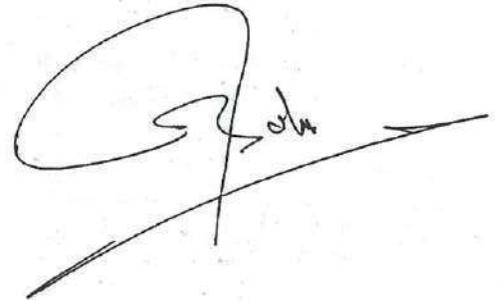
For &amp; on behalf

of

**(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



15/04/2025

**(Pardeep Balu)**  
**Environmental Engineer**

For &amp; on behalf

of

**(Punjab Pollution Control Board)**

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Sumit Knit Fab,3-b, Invl. Area A Extn., Ghore Wali Road,,Ludhiana East,Ludhiana 1,141010

Page2

## TERMS AND CONDITIONS

### A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment;½s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

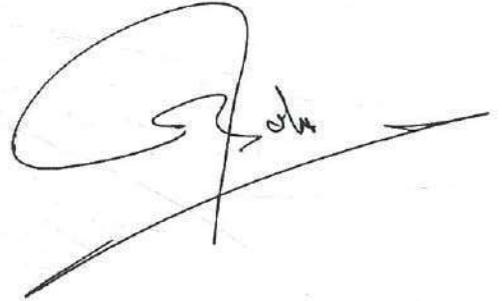
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*Sumit Knit Fab,3-b, Indl. Area A Extn., Ghore Wali Road,,Ludhiana East,Ludhiana I,141010*

*Page3*

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

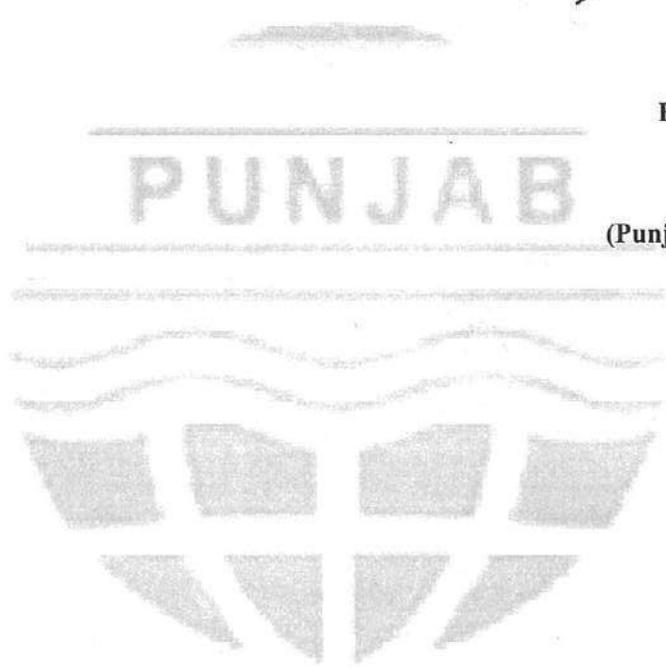


15/04/2025

(Pardeep Balu)  
Environmental Engineer

*For & on behalf**of*

(Punjab Pollution Control Board)



PUNJAB


**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in


 Office Dispatch No :  
OCMMS/CTO(Air)/2025/003141

Registered/Speed Post

Date:

Industry Registration ID: R19LDH3616701

Application No : 28398681

To,

**Rishi Jethi**  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

**Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.**

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention &amp; Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

**1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry**

Consent to Operate Certificate No.	CTOA/Fresh/LDH1/2025/28398681
Date of issue :	14/04/2025
Date of expiry :	13/07/2025
Certificate Type :	Fresh

**2. Particulars of the Industry**

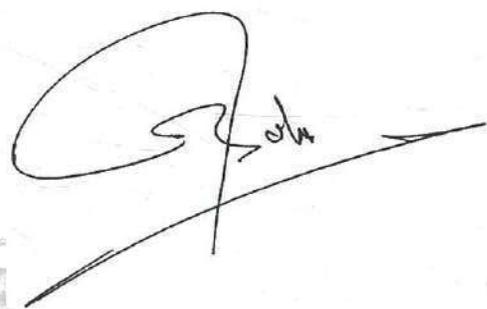
Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	127.47 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	
Raw Materials (Name with Quantity per day)	GARMENT FOR WASHING AND DYEING @3000Numbers/Day DETERGENT/SOAP @15Kgs/day DYES AND CHEMICALS @10Kgs/day
Products (Name with Quantity per day)	WASHED AND DYED GARMENTS @3000Numbers/Day

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Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I, 141010

Page 1

By-products, if any, (Name with Quantity per day)	-
Details of the machinery and process	As per application form
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	WOOD @ 1.2 Metric Tonnes/Day for baby boiler HSD @ 20 ltr/day for D.G set
Type of Air Pollution Control Devices to be installed	D.G set is equipped with canopy
Stack height provided with each boiler/thermo heater/Furnace etc.	Stack of adequate height provided as per norms of the Board
Sources of emissions and type of pollutants	1 no. wood-fired baby boiler 1 no. DG set 62 KVA Capacity
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the PPCB /CPCB / MoEF & CC



15/04/2025

**(Pardeep Balu)**  
Environmental Engineer

For & on behalf  
of

**(Punjab Pollution Control Board)**

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



15/04/2025

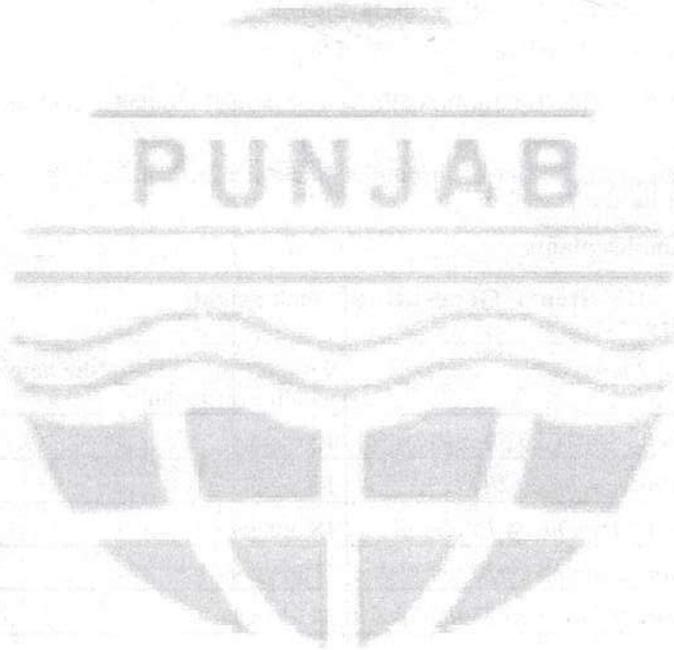
**(Pardeep Balu)**  
Environmental Engineer

For & on behalf  
of

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Sumit Knit Fab,3-b, Indl. Area A Extn., Ghore Wali Road,,Ludhiana East,Ludhiana 1,141010

(Punjab Pollution Control Board)



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*Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana 141010*

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## TERMS AND CONDITIONS

### A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

#### Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter ( $D_e$ ) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

#### (i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr. $Q_p$ = Quantity of particulate matter in Ton/day.

**Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.**

**(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.**

**(iii) Stack height for diesel generating sets:**

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Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt.
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-  
**½In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.½**
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
  - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
  - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

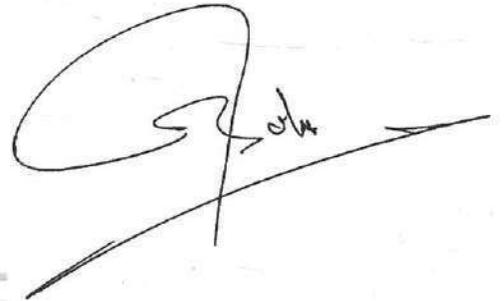
- (i) All failures of control equipments.
  - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
  20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
  21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
  22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
    - (i) Once in Year for Small Scale Industries.
    - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
  23. The industry shall maintain the following record to the satisfaction of the Board :-
    - (i) Log books for running of air pollution control devices or pumps/motors used for it.
    - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
    - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
  24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
  25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
  26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
  28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
  29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
  30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
  31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
  32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
  33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
  34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
  35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
  36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.



15/04/2025

**(Pardeep Balu)**  
**Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)**



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

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Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 2705-06

Speed Post/online

To

M/s Sumit Knit Fab,  
B-3, Industrial Area-A, Extension,  
Ludhiana.

ਸਰ. ਵਾਤਾ. ਇੰਜੀ-1, Date

ਨਵੀਂ ਭਾਗ

ਭਾਗਿੰਦਰੀ ਨੰ. 1351  
ਮਿਤੀ: 25/4/25

ਵਾਤਾ ਇੰਜੀ

**Sub:- Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC).**

Whereas, it is mandatory on the part of the industry to obtain consent to establish of the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act 1981 before the establishment/ expansion of the unit.

And whereas, it is mandatory on the part of the industry to obtain consent to operate of the Board to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharging of effluent from its industrial premises.

And whereas, the Parliament of India had enacted the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

And whereas, the National Green Tribunal (NGT), New Delhi through its various orders/ Judgments (order dated 3.8.2018, 19.2.2019 passed in Original Application no. 597 of 2017, order dated 6.12.2018 passed in Original Application No. 125 of 2017 and M.A No. 1337 of 2, order dated 13.12.2018 passed in Original Application No. 1038 of 2018, order dated 12.3.2019 passed in Original Application No. 710 of 2017 Original Application No. 711, 712 of 2017) has empowered the Central Pollution Control Board (CPCB) by laying down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment. The CPCB has formulated the methodology for assessing Environmental Compensation on the basis of formula submitted to the, NGT as mentioned in its order dated 19.2.2019 passed in original application No. 593 of 2017 and the Punjab Pollution Control Board has adopted the said methodology.

And whereas, the industry is a small scale red category unit engaged in the process of dyeing and washing of the garments.

And whereas, a compliant was earlier received against the unit through Head Office, Patiala regarding illegal operation of the unit. To verify the facts the site of unit was visited by Senior Officers of the Board on 03.01.2019 and it was found that the industry was operating without consent of the Board. The industry had installed six washing -cum- dyeing machines, six tubular, two hydro extraction machines, one ozone machine and two tanks for simple washing of fabrics. There were two knitting machines (not in operation) and two razing machines (not in operation)

The industry had installed the ETP but untreated effluent was being discharged into sewer. The ETP was found not in operational condition. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board [BOD-122 against 30 mg/l, TSS- 129 against 100 mg/l, COD-384 against 250 mg/l].

And whereas, due to above violation, the direction u/s 33-A & 31-A were issued to the PSPCL vide letter no. 638-641 dated 02.08.2019 for electric disconnection of unit. In compliance, the electric connection was disconnected by the PSPCL authorities.

And whereas, the industry had applied 'Consent to Operate' and for restoration of electric connection of the unit.

And whereas, in light of 'Consent to Operate' applied by the unit, the short time 'Consent to Operate' was granted under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 for trade effluent discharge @ 75 KLD into sewer after treatment through ETP & Air Act, 1981 vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13.05.2019 valid upto 12.11.2019 & electric connection of the industry was also restored temporarily upto 12.11.2019 for six months to adjudge the adequacy of installed ETP by the industry.

And whereas, the industry on 05.11.2019 again applied for renewal of 'Consent to Operate' alongwith restoration of electric connection for further period.

And whereas, the industry was granted consent under Water Act, 1974 & Air Act, 1981 both valid upto 12.05.2020 & electric connection of the industry was also restored upto 12.05.2020.

And whereas, the electric connection was disconnected by PSPCL vide TDCO no. 171/65668 dated 21.05.2020 due to expiry of temporarily restoration period.

And whereas, the industry again applied for renewal in validity of consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection.

And whereas, the industry was visited by officer of the Board on 01.06.2020 and observed that the industry had now installed UF & RO plant and is recycling approx. 50 % of water after UF-RO and is discharging about 35 KLD of waste water into sewer.

And whereas, in light of the UF & RO system installed by the industry the 'Consent to Operate' under Water Act, 1974 & Air Act, 1981 was granted to the industry on 24.07.2020 upto 23.01.2021 for recycling of 50 % UF and RO water and Discharge remain 35 KLD into sewer as one RO was pending due to Covid/curfew. The electric connection of the unit was also restored temporarily upto 23.01.2021.

And whereas, the industry on 27.12.2020 had again applied for extension in the validity of Consent to operate under the Water Act, 1974 and Air Act, 1981 alongwith restoration of electric connection.

And whereas, a compliant was also received from office of Monitoring Committee constituted by Hon'ble NGT letter no. CMC/2020/981 dated 20.08.2020 for detailed enquiry in the matter and to submit action taken report within 21 days.

And whereas, a team of the officers of the Board was also constituted by the Competent authority for inspection of unit. The industry was visited by team of officers of the Board on 28.10.2020 and it was observed as under:

1. The industry has installed 6 no. washing machines, 2 no. tub dyeing machines, 5 no. electric dryer, 2 no. knitting machines and 3 no. tuning machines.
2. The industry has installed ETP followed by RO system for treatment of trade effluent.
3. The representative of the industry informed during visit that earlier they were doing knitting, raising, tabling and fuse, printing, etc. since 2004 alongwith boiler. Tub dyeing is used as per demand & in case of fault during washing, cold dyeing is also done in washing milling machines.
4. During visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills & any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.

And whereas, the complainant had attached the copy of documents related to sale tax department regarding sale & purchase of the unit and permission of MCL. Therefore, the letter was issued to MCL vide letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.

And whereas, the industry was also issued SCN to submit its reply vide Board letter no. 713-14 dated 18.02.2021 on the points of compliant.

And whereas, the industry has submitted the reply of SCN but report was awaited from Assistant Excise & MCL. Hence in view of ZLD system installed by the industry short time 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 dated 03.03.2021 upto 02.09.2021 for Zero Liquid Discharge and electric connection of the unit was also restored upto this period 02.09.2021 with special conditions that:-

- a) The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
- b) The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit.

And whereas, a new complaint has been received from Sh. Sunil Verma in the Board.

And whereas, without complete report of Excise & Sale Tax Department and without complete bill of all dyeing/ washing machinery, the exact date of start of Dyeing/washing unit by the industry cannot be adjudged.

And whereas, the industry was granted consent to operate under the Water Act, 1974 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD).

And whereas, the industry was granted authorization under the Hazardous and other Waste Rules, 2016 valid upto 30.06.2027 for hazardous waste of category 5.1, 33.1 & 35.3.

And whereas, Sh. SL Verma has filed a complaint against M/s Sumit knit fab through Sh. Sant Balbir Singh Sichawal MP and a committee is constituted by competent authority of the Board to enquiry in the matter. The committee has submitted the report and raised some observation as per below:-

1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.
2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.
3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.
4. It is neither feasible not advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the industry.
5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.
7. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.
8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.
10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical / coagulants in its ETP instead of manual system.

It has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.

And whereas, the industry is not complying with the conditions of consent to operate granted to industry under Water Act, 1974, and authorization granted under the Hazardous and other Waste Rules, 2016.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 alongwith notice for imposition of EC with hearing before Chairman of the Board on 25.04.2024, wherein it was decided as under:

1. The consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 be revoked.
2. The directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be confirmed for closure of the industry and disconnection of electric connection.
3. All the D.G. sets existing in the premises of the industry be sealed.
4. A reminder be issued to MCL in continuation to letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana in continuation to letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.
5. The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation / addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

And whereas, the proceedings of personal hearing held before the Chairman of the Board on 25.04.2024 has been conveyed to the industry.

And whereas, in compliance to decisions of personal hearing, the consent to operate granted to the industry under the Water Act, 1974 has been revoked, directions u/s 33-A of the Water Act, 1974 were issued for closure of the industry and disconnection of electric connection alongwith sealing of all the D.G. sets existing in the premises of the industry.

And whereas, in compliance to above directions, the PSPCL authorities has disconnected the electric supply of the industry vide TDCO letter no. 104/11 dated 29.04.2024. The industry was visited by the officer of the Board on 29.04.2024 and it was observed as under:-

1. The industry was in operation with the help of D.G set.
2. The electric connection of the industry found disconnected in compliance to the directions issued by the Competent Authority.
3. The process got stopped during the visit & after shutting down the D.G set. The D.G set was sealed by the by officer of the Board in the presence of the industry.

And whereas, in compliance to decision of personal hearing, the reminder was issued to the Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana and MC Ludhiana. The Excise and Taxation Department, Ludhiana has submitted its report vide their letter no. 124 dated 13.05.2024 and as per the report the unit has made purchases from the firms dealing in dyes and chemicals in the year 2005 and is carrying out the dyeing process. The unit is in the business of dyeing of fabric since, 2005.

And whereas, in compliance to decision no. 5 of personal hearing, Environmental Compensation (EC) of Rs. 6,42,25,000/- has been imposed on the industry vide Board's order dated 329 dated 24/7/2024 due to violations from period 2005 to 2019.

And whereas, the industry has filed a case before Hon'ble NGT against the orders dated 24.07.2024 issued by the Board imposing EC.

The NGT vide its final order dated 01.04.2025 has set a aside the orders for imposition of Environmental Compensation on the industry. The relevant abstract of the orders passed by Hon'ble Tribunal is under:-

39. In the light of the facts discussed above, we are clearly of the view that impugned order dated 24.07.2024 passed by PSPCB is unsustainable, being in violation of principles of natural justice and also having travelled beyond the facts which were disclosed to appellant in the show cause notice and at the time of personal hearing.

40. Appeal is accordingly allowed. The impugned order dated 24.07.2024 is hereby set aside. Pending IAs stand disposed of accordingly.

41. However, this order shall not preclude the respondent PSPCB from passing a fresh order after giving due opportunity of hearing to appellant and in accordance with law including compliance of principles of natural justice and the observations made in this judgment.

And whereas, in view of observations made by the Hon'ble National Green Tribunal vide order dated 01.04.2025, the matter was considered by Competent Authority of Board and observed that it is imperative that the Board shall issue a fresh notice to industry disclosing therein the findings of the Excise and Taxation Department, the findings of the inspection team, recommendations of the EC verification committee and all other material which is found against the industry and imposition of Environmental Compensation with an opportunity of hearing before the Competent Authority of the Board.

And whereas, the industry was in operation without valid consent to operate under the Water Act, 1974 and Air Act, 1981 from 2004 to 2019 without ETP and discharging untreated effluent into sewer and the committee observed during visit on 02.02.2024 that the effluent disposed off directly to MC sewer, through flexible pipe and not treating whole of the effluent through RO plant.

And whereas, the industry has been granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/LDH1/2025/28398691 dated 14.04.2025 valid upto 13.07.2025 alongwith restoration of electric connection temporarily for 3 months.

And whereas, the industry is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, the matter has been considered by the Competent Authority and it has now decided to impose the Environmental Compensation on the industry for degrading the environment after giving an opportunity of personal hearing before Chairman of the Board.

As such, you are, hereby given an opportunity of personal hearing before the **Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 06.05.2025 at 11:00 am** to explain your position with respect to above said violations, failing which proposed action shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further opportunity/ notice.

Endst. No. 2706

Add. Senior Environmental Engineer

Dated 24/4/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date and time of hearing.

Add. Senior Environmental Engineer

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**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in


 Office Dispatch No :  
OCMMS/CTO(Water)/2025/003139

Registered/Speed Post

Date:

Industry Registration ID: R19LDH3616701

Application No : 28398691

To,

**Rishi Jethi**  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

**Subject:** Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

**1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry**

Consent to Operate Certificate No.	CTOW/Fresh/LDH1/2025/28398691
Date of issue :	14/04/2025
Date of expiry :	13/07/2025
Certificate Type :	Fresh

**2. Particulars of the Industry**

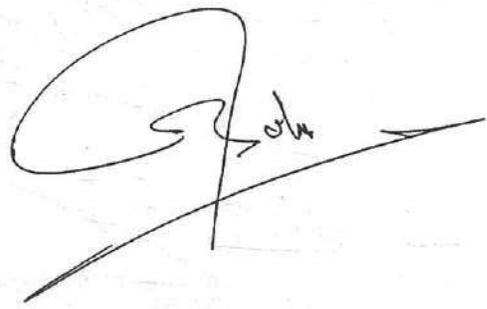
Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	127.47 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	
Raw Materials(Name with quantity per day)	GARMENT FOR WASHING AND DYEING @3000Numbers/Day DETERGENT/SOAP @15Kgs/day DYES AND CHEMICALS @10Kgs/day
Products (Name with quantity per day)	WASHED AND DYED GARMENTS @3000Numbers/Day
By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	As per application form

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Page 1

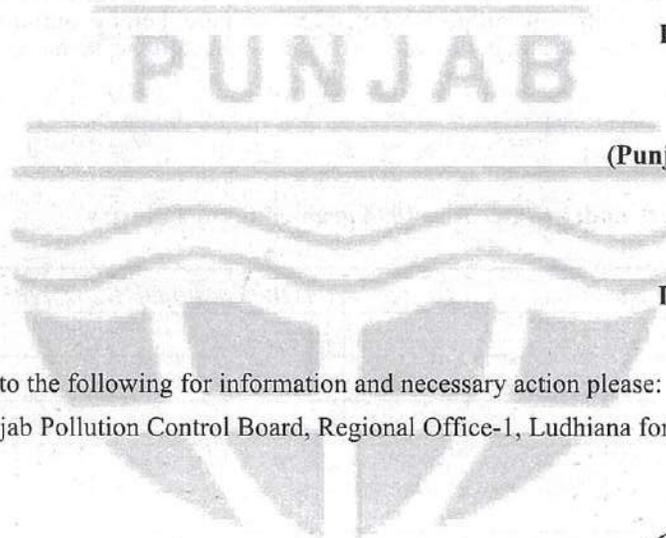
<b>Details of the Effluent Treatment Plant</b>	<i>The industry has installed ETP based on ZLD followed by RO system for treatment of trade effluent</i>
<b>Mode of Disposal</b>	<i>Trade Effluent @75.0 KLD - RO reject @ 7.5 KLD discharged through evaporator and Permeate from RO1, RO2 @ 67.5 KLD recycled in process Domestic Effluent @0.7 KLD - Into sewer after septic tank</i>
<b>Standards to be achieved under Water(Prevention &amp; Control of Pollution) Act, 1974</b>	<i>As prescribed by the PPCB /CPCB / MoEF &amp; CC</i>



15/04/2025

**(Pardeep Balu)**  
**Environmental Engineer**  
*For & on behalf*

*of*  
**(Punjab Pollution Control Board)**



**Endst. No.:**

**Dated:**

A copy of the above is forwarded to the following for information and necessary action please:  
The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



15/04/2025

**(Pardeep Balu)**  
**Environmental Engineer**  
*For & on behalf*

*of*  
**(Punjab Pollution Control Board)**

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## TERMS AND CONDITIONS

### A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment<sup>1/2</sup>s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

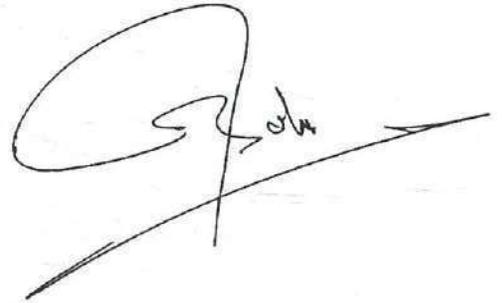
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Page3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

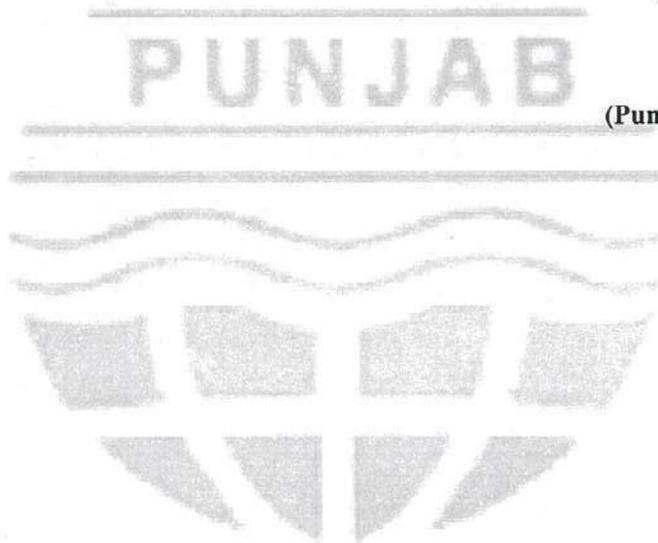


15/04/2025

(Pardeep Balu)  
Environmental Engineer

*For & on behalf**of*

(Punjab Pollution Control Board)




**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in


 Office Dispatch No :  
OCMMS/CTO(Air)/2025/003141

Registered/Speed Post

Date:

Industry Registration ID: R19LDH3616701

Application No : 28398681

To,

 Rishi Jethi  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention &amp; Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention &amp; Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

**1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry**

Consent to Operate Certificate No.	CTOA/Fresh/LDH1/2025/28398681
Date of issue :	14/04/2025
Date of expiry :	13/07/2025
Certificate Type :	Fresh

**2. Particulars of the Industry**

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	127.47 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	
Raw Materials (Name with Quantity per day)	GARMENT FOR WASHING AND DYEING @3000Numbers/Day DETERGENT/SOAP @15Kgs/day DYES AND CHEMICALS @10Kgs/day
Products (Name with Quantity per day)	WASHED AND DYED GARMENTS @3000Numbers/Day

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Page1

By-products, if any, (Name with Quantity per day)	-
Details of the machinery and process	As per application form
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	WOOD @ 1.2 Metric Tonnes/Day for baby boiler HSD @ 20 ltr/day for D.G set
Type of Air Pollution Control Devices to be installed	D.G set is equipped with canopy
Stack height provided with each boiler/thermo heater/Furnace etc.	Stack of adequate height provided as per norms of the Board
Sources of emissions and type of pollutants	1 no. wood-fired baby boiler 1 no. DG set 62 KVA Capacity
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the PPCB /CPCB / MoEF & CC



15/04/2025

(Pardeep Balu)  
Environmental Engineer

For &amp; on behalf

of

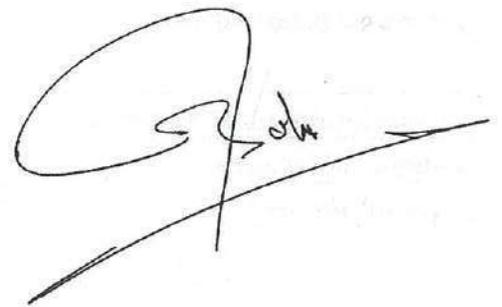
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



15/04/2025

(Pardeep Balu)  
Environmental Engineer

For &amp; on behalf

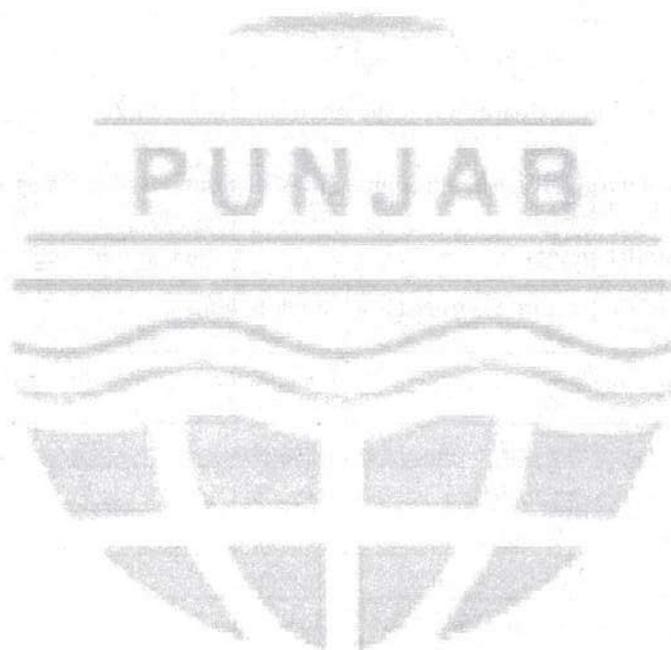
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*Page 3*

## TERMS AND CONDITIONS

### A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

#### Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter ( $D_e$ ) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
  - ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
  9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

#### (i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr. $Q_p$ = Quantity of particulate matter in Ton/day.

**Note :** Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-  
 **$\frac{1}{2}$  In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.  $\frac{1}{2}$**
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
  - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
  - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

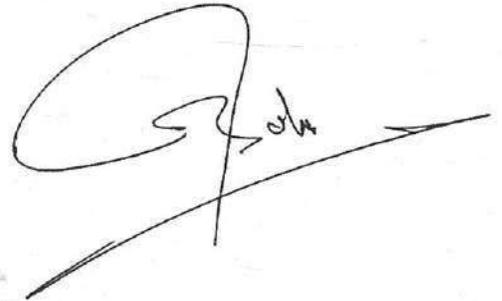
- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.



15/04/2025

**(Pardeep Balu)**  
**Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)**

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 <b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office-1, E-040-D, Phase-V, Focal Point, Ludhiana Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcb@pcbafund.com		
No.	Regd./Speed Post	Dated

To

1. The Chief Engineer (Operation),  
Punjab State Power Corporation Ltd.,  
Ludhiana.
2. The Superintending Engineer (Distribution),  
Punjab State Power Corporation Ltd.,  
Ludhiana.

**Subject:** Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974- M/s Sumit Knifab, 3-B, Indl Area A Extn., Ghore Wali Road, Ludhiana.

The Competent Authority of Board has decided to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for temporarily restoration of electric connection available to the industry/ premises. You are, therefore, directed to comply with the following:-

"That the authorities concerned shall restore the supply of electricity available to the subject cited industry/premises temporarily for 3 months i.e upto 13.07.25."

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974.

Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Endst No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and to submit compliance report, within 03 days.

Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Endst No. 2491

Dated 14/4/25

A copy of the above is forwarded M/s Sumit Knifab, 3-B, Indl Area A Extn., Ghore Wali Road, Ludhiana for information.

Senior Environmental Engineer  
For & On behalf of Chairman of the Board



**PUNJAB POLLUTION CONTROL BOARDcp**

**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 3049-52  
To

Dated 9/5/25

1. Er. Rajeev Gupta (Head of team),  
Senior Environmental Engineer  
Punjab Pollution Control Board,  
Zonal Office-2, Patiala .
2. Er. Gurkarn Singh,  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Patiala  
  
(or)
3. Er. Piyush Goyal,  
Environmental Engineer,  
Punjab Pollution Control Board,  
HQ-2, Head Office, Patiala

**Sub:- To constitute a committee of officers of the Board to verify the compliances made by the unit - M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana.**

It is intimated that a complaint was received against M/s Sumit Knit Fab through Sh. Sant Balbir Singh Sicheval (MP) and a committee was constituted by Competent Authority of the Board to enquiry in the matter. The committee has raised some observations, accordingly, the industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide Board's letter no. 2502-03 dated 29-04-2024 to its closure and to PSPCL Authorities vide Board's letter no. 2504-05 dated 29-04-2024 for disconnection of electric supply available with the industry.

Thereafter the industry has made compliance of observations raised by Committee and matter was considered by the Competent Authority of the Board and it has been decided that a Committee of officers of the Board may be formed at Head Office level to verify the compliances made by the unit w.r.t discrepancies/violations observed by the earlier committee.

Accordingly, in compliance to the order of the Competent Authority, a Committee of following officers is constituted as under:-

1. Er. Rajeev Gupta (Head of team), Senior Environmental Engineer, Zonal Office-2, Patiala .
2. Er. Gurkarn Singh, Environmental Engineer, Regional Office, Patiala,
3. Er. Piyush Goyal, Environmental Engineer, Punjab Pollution Control Board, HQ-2, Head Office, Patiala
4. AEE and ASO/JSO to be decided by head of the team as per requirement

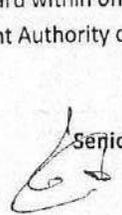
The Committee shall submit its report to the Board within one month.

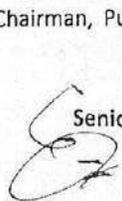
This has been issued after approval of Competent Authority of the Board.

Endst. No.

Date

A copy of the above is forwarded to P.S. to Chairman, Punjab Pollution Control Board, Patiala for kind information of worthy Chairman please.

  
Senior Environmental Engineer, ZO-1  
for & on behalf of Chairman

  
Senior Environmental Engineer, ZO-1  
for & on behalf of Chairman

# SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)  
Email: sumitknitfab@yahoo.com

To,  
The Chairman,  
Punjab Pollution Control Board,  
Vatavaran Bhavan, Nabha Road,  
Patiala, Punjab.

Handwritten notes: m/s. m/s. pen 6/5/25  
Dated: 06.05.2025  
m/s.  
SEE (2L-1)  
06/05/2025  
6/5/2025

**Sub: Reply on behalf of undersigned dyeing unit, M/s Sumit Knit Fab to the Show Cause Notice dated 24.04.2025 issued by the Punjab Pollution Control Board under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 along with notice for imposition of Environmental Compensation.**

Sir,

- The instant reply is being filed by the undersigned dyeing industry, M/s Sumit Knit Fab located at B-3, Industrial Area-A, Extension, Ludhiana to the Show Cause Notice dated 24.04.2025 issued by the Punjab Pollution Control Board (hereinafter referred to as "PPCB") under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "Water Act, 1974") along with notice for imposition of Environmental Compensation (hereinafter referred to as "EC"). That the said show cause notice dated 24.04.2025 has been issued by PPCB allegedly in furtherance of the order dated 01.04.2025 passed by the Hon'ble National Green Tribunal in Appeal No. 37 of 2024 titled as M/s Sumit Knit Fab vs. Punjab Pollution Control Board & Ors. That vide the said order the Hon'ble National Green Tribunal set aside the order dated 24.07.2024 issued by PPCB inter-alia imposing EC to the tune of Rs. 6,42,25,000/- for the period of violation

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01.04.2005 to 25.04.2019. Relevant portion of the order dated 01.04.2025 passed by the Hon'ble National Green Tribunal is reproduced herein below for your ready reference:

*"In the light of the facts discussed above, we are clearly of the view that impugned order dated 24.07.2024 passed by PSPCB is unsustainable, being in violation of principles of natural justice and also having travelled beyond the facts which were disclosed to appellant in the show cause notice and at the time of personal hearing.*

*Appeal is accordingly allowed. The impugned order dated 24.07.2024 is hereby set aside. Pending IAs stand disposed of accordingly.*

*However, this order shall not preclude the respondent PSPCB from passing a fresh order after giving due opportunity of hearing to appellant and in accordance with law including compliance of principles of natural justice and the observations made in this judgment."*

2. By way of the notice under reply, PPCB has proposed to impose EC on the undersigned industry for the period spanning from 2004 to 2019, on the alleged grounds of operating without a valid Consent to Operate (hereinafter referred to as "CTO") and for purportedly discharging untreated effluent into the sewer. It is, however, pertinent to note that the said Show Cause Notice does not specify the amount or quantum of Environmental Compensation proposed to be levied upon the undersigned industry. Further, the show cause notice also fails to provide in detail the recommendations of the EC verification committee which earlier finalized the EC amounting to Rs. 6,42,25,000/-. The report of the Excise and Taxation Department including the bills submitted

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by the business rival of the undersigned herein and the report of the inspection committee have also not been provided to the undersigned herein.

**Relevant submissions on behalf of the undersigned herein:**

- A. That the violation period has wrongly been stated to be 2004 to 2019. That except the alleged report of the Excise and taxation Department, there is nothing on record to show that the undersigned was carrying on the work of dyeing and washing from the year 2004-2019 and that there was actual violation on part of the undersigned herein. A perusal of the said report would reflect that the said matter originated only after the filing of a complaint by Mr. Sunil Verma (proprietor of M/s Megaline dyeing and finishing house), who is a competitor and a business rival of the undersigned herein, with both parties specializing in indigo washing. In 2019, when the undersigned established his dyeing and washing machinery, Sh. S.L. Verma approached the undersigned, requesting an increase in the rate for dyeing operations to equalize customer traffic. The undersigned refused to do the same, and since then, Sh. S.L. Verma has pursued a campaign against the undersigned by filing various frivolous complaints against his unit. Furthermore, Sh. S.L. Verma enjoys the support of political bigwigs who are for extraneous considerations complicit in efforts to completely undermine the undersigned's business.
- B. That further the perusal of the said report would also show that the same has been made based upon the two invoices submitted by Mr. Sunil Verma. The report allegedly states that: *'This shows that both the parties were engaged in business and has duly has duly accounted the transactions in there returns....From the above it may be concluded that Sumit Knit Fab having TIN*

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03422010923 is doing dying in year 2009-10.' At the outset it is relevant to mention herein that the report nowhere mentions that the undersigned was engaged in the work of dyeing from the year 2004-2019 as alleged by the Board and the same simply states the year as 2009-10. Further, the report is completely unreliable as it is in totality based only upon two invoices that too submitted by a person who is a competitor and a business rival of the undersigned herein. As would be clear from the report it simply states based on two invoices that the undersigned was engaged in the business of dyeing with one inker Knits India Pvt. Ltd. That the best evidence available with the Board are these two bills 18.08.2009 and 14.08.2009 and the conclusion drawn by the excise department in its report dated 13.05.2024 states that the deduction claimed by the industry is 40 % which is a category as per Section 2(zu) of the PVAT Act, 2005 and Rule 15(4) thereof for dyeing named as sweater O/D washing in the said bills. One of the important fact that has been overlooked is that deduction in the category Section 2(zu) of the PVAT Act, 2005 and Rule 15(4) is the same for dyeing as well as washing i.e. 40%. Hence, from this no conclusion can be drawn in so far as the industry doing dyeing process in the year 2009-10 is concerned. That the report further appears to be a procured one by the business competitor of the undersigned herein Sh. Sunil Verma who is the complainant in the present case before the Board and a politically connected and influential person.

C. That the answering industry was established in the year 2003. From its inception in 2003 until the year 2018, the industry was primarily engaged in the business of manufacturing and re-selling knitted fabric. During this period, the undersigned industry procured dyeing chemicals and outsourced any required dyeing processes to third-party units, as part of its manufacturing

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operations. However, over time, the undersigned industry began to receive multiple complaints from its clientele regarding the substandard quality of dyeing in the final product. It was observed that the third-party units to whom dyeing work was outsourced often employed inferior or substandard dyes, including low-grade imported dyes (such as cheaper Chinese variants), resulting in poor quality output and dissatisfaction among customers. In order to address these quality concerns and enhance customer satisfaction—while simultaneously reducing operational costs to remain viable in a highly competitive market—the undersigned industry began procuring in special cases for important clients dyeing chemicals directly from the wholesale market at lower rates and subsequently provided the same to the dyer for use in dyeing its own fabrics. Copy of bills evidencing that the undersigned used to outsource the work of dyeing (job-work) are attached herewith as **Appendix-1**. That the undersigned has already submitted before the Board as well as before the Hon'ble National Green Tribunal that in special cases for sustaining clients in the business who wanted quality dyeing for their garments, the industry, though rarely, used to purchase dyes and used to get job work done from outside dyeing industries and the purpose of giving them good quality dyes was so that the customers do not complain of poor quality dyeing due to use of cheaper Chinese dyes used by such outside dyeing units. That the undersigned had started installation of machinery for the purpose of dyeing and washing only from December 2018 and the copy of the bills of machinery purchased from December 2018 onwards are attached herewith as **Appendix-2(Colly)**.

- D. The invoices cited in the report are for dyes the undersigned bought to provide to the dyer, not for dyeing activities carried out by the undersigned. Furthermore, there is no evidence of dyeing

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equipment/machinery or dyes being found at the undersigned's premises before 2019. That there are no photographs and no inspection report of the Board on record stating that either dye or dye equipment's were found in the premises of the undersigned Industry during the period 2004-2018 and there cannot be any such photographs or report as the undersigned was only carrying out the work of knitted fabric from 2003 till 2018. It is important to mention herein that the officers from the Board have in routine all through been visiting the industry and no one ever saw any dyeing machine installed, nor there is any report where any officer of the Board post inspection has reported dyeing process being undertaken in the undersigned industry. That merely because dyes were purchased (though rarely) by the undersigned, for which the undersigned has already submitted that it used to purchase the same for the purpose of outsourcing the work of dyeing, the Board can in no manner claim that the work of dyeing was carried out in the premises of the undersigned Industry. That the Board cannot make the undersigned herein liable to pay Environment Compensation in absence of any dyeing process having been undertaken or any cogent proof such as inspection report, photographs and further that too based only on two purchase invoices only.

- E. That from 2003 till the year 2019, the unit of the undersigned was a Green Category industry and was engaged only in manufacturing/resale of knitted cloth and it was only in the year 2019 when the scope of work of the industry was changed to washing and dyeing. That no machinery for the process of dyeing was installed before the year 2019 when the industry started establishing the dyeing process along with ZLD. That the same can be corroborated from letter dated 09.02.2021 issued by the Municipal Corporation stating that the effluent discharge connection of the

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undersigned unit has been regularized only from 09.04.2019. Copy of the letter dated 09.02.2021 is attached herewith as **Appendix-3**. Further, a letter dated 17.02.2021 was also issued by the Office of Assistant Commissioner State Tax, Ludhiana-3 which specifically states that *"as per the record, the firm was registered on the VAT portal w.e.f 31 May 2005 for manufacturing/resale of Knitted Cloth (copy enclosed). Moreover, the purchase invoices related to the purchase of dyeing unit machinery/equipment reflects that the firm was involved in dyeing operations in YF 2019-20"*. Copy of the letter dated 17.02.2021 issued by the Office of Assistant Commissioner State Tax, Ludhiana-3 is attached herewith as **Appendix-4**.

F. That the undersigned herein submitted an application dated 18.11.2024 to the Deputy/Assistant Commissioner, CGST Division, Ludhiana along with the bills, invoices, ledgers, balance sheet etc. That in response to the application dated 18.11.2024, a letter dated 20.11.2024 has been issued by the office of the Deputy/Assistant Commissioner, CGST Division, Ludhiana stating that: *'This is to certify that M/s Sumit Knit Fab, 3B Industrial Area Extension, Ghorewali Road Ludhiana falls under the jurisdiction Range V, CGST Division, Ludhiana. They have installed Dyeing Unit in FY 2018-19 and machinery in this regard was purchased from the period 01.12.2018 to 17.09.2020. They have commenced production after 13.05.2019 as per the Certificate issued by Punjab Pollution Control Board, Zonal Office -1, Ludhiana. The details Suppliers from whom said machinery has been purchased reflect in the GSTR 2A for the Financial Years 2018-19, 2019-20 and 2020-21.'* Copy of the application dated 18.11.2024 submitted by the undersigned herein and the letter dated 20.11.2024 issued by the office of the Deputy/Assistant Commissioner, CGST Division, Ludhiana is attached herewith as **Appendix-5(Colly)**.

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- G. It is crucial to highlight that the PPCB only initiated inspections and issued notices or directions starting in 2019. Before this year, no notices or directions were issued by the Board because the washing and dyeing operations began only in 2019. If the industry in question had been engaged in washing and dyeing since 2003, it raises the question of why PPCB was unaware of these activities and why no action was taken against the industry for 15 years until the first inspection occurred in 2019. That since the scope of work of the undersigned industry was changed to washing and dyeing only in the year 2019, there arises no question of the violation period to be calculated from 2004.
- H. The facts without any doubt establish that the present show cause notice under reply has been issued under the influence of Sh. Sunil Verma, the complainant and a competitor of our industry. Further, the show cause notice is totally based on assumptions and surmises alone and not on any evidence whatsoever regarding dyeing process being carried out prior to 2019.
- I. Further, as already submitted above, the undersigned industry started the work of washing and dyeing only in the year 2019. It is imperative to mention herein that the process of washing and dyeing was started by the undersigned only after obtaining Consent to Operate from PPCB. That the very first CTO under the Air (Prevention & Control of Pollution) Act, 1981 and under the Water (Prevention & Control of Pollution) Act, 1974 was granted to the undersigned industry on 13.05.2019 and was valid upto 12.11.2019. Copy of the Consent to Operate under the Air (Prevention & Control of Pollution) Act, 1981 and under the Water (Prevention & Control of Pollution) Act, 1974 both dated 13.05.2019 are attached herewith as **Appendix-6(Colly)**. That as

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per the CTO the undersigned industry had the permission to discharge the treated effluent into the sewer after treatment in Effluent Treatment Plant. That accordingly the effluent was discharged into the Sewer only after treatment in the Effluent Treatment Plant. That the undersigned duly paid charges towards discharge of treated effluent in sewer to the Municipal Corporation and the bills of the same are attached herewith as **Appendix-7**.

- J. That it is imperative to mention herein that undersigned has always been conscious of its duty and responsibility towards the environment at large and therefore had started working towards achieving Zero Liquid Discharge (ZLD) in the year 2020 itself. That based on the efforts of the undersigned industry, PPCB granted renewed Consent to Operate dated 03.03.2020 under the Water (Prevention & Control of Pollution) Act, 1974 which was valid till 12.05.2020 and the same had a specific condition that the industry shall install & commission the ZLD as per undertaking given by it. That the Consent to Operate under the Air Act was also renewed by PPCB. Copy of renewed Consent to Operate dated 03.03.2020 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as **Appendix-8**. That despite rigorous efforts ZLD could not be fully commissioned due to the then prevailing Covid-19 pandemic due to which the CTO was again renewed by the Board on 24.07.2020 (valid till 23.01.2021) with recycling of treated effluent upto 50% of water after UF-RO and remaining 35 KLD to be discharged into sewer. Copy of renewed Consent to Operate dated 24.07.2020 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as **Appendix-9**. That the consents were further renewed by the Board on 03.03.2021 having validity till 02.09.2021. Copy

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of renewed Consent to Operate dated 03.03.2021 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as **Appendix-10**.

K. That after rigorous and continued efforts, the undersigned was finally successful in achieving Zero Liquid Discharge. That PPCB after conducting its due diligence and only after being satisfied that the industry has obtained ZLD, granted renewed Consent to Operate dated 25.08.2021 to the undersigned industry and the same was valid till 20.06.2025. Copy of renewed Consent to Operate dated 25.08.2021 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as **Appendix-11**. That it is in the humble submission of the undersigned industry that since August 2021 i.e. when the industry achieved ZLD, no trade effluent whatsoever is being discharged into the municipal sewer. Copy of the feasibility report of the Effluent Treatment Plant installed in the premises of the undersigned Industry prepared by a qualified engineer from Thapar University is attached annexed herewith as **Appendix-12**. It is also important to mention herein that time and again directions have been issued by the Board as well as other concerned authorities to large and medium scale dyeing units to achieve ZLD. That those directions having been issued only with respect to large and medium scale industries and do not apply to the undersigned Industry as the undersigned industry is a small-scale unit. However, the undersigned Industry being an environment conscious unit achieved ZLD.

L. That vide letter dated 25.05.2022, the undersigned informed the Municipal Corporation that the industry has achieved Zero Liquid Discharge and hence requested for disconnection of municipal

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sewer with respect to discharge of effluent. It was informed through this letter that as per the consent the industry shall continue to discharge domestic effluent into the municipal sewer. Copy of the letter dated 25.05.2022 is attached herewith as **Appendix-13**. That the same was served by hand in the office of the Municipal Corporation as would be clear from the receiving on the letter attached above. However, the Municipal Corporation failed to disconnect the municipal sewer connection, due to which the undersigned again submitted a request letter dated 24.06.2022 to the Municipal Corporation. Copy of the request letter dated 24.06.2022 is attached herewith as **Appendix-14**. That post submission of the aforementioned letter, the Municipal Corporation Ludhiana still did not come forward to disconnect the sewage connection for discharge of trade effluent of the undersigned industry and therefore the undersigned Industry itself closed the same by covering it with concrete cement. That, therefore, since the connection for discharge of treated effluent has been permanently closed in the year 2022 itself, there arises no question of discharge of effluent whether treated or untreated into the municipal sewer.

M. That the undersigned Industry has installed state of art technology Effluent Treatment Plant for the treatment of the trade effluent generated from the dyeing and washing process. That out of the treated effluent, 80% is reused in the process and 20% is evaporated and there is no discharge of treated effluent inside or outside the industry premises. Copy of the Effluent treatment plant flow chart (working chart) and fresh water balance chart of the undersigned attached herewith as **Appendix-15(Colly)**. Copy of photographs of the undersigned Industry are attached herewith as **Appendix-16(Colly)**.

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N. That the show cause notice under reply mentions about an inspection conducted by the officers of the Board on 03.01.2019 and it further continues to mention that the analysis result of samples collected on 03.01.2019 were found to be beyond the prescribed parameters. At the outset, it is relevant to mention herein that the analysis report of the samples collected was never provided to the undersigned herein and the undersigned herein got hold of the same only vide the reply filed by PPCB before the Hon'ble National Green Tribunal in Appeal No. 37 of 2024. Further, samples were collected by the Board but the same were not divided into two parts even at the asking of the undersigned herein and therefore the same were collected in violation of Section 21 of the Water Act, 1974. It imperative to mention herein that the undersigned was in the process of stabilizing the operation of dyeing and washing when the inspection was conducted on 03.10.2019. As already submitted in the previous paragraphs, the undersigned was engaged only in the manufacturing and reselling of knitted fabric prior to the year 2019. It was only in the year 2019 that the undersigned started the work of dyeing and washing by installing the requisite machinery. It is imperative to mention herein that after 2019 several inspections were conducted by the Board and no sample has ever failed and the Board has time to time renewed the Consent granted to the undersigned industry. That samples were collected by the officers of the Board on 20.09.2023. That as per the analysis report dated 03.10.2023 of samples collected on 20.09.2023 all parameters were found to be within the prescribed limits. Copy of the analysis report dated 03.10.2023 is attached herewith as **Appendix-17**.

O. It is also important to mention herein that it was in the year 2021 when the undersigned industry successfully achieved Zero Liquid Discharge and has been operating on ZLD ever since then.

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With respect to high value of TDS it is imperative to mention herein that the industry is engaged mainly in washing of denim indigo garments which are thicker than the normal fabric. These require water having TDS upto 2000 mg/ Ltr. In case the TDS is less, extra salt is required to be added so as to bring the TDS upto 2000 mg/ Ltr. Therefore, the water having higher TDS is good for the fabric being dyed by the undersigned industry. It is important to mention herein that the high value of TDS is in no manner effecting or causing degradation to the surrounding environment as the treated effluent is being re-used in the process and no effluent is discharged into the municipal sewer.

P. That on 02.02.2024, the undersigned Industry was visited by the Committee constituted by the Board for inspection on a complaint received to the Board submitted by SL. Verma through Sh. Sant Balbir Singh Sicheval MP. That during the inspection samples were collected by the officials of the said committee from Outlet of the ETP leading to UF Feed, from final RO1 and RO2 permeate leading to storage tank, from Outlet of overhead tank where Fresh Water + RO permeate is taken and Final RO reject leading to evaporator. However, the samples so collected by the Committee were not divided into two parts even at the asking of the undersigned Industry, which is a clear violation of Section 21 of the Water Act. It is imperative to mention herein that the committee thoroughly investigated the sewer connections (domestic) of the undersigned Industry, however, no sewer samples whatsoever were taken by the Committee. Further, it is also relevant to point out that no bye-pass of trade effluent was found by the Committee.

Q. It is imperative to mention herein that the report of the inspection carried out by the Committee on 02.02.2024 was never served upon the undersigned herein. That the undersigned came to know

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about the observations of the committee only vide show cause notice dated 19.04.2024 issued by PPCB. That it was on the receipt of the show cause notice dated 19.04.2024 that the undersigned herein approached the Board and paid charges for obtaining the analysis report of the samples collected by the Committee on 02.02.2024 and the inspection report of the committee. It is imperative to mention herein that the Board only provided the analysis report of the samples collected by the Committee and failed to provide the inspection report. That the undersigned herein got hold of the inspection report only when PPCB filed its reply before the Hon'ble National Green Tribunal in Appeal No. 37 of 2024. That as per the analysis report dated 16.02.2024 of samples collected on 02.02.2024, all the parameters were found to be within the prescribed limits except TDS.

R. That vide response dated 08.05.2024, the undersigned submitted para-vise compliance/response to the observations of the committee as mentioned in the show cause notice dated 19.04.2024. Copy of the reply dated 08.05.2024 submitted by the undersigned herein is attached herewith as **Appendix-18**. The point-vise reply to the observations of the committee in the inspection report is as under:

- i. **There is no account of 2026 KL. Whereas the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy Involved in evaporation:** The total effluent received from Oct 2020 (date installation of RO unit) till April 2024 is 28254 KL. The liquid sludge collected from tube settlers etc. is about to 2-2.5% whereas the reject from UF membranes is supplied to feed tank to MEE. It is added that only the back wash from the UF membranes is supplied to the collection tank. The difference noted

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by the committee is only due to the liquid sludge of tube settlers and reject of the UF membrane. This fact might have been got omitted by the committee while making the observations. It is added that we will install EMF meter at UF reject as and when the Industry is allowed to operate so that such observations may not arise in future.

- ii. **There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records:** This para is merely on presumption basis. It is submitted that our unit is only engaged for Washing & dyeing purpose. There is no other water source for obtaining water. It is added that our unit is independent unit and having no connectivity with any surrounding premises industries etc. The extra effluent calculated by the inspection committee has already been well explained at sub point (i) above.
- iii. **RO is not functioning properly and efficiently and there are chances that the Industry might be discharging its treated effluent without reusing in the process:** That the allegations qua the inefficient RO system installed at the undersigned Industry are completely false. It is pertinent to mention herein that the Board failed to take into consideration the fact that the undersigned has installed two Reverse Osmosis (RO) system to increase the recovery. That the capacity of the 1<sup>st</sup> RO system is 100 KLD and that of the second one is 40 KLD. That the average daily effluent at the inlet of the 1<sup>st</sup> RO system is 20-25 KLD. That for instance if we take the effluent at inlet of RO 1 as 20 KLD (average), the average treated effluent that goes directly to the process is 15 KLD (75% of 20) and the RO Reject is 5 KLD (average). That the RO reject of 5KLD from the first RO goes to the second RO. The average treated effluent that goes to the process directly from RO 2 is 3.75 KLD and the reject from RO 2 is

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1.25 KLD. That therefore the average total treated effluent that goes back to the process is about 18.75 KLD out of the average 20 KLD effluent received at the inlet of RO 1. Therefore, the RO systems installed by the undersigned Industry work at an efficiency of 90%.

- iv. **It is neither feasible not advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler Infrastructure as well as affect the quality of product being manufactured by the industry:** Our industry is engaged mainly in washing of denim indigo garments which are thicker than the normal fabric. These require the water having TDS upto 2000 mg/ Ltr. In case the TDS is less, we add extra salt to bring the TDS upto 2000 mg/ Ltr. Therefore, the water having TDS 1300 mg/ Ltr. or more is good for our fabric. Regarding the feed quality water to the boiler it is submitted that we do not use ETP treated water for boiler. We use only ground water for the boiler.
- v. **The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out:** This para is also merely on presumption basis. It is added that we don't use any flexible pipe for any purpose in our unit. We undertake that we have never used/will use any flexible pipe for any type of unauthorized discharge of treated/untreated water to any on-ground/underground or any type of water body.
- vi. **The Industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compared to 658 KL as recorded by the industry:** The total effluent received from Oct.

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2020 (date installation of RO unit) till April 2024 is 28254 KL. The liquid sludge collected from tube settlers etc. is about to 2-2.5% whereas the reject from UF membranes is supplied to feed tank to MEE. It is added that only the back wash from the UF membranes is supplied to the collection tank. The difference noted by the committee is only due to the liquid sludge of tube settlers and reject of the UF membrane. This fact might have been got omitted by the committee while making the observations. It is added that we will install EMF meter at UF reject as and when the industry is allowed to operate so that such observations may not arise in future.

- vii. **The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained:** It is submitted that we receive the chemicals in bags and plastic drums. The empty bags are stored in HW room and are sent to Nimbua Green Fields Dera Bassi. The liquid chemicals are received in drums. The price is paid for chemicals only. The empty drums are on returnable basis. We return all the empty drums to the supplier. Therefore, there is no record of the empty drums.
- viii. **The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there:** The display board has already been provided.
- ix. **The Industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced:** It is submitted that our R.O. plant was purchased on 24.08.2020.

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3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)  
Email: sumitknitfab@yahoo.com

The life of R.O. membranes is 3-5 years when operated 22-24 hours daily. Our plant works for about 12 hours daily. Thus, the life span of the membranes still exists and presently there is no requirement of replacement of the membranes. Regarding periodic maintenance, it is submitted that we daily backwash the membranes and perform descaling periodically. So there is no outside maintenance requirement for the R.O. plant. It is added that we are also attaching herewith the balance RO life evaluated by M/S Mahavir Enviro Consultants, Ludhiana for your ready reference. Therefore, the efficiency and treatment capacity of the system is quite sufficient.

x. **The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system:** Presently we are performing manual feeding of coagulants for reaction purpose. We will provide auto dosing as soon as the Industry is allowed to operate.

S. That a perusal of the aforementioned observations of the Committee and the response by the undersigned would make it clear that the observations of the committee with respect to discharge of effluent into sewer, unmetered source of water include the words "possibility, might, may either" which clearly indicate that the committee itself was not 100% sure about whether or not effluent is being discharged into the sewer and the observations so made are all figments of their wild imagination. That, therefore, the report of the committee is not conclusive and in no manner establishes that the undersigned industry is discharging effluent into the sewer. That the report being inconclusive ought not to be relied upon and made the basis of imposition of Environmental Compensation on an industry which is fully compliant and is successfully operating as ZLD.

# SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)  
Email: sumitknitfab@yahoo.com

- T. That further, post the passing of the order dated 01.04.2025 passed by the Hon'ble National Green Tribunal in Appeal No. 37 of 2024 titled as M/s Sumit Knit Fab vs. Punjab Pollution Control Board & Ors. the Board has allowed the undersigned industry to operate and has also granted CTO dated 14.04.2025 valid upto 13.07.2025 along with restoration of electric connection temporarily for 3 months. It is important to mention herein that upon renewing operation, the undersigned has carried out certain upgradations in the working of the industry as pointed out by the committee that visited the industry on 02.02.2024. The undersigned has replaced the membrane of the RO – both Stage 1 RO and Stage 2 RO and a copy of the invoices for the purchase of the said membrane are attached herewith as **Appendix-19**. That the undersigned has also placed a purchase order for an additional evaporator of 2.5 KLD and the same shall be installed as soon as it is received. Copy of the purchase order along with Eway Bills are attached herewith as **Appendix-20(Colly)**. Further, new flow meters have been installed by the undersigned – one at UF to RO intake and second one at UF backwash and reject. Copy of the purchase invoice for the said new flow meters along with photographs of their installation are collectively attached herewith as **Appendix-21(Colly)**. That with regard to the observation of automatic dosing instead of manual, it is relevant to mention herein that the undersigned carries out the process of dyeing in batches and therefore the treatment in ETP is also in batches and not continuous. Therefore, it is not feasible to install automatic dosing, as also advised by various environment engineers consulted to by the undersigned herein.
- U. That the Board should not proceed to levy any compensation amount unless it can base the same on some evidence of damage in the form of a deviation or deterioration in the environmental

# SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

Email: sumitknitfab@yahoo.com

condition that can be assessed. That since the undersigned was engaged in the work of manufacturing and re-selling of knitted fabric from 2003 till 2018 and has started the work of dyeing and washing only in the year 2019 and in addition to it has successfully achieved ZLD since the year 2021, there arises no question of DAMAGE to the environment being caused by the undersigned in the operation of his unit. That further before any Environmental Compensation is imposed upon the undersigned industry it is incumbent upon PPCB to ascertain and determine the actual damage to the environment (if at all) caused by the industry of the undersigned and the amount which is necessary to rectify the damage. That PPCB should not base the imposition of EC upon stale inspection reports, an inconclusive committee report and some bills submitted by the business rival of the undersigned herein.

- V. That the undersigned industry is fully conscious of its legal and moral responsibilities towards the protection and preservation of the environment and has, at all times, endeavored to operate strictly within the parameters prescribed under the applicable environmental laws, rules, and regulations. The undersigned industry has been consistently taking all necessary steps to ensure compliance with the directions, notifications, and guidelines issued from time to time by the Punjab Pollution Control Board (PPCB) and other concerned statutory authorities in relation to the prevention, control, and mitigation of water and air pollution. It is submitted that the answering industry has made substantial financial investments and infrastructural upgrades towards achieving Zero Liquid Discharge (ZLD)—an environmental benchmark which it has successfully attained and maintained since the year 2021. Despite this demonstrated commitment to environmental compliance, the undersigned industry is presently facing severe financial hardship as a

# SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)  
Email: sumitknitfab@yahoo.com

consequence of the closure of its operations, purportedly on grounds of environmental violations, which are unsupported by any dyeing process having been undertaken or any cogent, contemporaneous, or legally admissible evidence.

In light of the foregoing submissions, there is no material on record to substantiate the allegation that the undersigned industry was engaged in dyeing activities prior to the year 2019. Specifically, there is no report from the Punjab Pollution Control Board (PPCB), no evidence of dyeing machinery installed at the premises, and no photographic or documentary proof indicating the dyeing operations having been undertaken prior to 2019 simply because factually there was no dyeing process ever carried out before 2019. Accordingly, no Environmental Compensation imposition would be legally sustainable against the undersigned industry, and the Show Cause Notice presently under reply is liable to be withdrawn by the PPCB.

Requested accordingly.

**For M/s Sumit Knit Fab**

For SUMIT KNIT FAB

*Rishi Jethi*  
Prop.

**(Rishi Jethi, Proprietor).**

ANNEXURE 1 ORIGINAL FOR BUYER

S.T./C.S.T. No. 56711010  
Dated : 01-08-2003

INVOICE COLLY  
Rule 11 of Central Excise  
(No. 2) Rules 2001

Ph. : 0161-2633081



**V.H. SCIENTIFIC DYERS**

Spl. : All Kinds of Knitted Fabrics & Yarn

**Manjit Nagar, Budhanala Bridge, Jalandhar Bye Pass, LUDHIANA.**



Range - II, 1536/2, Rama Devi Bldg.,  
New Prem Nagar, Ludhiana  
Division - III, Central Revenue Bldg.  
Dandi Sewmi Chowk, Ludhiana.  
Commissionerate - Ludhiana  
CE Regn. No. ACJPK 8141 PXM001

Pre Authentication  
for V.H. SCIENTIFIC DYERS  
Auth. Signatory

ECC No. : AAJFV 8117BXM001  
PLA No. :  
Date :  
Name of Excisable Commodity :  
Dyed Acrylic Yarn / Dyed Knitted Fabrics  
C.E. Tariff Heading/Sub Heading No. :  
55-09-3509-31, 5509-32/5002 92 5002 93

To M/s Sumit Knit Fab

INVOICE No. 8

Date 24/05/2004

Date & Time of Removal 24/05/2004

0.00

(in figures)

(in words) Hours Only

Ludhiana  
Party's C.E. Regn. No.  
Party ST/CST No. Date

S. NO.	Description of Goods	Qty. of Goods in Kgs./Pcs.	Rate	Amount	
1	DYEING CHARGES (JOB WORK) Ch No 148	480.500 Kg	12.00	5,766.00	
2	DYEING CHARGES (JOB WORK) Ch No 154	252.190 Kg	12.00	3,026.16	
3	DYEING CHARGES (JOB WORK) Ch No 179	795.530 Kg	14.00	11,137.42	
4	DYEING CHARGES (JOB WORK) Ch No 182	330.550 Kg	14.00	4,627.70	
5	DYEING CHARGES (JOB WORK) Ch No 187	308.290 Kg	12.00	3,699.48	
6	DYEING CHARGES (JOB WORK) Ch No 194	320.500 Kg	14.00	4,487.00	
7	DYEING CHARGES (JOB WORK) Ch No 201	578.470 Kg	12.00	6,941.64	
				<b>TOTAL</b>	<b>39,685.40</b>

Duty payable fortnightly :-

B.E.D. (In Words) :

A.E.D. (In Words) :

Total Excise Duty

Mode of Transport :

Time of Preparation : 0.00

Vehicle No.

Dt. : 24/05/2004 Tax on Dyes

TOTAL

B.E.D. @

A.E.D. @

STICST @ 8.80 %

Amount in Words: Forty Thousand Three Hundred Eighty Three Only

G. TOTAL

Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

For V.H. SCIENTIFIC DYERS

Authorised Signatory

DECLARATION

I, \_\_\_\_\_ Prop./Partner/Authorised Agent of M/s \_\_\_\_\_ R.C. No. \_\_\_\_\_ Date \_\_\_\_\_ District \_\_\_\_\_ hereby declare that I have purchased the goods detailed overleaf for Rs. \_\_\_\_\_ only for any of the purpose mentioned below : 1. Use in the Manufacturers in the state of Punjab of the other than the goods declare tax free under Section 5 of the Act for sale in the State of Punjab OR 2. Resale in the State of Punjab. OR 3. Sale in the course of inter State trade of Commerce OR 4. Sale in course of Export of the Territory of India. And the goods so purchased have actually moved into my custody and have duty been entered in my books of accounts and goods purchased for the mentioned above are duly specified in my registration certificate No. \_\_\_\_\_ Please tick ( ) which is applicable

Signature of Purchasing Dealer

E. & O. E.

S.T./C.S.T. No. 56711010  
Dated : 01-08-2003

**INVOICE**  
Rule 11 of Central Excise  
(No. 2) Rules 2001

Ph. : 0161-2633081



# V.H. SCIENTIFIC DYERS

Spl. : All Kinds of Knitted Fabrics & Yarn

**Manjit Nagar, Budhanala Bridge, Jalandhar Bye Pass, LUDHIANA.**



Range : II, 1536/2, Rama Devi Bldg.  
New Prem Nagar, Ludhiana  
Division : III, Central Revenue Bldg  
Dandi, Seewi Chowk, Ludhiana.  
Commissionerate : Ludhiana  
CE Regn. No. ACJFK 8141 PXM001

Pre Authentication  
for V.H. SCIENTIFIC DYERS  
*[Signature]*  
Auth. Signatory

ECC No. : AAAPV 8117BXM-001  
PLA No. :  
Date :  
Name of Excisable Commodity :  
Dyed Acrylic Yarn / Dyed Knitted Fabrics  
C.E. Tariff Heading/Sub Heading No. :  
55-09/5509-31, 5509-32/6002 92, 6002 93

To M/s **Sumit Knit Fab**  
B 3, Industrial Area A, Extn.

INVOICE No. **470047**

Date **08/07/2004**

Date & Time of Removal **08/07/2004**

Party's C.E. Regn. No. **Ludhiana**  
**QEMPJ2163HXM001**

(in figures) **0.00**

Party ST/CST No. \_\_\_\_\_ Date \_\_\_\_\_

(in words) **Hours Only**

S. NO.	Description of Goods	Qty. of Goods in Kgs./Pcs.	Rate	Amount
	DYEING CHARGES (JOB WORK) Ch No 277	250.620 Kg	10.00	2,506.20
	DYEING CHARGES (JOB WORK) Ch No 297	443.150 Kg	10.00	4,431.50
	DYEING CHARGES (JOB WORK) Ch No 313	498.560 Kg	12.00	5,982.72
	DYEING CHARGES (JOB WORK) Ch No 330	183.280 Kg	12.00	2,199.36
	DYEING CHARGES (JOB WORK) Ch No 335	100.150 Kg	14.00	1,402.10
	DYEING CHARGES (JOB WORK) Ch No 346	400.080 Kg	12.00	4,800.96
	DYEING CHARGES (JOB WORK) Ch No 361	126.000 Kg	14.00	1,764.00
	DYEING CHARGES (JOB WORK) Ch No 365	80.200 Kg	12.00	962.40
	DYEING CHARGES (JOB WORK) Ch No 367	30.100 Kg	14.00	421.40
	DYEING CHARGES (JOB WORK) Ch No 374	80.000 Kg	10.00	800.00
	DYEING CHARGES (JOB WORK) Ch No 378	102.540 Kg	10.00	1,025.40
	DYEING CHARGES (JOB WORK) Ch No 385	102.430 Kg	10.00	1,024.30
	DYEING CHARGES (JOB WORK) Ch No 390	497.770 Kg	12.00	5,973.24
	DYEING CHARGES (JOB WORK) Ch No 395	83.120 Kg	14.00	1,163.68
			<b>TOTAL</b>	<b>34,457.00</b>
Duty payable fortnightly :-			B.E.D. @	0.00
B.E.D. (In Words) :			A.E.D. @	0.00
A.E.D. (In Words) :				34,457.00
Total Excise Duty				
Mode of Transport :			ST/CST @	8.80
Time of Preparation : <b>0.00</b>				<b>606.00</b>
Vehicle No. _____ Dt. : <b>08/07/2004</b> Tax on Dyes			<b>G. TOTAL</b>	<b>35,063.00</b>
Amount in Words : <b>Thirty Five Thousand Sixty Three Only</b>				

Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

**For V.H. SCIENTIFIC DYERS**

*[Signature]*  
Authorised Signatory

**DECLARATION**

Prop./Partner/Authorised Agent of M/s \_\_\_\_\_ R.C. No. \_\_\_\_\_ Date \_\_\_\_\_ District \_\_\_\_\_ hereby declare that I have purchased the goods detailed overleaf for Rs. \_\_\_\_\_ only for any of the purpose mentioned below : 1. Use in the Manufacturers in the State of Punjab of the other than the goods declare tax free under Section 5 of the Act for sale in the State of Punjab OR 2. Resale in the State of Punjab. OR 3. Sale in the course of Inter State trade of Commerce OR 4. Sale in course of Export of the Territory of India. And the goods so purchased have actually moved into my custody and have duly been entered in my books of accounts and goods purchased for the mentioned above are duly specified in my registration certificate No. \_\_\_\_\_ Please tick ( ) which is applicable

Signature of Purchasing Dealer

F. & O. E.

S.T./C.S.T. No. 56711010  
Dated: 01-09-2003

**INVOICE**  
Rule 11 of Central Excise  
(No. 2) Rules 2001

Ph: 0161-2533081



**V.H. SCIENTIFIC DYERS**

Spl. in All kinds of Knitted Fabrics & Yarn

**Manjit Nagar, Budhanala Bridge, Jalandhar Bye Pass, LUDHIANA.**



Range - K, 15002, Rains Desh Bldg,  
New Pktn Nagar, Ludhiana  
Division - II, Central Revenue Bldg,  
Cantt Bldg Chokk, Ludhiana  
Commissionerate - Ludhiana  
CE Regn. No. A0418C111 PAM001

Pre Authentication  
for V.H. SCIENTIFIC DYERS  
Auth. Signatory

ECG No. AAAPV 81/1348/01  
PLA No.  
Type  
Name of Exemptible Commodity  
Dyed Acrylic Yarn / Dyed Knitted Fabric  
C.E. Tariff Heading/Exemption No. 55.09.1203.31 - 5509.32.0001.99.9/32.91

To M/s **Gumit Knit Fab**  
  
**Ludhiana**  
Party's G.E. Regn. No.  
Party ST/CST No.                      Date

INVOICE No. **300030**  
Date **11/06/2004**  
Date & Time of Removal **11/06/2004**  
(in figures) **0.00**  
(in words) **Hours Only**

S. NO.	Description of Goods	Qty. of Goods in Kgs./Pcs.	Rate	Amount
	DYEING CHARGES (JOB WORK) Ch No 219	480.550 Kg	10.00	4,805.50
	DYEING CHARGES (JOB WORK) Ch No 221	237.930 Kg	10.00	2,379.30
	DYEING CHARGES (JOB WORK) Ch No 245	388.150 Kg	10.00	3,881.50
				<b>11,066.00</b>

Duty payable fortnightly		TOTAL	11,066.00
B.E.D. (in Words)		B.E.D. @	0.00
A.E.D. (in Words)		A.E.D. @	0.00
Total Excise Duty			11,066.00
Mode of Transport	Vehicle No.	ST/CST @ 8-60	195.00
Time of Preparation: 10.00	Dt: 11/06/2004 Tax on Dyes	G. TOTAL	11,261.00

Amount in Words: **Eleven Thousand Two Hundred Sixty One Only**

Certified that the particulars given above are true & correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

**For V.H. SCIENTIFIC DYERS**  
Authorized Signatory

**DECLARATION**  
I, the undersigned, Prop./Partner/Authorised Agent of M/s \_\_\_\_\_ hereby declare that I have purchased the goods detailed overleaf for the purpose mentioned below: (1) Use in the Manufacture in the State of Punjab of the other than the goods declared tax free under Section 8 of the Act for sale in the State of Punjab OR (2) Resale in the State of Punjab, OR (3) Sale in the course of inter State trade of Commerce, OR (4) Sale in course of Export of the Territory of India. And the goods so purchased have actually been used for the purpose stated above and have duly been entered in my books of accounts and goods purchased for the mentioned above are duly specified in my registration. Please tick ( ) which is applicable.

E & O E

**ANNEXURE 2  
COLLY**

**V.CUBE CHEMICAL INDUSTRIES**

GSTIN : 03BLDPS4522A1ZP

Ph (M) : 991402791  
E-mail : PAWAN\_ISHA@YAHOO.CO.IN

28-A, MOTI NAGAR  
LUDHIANA

ORIGINAL FOR RECIPIENT

Details of Receiver (Billed To)		Details of Consignee (Shipped To)		INVOICE No.		Date		Transport :		GR.No. : C-44		Date : 18.11.2019	
Name		Name		Rate		Amount		IGST		CGST		SGST	
Address		Address		Taxable Value		Discount		Rate		Rate		Rate	
State		State		Amount		Rate		Rate		Rate		Rate	
State Code		State Code		MRP		Quantity		Rate		Rate		Rate	
GSTIN/UID		GSTIN/UID		DL NO.		DL NO.		Rate		Rate		Rate	
DL NO.		DL NO.		DL NO.		DL NO.		Rate		Rate		Rate	
1	FILTER PRESS	8421					1	260000.00	260000.00	260000.00	260000.00	25400.00	25400.00
Totals :							1.000	260000.00	260000.00	260000.00	25400.00	25400.00	306800.00

**Total Value (in Words) :**  
Rupees Three Lakhs Six Thousand Eight Hundred Only

**ROUND OFF :** 306800.00  
**BILL AMOUNT :** 306800.00

**Bank Details :**  
HDFC BANK LTD  
KALSI NAGAR LUDHIANA  
A/C:13102020009363  
IFSC:HDFC0001310

For V.CUBE CHEMICAL INDUSTRIES  
Auth/Signatory

**Terms & Conditions:**  
1. No replacement/exchange/refund against this Invoice.  
2. Our responsibility ceases when goods leaves our godown.  
3. Interest @2.4% p.a. will be charged on delayed payments.  
4. All disputes are subject to LUDHIANA Jurisdiction.

Certified that the particulars given above are true & correct

GSTIN : 03AJRPB8850H124  
PAN : AJRPB8850H

**TAX INVOICE**  
ORIGINAL FOR RECIPIENT

Phone (O) : 0181-3811113  
Mobile : +91-7347555719  
Email : kbnengg02@gmail.com

**KBN ENGINEERS**

Deals In All Types of Water Meter, Industrial Valves & Automation Solutions.  
B-IX 632 SANTOKHPURA, JALANDHAR-144004 (PUNJAB)

Invoice No T/20-21/77

Dated 17/09/2020

M/s. SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA-A  
LUDHIANA  
State Code 03 (PUNJAB)  
Pin 141003  
Phone  
GSTIN 03ABEPJ2175J321

Transport BY CAR  
Order No TELEPHONIC  
G.R. No  
Destination LUDHIANA  
Freight TO PAY  
Vehicle No PB08DV2007  
Pvt Mark

Dr  
Dr 17/09/2020  
Weight 30 KG  
No. of Boxes 02

PO S: 03 (Punjab)

S.No.	Description of Goods	HSN SAC	Size	Quantity	Unit	Rate	CGST %	SGST %	Amount
1	9026 ELECTROMAGNETIC FLOW METER PTFE LINING WITH REMOTE DISPLAY	9026	50 MM	1	PCS	26700.00	9.00	9.00	29100.00
2	ELECTROMAGNETIC FLOW METER WITH TRANSMITTER PTFE LINING WITH REMOTE DISPLAY	9026	80 MM	1	PCS	30160.00	9.00	9.00	33150.00
Total				2					

HSN	Taxable	CGST	CGST Amt.	SGST	SGST Amt.
-----	---------	------	-----------	------	-----------

Total	59300.00
Add Freight	550.00
	59850.00
CGST @ 9.00%	5386.50
SGST @ 9.00%	5386.50
Round Off	0.00
Grand Total	70623.00

OUR BANKERS: CENTRAL BANK OF INDIA, INDL. ESTATE, JALANDHAR  
A/C No.: 3566928913 IFSC: CBIN0281542

Amount in words: Rs. SIXTY SEVEN THOUSAND SEVEN HUNDRED FORTY FOUR ONLY

- Terms & Conditions:
- All disputes shall be referred to the court of law.
  - Interest @ 24% p.a. will be charged if the bill is not paid within 30 days.
  - Our responsibility ceases as soon as goods are delivered to the customer.
  - Goods once sold will not be taken back.

E. & O.E

Customer Signature

For KBN ENGINEERS  
*[Signature]*  
Auth: Sanyasri

GST IN : 03ALSPS1381H1ZU  
 GSTIN : 03ALPS1381H1ZU

(Duplicate For Transport)  
 Ph.: 0161-5082833



# TEJA SINGH & SONS

Mfrs. of: MULTI STAGE HIGH PRESSURE CENTRIFUGAL PUMPS, I.D. & F.O. FANS, BOILER NOZZEL, ROTARY VALVES VACCUME PUMPS

#2833, St. No. 6, Chet Singh Nagar, Radha Swami Road, Gill Road, Ludhiana-141003.  
 E-mail : tsspumps@gmail.com

( CREDIT )

Reverse Charge : N

Details of Receiver (Billed to)				Details of Consignor (Shipped to)				Invoice No		11/0071	
SUMIT KNIT FAB. B-3, INDUSTRIAL AREA-A LUDHIANA (Punjab)								Dated		17/08/2019	
								Transport			
GSTIN:03ABEPJ2175J3ZT PAN: ABEPJ2175J STATE :Punjab				State Code 03				GR/RR No.			
								Vehicle No.			
								Order No.			
								Order Dated			
Sr.	Name of Product / Service	HSN/SAC	Quantity	Unit	Rate	Taxable	SGST	CGST	Net Amount		
						Amount	Rate	Amount	Rate	Amount	
1	TSS/50/4 Multistage high pressure pump	8413	1.000	PCS	19000.00	19000.00	6%	1140.00	6%	1140.00	21280.00
<b>Total :</b>						19000.00		1140.00		1140.00	21280.00

<b>Punjab</b>	1.000	<b>Total :</b>	19000.00		1140.00		1140.00	21280.00
Remarks:-	Taxable	SGST	CGST	Total Amount Before Tax			19,000.00	
	0%			Add SGST @6.00 %			1,140.00	
	3%			Add CGST @6.00 %			1,140.00	
	5%							
	12%	19000.00	1140.00	1140.00				
	18%							
28%								
<b>Total</b>	19000.00	1140.00	1140.00	<b>Grand Total</b>			21,280.00	

Rs. Twenty One Thousand Two Hundred Eighty Only

Bank Detail

1. If the bill is not paid within a week, interest @24% will be charged from the date of bill.  
 2. Subject to LUDHIANA Jurisdiction Only.  
 3. Goods once sold can not be taken back.  
 4. Our responsibility ceases after the delivery of the goods.

E. & O.E

Certified that the particulars given above are true and correct  
 For TEJA SINGH & SONS

*(Signature)*  
 Authorised Signatory

Customer's Sign.

**TAX INVOICE**

<b>K.S. Trading Co.</b> 1326, Prem Vihar Main Tibba Road Ludhiana GSTIN/UIN: 03CTRPD2680R1Z3 State Name : Punjab, Code : 03 E-Mail : advocatehksharma@gmail.com	Invoice No.	Dated
	KS/9/2019-20	14-Jan-2020
Buyer Sumit Knit Fab B-3, Industrial Area A Ludhiana GSTIN/UIN : 03ABEPJ2175J3ZT State Name : Punjab, Code : 03	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination
	Terms of Delivery	

Sl. No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	WATER TANK 2000 LTR	3925	4,000.000 Ltr (2 PCS)	11,000.00	PCS		22,000.00
2	WATER TANK MILTON 1000 LTR	39251000	1 PCS	5,090.00	PCS		5,090.00
							27,090.00
							2,438.10
							2,438.10
							(-0.20)
	<b>Total</b>		<b>3 PCS</b>				<b>₹ 31,966.00</b>

Amount Chargeable (in words) E & O E

**INR Thirty One Thousand Nine Hundred Sixty Six Only**

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
3925	22,000.00	9%	1,980.00	9%	1,980.00	3,960.00
39251000	5,090.00	9%	458.10	9%	458.10	916.20
<b>Total</b>	<b>27,090.00</b>		<b>2,438.10</b>		<b>2,438.10</b>	<b>4,876.20</b>

Tax Amount (in words) : **INR Four Thousand Eight Hundred Seventy Six and Twenty paise Only**

Declaration  
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for K.S. Trading Co.  
 Authorised Signatory

This is a Computer Generated Invoice



## TAX INVOICE

<b>K.S. Trading Co.</b> 1326, Prem Vihar Main Tibba Road Ludhiana GSTIN/UIN: 03CTRPD2680R1Z3 State Name : Punjab, Code : 03 E-Mail : advocatehksharma@gmail.com	Invoice No. <b>KS/11/2019-20</b>	Dated <b>16-Jan-2020</b>
	Delivery Note	Mode/Terms of Payment
<b>Buyer</b> <b>Sumit Knit Fab</b> B-3, Industrial Area A Ludhiana GSTIN/UIN : 03ABEPJ2175J3ZT State Name : Punjab, Code : 03	Supplier's Ref	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No	Delivery Note Date
	Despatched through	Destination
	Terms of Delivery	

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc %	Amount
1	CPVC Pipe 3/4"		25 PCS	275.00	PCS		6,875.00
2	Finolex 4"		11 PCS	1,079.55	PCS		11,875.00
							18,750.00
		SGST					1,688.00
		CGST					1,688.00
Total			36 PCS				₹ 22,126.00

Amount Chargeable (in words)

INR Twenty Two Thousand One Hundred Twenty Six Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
	18,750.00	9%	1,688.00	9%	1,688.00	3,376.00
Total	18,750.00		1,688.00		1,688.00	3,376.00

Tax Amount (in words) : INR Three Thousand Three Hundred Seventy Six Only

## Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for K.S. Trading Co.

Authorised Signatory

This is a Computer Generated Invoice

GSTIN : 03BESPD4963C1ZN  
TIN No. 03552171629

**TAX INVOICE**

(Quadruplicate For Record)

Office : 0161-5032990  
(M) 82719-11111, 99886-94234  
E-mail: nsdutta.engg@gmail.com



**N.S. DUTTA ENGG. WORKS**

Engineers, Manufacturers & Steel Fabricators  
G.T. Road, Dhandari Khurd, LUDHIANA - 141 010.

Tax is payable on Reverse Charges : (Yes / No)

Invoice Serial Number: **291**

Invoice Date: **06/03/19**

Transportation Mode : (Apply for Supply of Goods only)

Vehicle No. : **PHM 9006**

Date & Time of Supply :

Place of Supply : **LUDHIANA**

Details of Receiver (Billed to)

Name : **SUNIL KUMAR**

Address : **W-3 INDUSTRIAL AREA - A LUDHIANA**

GSTIN Number : **03BESPD2175J3ZT** State : **PUNJAB** State Code : **03**

S. No.	Description of Goods	HSN Code (GST)	Qty	Rate	Total
①	M.S. JEW FORK OR BAR Various. (WT - 2835 kg) E. WAY 30109336 3767. DT. 06/03/19 Time 12:30 PM Rs 173956/- P.O. No. .... Dt. ....	84	1112	52 14742000	14742000

Bank Detail : **ORIENTAL BANK OF COMMERCE**  
G.T. ROAD, Dhandari Kalan, Ludhiana.  
OBC A/C NO. 07664015006755  
IFS CODE : ORBC0100766

TOTAL	14742000
CARTAGE	1
LOADING	1
CGST 9 %	13268200
SGST 9 %	13268200
IGST %	1
<b>TOTAL</b>	<b>173956200</b>

Rs. (In Words)

**One lakh seventy three**

**thousand Nine hundred fifty six Only.**

TERMS & CONDITIONS

- Interest @ 24% p.a. will be charged if the bill is not paid on due time.
  - Goods once sold can not be taken back
  - Subject to Ludhiana Jurisdiction only.
- E. & O. E.

For N.S. DUTTA ENGG. WORKS

Auth. Signatory

GSTIN : 03BESPD4963C1ZN  
TIN No. 03552171629

**TAX INVOICE**  
(Original Copy For Buyer)

Office : 0161-5032990  
(M) 82719-11111, 99886-94234  
E-mail: nsdutta.engg@gmail.com



**N.S. DUTTA ENGG. WORKS**  
Engineers, Manufacturers & Steel Fabricators  
G.T. Road, Dhandari Khurd, LUDHIANA - 141 010.

Tax is payable on Reverse Charges : (Yes / No)

Invoice Serial Number: 02  
Invoice Date: 02/04/19.

Transportation Mode : (Apply for Supply of Goods only)  
Vehicle No. : P 50 2208  
Date & Time of Supply :  
Place of Supply : Ludhiana.

Details of Receiver (Billed to)

Name : Sumit Knitfab.  
Address : B-3 Industrial Area - A Ludhiana.  
GSTIN Number : 03ABE P 5 2175 J 32 T State : Punjab State Code : 03.

S. No.	Description of Goods	HSN Code (GST)	Qty	Rate	Total
6	M. S. Biological tank (Wt:- <u>3410 kg</u> ) for E.T.P.  <u>Rs 209236/-</u>	8421	1 nos.	52/p.kg	17732000
<p>Way Bill No. <u>3411 0101 2117</u> Dt. <u>03/04/19</u> Time <u>11:17 AM.</u></p>					

Bank Detail : **ORIENTAL BANK OF COMMERCE**  
G.T. ROAD, Dhandari Kalan, Ludhiana.  
OBC A/C NO. 07664015006755  
IFS CODE : ORBC0100766

TOTAL	17732000
CARTAGE	1
LOADING	1
CGST 9 %	15958200
SGST 9 %	15958200
IGST %	1
TOTAL	209236200

Rs. (In Words) Two Lakh Nine Thousand Two.  
Hundred Only Six Only.

TERMS & CONDITIONS

- Interest @ 24% p.a. will be charged if the bill is not paid on due time.
  - Goods once sold can not be taken back
  - Subject to Ludhiana Jurisdiction only.
- E. & O. E.

For N.S. DUTTA ENGG. WORKS

*(Signature)*  
Auth. Signatory

STATE CODE: 03 Punjab

**TAX INVOICE**

(Original for Recipient)

GST IN: 03ATVPS1752K1Z5  
 PAN NO: ATVPS1752K  
 TIN: 038210G3595

PH (O) 0161-2540145, 2532784  
 MOBILE 98144-09326

**SEWAK TUBEWELL BORING CO.**

STOCKIST IN : G.I, M.S, PVC, CPVC PIPE & FITTING UU BRAND PIPE FITTING  
 RV BRAND VALVE & COCKES JOINTING SHEET, ASBESTOS DORI, BOILER MOUNTINGS.

CHOWK DHOLEWAL, G.T. ROAD  
 LUDHIANA

Reverse Charge : N

email: sewaktubewell@gmail.com

(CREDIT)

Details of Receiver (Billed to)		Details of Consignee (Shipped to)		Invoice No	11/519
SUMIT KNIT FAB B-3 INDUSTRIAL AREA A LUDHIANA (Punjab) Ph: 8558892533		SUMIT KNIT FAB B-3 INDUSTRIAL AREA A LUDHIANA (Punjab)  Ph: 8558892533 PAN: ABEPJ2175J GSTIN: 03ABEPJ2175J3ZT STATE: Punjab   State Code 03		Dated	26/08/2022
GSTIN: 03ABEPJ2175J3ZT PAN: ABEPJ2175J STATE: Punjab		State Code 03		Transport GR/RR No	
Place of Supply :		Delivery Place		Vehicle No	
				Order No.	
				Order Dated	
				E-Way Ref. No.	

NO.	Name of Product / Service	HSN/SAC	Quantity	Unit	Rate	Taxable		SGST		CGST		Net Amount
						Amount	Rate	Amount	Rate	Amount	Rate	
1	GI PIPE 3"x20"	73063090	4 000	PCS	4475 00	17900.00	9%	1611 00	9%	1611 00		21122 00
2	MS LONG BAND 3"	7307	3 000	PCS	431 36	1294 08	9%	116 4	9%	116 47		1527 02
3	MS FLANGE 3"	7307	6 000	PCS	205 09	1230 54	9%	110 75	9%	110 75		1452 04
4	RUBBER JAIN 3"	40169200	3 000	PCS	25 00	75 00	9%	6 75	9%	6 75		88 50
5	ELBOW GI 3"	7307	1 000	PCS	564 41	564 41	9%	50 80	9%	50 80		666 01
6	SOCKET GI 3"	7307	1 000	PCS	341 53	341 53	9%	30 74	9%	30 74		403 01
7	GI NIPPLE THREADED 3"	73079210	1 000	PCS	50 00	50 00	9%	4 50	9%	4 50		59 00
Remarks:-						19,000	Total :	21455.56	1931.01	1931.01		25317.58

*Handwritten signature/initials*

0%				Total Amount Before Tax	21,455.56
3%				Add SGST @9.00 %	1,931.01
5%				Add CGST @9.00 %	1,931.01
12%				R/OFF.	0.42
18%	21455.56	1931.01	1931.01		
28%					
Total	21455.56	1931.01	1931.01		

Rs. Twenty Five Thousand Three Hundred Eighteen Only Grand Total 25,318 00

Bank: PUNJAB NATIONAL BANK - IFSC CODE-PUNB0030200-A/C NO.0302002101330997  
 Detail: HDFC BANK LTD.- IFSC CODE-HDFC0000259 A/C NO. 50200059282091

**Terms & Conditions:**  
 1. If the due is not paid within 30 days interest @24% will be charged from the date of bill.  
 2. Subject to LUDHIANA Jurisdiction Only.  
 3. Goods once sold can not be taken back.  
 4. Our responsibility ceases after the delivery of the goods.

Certified that the particulars given above are true and correct  
**For SEWAK TUBEWELL BORING CO.**  
*(Handwritten Signature)*  
 Authorised Signatory

E. & O.E Customer's Sign.

1000, 03 Punjab  
**TAX INVOICE**  
 PIN 03ATVPS1752K125  
 AN NO A1YPS1752K  
 PIN 03S21063595  
 PH ID 0361 2540146,7502706  
 MOBILE 98144-08356

# SEWAK TUBEWELL BORING CO.

STOCKIST IN : G.I.M S,PVC,CPVC PIPE & FITTING UU BRAND PIPE FITTING  
 RV BRAND VALVE & COCKES JOINTING SHEET,ASBESTOS DORI,BOILER MOUNTINGS.

CHOWK DHOLEWAL G T ROAD  
 LUDHIANA

email: sewak@sewakboring.com

( CREDIT )

Reverse Charge : N

Details of Receiver (Billed to)		Details of Consignee (Shipped to)		Invoice No	11/516
SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA (Punjab) Ph. 8558802533		SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA (Punjab)  Ph. 8558802533 PAN ABEPJ2175J GSTIN 03ABEPJ2175J3Z1 STATE :Punjab   State Code 03		Dated	25/03/2022
GSTIN:03ABEPJ2175J3ZT PAN: ABEPJ2175J STATE :Punjab		State Code 03		Transport G/R/R No Vehicle No Order No Order Dated	

Place of Supply : Punjab Delivery Place LUDHIANA E-Way Ref No.

Sr.	Name of Product / Service	HSN/SAC	Quantity	Unit	Rate	Taxable		SGST		CGST		Net Amount
						Amount	Rate	Amount	Rate	Amount	Rate	
1	GI PIPE 3"X15'4"	73063090	1 000	PCS	3515.26	3515.26	9%	316.37	9%	316.37	4148.00	
2	GI PIPE 3"X10	73063090	1 000	PCS	3064.41	3064.41	9%	275.80	9%	275.80	4364.01	
3	GI NIPPLE 3"X11"	73079210	1 000	PCS	342.00	342.00	9%	30.78	9%	30.78	403.06	
4	GI FLANGES 3"	7307	4 000	PCS	528.14	2152.56	9%	193.73	9%	193.73	2540.02	
5	ELBOW 3"	7307	1 000	PCS	564.41	564.41	9%	50.80	9%	50.80	666.01	
6	DHAGA (LUXMI)	5205	5 000	PCS	7.00	35.00	9%	3.15	9%	3.15	38.70	
7	SOCKET 3"	7307	1 000	PCS	341.53	341.53	9%	30.74	9%	30.74	403.01	
8	M-SEAL PLUMBER (W) 200 GM	3214	1 000	PCS	67.80	67.80	9%	6.10	9%	6.10	80.00	
9	GI NIPPLE 3"X7"	73079210	1 000	PCS	94.00	94.00	9%	8.46	9%	8.46	110.92	
10	RUBBER JAIN 2	48169200	2 000	PCS	30.00	60.00	9%	5.40	9%	5.40	70.80	
11	GI NIPPLE 3"X3"	73079210	1 000	PCS	116.00	116.00	9%	10.44	9%	10.44	136.88	
12	MS HEX NIPPLE BOLT	73079210	8 000	PCS	15.00	120.00	9%	10.80	9%	10.80	141.00	
Remarks:-			27 000		Totals :	11072.97		994.30		994.30	13061.57	

*PAID*

Taxable		11072.97	11072.97
0%	SGST	994.30	994.30
1%	CGST	994.30	994.30
5%		35.00	0.44
12%			
14%		11037.97	994.30
22%			
Total		11072.97	994.30

Rs. Thirteen Thousand Sixty Two Only Grand Total 13,062.00

Bank PUNJAB NATIONAL BANK - IFSC CODE-PUNB0030200-A/C NO.0302002101330997  
 Detail HDFC BANK LTD.- IFSC CODE-HDFC0000259 A/C NO. 50200059262091

Terms & Conditions :  
 1. Subject to LUDHIANA Jurisdiction Only.

Certified that the particulars given above are true and correct  
 For SEWAK TUBEWELL BORING CO.

GSTIN: 03AZVPS3387E2ZU  
PAN :AZVPS3387E

**TAX INVOICE**

Original for Receipt  
Phone 0161 2510005  
98125-71144

**DEOL ENTERPRISES**

CHOWK DHOLEWAL  
LUDHIANA

Deals in : All kinds of GI,MS,SS,PVC,CPVC & PPR PIPE & FIRE FITTINGS

Stockists of : TATA, JINDAL, PRINCE, KARTAR, SANT, MALA, U, UU etc BRANDS

Bill To  
SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA A,

Ship To

Invoice No. 186  
Date 20/06/2019

LUDHIANA  
State Punjab Code:03  
GSTIN: 03ABEPJ2175J3ZT

Transport  
G.R.No.  
Order No. 261,84,87,90

S.No	Description	HSN/SAC	Quantity	Rate	Per	Amount
1	S.S BALL VALVE 1*1/2 "	8481	1	2562.00	PCS	2,562.00
2	M.S NIPPLE 1*1/2" X 6"	7307	2	65.00	PCS	130.00
3	CPVC SOLUTION 250GM	3506	1	190.00	PCS	190.00
4	M.S.FLANGE 1"	7307 (3 tie)	17	68.00	PCS	1,156.00
5	M.S TEE 1"	7307 (flange)	5	133.00	PCS	665.00
6	M.S ELBOW 1"	7307	14	106.00	PCS	1,484.00
7	M.S NIPPLE 1"X6"	7307	12	65.00	PCS	780.00
8	M.S NIPPLE 1"X4"	7307	12	55.00	PCS	660.00
9	M.S.PIPE 1*1/2"	7306	7	1144.00	PCS	8,008.00
10	M.S.FLANGE 1*1/2"	7307	14	130.00	PCS	1,820.00
11	M.S.SHORT BEND 1*1/2"	7307	8	68.00	PCS	544.00
12	M.S SOCKET 1"	7307	1	35.00	PCS	35.00
13	M.S.FLANGE 3"	7307	1	220.00	PCS	220.00
14	M.S.FLANGE 2"	7307	2	160.00	PCS	320.00
15	M.S.SHORT BEND 2"	7307	3	78.00	PCS	234.00
16	M.S REDUCER 2"X3"	7307	1	280.00	PCS	280.00
17	M.S REDUCER 2"X1*1/2"	7307	1	180.00	PCS	180.00
18	M.S NIPPLE 2"X6"	7307	1	80.00	PCS	80.00
19	C.J BFOOT VALVE 2"	8481	1	1820.00	PCS	1,820.00
20	M.S.PIPE 2"	7306	1	1508.00	PCS	1,508.00
21	PVC END CAP 8"	3917	1	350.00	PCS	350.00

106 Total 23,018.00

OK

SGST @ 9.00 % 2,071.34  
CGST @ 9.00 % 2,071.34

Our Bank  
S.B.I. A/C 35703546780  
IFSC : SBIN0006265

Round Off 0.00  
G.Total 27,171.00

Rs. in words  
Rs Twenty Seven Thousand One Hundred Seventy One Only

Terms & Conditions  
1) Goods once sold will not be taken back.  
2) Subject to LUDHIANA Jurisdiction only.

For DEOL ENTERPRISES

Our responsibility ceases after the goods are removed from our premises.

Customer's Sign

*[Signature]*

PROP.

TAX INVOICE

## DEOL ENTERPRISES

CHOWIK DHOLEWAL  
LUDHIANA

Transport Copy

Phone: 0161-2530005

98724 77703

FAX: AZVPS3387E

Deals in : All kinds of GI,MS,SS,PVC,CPVC &amp; PPR PIPE &amp; FIRE FITTINGS

Stockists of : TATA, JINDAL, PRINCE, KARTAR, SANT, MALA, U, UU etc BRANDS

Bill To	Ship To	Invoice No.	177
SUMIT KNIT FAB		Date	18/06/2019
B-3, INDUSTRIAL AREA A,		Transport	
LUDHIANA		G.R.No.	
State Punjab	Code:03	Order No.	241.42,52,61,84.87
GSTIN: 03ABEPJ2175J3ZT			

S.No	Description	HSN/SAC	Quantity	Rate	Per	Amount
1	CPVC MTA 1*1/2"	3917	2	57.00	PCS	114.00
2	M.S.DEAD FLANGE 3"	7307	2	290.00	PCS	580.00
3	M.S.DEAD FLANGE 1*1/2"	7307	1	190.00	PCS	190.00
4	M.S.SHORT BEND 1*1/2"	7307	4	58.00	PCS	232.00
5	METALIC JOINT SHEET	6812	10.400	380.00	KGS	3,952.00
6	C.J BUTTERFLY VALVE 3"	8481	1	1761.00	PCS	1,761.00
7	TAFLOX TAPE	3920	10	30.00	PCS	300.00
8	UPVC SOCKET 1*1/2"	3917	1	45.00	PCS	45.00
9	UPVC SOCKET 2"	3917	1	98.25	PCS	98.25
10	G.I TEE 1/2"	7307	2	30.00	PCS	60.00
11	G.I SOCKET 1/2"	7307	3	17.00	PCS	51.00
12	G.I ELBOW 1/2"	7307	7	23.00	PCS	161.00
13	G.I UNION 1/2"	7307	1	68.00	PCS	68.00
14	C.P WASTE PIPE 1*1/4"	8481	1	220.00	PCS	220.00
15	UPVC PIPE 1/2"	3917	10	9.80	FTS	98.00
16	C.P BIB COCK LONG BODY	8481	1	480.00	PCS	480.00
17	C.P NIPPLE 1/2"	8481	1	90.00	PCS	90.00
18	PVC FTEE 6"	3917	6	450.00	PCS	2,700.00
19	M.S.FLANGE 6"	7307	6	480.00	PCS	2,880.00
20	C.J BUTTERFLY VALVE 6"	8481	3	3313.00	PCS	9,939.00
21	RUBBER JOINT 6"	4016	6	45.00	PCS	270.00

79.400 Total 24,289.25

SGST @ 9.00 % 2,186.03

CGST @ 9.00 % 2,186.03

Round Off -0.31

G.Total 28,661.00

For DEOL ENTERPRISES

Rs. in words

Rs. Twenty Eight Thousand Six Hundred Sixty One Only

Terms &amp; Conditions

1) Goods once sold will not be taken back.

2) Subject to LUDHIANA Jurisdiction only.

3) Interest @ 3% will be charged if payment not made within 30 days.

4) Our responsibility ceases after the goods are removed from our premises.

Customer's Sign

PROP.

GSTIN: 03AZVPS3387E2ZL  
PAN: AZVPS3387L

TAX INVOICE

Form 11  
08/2018

**DEOL ENTERPRISES**  
CHOWK DHOLEWAL  
LUDHIANA

Deals in : All kinds of GI,MS,SS,PVC,CPVC & PPR PIPE & FIRE FITTINGS

Stockists of : TATA, JINDAL, PRINCE, KARTAR, SANT, MALA, U, UU etc BRANDS

Bill To  
SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA-A,  
LUDHIANA  
State Punjab Code-03  
GSTIN: 03ABEPJ2175J3ZT

Ship To

Invoice No. 102  
Date 10/05/2019  
Transport  
G.R.No.  
Order No. 221.227.228

S.No	Description	HSN/SAC	Quantity	Rate	Per	Amount
1	PPR BALL VALVE 25MM	3917	2	360.00	PCS	720.00
2	M.S BUSH 1*1/4" X 1"	7307	1	60.00	PCS	60.00
3	PVC PIPE 1" SCH-80	3917	60	32.00	FTS	1,920.00
4	G.I ELBOW 1"	7307	8	49.00	PCS	392.00
5	G.I TEE 1"	7307	10	65.00	PCS	650.00
6	G.I NIPPLE 1"X3"	7307	10	40.00	PCS	400.00
7	G.I NIPPLE 1"X4"	7307	10	55.00	PCS	550.00
8	G.I SOCKET 1"	7307	7	40.00	PCS	280.00
9	TAFLOX TAPE	3920	10	30.00	PCS	300.00
10	BALL VALVE 1"	8481	5	980.00	PCS	4,900.00
11	DHAGA	7307	2	5.00	PCS	10.00
12	G.I UNION 1"	7307	7	123.00	PCS	861.00
13	M-SEAL PLUMBER	3214	1	80.00	PCS	80.00
14	G.I REDUCER 3"X1"	7307	1	248.00	PCS	248.00
15	TAFLOX TAPE 1/2"	3920	5	20.00	PCS	100.00
16	PVC PIPE 1" SCH 80	3917	20	32.00	FTS	640.00
17	M.S.BLIND FLANGE 4"	7307	2	480.00	PCS	960.00
18	M.S SOCKET 1"	7307	5	38.00	PCS	190.00
			166	Total		13,261.00

Our Bank  
S.B.I. A/C 35703546780  
IFSC: SBIN0006265

SGST @ 9.00% 1,193.48  
CGST @ 9.00% 1,193.48  
Round Off 0.00

As in words  
Rs Fifteen Thousand Six Hundred Forty Eight Only

G.Total 15,648.00

Terms & Conditions  
1) Goods once sold will not be taken back.  
2) Subject to LUDHIANA Jurisdiction only.

For DEOL ENTERPRISES

4) Our responsibility ceases after the goods are removed from our premises.

Customer's Sign



GSTIN:03AZVPS3387E22U  
PAN AZVPS3387E

**TAX INVOICE**

Original for Proof  
Phone 0151 2532005  
90724 27744

**DEOL ENTERPRISES**  
CHOWK Dholewal  
LUDHIANA

Deals In : All kinds of GI,MS,SS,PVC,CPVC & PPR PIPE & FIRE FITTINGS  
Stockists of : TATA, JINDAL, PRINCE, KARTAR, SANT, MALA, U, UU etc BRANDS

Bill To  
SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA-A,  
LUDHIANA  
State Punjab Code.03  
GSTIN: 03ABEPJ2175J32T

Ship To

Invoice No. 63  
Date 25/04/2019  
Transport  
G.R.No.

S.No	Description	HSN/SAC	Quantity	Rate	Per	Amount
1	M.S.SHORT BEND 1*1/2"	7307	2	60.00	PCS	120.00
2	BALL VALVE 1"	8481	1	380.00	PCS	380.00
3	G.I NIPPLE 1" X6"	7307	2	65.00	PCS	130.00
4	G.I PIPE 1"	7306	10	58.00	FTS	580.00
5	PPR PIPE 1"	3917	10	32.00	FTS	320.00

*Machinery*

25 Total 1,530.00

Our Bank  
S.B.I. A/C 35703546780  
IFSC : SBIN0006265

SGST @ 9.00 % 137.70  
CGST @ 9.00 % 137.70  
Round Off -0.40  
G.Total 1,805.00

Rs. in words  
Rs. One Thousand Eight Hundred Five Only

Terms & Conditions  
1) Goods once sold will not be taken back.  
2) Subject to LUDHIANA Jurisdiction only.  
3) Interest @ 24% will be charged if payment not made within 30 days.  
the goods are removed from our premises.

Customer's Sign

For DEOL ENTERPRISES  
  
PROP.

GSTIN: 03AZVPS3387E2ZU  
PAN AZVPS3387E

**TAX INVOICE**

Original for Receipt  
Phone: 0161-2530005  
98725-77744

**DEOL ENTERPRISES**  
CHOWK DHOLEWAI  
LUDHIANA

*Deals in : All kinds of GI,MS,SS,PVC,CPVC & PPR PIPE & FIRE FITTINGS*  
*Stockists of : TATA, JINDAL, PRINCE, KARTAR, SANT, MALA, U.V.U etc BRANDS*

**Bill To**  
SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA-A,  
  
LUDHIANA  
State Punjab Code: 03  
GSTIN: 03ABEPJ2175J3ZT

**Ship To**  
Invoice No. 55  
Date 22/04/2019  
Transport  
G.R.No.  
Order No. 215,217 Dt. 17/04/2019

S.No	Description	HSN/SAC	Quantity	Rate	Per	Amount
1	WATER TANK 3000LTR	3925	1	23550.00	PCS	23,550.00
2	M.S SOCKET 3"	7307	1	240.00	PCS	240.00
3	M.S DEAD PLUG 3"	7307	1	279.00	PCS	279.00
			<b>3</b>	<b>Total</b>		<b>24,069.00</b>
						SGST @ 9.00 % 2,166.21
						CGST @ 9.00 % 2,166.21
						Round Off
						<b>G.Total 28,401.00</b>

*Manufactured*

**Our Bank**  
S.B.I. A/C 35703546780  
IFSC : SBIN0006265

**Rs. in words**  
Rs. Twenty Eight Thousand Four Hundred One Only  
**Terms & Conditions**  
1) Goods once sold will not be taken back.  
2) Subject to LUDHIANA Jurisdiction only.  
3) Interest @ 24% will be charged if payment not made within 30 days.  
4) Interest @ 24% will be charged if goods are removed from our premises.

Customer's Sign

PRO.  
*[Signature]*

For DEOL ENTERPRISES

GSTIN: 03AZVPS3387E27U  
PAN AZVPS3387E

**TAX INVOICE**

Original for Recipient  
Phone 0161 2530035  
28225 22443

**DEOL ENTERPRISES**  
CHOWK Dholewal  
LUDHIANA

Deals In : All kinds of GI,MS,SS,PVC,CPVC & PPR PIPE & FIRE FITTINGS  
Stockists of : TATA, JINDAL, PRINCE, KARTAR, SANT, MALA, UJU etc BRANDS

Bill To  
SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA-A,  
LUDHIANA  
State Punjab Code:03  
GSTIN: 03ABEPJ2175J3ZT

Ship To

Invoice No. 35  
Date 15/04/2019  
Transport  
G.R.No.

S.No	Description	HSN/SAC	Quantity	Rate	Per	Amount	
1	CJ BUTTERFLY VALVE	8481	3	1617.00	PCS	4,851.00	
2	M.S.FLANGE 2"	7307	4	160.00	PCS	640.00	
			7	<b>Total</b>		5,491.00	
						SGST @ 9.00 %	494.19
						CGST @ 9.00 %	494.19
						Round Off	-0.33
						<b>G.Total</b>	<b>6,479.00</b>

Manoj  
Raj

OK

Our Bank  
S.B.I. A/C 35703546780  
IFSC: SBIN0006265

Rs. in words  
Rs Six Thousand Four Hundred Seventy Nine Only

Terms & Conditions  
1) Goods once sold will not be taken back.  
2) Subject to LUDHIANA Jurisdiction only.  
3) Invoice Bill to be cleared if payment not made within 30 days.  
4) Our responsibility ceases after the goods are removed from our premises.

Customer's Sign

For DEOL ENTERPRISES

PROF.

GSTIN: 03AZVPS3387E2ZU  
PAN AZVPS3387E

**TAX INVOICE**

Original for Recd  
Phone: 0161 2530005  
9877 1774

**DEOL ENTERPRISES**

CHOWK D/HOLEWAL  
LUDHIANA

Deals in : All kinds of GI, MS, SS, PVC, CPVC & PPR PIPE & FIRE FITTINGS

Stockists of : TATA, JINDAL, PRINCE, KARTAR, SANT, MALA, U, UU etc BRANDS

Bill To  
SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA-A,  
  
LUDHIANA  
State Punjab Code: 03  
GSTIN: 03ABEPJ2175J3ZT

Ship To

Invoice No. 33  
Date 13/04/2019  
Transport  
G.R.No.

S.No	Description	HSN/SAC	Quantity	Rate	Per	Amount
1	M.S.FLANGE 2" T/H	7307	12	148.00	PCS	1,776.00
2	M.S BEND 2"	7307	5	78.00	PCS	390.00
3	C.J BUTTERFLY VALVE 2"	8481	5	1281.00	PCS	6,405.00
4	M.S.FLANGE 4" 8-HOLE T/H	7307	4	330.00	PCS	1,320.00
5	M.S.PIPE 4"	7306	1	3519.00	LTH	3,519.00
6	M.S.SHORT BEND 4"	7307	4	298.00	PCS	1,192.00
7	M.S.PIPE 1*1/2"	7307	2	1198.00	LTH	2,396.00
8	M.S.SHORT BEND 1*1/2"	7307	10	48.00	PCS	480.00
9	TAFLOX TAPE	3920	12	30.00	PCS	360.00
10	M.S NIPPLE 1*1/2" X 6"	7307	6	65.00	PCS	390.00
11	M.S.FLANGE 1*1/2"	7307	8	140.00	PCS	1,120.00
12	RUBBER JOINT 4"	4026	8	45.00	PCS	360.00
			77	Total		19,705.00

*Machinery*  
*(Signature)*

*OK*

Our Bank  
S.B.I. A/C 35703546780  
IFSC : SBIN0006265

SGST @ 9.00% 1,773.72  
CGST @ 9.00% 1,773.72  
Round Off -0.40

Rs. in words  
Rs. Twenty Three Thousand Two Hundred Fifty Five Only.

G.Total 23,255.00

Terms & Conditions  
1) Goods once sold will not be taken back.  
2) Subject to LUDHIANA Jurisdiction only.  
3) Interest @ 24% will be charged if payment not made within 30 days.  
4) Our responsibility ceases after the goods are removed from our premises.

For DEOL ENTERPRISES

Customer's Sign

*(Signature)*  
FOR

GSTIN : 03AYAPK2342MIZO  
PAN : AYAPK2342M

DUPLICATE FOR TRANSPORT  
**TAX INVOICE**

PH. :  
MB. :  
E-Mail :

+91-99880-28841, 85090-20541  
flowmechsolutions@hotmail.com  
Page 1 of 1

CREDIT

**FLOWMECH SOLUTIONS**

G.T. Road, Miller Ganj, Near Parkan, Dhaba, Ludhiana.

Deals in All kind of Valves, Pneumatic Products, Pipes and pipe fittings Lindal, Tata Aulco, Ginn, Kartar Krenn

<b>Billing Address</b> M/s SUMIT KNIT FAB  B-3, INDUSTRIAL AREA A LUDHIANA  9872300533		<b>Delivery Address</b> M/s SUMIT KNIT FAB  B-3, INDUSTRIAL AREA A LUDHIANA  9872300533		Inv No: GST-002268 Date: 23/Mar/2019 Order No: MR. RISHI JETHI JI Transport: BY RIKSHA KISHOR	
City: Dist: Ludhiana Dist: Ludhiana State Code: 03-PB Punjab GSTIN: 03ABEPJ2175J3ZT PAN: Vendor Code:		City: Dist: Ludhiana Dist: Ludhiana State Code: 03-PB Punjab GSTIN: 03ABEPJ2175J3ZT PAN: S O: E Way Bill No:		Date: Pvt Mark:	

S. NO.	NAME OF PRODUCT / SERVICE	HSN / SAC	QNTY.	UNIT	RATE	AMOUNT	DIS.	TAXABLE VALUE	CGST		SGST		NET AMOUNT
									%	AMOUNT	%	AMOUNT	
1	SUPREME PPR PIPE 50MM	3917	150	Feet	62.00	9,300.00		9,300.00	9.00	837.00	9.00	837.00	10,974.00
2	SUPREME PPR PIPE 25MM	3917	70	Feet	18.00	1,260.00		1,260.00	9.00	113.40	9.00	113.40	1,486.80
3	PRINCE PPR ELBOW 50MM	3917	21	PCS	77.00	1,617.00		1,617.00	9.00	145.53	9.00	145.53	1,908.06
4	SUPREME PPR ELBOW 25MM	3917	12	PCS	15.00	180.00		180.00	9.00	16.20	9.00	16.20	212.40
5	SUPREME PPR TEE 50MM	3917	3	PCS	103.00	309.00		309.00	9.00	27.81	9.00	27.81	364.62
6	SUPREME PPR MTA 40MM X 1/4"	3917	3	PCS	295.00	885.00		885.00	9.00	79.65	9.00	79.65	1,044.30
7	SUPREME PPR REDUCING TEE 50MM X 25MM	3917	26	PCS	110.00	2,860.00		2,860.00	9.00	257.40	9.00	257.40	3,374.80
8	SUPREME PPR FEMALE SOCKET 25MM X 3/4"	3917	30	PCS	58.00	1,740.00		1,740.00	9.00	156.60	9.00	156.60	2,053.20
9	SUPREME PPR SOCKET 50MM	3917	4	PCS	49.00	196.00		196.00	9.00	17.64	9.00	17.64	231.28
10	SUPREME PPR SOCKET 25MM	3917	4	PCS	9.38	37.52		37.52	9.00	3.38	9.00	3.38	44.28
11	SUPREME PPR BALL VALVE 25MM	3917	2	PCS	350.00	700.00		700.00	9.00	63.00	9.00	63.00	826.00
	total Ms Pipe B-Class 40mm	7305	40	Feet	51.00	2,040.00		2,040.00	9.00	183.60	9.00	183.60	2,407.20
12. Gross Amount :			385.000			21,124.62		21,124.62		1901.21		1901.21	24,926.94
UCO Bank A/C NO. 15760510001752 RTGS / NEFT IFSC : UCBA0001576 Round-OFF													
Grand Total : Rs.												24,927.00	

Total Value (In Words): Rs. Twenty Four Thousand Nine Hundred Twenty Seven Only.

HSN / SAC	CHTY	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT
3917	325.000	19084.62	9.00	1717.61	9.00	1717.61					22519.84
7305	40.000	2040.00	9.00	183.60	9.00	183.60					2407.20
G.T. Total	385.000	21,124.62		1,901.21		1,901.21					24,926.94

Terms & Conditions: F & O.E. This is a Computer Generated Invoice.

For FLOWMECH SOLUTIONS  


1. In case of dispute only Ludhiana Courts have jurisdiction  
 2. Goods once sold are not returnable & exchangeable  
 3. Our responsibility ceases as soon as goods leave our premises

GSTIN : 03AYAPK2342M1Z0  
PAN : AYAPK2342M

ORIGINAL FOR BUYER  
**TAX-INVOICE**

PH.  
MB.  
E-Mail

+91-161-50-0641  
+91-99128-70641, 86930-20641  
flowmechsolutions@hotmail.com  
Page 1 of 1

CREDIT

# FLOWMECH SOLUTIONS

G.T. Road, Miller Ganj, Near Parkash Chaba Ludhiana.  
Deals In All kind of Valves, Pneumatic Products, Pipes and pipe fittings (Jindal, Tata, Audco, Qjnp, Kartar Kramu)

<b>Billing Address</b> M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533		<b>Delivery Address</b> M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533		Inv No: <b>GST/19-20-000131</b>							
City/District: Ludhiana Distt. Ludhiana State Code: 03-PB Punjab GSTIN: 03ABEPJ2175J3ZT PAN: [Blank] Vendor Code: [Blank]		City/District: Ludhiana Distt. Ludhiana State Code: 03-PB Punjab GSTIN: 03ABEPJ2175J3ZT PAN: [Blank] SO: [Blank] E Way Bill No: [Blank]		Date: <b>17/Apr/2019</b> Order No: <b>MR SUMIT</b> By: <b>RIKSHA KISHOR</b> Vhd No: [Blank] GR No: [Blank] Date: [Blank] Pvt Mark: [Blank]							
Sl. No.	NAME OF PRODUCT / SERVICE	HSN / SAC	QNTY	UNT	RATE	AMOUNT	TAXABLE VALUE	CGST	SGST	NET AMOUNT	
1	MS FLANGE TABLE 2 50MM	7307	8	PCS	72.00	576.00	576.00	51.84	51.84	679.68	
2	MS CI BUTTERFLY VALVE 50MM	8481	3	PCS	910.00	2,730.00	2,730.00	245.70	245.70	3,221.40	
3	MS FLANGE TABLE E 40MM	73072300	48	PCS	62.00	2,976.00	2,976.00	267.84	267.84	3,511.68	
4	MS Reducer 50 x 40mm	7307	1	PCS	50.00	50.00	50.00	4.50	4.50	59.00	
5	MS SHORT BEND 40MM	7307	18	PCS	32.00	576.00	576.00	51.84	51.84	679.68	
6	MS Flange 40 x 100mm	7307	2	PCS	58.00	116.00	116.00	10.44	10.44	136.88	
7	MS Flange 40 x 100mm	7307	1	PCS	20.00	20.00	20.00	1.80	1.80	23.60	
8	PUBBER JAIN 40MM	4004	18	PCS	10.00	180.00	180.00	16.20	16.20	212.40	
9	CHAMPION TEFLON TAPE (20MM)	3818	4	PCS	25.00	100.00	100.00	9.00	9.00	118.00	
10	MS NIP BOIT	7304	25	KGS	75.00	1,875.00	1,875.00	168.75	168.75	2,212.50	
11	MS SHORT BEND 50MM	7307	2	PCS	45.00	90.00	90.00	8.10	8.10	106.20	
12	JINDAL MS PIPE 50MM	7304	10	Feet	74.20	742.00	742.00	66.78	66.78	875.56	
13	JINDAL MS PIPE 40MM	7304	140	Feet	56.00	7,840.00	7,840.00	705.60	705.60	9,251.20	
<b>Gross Amount</b>		244,900		17,931.00		17,931.00		1,613.79		21,159.00	

UCO Bank A/C NO. 15760510001752  
RTGS / NEFT IFSC : UCBA0001576

**Grand Total : - Rs. 21,159.00**

<b>Total Value (In Words):</b>		Rs. Twenty One Thousand One Hundred Fifty Nine Only.									
HSN / SAC	QNTY	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT
3918	4.000	100.00	0.00	9.00	0.00	9.00					118.00
4004	18.000	180.00	0.00	16.20	0.00	16.20					212.40
7304	175.000	13125.00	0.00	1181.25	0.00	1181.25					15427.50
7307	32.000	1024.00	0.00	92.16	0.00	92.16					1208.32
8481	3.000	2730.00	0.00	245.70	0.00	245.70					3221.40
73072300	48.000	2976.00	0.00	267.84	0.00	267.84					3511.68
<b>Grand Total</b>	<b>244,900</b>	<b>17,931.00</b>		<b>1,613.79</b>		<b>1,613.79</b>					<b>21,159.00</b>

**Terms & Conditions:- E & O.E. This is a Computer Generated Invoice.**

For FLOWMECH SOLUTIONS

- In case of dispute only Ludhiana Courts have jurisdiction.
- Goods once sold are not returnable & exchangeable.
- Free responsibility ceases as soon as goods leave our premises.

Auth. Signature

GSTIN : 03AYAPK2342M120  
 PAN : AYAPK2342M

ORIGINAL FOR BUYER  
TAX INVOICE

PH,  
 MB,  
 E-Mail

+91-161-5620511  
 +91-95556-20641, 86990-23671  
 flowmech\_solutions@hotmail.com  
 Page No. 1

# FLOWMECH SOLUTIONS

G.T. Road, Miller Ganj, Near Parkash Dhaba, Ludhiana.  
 Deals In All kind of Valves ,Pneumatic Products ,Pipes and pipe fittings (Jindal,Tata,Audco,Qinn,Kartar Krand )

<b>Billing Address:</b> M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533 City/Dist: Ludhiana Distt. Ludhiana State Code: 03-PB Punjab GSTIN: 03ABEPJ2175J3ZT PAN: Vendor Code:	<b>Delivery Address:</b> M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA A LUDHIANA 9872300533 City/Dist: Ludhiana Distt. Ludhiana State Code: 03-PB Punjab GSTIN: 03ABEPJ2175J3ZT PAN: S O: E-Way Bill No:	Inv No: <b>GST/19-20-000139</b> Date: <b>18/Apr/2019</b> Order No: <b>BY PHONE</b> Del. Doc No: Transpo: <b>BY VISHAL</b> Vhd No: G R No: Date: Pvt. Mark:																																																																																																																																																																																															
<table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">Sl. No.</th> <th rowspan="2">NAME OF PRODUCT / SERVICE</th> <th rowspan="2">HSN / SAC</th> <th rowspan="2">QNTY.</th> <th rowspan="2">UNT</th> <th rowspan="2">RATE</th> <th rowspan="2">AMOUNT</th> <th rowspan="2">DIS.</th> <th rowspan="2">TAXABLE VALUE</th> <th colspan="2">CGST</th> <th colspan="2">SGST</th> <th rowspan="2">NET AMOUNT</th> </tr> <tr> <th>%</th> <th>AMOUNT</th> <th>%</th> <th>AMOUNT</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>4 nos in butterfly valve ss disc 2 to 40mm</td> <td>8481</td> <td>14</td> <td>PCS</td> <td>820.00</td> <td>11,480.00</td> <td></td> <td>11,480.00</td> <td>9.00</td> <td>1033.20</td> <td>9.00</td> <td>1033.20</td> <td>13,546.40</td> </tr> <tr> <td>2</td> <td>WEIGHT &amp; TRANSPORTATION</td> <td>84401010</td> <td>1</td> <td>PCS</td> <td>250.00</td> <td>250.00</td> <td></td> <td>250.00</td> <td>9.00</td> <td>22.50</td> <td>9.00</td> <td>22.50</td> <td>295.00</td> </tr> <tr> <td colspan="9"><b>2 Gross Amount:</b></td> <td>15.000</td> <td></td> <td></td> <td></td> <td>11,730.00</td> <td>1055.70</td> <td>1055.70</td> <td>13,841.40</td> </tr> <tr> <td colspan="13"></td> <td style="text-align: right;">Round-OFF 0.00</td> </tr> <tr> <td colspan="13">                 UCO Bank A/C NO. 15760510001752                  RTGS / NEFT IFSC : UCBA0001576             </td> <td style="text-align: right;"> <b>Grand Total: Rs. 13,841.00</b> </td> </tr> <tr> <td colspan="13">                 Total Value (In Words): <b>Rs. Thirteen Thousand Eight Hundred Fourty One Only.</b> </td> </tr> <tr> <td colspan="13"> <table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th>HSN / SAC</th> <th>QNTY.</th> <th>TAXABLE VALUE</th> <th>%</th> <th>CGST</th> <th>%</th> <th>SGST</th> <th>%</th> <th>IGST</th> <th>%</th> <th>CESS</th> <th>NET AMOUNT</th> </tr> </thead> <tbody> <tr> <td>8481</td> <td>14</td> <td>11480.00</td> <td>9.00</td> <td>1033.20</td> <td>9.00</td> <td>1033.20</td> <td></td> <td></td> <td></td> <td></td> <td>13546.40</td> </tr> <tr> <td>84401010</td> <td>1</td> <td>250.00</td> <td>9.00</td> <td>22.50</td> <td>9.00</td> <td>22.50</td> <td></td> <td></td> <td></td> <td></td> <td>295.00</td> </tr> <tr> <td colspan="11"><b>Grand Total:</b></td> <td>13,841.40</td> </tr> </tbody> </table> </td> </tr> <tr> <td colspan="13"> <b>Terms &amp; Conditions:- E &amp; O.E. This is a Computer Generated Invoice</b> </td> </tr> <tr> <td colspan="13" style="text-align: right;">                 For FLOWMECH SOLUTIONS   </td> </tr> </tbody></table>			Sl. No.	NAME OF PRODUCT / SERVICE	HSN / SAC	QNTY.	UNT	RATE	AMOUNT	DIS.	TAXABLE VALUE	CGST		SGST		NET AMOUNT	%	AMOUNT	%	AMOUNT	1	4 nos in butterfly valve ss disc 2 to 40mm	8481	14	PCS	820.00	11,480.00		11,480.00	9.00	1033.20	9.00	1033.20	13,546.40	2	WEIGHT & TRANSPORTATION	84401010	1	PCS	250.00	250.00		250.00	9.00	22.50	9.00	22.50	295.00	<b>2 Gross Amount:</b>									15.000				11,730.00	1055.70	1055.70	13,841.40														Round-OFF 0.00	UCO Bank A/C NO. 15760510001752 RTGS / NEFT IFSC : UCBA0001576													<b>Grand Total: Rs. 13,841.00</b>	Total Value (In Words): <b>Rs. Thirteen Thousand Eight Hundred Fourty One Only.</b>													<table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th>HSN / SAC</th> <th>QNTY.</th> <th>TAXABLE VALUE</th> <th>%</th> <th>CGST</th> <th>%</th> <th>SGST</th> <th>%</th> <th>IGST</th> <th>%</th> <th>CESS</th> <th>NET AMOUNT</th> </tr> </thead> <tbody> <tr> <td>8481</td> <td>14</td> <td>11480.00</td> <td>9.00</td> <td>1033.20</td> <td>9.00</td> <td>1033.20</td> <td></td> <td></td> <td></td> <td></td> <td>13546.40</td> </tr> <tr> <td>84401010</td> <td>1</td> <td>250.00</td> <td>9.00</td> <td>22.50</td> <td>9.00</td> <td>22.50</td> <td></td> <td></td> <td></td> <td></td> <td>295.00</td> </tr> <tr> <td colspan="11"><b>Grand Total:</b></td> <td>13,841.40</td> </tr> </tbody> </table>													HSN / SAC	QNTY.	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT	8481	14	11480.00	9.00	1033.20	9.00	1033.20					13546.40	84401010	1	250.00	9.00	22.50	9.00	22.50					295.00	<b>Grand Total:</b>											13,841.40	<b>Terms &amp; Conditions:- E &amp; O.E. This is a Computer Generated Invoice</b>													For FLOWMECH SOLUTIONS 												
Sl. No.	NAME OF PRODUCT / SERVICE	HSN / SAC										QNTY.	UNT	RATE	AMOUNT		DIS.	TAXABLE VALUE	CGST		SGST		NET AMOUNT																																																																																																																																																																										
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<b>2 Gross Amount:</b>									15.000				11,730.00	1055.70	1055.70	13,841.40																																																																																																																																																																																	
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UCO Bank A/C NO. 15760510001752 RTGS / NEFT IFSC : UCBA0001576													<b>Grand Total: Rs. 13,841.00</b>																																																																																																																																																																																				
Total Value (In Words): <b>Rs. Thirteen Thousand Eight Hundred Fourty One Only.</b>																																																																																																																																																																																																	
<table border="1" style="width:100%; border-collapse: collapse;"> <thead> <tr> <th>HSN / SAC</th> <th>QNTY.</th> <th>TAXABLE VALUE</th> <th>%</th> <th>CGST</th> <th>%</th> <th>SGST</th> <th>%</th> <th>IGST</th> <th>%</th> <th>CESS</th> <th>NET AMOUNT</th> </tr> </thead> <tbody> <tr> <td>8481</td> <td>14</td> <td>11480.00</td> <td>9.00</td> <td>1033.20</td> <td>9.00</td> <td>1033.20</td> <td></td> <td></td> <td></td> <td></td> <td>13546.40</td> </tr> <tr> <td>84401010</td> <td>1</td> <td>250.00</td> <td>9.00</td> <td>22.50</td> <td>9.00</td> <td>22.50</td> <td></td> <td></td> <td></td> <td></td> <td>295.00</td> </tr> <tr> <td colspan="11"><b>Grand Total:</b></td> <td>13,841.40</td> </tr> </tbody> </table>													HSN / SAC	QNTY.	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT	8481	14	11480.00	9.00	1033.20	9.00	1033.20					13546.40	84401010	1	250.00	9.00	22.50	9.00	22.50					295.00	<b>Grand Total:</b>											13,841.40																																																																																																																																					
HSN / SAC	QNTY.	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT																																																																																																																																																																																						
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84401010	1	250.00	9.00	22.50	9.00	22.50					295.00																																																																																																																																																																																						
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For FLOWMECH SOLUTIONS 																																																																																																																																																																																																	

GSTIN : 03AYAPK2342M1Z0  
 PAN : AYAPK2342M

ORIGINAL FOR BUYER  
TAX-INVOICE

PH.  
 MB.  
 E-Mail :

+91 98058 20541 86900 20541  
 flowmechsolutions@hotmail.com  
 Page 1 of 1

CREDIT

# FLOWMECH SOLUTIONS

G.T. Road, Miller Ganj, Near Parkash Dheba, Ludhiana  
 Deals in All kind of Valves ,Pneumatic Products ,Pipes and pipe fittings (Jindal,Tata,Audco, Qinn,Kartar Kranti )

<b>Billing Address</b> M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533	<b>Delivery Address</b> M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533	Inv No: <b>GST/19-20-001270</b> Date: <b>3 /Aug/2019</b> Order No: Transport: <b>BY HAND</b> Vhol No: G R No: Date: Pvt Mark:
City / Distt: <b>Ludhiana Distt Ludhiana</b> State Code: <b>03-PB Punjab</b> GSTIN: <b>03ABEPJ2175J3ZT</b> PAN: Vendor Code:	City / Distt: <b>Ludhiana Distt Ludhiana</b> State Code: <b>03-PB Punjab</b> GSTIN: <b>03ABEPJ2175J3ZT</b> PAN: S/O:	

S. NO	NAME OF PRODUCT / SERVICE	HSN / SAC	QNTY	UNIT	RATE	AMOUNT	DIS	TAXABLE VALUE	CGST		SGST		NET AMOUNT
									%	AMOUNT	%	AMOUNT	
1	SUPREME PVC ELBOW 8 X8KG	3917	3	PCS	995.00	2,985.00		2,985.00	9.00	268.65	9.00	268.65	3,522.30
2	SUPREME PVC SOCKET 8 X8KG	3917	1	PCS	337.00	337.00		337.00	9.00	30.33	9.00	30.33	397.66
3	PVC SOLUTION 200 GM	3506	1	PCS	95.00	95.00		95.00	9.00	8.55	9.00	8.55	112.10
4	M-SEAL 250GM	3214	1	PCS	55.00	55.00		55.00	9.00	4.95	9.00	4.95	64.90
5	M/s Flange F. Tator	7327	1	PCS	145.00	145.00		145.00	9.00	13.05	9.00	13.05	171.10
<b>5 Gross Amount:</b>			7.000			3,617.00		3,617.00		325.53		325.53	4,268.06

*OK*  
31/8/19

UCO Bank A/C NO. 15760510001752  
 RTGS / NEFT IFSC : UCBA0001576  
**Grand Total : Rs. 4,268.00**

Total Value (in Words): **Rs. Four Thousand Two Hundred Sixty Eight Only.**

HSN / SAC	QNTY	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT
3214	1.000	55.00	9.00	4.95	9.00	8.55					64.90
3506	1.000	95.00	9.00	8.55	9.00	8.55					112.10
3917	4.000	3322.00	9.00	298.98	9.00	298.98					397.66
7327	1.000	145.00	9.00	13.05	9.00	13.05					171.10
<b>Grand Total :</b>	<b>7.000</b>	<b>3,617.00</b>		<b>325.53</b>		<b>325.53</b>					<b>4,268.06</b>

**Terms & Conditions :** E&OE This is a Computer Generated Invoice.

For FLOWMECH SOLUTIONS  
 Auth Signatory

1 In case of dispute only Ludhiana Court has jurisdiction  
 2 Goods once sold are not returnable & exchangeable  
 3 Our responsibility ceases as soon as goods leave our premises

GSTIN : 03AYAPK2342M1ZO  
 PAN : AYAPK2342M

ORIGINAL FOR BUYER  
**TAX-INVOICE**

PH. : +91-161-6020641  
 MB. : +91-95880-20641, 85990-20641  
 E-Mail : flowmechsolutions@hotmail.com  
 Page 1 of 1

CREDIT

**FLOWMECH SOLUTIONS**

G.T. Road, Miller Ganj, Near Parkash Dhaba, Ludhiana.  
 Deals in All kind of Valves ,Pneumatic Products ,Pipes and pipe fittings (Jindal,Tata,Audco,Qinn,Kartar Kranti.)

Billing Address M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533 City \ Distt. : Ludhiana -Distt. Ludhiana State Code : 03-PB Punjab GSTIN : 03ABEPJ2175J3ZT PAN	Delivery Address M/s SUMIT KNIT FAB B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533 City \ Distt. : Ludhiana Distt. Ludhiana State Code : 03-PB Punjab GSTIN : 03ABEPJ2175J3ZT PAN S O E-Way Bill No	Inv No	GST/19-20-001358
		Date	12/Sep/2019
		Order No	MR.RISHI
		Exp. Doc No	
		Transport	BY RIKSHA KISHOR
		Vhcl No	
		G R. No.	
Vendor Code		Date	
		Pvt. Mark	

S. No.	NAME OF PRODUCT / SERVICE	HSN \ SAC	QNTY.	UNT	RATE	AMOUNT	DIS.	TAXABLE VALUE	CGST		SGST		NET AMOUNT
									%	AMOUNT	%	AMOUNT	
1	SUPREME PVC PIPE 6" X 6KG	3917	40	PCS	147.00	5,880.00		5,880.00	9.00	529.20	9.00	529.20	6,938.40
2	SUPREME PVC ELBOW 6" X 5KG	3917	4	PCS	260.00	1,040.00		1,040.00	9.00	93.60	9.00	93.60	1,227.20
3	Supreme pvc tee 6" x4kg	3917	1	PCS	509.00	509.00		509.00	9.00	45.81	9.00	45.81	600.62
4	PVC SOLUTION 200 GM	3506	1	PCS	95.00	95.00		95.00	9.00	8.55	9.00	8.55	112.10
5	SUPREME PVC END CAP 6" X 5KG	3917	2	PCS	115.00	230.00		230.00	9.00	20.70	9.00	20.70	271.40
6	FREIGHT & TRANSPORTATION	84401010	1	PCS	350.00	350.00		350.00	9.00	31.50	9.00	31.50	413.00
6 Gross Amount :			48,000			8,104.00		8,104.00		729.36		729.36	9,562.72

UCO Bank A/C NO. 15760510001752  
 RTGS / NEFT IFSC : UCBA0001576  
 Round-OFF 0.28  
**Grand Total : Rs. 9,563.00**

Total Value (In Words) : Rs. Nine Thousand Five Hundred Sixty Three Only.

HSN \ SAC	QNTY.	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT
3506	1,000	85.00	9.00	8.55	9.00	8.55					112.10
3917	47,000	7458.00	9.00	669.31	9.00	669.31					9037.62
84401010	1,000	350.00	9.00	31.50	9.00	31.50					413.00
Grand Total :		48,000		8,104.00		729.36		729.36			9,562.72

Terms & Conditions :- **E & O.E.** This is a Computer Generated Invoice.  
 For FLOWMECH SOLUTIONS  
 Author Signatory

1 In case of dispute only Ludhiana Courts have jurisdiction.  
 2 Goods once sold are not returnable & exchangeable.  
 3 Our responsibility ceases as soon as goods leave our premises.

# FLOWMECH SOLUTIONS

G.T. Road, Miller Ganj, Near Parkash Dhaba, Ludhiana.

Deals In All kind of Valves ,Pneumatic Products ,Pipes and pipe fittings (Jindal,Tata,Audco,Qinn,Kartar Kranti.)

Billing Address <b>M/s SUMIT KNIT FAB</b> B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533	Delivery Address <b>M/s SUMIT KNIT FAB</b> B-3, INDUSTRIAL AREA-A LUDHIANA 9872300533	Inv. No. <b>GST/19-20-002424</b>
		Date <b>01/Feb/2020</b>
City \ Distt. <b>Ludhiana Distt. Ludhiana</b>	City \ Distt. <b>Ludhiana Distt. Ludhiana</b>	Order No <b>MR.SUMIT</b>
State Code <b>03-PB Punjab</b>	State Code <b>03-PB Punjab</b>	Transport <b>BY SHIVA</b>
GSTIN <b>03ABEPJ2175J3ZT</b>	GSTIN <b>03ABEPJ2175J3ZT</b>	Vchl No <b>PB10GK5068</b>
PAN	PAN	G R No
Vendor Code:	S.O.	Date
	E-Way Bill No	Pvt. Mark

S. N.	DESCRIPTION OF PRODUCT / SERVICE	HSN / SAC	QNTY.	UNT	RATE	AMOUNT	DIS.	TAXABLE VALUE	CGST		SGST		NET AMOUNT
									%	AMOUNT	%	AMOUNT	
1	GI TANKY NIPPLE 2"	7306	5	PCS	180.00	900.00		900.00	9.00	81.00	9.00	81.00	1,062.00
2	SUPREME UPVC MTA 2"	3917	12	PCS	30.80	369.60		369.60	9.00	33.26	9.00	33.26	436.12
3	SUPREME UPVC FTA 2"	3917	12	PCS	24.00	288.00		288.00	9.00	25.92	9.00	25.92	339.84
4	SUPREME UPVC TEE 2"	3917	6	PCS	61.88	371.28		371.28	9.00	33.42	9.00	33.42	438.12
5	Suprema upvc elbow 2"	3917	34	PCS	55.93	1,901.62		1,901.62	9.00	171.15	9.00	171.15	2,243.92
6	HP UPVC BALL VALVE 2"	3917	8	PCS	500.50	4,004.00		4,004.00	9.00	360.36	9.00	360.36	4,724.72
7	SUPREME UPVC UNION 2"	3917	3	PCS	78.54	235.62		235.62	9.00	21.21	9.00	21.21	278.04
8	SUPREML UPVC SOCKET 2"	3917	20	PCS	28.56	571.20		571.20	9.00	51.41	9.00	51.41	674.02
9	SUPREME UPVC PIPE 2"	3917	360	Feet	44.00	15,840.00		15,840.00	9.00	1425.60	9.00	1425.60	18,691.20
10	UPVC SOLUTION 600ML	3917	2	PCS	435.00	870.00		870.00	9.00	78.30	9.00	78.30	1,026.60
11	TEFLON TAPE SIZE -3/4"	3920	12	PCS	25.00	300.00		300.00	9.00	27.00	9.00	27.00	354.00
12	THREAD 18%	8208	4	PCS	5.00	20.00		20.00	9.00	1.80	9.00	1.80	23.60
13	SAFEDA 100GM	3917	1	PCS	45.00	45.00		45.00	9.00	4.05	9.00	4.05	53.10
13 Gross Amount :			478.000			25,716.32		25,716.32		2314.48		2314.48	30,345.28

UGO Bank A/C NO. 15760510001752  
 RTGS / NEFT IFSC : UCBA0001576  
 Round-OFF  
**Grand Total : Rs. 30,345.00**

Total Value (In Words) : **Rs. Thirty Thousand Three Hundred Fourty Five Only.**

HSN / SAC	QNTY.	TAXABLE VALUE	%	CGST	%	SGST	%	IGST	%	CESS	NET AMOUNT
3917	458.000	24498.32	9.00	2204.68	9.00	2204.68					28905.68
3920	12.000	300.00	9.00	27.00	9.00	27.00					354.00
8208	4.000	20.00	9.00	1.80	9.00	1.80					23.60
7306	5.000	900.00	9.00	81.00	9.00	81.00					1062.00
Grand Total :		478.000		25,716.32		2,314.48		2,314.48			30,345.28

**Terms & Conditions :- E & O.E. This is a Computer Generated Invoice.**

1. In case of dispute only Ludhiana Courts have jurisdiction.  
 2. Goods once sold are not returnable & exchangeable.  
 3. Our responsibility ceases as soon as goods leave our premises.

**For FLOWMECH SOLUTIONS**  
 Auth. Signatory

PH (M) : 9814027910 E-mail : PAWAN\_ISHA@YAHOO.CO.IN

# V.CUBE CHEMICAL INDUSTRIES

28-A, MOTI NAGAR LUDHIANA

ORIGINAL FOR RECIPIENT

Details of Receiver (Billed To)		Details of Consignee (Shipped To)		INVOICE No. V-82		Date 15.01.2019													
<b>Name</b> SUMIT KNIT FAB <b>Address</b> B-3 INDUSTRIAL AREA-A <b>State</b> LUDHIANA <b>State Code</b> 03 <b>GSTIN/UID</b> 03ABEPJ2175J3ZT <b>DL NO.</b>		<b>Name</b> SUMIT KNIT FAB <b>Address</b> B-3 INDUSTRIAL AREA-A <b>State</b> LUDHIANA <b>State Code</b> 03 <b>GSTIN/UID</b> 03ABEPJ2175J3ZT <b>DL NO.</b>		<b>Transport:</b> <b>GR.No.:</b> <b>P.O. NO.</b> <b>P.O. DATE</b>		<b>Date:</b>													
No.	Item Name	HSN/SAC	BATCH	EXPIRY	Quantity	MRP	Rate	Amount	Discount	Taxable Value	IGST Rate	IGST Amt.	CGST Rate	CGST Amt.	SGST Rate	SGST Amt.	Total Value		
1	MEDIA TUBES	40060000			1		125000.00	125000.00		125000.00	9.00	11250.00	9.00	11250.00	9.00	11250.00	147500.00		
2	AIR BLOWER	84148090			2		37500.00	75000.00		75000.00	9.00	6750.00	9.00	6750.00	9.00	6750.00	88500.00		
3	AIR DIFFUSER	84219900			60														
4	PANEL FOR ONLINE METER (PH. DO. TDS, TEMP)	90260000			1														
<b>Totals :</b>																			236000.00

ROUND OFF : 236000.00  
BILL AMOUNT :

Total Value (In Words) : Rupees Two Lakhs Thirty Six Thousand Only

For V.CUBE CHEMICAL INDUSTRIES  
Auth. Signatory

Bank Details :  
HDFC BANK LTD  
KALS: NAGAR LUDHIANA  
A/C:13102020009363  
IFSC:HDFC0001310

Certified that the particulars given above are true & correct

**Terms & Conditions:**

1. for replacement/exchange/refund against this Invoice.
2. Our responsibility ceases when goods leaves our godown.
3. Interest @24% p.a. will be charged on delayed payments.
4. All Disputes are subject to LUDHIANA Jurisdiction.

GSTIN : 03BLDPS4522A12P

# V.CUBE CHEMICAL INDUSTRIES

Ph : (M) : 9814027910  
E-mail : PAWAN\_ISHA@YAHOO.CO.IN

28-A, MOTI NAGAR  
LUDHIANA

ORIGINAL FOR RECIPIENT

**Details of Receiver (Billed To)**

Name: SUMIT KNIT FAB  
Address: B-3 INDUSTRIAL AREA-A  
LUDHIANA Punjab  
State Code: 03 PB  
GSTIN/UID: 03ABEPJ2175J3ZT  
DL NO.

**Details of Consignee (Shipped To)**

Name: SUMIT KNIT FAB  
Address: B-3 INDUSTRIAL AREA-A  
LUDHIANA Punjab  
State Code: 03 PB  
GSTIN/UID: 03ABEPJ2175J3ZT  
DL NO.

INVOICE No. D-23

Date: 24.08.2020

Transport :  
GR.No. :  
P.O. NO.  
P.O. DATE

No.	Item Name	HSN/SAC	BATCH	EXPIRY	Quantity	MRP	Rate	Amount	Discount	Taxable Value	IGST		CGST		SGST		Total Value
											Rate	Amt.	Rate	Amt.	Rate	Amt.	
1	ULTRA FILTRATION	84219900			1			1590000.00		1590000.00	9.00	143100.00	9.00	143100.00	9.00	143100.00	1876200.00
Totals :															143100.00	143100.00	1876200.00

Certified that the particulars given above are true & correct

Total Value (in Words) :  
Rupees Eighteen Lakhs Seventy Six Thousand Two Hundred Only

ROUND OFF :  
BILL AMOUNT : 1876200.00

**Terms & Conditions:**

1. No replacement/exchange/refund against this Invoice.
2. Our responsibility ceases when goods leaves our godown.
3. Interest @24% p.a. will be charged on delayed payments.
4. All Disputes are subject to LUDHIANA Jurisdiction.

Bank Details :  
HDFC BANK LTD  
KALSI NAGAR LUDHIANA  
A/C:13102020009363  
IFSC:HDFC0001310

For V.CUBE CHEMICAL INDUSTRIES



Auth. Signatory

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਓਐਡਮੀਮ, ਜੇਨ-ਬੀ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

ਵੱਲ

ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,  
ਪੰਜਾਬ ਪਲੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਜੇਨਲ ਆਫਿਸ-1, ਲੁਧਿਆਣਾ।

ਨੰ. 1173/XEN/OSM/R

ਮਿਤੀ: 09/02/2021

ਵਿਸ਼ਾ: Violation of the provision of the Water (Prevention & Control of Pollution) Act, 1974 – M/s Sumit Knit Fab, B-3, Industrial Area-A, Extention, Ludhiana.

ਹਵਾਲਾ: ਪੱਤਰ ਨੰ. 162-63 ਮਿਤੀ 11-01-2021 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ M/s Sumit Knit Fab, B-3, Industrial Area-A, Extention ਦਾ ਡਿਸਪੇਜਲ ਚਾਰਜਜ਼ ਦਾ ਕੁਨੈਕਸ਼ਨ ਨਗਰ ਨਿਗਮ ਦੇ ਤਿਕਾਪਤ ਅਨੁਸਾਰ ਜੀਏ ਨੰ. 17/14823 ਮਿਤੀ 09-04-2019 ਨੂੰ ਆਈ.ਡੀ ਨੰ. 15993 ਰਾਹੀਂ ਰੈਗੂਲਰ ਕੀਤਾ ਗਿਆ ਹੈ ਜੀ।

*[Handwritten Signature]*  
09/2/2021

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਓਐਡਮੀਮ,  
ਜੇਨ-ਬੀ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

ਪਿਠਕੋਟ ਨੰ. \_\_\_\_\_ ਮਿਤੀ: \_\_\_\_\_  
ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ-ਓਐਡਮੀਮ ਜੇਨ-ਬੀ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

*[Handwritten Signature]*  
ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਓਐਡਮੀਮ,  
ਜੇਨ-ਬੀ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

## TRUE TRANSLATION FROM PUNJABI TO ENGLISH

OFFICE EXECUTIVE ENGINEER O&amp;M, ZONE-B, MUNICIPAL CORPORATION, LUDHIANA

To,

Senior Environmental Engineer, Punjab  
Pollution Control Board,  
Zonal Office-1, Ludhiana

No. 1173/XEN/O&amp;M/B Dated 09/02/2011

Subject:-

Violation of the provision of the Water (Prevention & Control of Pollution) Act 1974-  
M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana

Reference:-

Regarding Letter No. 162-63 Dated 11-01-2021

In relation to the letter received under reference on the above subject, it is stated that M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, the connection of disposal charges has been deposited as per municipal corporation record receipt G-8 No. 17/14823 Dated 09-04-2019 and continue the regular connection as per I.D No. 15993.

Sd/-

Executive Engineer O&M Zone-B,  
Municipal Corporation, Ludhiana

Letter No. \_\_\_\_\_ Dated \_\_\_\_\_

Above letter has been sent to Superintendent Engineer O&M Zone-B, for the information purpose.

Sd/-

Executive Engineer O&M Zone-B,  
Municipal Corporation, Ludhiana

Office of Asstt. Commissioner State Tax, Ludhiana-3

## ANNEXURE 4



Mini Secretariat, Ferozpur Road, Near Bharat Nagar Chowk, Ludhiana-141001

Date: 17/02/2021

No. 1647

DT. 17-02-2021

To

The Senior Environment Engineer  
Zonal Office-1, Ludhiana

**COMPLAINT AGAINST M/S SUMIT KNIT FAB, B-3, INDUSTRIAL AREA-A, EXTENSION,  
LUDHIANA**

Refer to your letter No. 164 dated 11 Jan 2021 regarding complaint against M/S Sumit Knit Fab, B-3, Industrial Area-A, Extension Ludhiana.

In this regard, it is submitted that as per the record, the firm was registered on the VAT portal w.e.f 31 May 2005 for manufacturing/resale of Knitted Cloth (copy enclosed). Moreover, the purchase invoices related to the purchase of dyeing unit machinery/equipment reflects that the firm was involved in dyeing operations in FY 2019-20.

State Tax Officer  
Ward - 60  
Ludhiana-3

ANNEXURE 5

STO  
Ward No 64  
18/11/2024

To  
ASTT STATE TAX COMMISSIONER  
DISTRICT-4  
LUDHIANA

Dated 14/11/2024

SUB: APPLICATION REGARDING ISSUE OF CERTIFICATE  
REGARDING INSTALLATION OF MACHINERY IN OUR UNIT M/S SUMIT  
KNIT FAB.

RESPECTED SIR,

IT IS RESPECTFULLY SUBMITTED TO YOU YOUR HONOR THAT OUR  
STATEMENT WAS RECORDED ON 9/05/2024. IN THE NAME OF [MR.  
RISHI JETHI] PROPRIETOR OF M/S SUMIT KNIT FAB IN YOUR OFFICE IN  
WHICH WE HAVE STATED THAT AS PER YOUR VERSION THAT TWO  
BILLS FOR THE YEAR 2009-10 WERE SHOWN IN OUR VAT-24 OF THESE  
TWO BILLS IT IS MENTIONED AS [SWEATER O/D WASHING] IN THE  
RETURNS OF BOTH THE PARTIES.

AND WE HAVE SUBMITTED THAT REGARDING THESE TWO BILLS FOR  
THE YEAR 2009-10 0199 DATED 18/08/2009 0198 DATED 14/08/2009  
WE HAD GOT OUR JOB WORK DONE FROM OUTSIDE JOBWORKER AND  
PHOTOCOPY [CHALLAN] OF THE WORK DONE IS ATTACHED AS PER  
YOUR REQUIREMENT.

The firm falls under Central  
Jurisdiction under Ludhiana Central  
Range V. Hence Refund Certificate  
for same action  
Acst. by 18/11/2024

ETD

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FURTHER AS PER OUR STATEMENT BEFORE YOUR GOODSELF ON 9/05/2024 THAT WE HAVE PURCHASED THE MACHINE OF DYEING IN THE YEAR 2018-19 AND 2019-20. BUT ON THAT DAY WE HAVE NOT SUBMITTED THE COPY OF THE BILLS BUT NOW WE OUR SUBMITTING THE COPY OF THE BILLS PURCHASED INVOICES OF THAT YEAR 2018-19, 2019-20. AND COPY OF BALANCED SHEETS IS ALSO ATTACHED FOR YOUR RECORD.

FURTHER WE ARE ALSO SUBMITTING YOUR GOODSELF COPY OF LEDGER ACCOUNT AND MODE OF PAYMENT IS ALSO BY CHEQUE, COPY OF BANK ACCOUNT IS ATTACHED, COPY OF GSTR RETURN SHOWING PURCHASES IN THE FORM GSTR-2A IS ALSO ATTACHED FOR YOUR RECORD.

RESPECTED SIR AS WE ARE GENUINE BUSINESSMAN DOING BUSINESS OF DYEING FROM 2018-19. AS DUE TO COMPETITION IN THE DYEING INDUSTRY OUR COMPETITORS ARE MAKING FALSE COMPLAINTS OF OUR BUSINESS. DUE TO THESE COMPLAINTS WE ARE SUFFERING LOSSES IN OUR BUSINESS.

DUE TO THESE COMPLAINTS OUR BUSINESS IS ALMOST DOOMED. SO, IT IS A REQUEST TO YOUR GOODSELF THAT KINDLY ISSUE A CERTIFICATE THAT WE HAVE INSTALLED MACHINERY AT OUR BUSINESS PREMISES IN YEAR 2018-19.

 THANKING YOU  
M/S SUMIT KNIT FAB

3-B INDUSTRY AREA A' EXTENSION  
LUDHIANA

	<p>OFFICE OF THE DEPUTY/ASSISTANT COMMISSIONER, CGST DIVISION, LUDHIANA CENTRAL FORTUNE PLAZA, 2<sup>ND</sup> FLOOR, OPP. HERO CYCLE G.T. ROAD, LUDHIANA. Email: cgst-div-cen-ldh@gov.in</p>	 सत्यमेव जयते
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TO WHOMSOEVER IT CONCERNS

This is to certify that M/s Summit Knit Fab, 3B Industrial Area Extension, Ghorewali Road Ludhiana falls under the jurisdiction Range V, CGST Division, Ludhiana. They have installed Dyeing Unit in FY 2018-19 and machinery in this regard was purchased from the period 01.12.2018 to 17.09.2020. They have commenced production after 13.05.2019 as per the Certificate issued by Punjab Pollution Control Board, Zonal Office -1, Ludhiana. The details Suppliers from whom said machinery has been purchased reflect in the GSTR 2A for the Financial Years 2018-19, 2019-20 and 2020 -21.

*Rajesh Nathoo*  
20/11/2024  
Superintendent(Range V)

CGST Division Central Ludhiana  
RAJESH NATHOO  
Superintendent

*D*  
"True Copy"

Signed by Rajesh Nathoo  
Date: 20-11-2024 18:54:11

# ANNEXURE 6 COLLY



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R19LDH3616701

Application No : 9836666

To,

Rishi Jethi  
3-B, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

**Subject:** Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

### 1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No:	GTOW/Fresh/INDH/2019/9836666
Date of issue :	13/05/2019
Date of expiry :	12/11/2019
Certificate Type :	Fresh

### 2. Particulars of the Industry

Name & Designation of the Applicant:	RISHI JETHI (Proprietor)
Address of Industrial premises	Simir knit fab, 3-b, indl. area a extn., ghore wali road,, Ludhiana east, Ludhiana i-141010
Capital Investment of the Industry	84.61 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana i
Consent Fee Details	Rs. 7200/- vide R no. 14/4779 dated 01.02.2019 as NOC Regularization fee Rs. 36000/- vide R no. 12/4779 dated 01.02.2019 under Water Act, 1974. Rs. 36000/- vide R no. 13/4779 dated 01.02.2019 under Air Act, 1981.  Adequate up to 30.06.2023

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Simir knit fab. 3-b, indl. area a extn., ghore wali road, Ludhiana east, Ludhiana i. 141010

Page 1

Raw Materials(Name with quantity per day)	GARMENT FOR WASHING/DYEING @3000Numbers/Day DETERGENT/SOAP @15Kgs/day DYES & CHEMICALS @10Kgs/day
Products (Name with quantity per day)	WASHING/DYEING OF GARMENTS @3000Numbers/Day
By-Products, if any,(Name with quantity per day)	Nil
Details of the machinery and processes	As per application form
Details of the Effluent Treatment Plant	Trade Effluent @75.0 KLD Domestic Effluent @0.7 KLD
Mode of Disposal	INTO SEWER AFTER ETP INTO SEWER AFTER SEPTIC TANK
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board

**PUNJAB**

13/05/2019

( Ravinder Bhatti )  
Environmental Engineer  
For & on behalf  
of  
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:  
The Environmental Engineer, Pb. Pollution Control Board, Regional Office-1, Ludhiana.

13/05/2019

( Ravinder Bhatti )  
Environmental Engineer  
For & on behalf  
of  
(Punjab Pollution Control Board)

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TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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*Smit kati fab.3-b, indl. area a extn., ghore wali road, Ludhiana east.Ludhiana 141010*

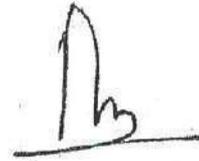
*Page 3*

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
  - (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
  - (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run-off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed of in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

**B. SPECIAL CONDITIONS**

Regional office shall collect the effluent sample of ETP and get analyzed from Board's lab within two months.



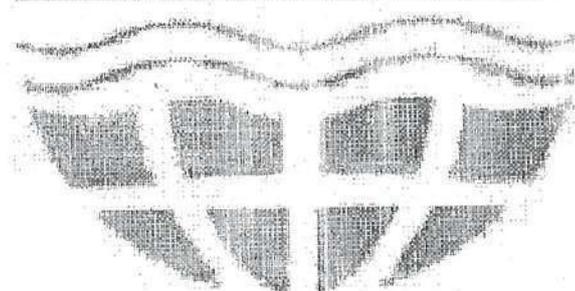
13/05/2019

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf  
of

PUNJAB

(Punjab Pollution Control Board)





**PUNJAB POLLUTION CONTROL BOARD**

Zonal office-1, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
 Industry Registration ID: *R19LDH3616701* Application No : *9835498*

To,  
**RISHI JETHI**  
 3-B, Indl. Area A Extn., Ghore Wali Road,  
 Ludhiana, Punjab-141010

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

**1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry**

Consent to Operate Certificate No.	<i>CTOA/Fresh/LDH1/2019/9835498</i>
Date of issue :	<i>13/05/2019</i>
Date of expiry :	<i>12/11/2019</i>
Certificate Type :	<i>Fresh</i>

**2. Particulars of the Industry**

Name & Designation of the Applicant	<i>RISHI JETHI, (Proprietor)</i>
Address of Industrial premises	<i>Sumit knit fab, 3-b, indl. area a extn., ghore wali road,, Ludhiana east, Ludhiana i-141010</i>
Capital Investment of the Industry	<i>84.61 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana i</i>
Consent Fee Details	<i>Rs. 36000/- vide R no. 13/4779 dated 01.02.2019 under Air Act, 1981.</i>

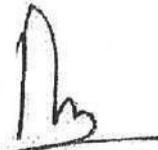
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*Sumit knit fab, 3-b, indl. area a extn., ghore wali road, Ludhiana east, Ludhiana i, 141010*

Page 1

Raw Materials (Name with Quantity per day)	Garment for Washing/Dyeing @ 3000 nos./day, Detergent/Soap @ 15 Kgs/day, Dyes & Chemical @ 10 Kgs/day
Products (Name with Quantity per day)	Washing/Dyeing of garments @ 3000 No./day
By-products, if any, (Name with Quantity per day)	Nil
Details of the machinery and process	As per application form
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Wood @ 1.2 Kg/day for baby boiler HSD @ 20 ltr/day for DG set
Type of Air Pollution Control Devices to be installed	NR
Stack height provided with each boiler/thermo heater/Furnace etc.	15 meter above roof level for baby boiler 3 meter above roof level for DG set
Sources of emissions and type of pollutants	1 no wood fired baby boiler 1 no DG set 62 KVA Capacity
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board

PUNJAB



13/05/2019

( Ravinder Bhatti )  
Environmental Engineer

For & on behalf

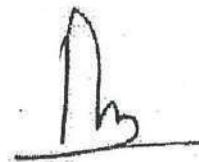
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:  
The Environmental Engineer, Pb. Pollution Control Board, Regional Office-1, Ludhiana.



13/05/2019

( Ravinder Bhatti )  
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Sanit knit fab.3-b. indl. area a extn., ghore wali road..Ludhiana east.Ludhiana i.141010

Page2

## TERMS AND CONDITIONS

## A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter ( $D_e$ ) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

## (i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever is more.
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr. $Q_p$ = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002 (amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-  
**"In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification."**
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16. a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.  
b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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Sunni knit fab.3-b, incl. area a extn., ghore wali road., Ludhiana east. Ludhiana i.141010

- (i) All failures of control equipments.
  - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
  20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
  21. The industry shall comply with the conditions imposed by the SETAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
  22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
    - (i) Once in Year for Small Scale Industries.
    - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
  23. The industry shall maintain the following record to the satisfaction of the Board :-
    - (i) Log books for running of air pollution control devices or pumps/motors used for it.
    - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
    - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
  24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
  25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
  26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
  28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
  29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
  30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
  31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
  32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
  33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
  34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
  35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
  36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.



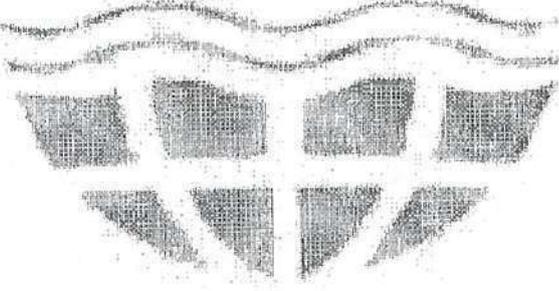
13/05/2019

( Ravinder Bhatti )  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)



PUNJAB

ANNEXURE 7  
COLLY

ਰਸੀਦ

ਫਾਰਮ ਜੀ-8  
ਕਿਤਾਬ ਨੰ: 14823

ਰਸੀਦ ਨੰ: 17

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਹੇਠ ਲਿਖੀ ਰਕਮ/ਨਕਦ ਦਾ ਅੱਜ ਚੈਕ ਪ੍ਰਾਪਤ ਹੋਈ/ਹੋਇਆ  
ਵਾਲੇ Summit... Kanit... f.s.b.....

ਪਤਾ... S. B. J. S. A. (ਚੈਕ ਕੈਸ਼ ਹੋਣ ਤੇ)  
ਨਗਰ ਨਿਗਮ ਵਾਸਤੇ ਅਤੇ ਉਸਦੇ ਹਿਸਾਬ ਵਿਚ ਜਮ੍ਹਾਂ ਕੀਤੀ ਜਾਵੇਗੀ

ਮੁਤਾਲਬਾ ਤੇ ਵਸੂਲੀ ਰਜਿਸਟਰ ਦਾ ਹਵਾਲਾ 1	ਰਕਮ ਦਾ ਵੇਰਵਾ 2	ਰਕਮ 3
New ASS...	D/C up to 31-3-2019 DD No 014757 10/4-19	ਰੁਪਏ 99900 ਪੈਸੇ —
	ਜੋੜ	99900

ਰੋਜ਼ ਦਾ ਚਾਲੂ ਜੋੜ

ਤਾਰੀਖ ਵਸੂਲੀ

Column 1 and the daily total should be filled  
in only on the carbon copy retained for record.

ਰਸੀਦ ਜਾਰੀ ਕਰਨ ਵਾਲੇ ਅਫਸਰ ਦੇ ਹਸਤਾਖਰ

ਵਾਰਮ ਜੀ-8  
ਕੁਲ ਧਾਰਾ - IV

ਰਸੀਦ

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਕਿਤਾਬ ਨੰ: 16103  
ਹੇਠ ਲਿਖੀ ਰਕਮ/ਨਕਦ ਦਾ ਅੱਜ ਚੈਕ ਪ੍ਰਾਪਤ ਹੋਈ/ਹੋਇਆ  
ਵਲੇ *Symat And for*

ਰਸੀਦ ਨੰ:

*22*

ਪਤਾ *੨੫੧੧੨* ਵਿਚ ਜਮ੍ਹਾਂ ਕੀਤੀ ਜਾਵੇਗੀ (ਚੈਕ ਕੈਸ਼ ਹੋਣ ਤੇ)

1 ਮੁਤਾਲਬਾ ਤੇ ਵਸੂਲੀ ਰਜਿਸਟਰ ਦਾ ਹਵਾਲਾ	2 ਰਕਮ ਦਾ ਵੇਰਵਾ	3 ਰਕਮ
<i>15995</i>	<i>OK</i>	ਰੁਪਏ <i>45000</i>
<i>15995</i>	<i>45000/5/2000</i>	ਪੈਸੇ <i>45000</i>

ਤਾਰੀਖ ਵਸੂਲੀ

*25/11/20*  
ਰਸੀਦ ਜਾਰੀ ਕਰਨ ਵਾਲੇ ਅਫਸਰ ਦੇ ਹਸਤਾਖਰ

ਰੋਜ਼ ਦਾ ਚਾਲੂ ਜੋੜ

Column 1 and the daily total should be filled in only on the carbon copy retained for record.

**AL CORPORATION, LUDHIANA**      **SEWERAGE DISPOSAL BILL**      For the Period of 01/04/2019 To 31/03/2020

Block Number	423	Account Number	10039 3-B IND AREA A	Name & Address	SUMIT KNIT FAB	Area in Sq.Yard	Discharge Category
Bill Number	126162	Discharge Units (KL)		Arrears (A)	0	Interest on Arrears (B)	0
Disposal Current Charges (D)	45000.00	Rebate (E)	4500.00	Amount Payable After Due Date (C+D)	45000.00	Disposal Total Arrear (C=A+B)	0
You must take the receipt from the cashier after making the payments		www.mcludhiana.com		Please read the instructions on the back side of the bill			

Pay only with Demand draft or cheque  
Cheques are not Accepted

2019  
19-02  
17/02

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## ANNEXURE 8 COLLY



**PUNJAB POLLUTION CONTROL BOARD**  
Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana  
Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R19LDH3616701		Application No : 11669161

To,

Rishi Jethi  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

Subject: Renewal of consent to operate granted vide no. CTOW/Fresh/LDH1/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 under Water (Prevention & Control of Pollution) Act, 1974.

### 1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2020/11669161
Date of issue :	03/03/2020
Date of expiry :	12/05/2020
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/LDH1/2019/9836666 From: 13/05/2019 To: 12/11/2019

### 2. Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	97.32 lacs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

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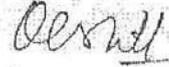
Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I, 141010

Page 1

## Specific Conditions:

1. The industry shall install & commission the ZLD as per undertaking given by it.
2. The industry shall apply for revised consent to operate after commissioning of the ZLD within a week.
3. The industry shall be bound to comply with the directions of the competent authority regarding installation/up gradation of existing treatment facility time to time.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOW/Fresh/LDH1/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 granted under Water (Prevention & Control of pollution) Act, 1974.



03/03/2020

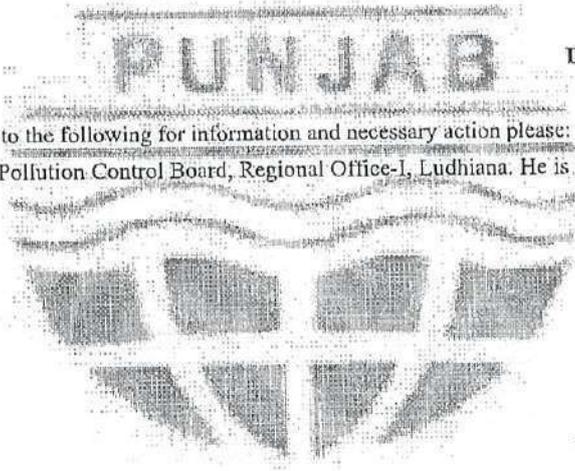
(Om Parkash)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

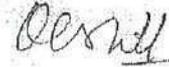


PUNJAB

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana. He is requested to ensure the compliance of the consent conditions.



03/03/2020

(Om Parkash)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
 Industry Registration ID: R19LDH3616701 Application No : 11669148

To,  
 Rishi Jethi  
 3-b, Indl. Area A Extn., Ghore Wali Road,  
 Ludhiana, Punjab-141010

Subject: Renewal of consent to operate granted vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13.05.2019 valid upto 12.11.2019 under Air (Prevention & Control of Pollution) Act, 1981.

### 1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDH1/2020/11669148
Date of issue :	03/03/2020
Date of expiry :	12/05/2020
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Fresh/LDH1/2019/9835498 From: 13/05/2019 To: 12/11/2019

### 2. Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	97.32 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

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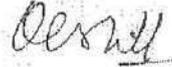
Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I, 141010

Page 1

## Specific Conditions:

1. The industry shall not use any fuel except wood @ 1.2 Ton/day in its baby boiler for burning purpose.
2. The industry shall get the stack emission monitoring of boiler within one month from the Board lab

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Fresh/LDH1/2019/9835498 dated 13.05.2019 valid upto 12.11.2019 granted under Air (Prevention & Control of Pollution) Act, 1981.



03/03/2020

(Om Parkash)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana. He is requested to collect the stack emission sample of the industry within one month.




03/03/2020

(Om Parkash)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

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## ANNEXURE 9 COLLY



### PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R19LDH3616701		Application No : 12711027

To,

Rishi Jethi  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

**Subject:** Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 1/2 Consent to Operate 1/2 an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

#### 1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No:	CTOW/Varied/LDH/2020/12711027
Date of issue :	24/07/2020
Date of expiry :	23/01/2021
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/LDH/2020/11669161 From: 03/05/2020 To: 12/05/2020

#### 2. Particulars of the Industry

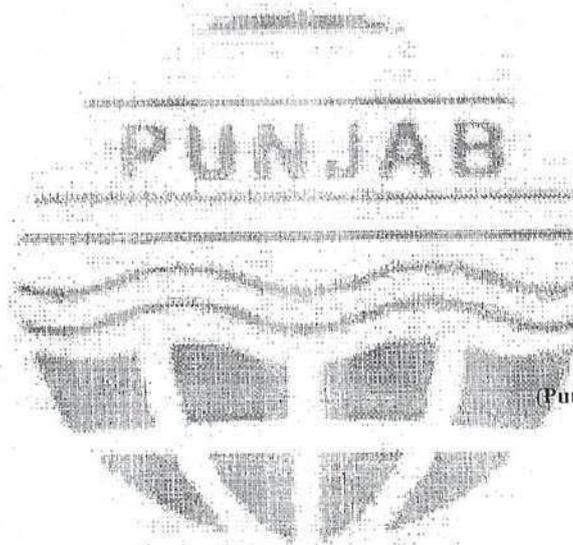
Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	97.32 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	Rs. 1400/- vide R no. 23/5164 dated 06.11.2019 as NOC Regularization fee Rs. 7200/- vide R no. 21/5164 dated 06.11.2019 under Water Act, 1974. Rs. 7200/- vide R no. 22/5164 dated 06.11.2019 under Air Act, 1981.  Adequate up to 30.06.2024

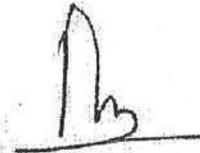
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Sumit Knit Fab. 3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana I-141010

Page 1

Raw Materials(Name with quantity per day)	GARMENT FOR WASHING/DYEING @ 3000 Numbers/Day, DETERGENT/SOAP @ 15 Kgs/day, DYES & CHEMICALS @ 10 Kgs/day
Products (Name with quantity per day)	WASHING/DYEING OF GARMENTS @ 3000 Numbers/Day
By-Products, if any,(Name with quantity per day)	Nil
Details of the machinery and processes	As per application form
Details of the Effluent Treatment Plant	Trade Effluent @ 75.0 KLD Domestic Effluent @ 0.7 KLD
Mode of Disposal	Trade Effluent @ 75.0 KLD - Recycling approx. 50% of water after UF-RO and remaining 35 KLD will discharged into sewer. (as one stage of RO is pending due to Covid curfew/ lockdown/restricted movement of interstate borders) Domestic Effluent @ 0.7 KLD - discharged into sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board/MoEF & CC, New Delhi





24/07/2020

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf

of

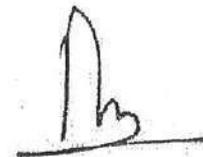
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to check the adequacy of the ZLD by 30.09.2020 and submit the report/recommendations accordingly



24/07/2020

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf

of

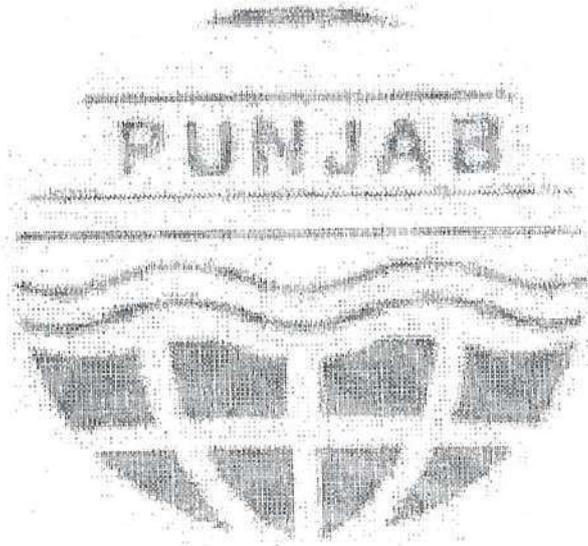
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Sanit Knit Fab.3-b. Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana 141010

Page 2

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(Punjab Pollution Control Board)



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*Suniti Knit Fab. 3-b. Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana 1.141010*

*Page 3*

## TERMS AND CONDITIONS

## A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Sumit Knit Fab.3-b. Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana 141010

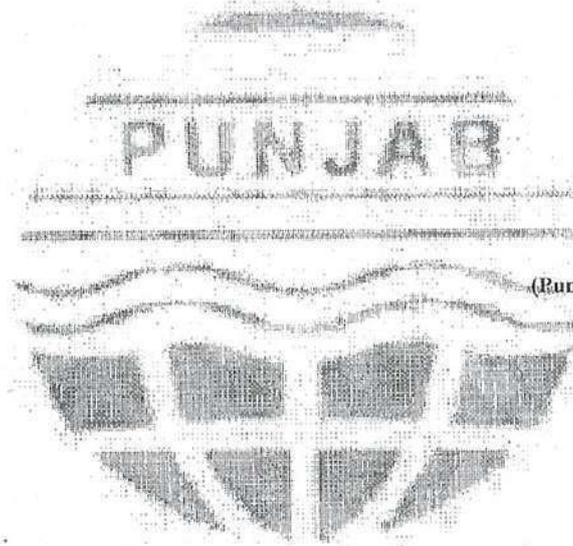
Page 4

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

**B. SPECIAL CONDITIONS**

1. The industry shall complete the 3rd stage of RO within 02 months for implementation of complete ZLD.
2. The industry shall operate the existing ETP regularly & efficiently, so as to achieve the prescribed effluent standards on regular basis during this period.
3. The industry will recycle 50% of treated water after UF-RO and remaining 35 KLD will be discharged into sewer (as one stage of RO is pending due to lockdown/restricted movement of inter-state borders) for 2 months and thereafter, the industry will adopt the ZLD



24/07/2020

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
 Industry Registration ID: R19LDH3616701 Application No : 12711050

To,  
 Rishi Jethi  
 3-b, Indl. Area A Extn., Ghore Wali Road,  
 Ludhiana, Punjab-141010

Subject: Renewal in validity of consent to operate granted under Air (Prevention & Control of Pollution) Act, 1981

### I. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDH1/2020/12711050
Date of issue :	24/07/2020
Date of expiry :	23/01/2021
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDH1/2020/11669148 From: 13/03/2020 To: 12/05/2020

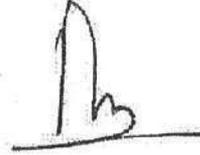
### 2. Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sunil Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	97.32 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

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Sunil Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I-141010  
Page 1

All the contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Renewal/LDH1/2020/ 11669148 dated 13.03.2020 valid upto 12.05.2020 granted under Air (Prevention & Control of Pollution) Act, 1981.



28/07/2020

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf

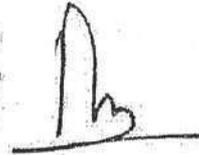
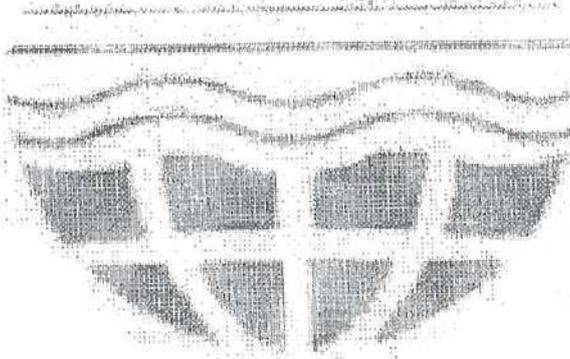
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:  
Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana for information and necessary action.



28/07/2020

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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# ANNEXURE 10

## COLLY



**PUNJAB POLLUTION CONTROL BOARD**  
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana  
 Website:- www.ppcb.gov.in

Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
 Industry Registration ID: R19LDH3616701 Application No : 14696960

To,  
 Rishi Jethi  
 3-b, Indl. Area A Extn., Ghore Wali Road,  
 Ludhiana, Punjab-141010

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

### 1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2021/14696960
Date of issue :	03/03/2021
Date of expiry :	02/09/2021
Certificate Type :	Renewal
Previous CTO No. & Validity	CTOW/Valid/LDH1/2020/12711027 From: 24/07/2020 To: 23/01/2021

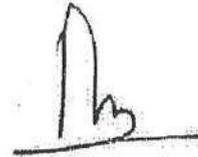
### 2. Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana 1-141010
Capital Investment of the Industry	97.32 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

**SPECIAL CONDITIONS:-**

1. The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
2. The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit upto till date to Regional office-1, Ludhiana within 15 days.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOW/Varied/LDH1/2020/12711027 dated 24.07.2020 valid upto 23.01.2021 granted under Water (Prevention & Control of Pollution) Act, 1974.



04/03/2021

(Ravinder Bhatti)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

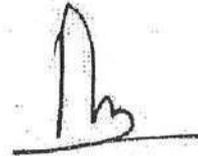
PUNJAB

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to visit the industry to check the adequacy of pollution control arrangements adopted by the industry as per protocol, within this period and submit the report/recommendations accordingly for further grant of consents/restoration of electric connection.

He is also requested to pursue the offices of Commissioner Municipal Corporation, Ludhiana & Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana and the industry for getting the desired reports, for verification of the complaint and also explore any other ways to justify the commissioning of the polluting process and submit the concrete report/recommendations in the matter, within 01 month.



04/03/2021

(Ravinder Bhatti)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

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## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
 Industry Registration ID: R19LDH3616701 Application No : 14696981

To,  
 Rishi Jethi  
 3-b, Indl. Area A Extn., Ghore Wali Road,  
 Ludhiana, Punjab-141010

Subject: Renewal in validity of consent to operate granted under Air (Prevention & Control of Pollution) Act, 1981.

### 1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDH1/2021/14696981
Date of issue :	03/03/2021
Date of expiry :	02/09/2021
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDH1/2020/12711050 From: 24/07/2020 To: 23/01/2021

### 2. Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	97.32 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

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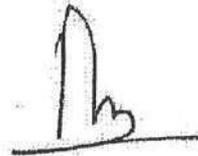
Sumit Knit Fab. 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I, 141010

Page 1

**SPECIAL CONDITIONS:-**

1. The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
2. The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit upto till date to Regional office-1, Ludhiana within 15 days.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Renewal/LDH1/2020/12711050 dated 24.07.2020 valid upto 23.01.2021 granted under Air (Prevention & Control of Pollution) Act, 1981.



04/03/2021

(Ravinder Bhatti)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

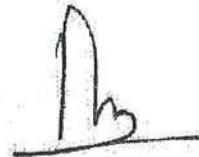
PUNJAB

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to visit the industry to check the adequacy of pollution control arrangements adopted by the industry as per protocol, within this period and submit the report/recommendations accordingly for further grant of consents/restoration of electric connection.

He is also requested to pursue the offices of Commissioner Municipal Corporation, Ludhiana & Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana and the industry for getting the desired reports, for verification of the complaint and also explore any other ways to justify the commissioning of the polluting process and submit the concrete report/recommendations in the matter, within 01 month.



04/03/2021

(Ravinder Bhatti)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

## ANNEXURE 11 COLLY



**PUNJAB POLLUTION CONTROL BOARD**  
Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana  
Website:- www.ppcb.gov.in

Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
Industry Registration ID: R19LDH3616701 \_\_\_\_\_ Application No : 16446253

To,  
Rishi Jethi  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

### 1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2021/16446253
Date of issue :	25/08/2021
Date of expiry :	30/06/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2021/14696960 From: 03/03/2021 To: 02/09/2021

### 2. Particulars of the Industry

Name & Designation of the Applicant	Rishi Jethi (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana 1-141010
Capital Investment of the Industry	127.47 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

**SPECIAL CONDITIONS:-**

- a. The industry shall properly operate its ETP followed by ZLD system and shall not discharge any trade effluent (treated or untreated) into sewer.
- b. The consent is subject to review in light of any report received from Excise and Taxation Department and Municipal Corporation, Ludhiana regarding commissioning of the unit and Board will be at liberty to take suitable action against the industry.
- c. The industry will provide proper arrangements to dry its ETP sludge before packing in bags for storage, such arrangements must include to avoid rain water into it i.e in drying area.
- d. The industry will submit report form ETP supplier for the optimum quantity of chemical/ coagulants used for treatment in its ETP as well as operational manual of the same.
- e. The industry will provide the automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.
- f. The industry shall submit monthly data on power consumption in the industry, production, power consumption in ETP, sludge produced, fresh water consumption trade effluent generation and coagulants used/ consumed.
- g. The industry shall submit monthly data on consumption of power for operation of APCD, chemicals consumption in APCD if any, ash produced and its disposal.
- h. The industry will make the agreement with the brick kilns for disposal of its boiler ash for use in brick making.
- i. These special conditions shall be complied with by the industry within one month.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOW/Renewal/LDH1/2021/14696960 dated 03.03.2021 valid upto 02.09.2021 granted under Water (Prevention & Control of Pollution) Act, 1974.



25/08/2021

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf  
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.

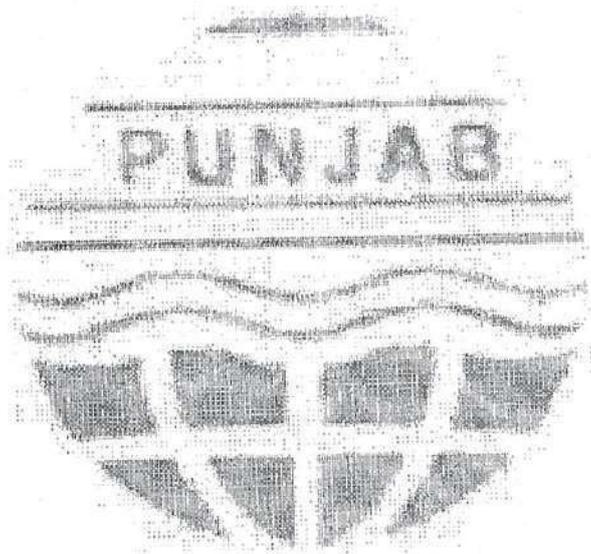
25/08/2021

(Ravinder Bhatti)  
Environmental Engineer

For & on behalf  
of

(Punjab Pollution Control Board)

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Sunit Kait Fab.3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana 141010



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
 Industry Registration ID: *R19LDH3616701* Application No : *16446028*

To,  
 Rishi Jethi  
 3-b, Indl. Area A Extn., Ghore Wali Road,  
 Ludhiana, Punjab-141010

Subject: Renewal in validity of consent to operate granted under Air (Prevention & Control of Pollution) Act, 1981.

### 1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Renewal/LDH1/2021/16446028</i>
Date of issue :	<i>25/08/2021</i>
Date of expiry :	<i>30/06/2025</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>CTOA/Renewal/LDH1/2021/14696981</i> <i>From: 03/03/2021 To: 02/09/2021</i>

### 2. Particulars of the Industry

Name & Designation of the Applicant	<i>Rishi Jethi, (Proprietor)</i>
Address of Industrial premises	<i>Smit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana I-141010</i>
Capital Investment of the Industry	<i>127.47 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana I</i>

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*Smit Knit Fab. 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I. 141010*

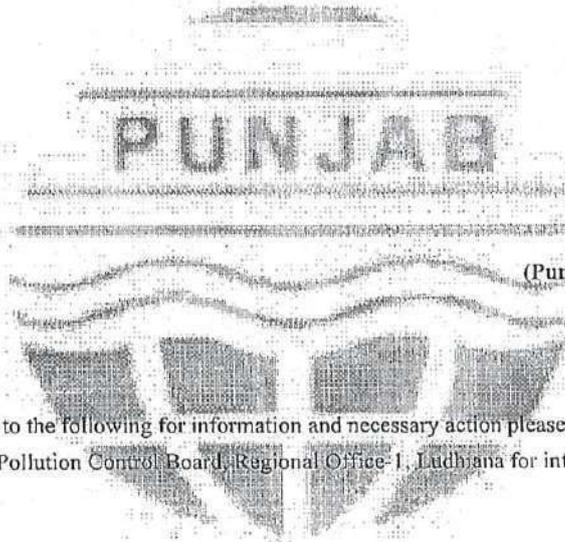
*Page 1*

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**SPECIAL CONDITIONS:-**

- a. The industry will provide proper arrangements to dry its ETP sludge before packing in bags for storage, such arrangements must include to avoid rain water into it i.e in drying area.
- b. The industry will submit report form ETP supplier for the optimum quantity of chemical/ coagulants used for treatment in its ETP as well as operational manual of the same.
- c. The industry will provide the automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.
- d. The industry shall submit monthly data on power consumption in the industry, production, power consumption in ETP, sludge produced, fresh water consumption trade effluent generation and coagulants used/ consumed.
- e. The industry shall submit monthly data on consumption of power for operation of APCD, chemicals consumption in APCD if any, ash produced and its disposal.
- f. The industry will make the agreement with the brick kilns for disposal of its boiler ash for use in brick making.
- g. These special conditions shall be complied with by the industry within one month.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Renewal/LDH1/2021/14696981 dated 03.03.2021 valid upto 02.09.2021 granted under Air (Prevention & Control of Pollution) Act, 1981.



25/08/2021

(Ravinder Bhatti)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

Endsf. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.

25/08/2021

(Ravinder Bhatti)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

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Sunit Kuit Fab.3-b, Indl. Area A Extn., Ghore Wali Road, Ludhiana East, Ludhiana 141010

Page 2

**ANNEXURE 12****V.Cube Chemical Industries****FEASIBILITY REPORT****FOR****EFFLUENT TREATMENT PLANT  
(ZERO LIQUID DISCHARGE BASED)****INSTALLED AT****M/S SUMIT KNT FAB****B-3, INDUSTRIAL AREA-A****LUDHIANA****BY****V.CUBE CHEMICAL INDUSTRIES***Rishi Jethi*

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**V.Cube Chemical Industries**

**NAME OF INDUSTRY:** M/S SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA-A, LUDHIANA

**TYPE OF INDUSTRY:** SMALL SCALE INDUSTRY

**INTRODUCTION:**

The present report is for the water pollution control, which occurs at M/S SUMIT KNIT FAB at full installed capacity. The Industry is an existing unit for the washing & dyeing of garments.

QUANTITY OF GARMENTS TO BE USED FOR WASHING/DYEING = 3000 garments/day.  
WATER TO BE CONSUMED IN WASHING/DYEING = 75 kl/day.

Above said information is provided by the industry regarding the wastewater consumption & discharge of water as well as various raw materials to be used in the industrial process. Industry will operate for 24 hrs of the production. Industry has installed garment dyeing & washing machine having low liquor ratio as compared to other machines. Thus consider all the factors the expected consumed water will be 75kl/day. Generated effluent 75kl/day will be passed through Membrane filtration & 69 kl is recycled back to process. The 6 kl balance water of Reverse Osmosis plant, will be evaporated by steam evaporator resulted in Zero Liquid Discharge Plant.

**THE TREATMENT PHILOSOPHY OF EFFLUENT**

Physico-chemical treatment followed by (bio reactor) and further adsorption treatment comprising of the following units is installed:

1. Equalization with Diffused Aeration with batch chemical dosing. (3Nos.)
2. Main effluent lifting pumps.
3. Reaction Channel.
4. Primary tube settler with inbuilt flocculator.
5. Moving Bed Bio Reactor (MBBR)
6. Secondary tube settler.
7. Pre-filtration Tank.
8. High-pressure pumps for filters.

E. SACHIN KUMAR  
M.Tech. (Enviro. Sci. & Tech.)

SUMIT KNIT FAB  
Rohit Jethli

**V.Cube Chemical Industries**

9. Dual media filter.
10. Ultra Filtration plant
11. Reverse Osmosis Plant-1
12. Reverse Osmosis plant-2
13. Steam Evaporator
14. Activated carbon filter.
15. Sludge Filter Press (1 Nos.).

The wastewater is passed through drain line and ultimately collected in the equalization tank. The temperature of the effluent is cooled down with the help of cooling tower. Collection tank helps in homogenization and flow of the effluent. In collection tanks lime, ferrous sulphate and polyelectrolyte is dosed as per required. Jar-tests to be conducted on wastewater for determination of optimum pH and coagulant dose.

The equalized effluent is then lifted with the help of lifting pumps into the baffled reaction channel. The mixed wastewater flows into the flocculate zone of the primary tube settlers. After flocculation the wastewater is clarified in clarifier section of the primary tube settler. The sludge, which settled to the hopper floor of the tube settler, is drained in sludge tank & then to the filter press with the help of sludge pumps. The clarified water is taken by gravity into MBBR where air from blowers is provided from bottom and high surface area synthetic media provide a good base to floating film growth. The Moving Bed Bio Reactor (MBBR) bio film technology is based on specially designed plastic bio film carriers or bio carriers that are suspended and in continuous movement within the biological tank or reactor of specified volume. The design of associated aerators, grids, sieves, spray nozzles and other integral parts to the reactor is also of great importance in making up the system as a whole. The textile effluent is led to the MBBR treatment reactor where bio film growing within the internal structures of the bio carriers, degrade the pollutants. These pollutants that need to be removed in order to treat the wastewater are food or substrate for growth of the bio film. The bio carrier design is critical due to requirements for good mass transfer of substrate and oxygen to the microorganisms. Excess bio film sloughs off the bio carrier in a natural way. An aeration grid located at the bottom of the reactor supplies oxygen to the bio film along with the mixing energy required to keep the bio carriers suspended and completely mix within the reactor. Treated water flows from reactor through a grid or a sieve, which retains the MBBR bio carriers in the reactor.

SUMIT KUMAR  
Rishi, Jethli

Dr. GACHIN KUMAR  
M. Tech. (Enviro. Sci. & Tech.)

### V.Cube Chemical Industries

From this bio reactor the effluent is taken into secondary tube settlers where any suspended solids settled at bottom and clarified water flows to collection sump via overflow weir. The water at this stage is free from all suspended solids and the color is also reduced considerably. The B.O.D. and C.O.D. is also reduced 90- 95 %. From the collection sump the water is pumped again with the help of high pressure pumps to pass through a series of filters. First of all the water passes through dual media filter which is provided to remove the micron particles present in the standard form. These particles can only be removed by pressure sand filter. After that water is passed through carbon filter which removes remaining compounds from water and act as polishing step to the treatment scheme. The treated water is suitable for membrane filtration.

#### TOLERANCE LIMITS FOR FEEDING IN ULTRAFILTRATION

Sr. No	Parameter	
1	pH	5.5-9.0
2	Suspended Solids	<100
3	BOD	<30
4	COD	<150
5	TDS	<700
Note - All concentrations except pH & Bio-assay are expressed as mg/l.		

#### PARAMETERS AFTER ULTRAFILTRATION PLANT

Sr. No	Parameter	
1	pH	6.5-7.5
2	Suspended Solids	<10
3	BOD	<10
4	COD	<50
5	TDS	<700
Note - All concentrations except pH & Bio-assay are expressed as mg/l.		

#### CONSUMPTION OF WATER

WATER TO BE PUMPED WITH MAX DEMAND = 81 kl/day.  
 WATER TO BE CONSUMED IN WASHING = 80 kl/day.  
 WATER TO BE USED IN DOMESTIC = 01 kl/day.

ISUMIT KUMAR  
 Riski Jothi

Dr. SACHIN KUMAR  
 M.Tech. (Enviro. Eng. & Tech.)

**V.Cube Chemical Industries****DISCHARGE OF WATER**

From washing &amp; Dyeing section

= 75kl/day

From Domestic

= 0.7 kl/day.

Maximum demand of water

= 81kl/day.

Thus maximum used water will be 81kl/day & discharged water will be 0.7kl/day domestic sewage into sewer. & nil. discharge from Process Resulted in Zero Liquid Discharge Plant.

**RAW MATERIAL:**

The main raw materials used are garment, dyes, soap and chemicals used for washing/Dyeing.

**PRODUCTS:**

Washed &amp; Dyed Garments.

**MANUFACTURING PROCESS:**

Manufacturing process is a batch process and is carried out in steps. Appropriate amount of chemicals & dyes depending on the required quality is added in the water. The garment is brought in contact with the dyes & water for a suitable time, when the concentration of chemical decreases it is wasted and forms the wastewater.

**POLLUTANTS:****1. COLOUR:**

The presence of color in the wastewater is one of the main problems in textile industry. Colors are easily visible to human eye at very low concentration. The color depends upon the amount of dye washed from dyed garment.

**2. BOD & COD:**

Organic pollutants, which originate from soap, dyes & softeners etc., are also present in effluent. Such impurities are reflected in analysis of biochemical oxygen demand (BOD) and COD. These pollutants are controlled by use of biological treatment processes.

**3. SOURCE OF POLLUTANTS:**

Wastewater for washing & dyeing garments is the main source of pollution in the industry.

SUMIT KUMAR  
Rishi Jetti  
Production Engineer

Dr. SACHIN KUMAR  
M. Tech. (Enviro. Sci. & Tech.)

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## V.Cube Chemical Industries

**DESIGN CONSIDERATIONS:**

Although the water is 75kl but the industry have installed treatment plant for treating 100 kl of water per day. All mechanical & electrical components are in duplicate except equalization & pre filtration tanks.

Quantity of water passing through equalization tank = 100m<sup>3</sup>/day  
= 5.0<sup>3</sup>/hr.

<b>1. EQUALIZATION TANK-3 Nos.</b>	
Detention time required	8.0hrs
Volume required	40m <sup>3</sup> or KL
Length of Eq. Tank (L)	4.50 m
Width of Eq. Tank (W)	1.8 m
Depth of Eq. Tank (D)	3.0m
Volume available for one tank	25m <sup>3</sup> or KL
Total Volume available-3Tanks	75m <sup>3</sup> or KL
Detention Time	12.0hrs
Volume available is 75 KL which is more than required (40KL) for 100KLD.	
<b>2. REACTION CHANNEL</b>	
Detention time required for Chemical reaction	120 seconds
Required volume	0.42m <sup>3</sup> or KL
Length of Reaction Tank (L)	3.00 m
Width of Reaction Tank (W)	0.50 m
Depth of Reaction Tank (D)	0.30 m
Total Volume Available	0.27m <sup>3</sup> or KL
Volume available is 0.45KL which is more than required 0.20KL for 100KLD.	
<b>3. FLOCCULATOR WITHIN IN TUBE SETTLER</b>	
Required reaction time	10 min
Length of flocculation Tank (L)	1.50m
Width of flocculation Tank (W)	0.30m
Depth of flocculation Tank (D)	2.40m
Volume of flocculation tank	1.00 m <sup>3</sup> or KL
Retention Time	12 minutes
Retention Time available is 12 minutes which is more than required 10 minutes for flocculator.	
<b>4. PRIMARY TUBE SETTLER</b>	
Length of Tube Settler(L)	3.0m
Width of Tube Settler(W)	1.5m
Depth of Tube Settler(D)	2.4m

Rishi Jethi  
Project Lead

Dr. SACHIN KUMAR  
M.Tech. (Enviro. Sci. & Tech.)

## V.Cube Chemical Industries

Sludge zone	0.6m
Volume of Tube Settler	12m <sup>3</sup> or KL
Surface Loading Rate (SLR)	50 m <sup>3</sup> /m <sup>2</sup>
Area Required of Tube Settler	2 m <sup>2</sup>
Area of Tube Settler	4.5 m <sup>2</sup>
Retention Time	30 minutes
Volume Required	5.0 m <sup>3</sup> or KL
Retention Time in Tube Settler	120 minutes
Weir Loading Rate	250 cum/m/day (safe range)
Weir Length Required	0.4m
Weir Loading Rate In Tube Settler	66 m <sup>3</sup> /m/day
Weir Length Available	1.5m
Available Surface area, retention time and weir loading is 4.5m <sup>2</sup> , 120min and 66 m <sup>3</sup> /m/day whereas required 2.0 m <sup>2</sup> , 60min and 250 cum/m/day.	
<b>5. BIOLOGICAL TANK (1 No's)</b>	
Length of MBBR	4.50m
Width of MBBR	3.00m
Depth of MBBR	4.20m
Retention time required	> 240mins
Volume of MBBR	50 m <sup>3</sup> or KL
Retention MBBR	600min
Volume of MBBR media in 1 <sup>st</sup> tank	10 m <sup>3</sup>
Designed BOD removal in 1 <sup>st</sup> tank	> 93%
Expected BOD removal as per design is >93 due to which effluent will achieve result to be suitable for feeding to membrane filtration.	
<b>6. SECONDARY TUBE SETTLER</b>	
Length of Tube Settler (L)	3.00m
Width of Tube Settler (W)	1.50m
Depth of Tube Settler (D)	2.40m
Sludge zone of tube settler	0.60m
Surface area of tube settler	4.50m <sup>2</sup>
Surface Loading Rate (SLR)	50 m <sup>3</sup> /m <sup>2</sup>
Area Required of Tube Settler	2 m <sup>2</sup>
Volume of tube settler	12m <sup>3</sup> or KL
Retention Time required	60 minutes
Retention time available	120 min
Volume Required	5.0m <sup>3</sup> or KL
Retention Time in Tube Settler	120 minutes
Weir Loading Rate	250 cum/m/day (safe range)
Weir Length Required	0.4m
Weir Length Available	1.5m

SUMIT

*Rishi Jethi*  
Prop./Auth. Secretary

Er. SACHIN KUMAR  
M. Tech. (Enviro. Sci. & Tech)

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## V.Cube Chemical Industries

Weir Loading Rate In Tube Settlers	66 m <sup>3</sup> /m/day
Available Surface area, retention time and weir loading is 4.5m <sup>2</sup> , 120min and 66 m <sup>3</sup> /m/day whereas required 2.0 m <sup>2</sup> , 60min and 250 cum/m/day.	
<b>7. TREATED WATER SUMP (1 No's)-3 KL SINTEX TANK</b>	
Volume of tank	3.0 m <sup>3</sup> or KL
Required retention time	15 min
Retention time of sump	36 min
Available retention time is 36 min whereas 15 min time is required.	
<b>8. DUAL MEDIA &amp; ACTIVATED CARBON FILTER (1 No's Each in series)</b>	
Diameter of filters	0.90m
Height of filters	1.80m
Cross sectional Area of filters	0.28 m <sup>2</sup>
Longitudinal velocity of water in filter	15m/hr (22hr running time)
Applicable cross sectional velocities and height of filters is 15m/hr and 1.80 m while required is below 30m/hr and more than 1.50 meter.	
<b>9. STEAM EVAPORATOR-10KLD Capacity</b>	
No of Shell	2 Nos.
Diameter of Shell	0.75m
Height of Shell	1.25m
Height of top cone	0.75m
Area of tubes in each shell	23.00 m <sup>2</sup>
Area of tubes in both shells	46.00m <sup>2</sup>
Area of tubes in evaporator is 46.00m <sup>2</sup> which is sufficient for evaporating 1000ltr/Hour Evaporation.	

APPROX SLUDGE TO BE PRODUCED PER DAY

Effluent contains 300ppm of COD & assuming that after Physico chemical treatment 21 mg/ltrs BOD is left.

Quantity of sludge removed in tube settler

$$= (300-21) \times 75 \times 10^3 / 10^6$$

$$= 20 \text{ kg/day} + 30 \text{ kg (Chemicals)}$$

$$= 50 \text{ kg/day}$$

SUMIT KANT FAIS

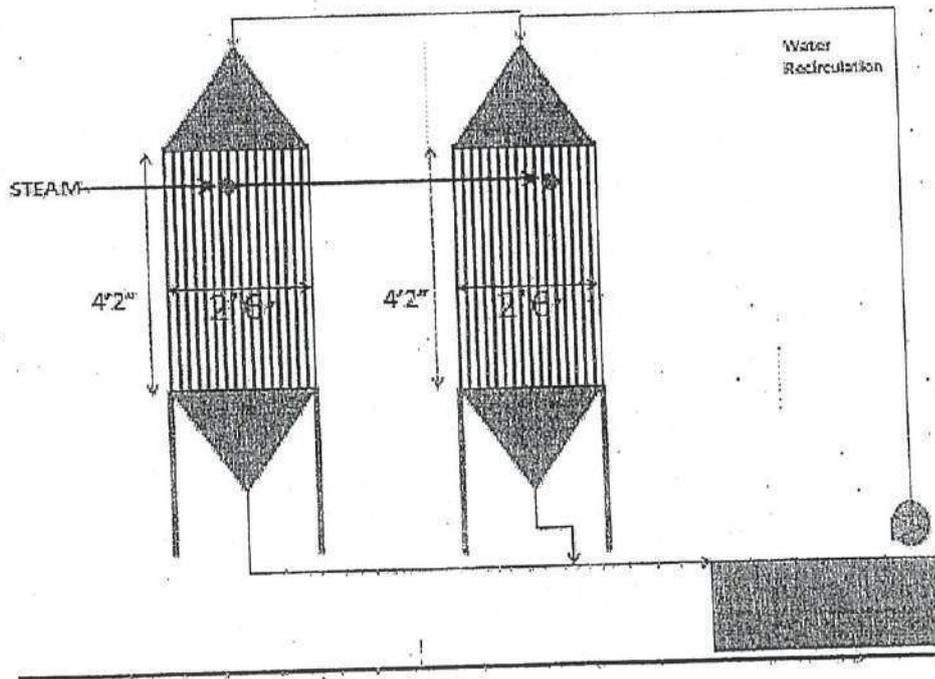
Rohit Jaiswal  
Emp/Auth. SignatoryDr. SACHIN KUMAR  
M. Tech. (Enviro. Sci. & Tech.)

V.Cube Chemical Industries

### MEMBRANE FILTRATION FOR RECOVERY OF TREATED WATER REUSE IN PROCESS.

After ETP water will be sent to membrane filtration for recycling to process. The industry has installed UF plant of 100KLD & RO-1 Plant of 150KLD, RO-2 for 60KLD for recycling of water into process. In the 1<sup>st</sup> 75KLD water will be feeded to ultra-filtration for pre-treatment to Reverse Osmosis. In RO Plant 80% recovery will be result in 60 kl of permeate & 15kl of reject water. The 60 kl permeate water is reused in process & balance 15kl water is feeded to 2<sup>nd</sup> stage RO installed in series for 60% recovery resulted in further 09KLD water recovery. The remaining 6kld water is sent to evaporator for evaporation. This results in Zero Liquid Discharge..

EVAPORATOR FLOW SCHEME

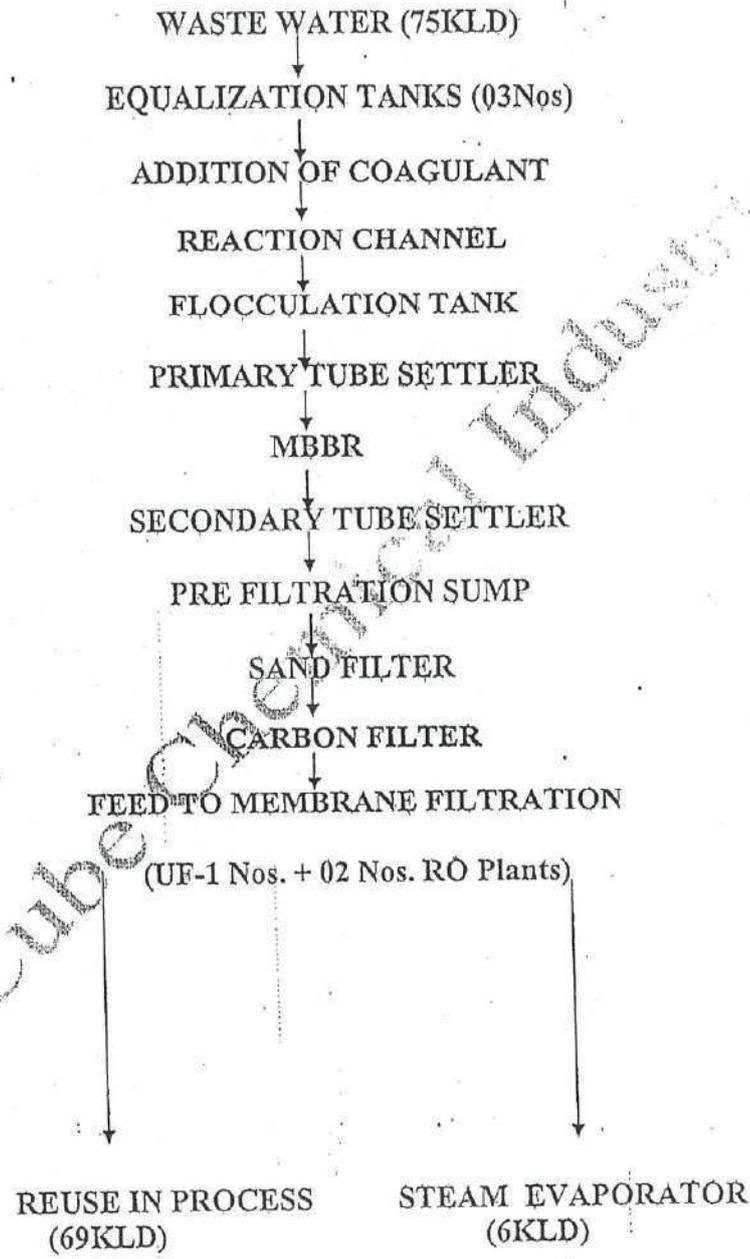


SUMIT KNTI EA.  
*Rishi Jodhi*  
 Productivity Signatory

*Sachin*  
 ER SACHIN KUMAR  
 M. Tech. (Envio. Sci. & Tech.)

V.Cube Chemical Industries

**FLOW DIAGRAM**

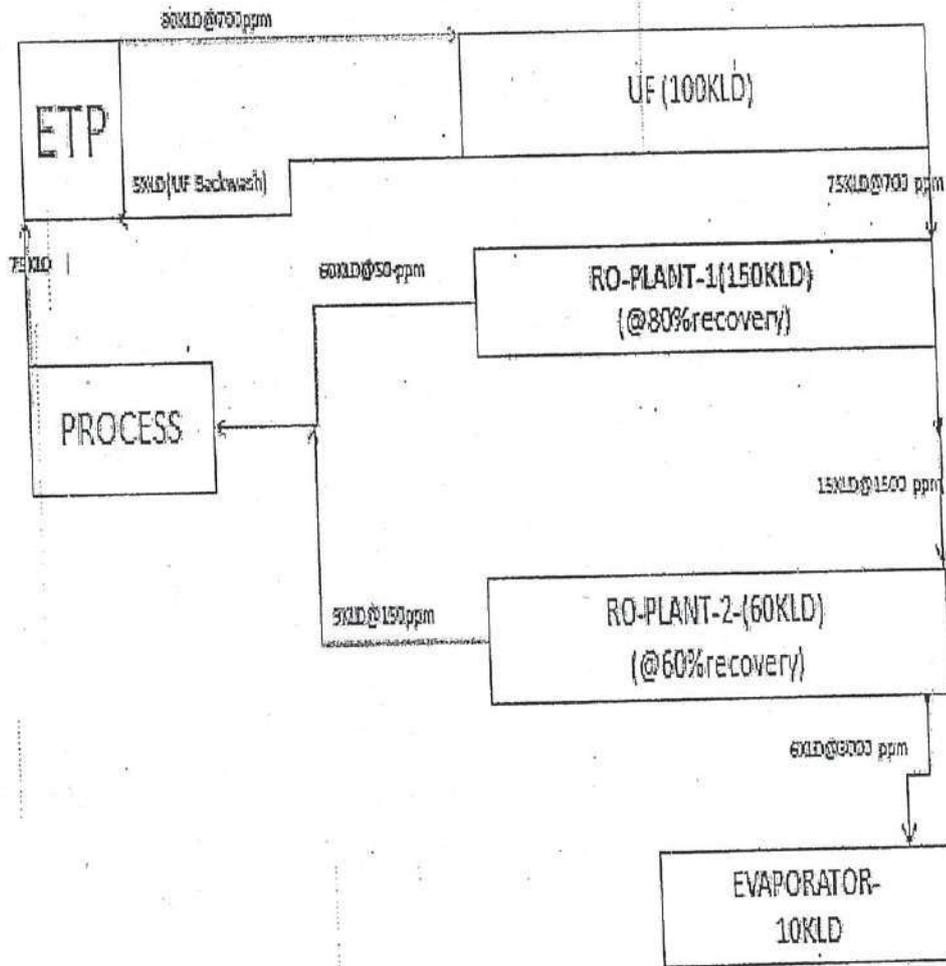


SLIMIT KMIT FAB  
Rishi seth

EN. SACHIN KUMAR  
M. Tech. (Envio. Sci. & Tech.)

V.Cube Chemical Industries

FLOW CHART & WATER BALANCE at SUMIT KNIT FAB



Er. SACHIN KUMAR  
M. Tech. (Enviro. Sci. & Tech.)

Rishi Jethli

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**V.Cube Chemical Industries****To Whom It May Concern**

I Sachin Kumar S/o Sh. Mahavir Singh am a qualified Environmental engineer from Thapar University. I did my *M. Tech. (Environment Science & Technology)* in the year Oct, 2010. Copies of degree vide Registration No. 600801014 (Attached). I hereby confirm that I had prepared/drafted the feasibility report of M/s SUMIT KNIT FAB, B-3, INDUSTRIAL AREA-A, LUDHIANA

Sachin  
SACHIN KUMAR  
M. Tech. (Env. Sci. & Tech.)

**SACHIN KUMAR****M. Tech. (Env. Sci. & Tech.)****SUMIT KNIT FAB**

Rishi Jethi  
Eng. & Arch. Engrg.

Registration No. 600251014



# Shri Chhatrapati Shivaji Maharaj Vastu Sangrahalaya

(Declared as Deemed-to-be-University vis 3 of the USC Act, 1956)

## Master of Technology

and/or holder of

Sachin Kumar  
& Smt. Mubavir Singh  
Murli

Certified that

Smt. Mubavir Singh

has obtained the Degree of Master of Technology in

Environmental Science & Technology

on his/ her last date

October 20 19

successfully completed the prescribed requirements for the said degree in

6-16 on 10 point scale.

He/She has secured a Cumulative Grade Point Average of

within this day under the seal of the University at Patiala, the Twentieth day of November, One Thousand and Ten.

Waseem

Registrar

[Signature]  
Director

[Handwritten Signature]

181

GSTIN : 03ABEPJ2175J3ZT

ANNEXURE 13

(M) : 98723-00533

**SUMIT KNIT FAB**

3-B, Industrial Area, 'A' Extn., Ghore Wall Road, Ludhiana (Pb.)

20/5/22  
25/5/22

To,  
The Superintending Engineer  
MUNICIPAL BOARD LUDHIANA,  
Ludhiana

SUB: - Request Letter for disconnection of Industry Effluent water discharge.

Respected Sir,

It is submitted that the Sumit Knit Fab industry at B-3 INDUSTRIAL AREA-A is working for achieving Zero Liquid Discharge form year 2020. In the year 2021 Industry have achieve the milestone of Zero Liquid Discharge Industry. So we requested your gud-self to please disconnect the effluent discharge line from Industry. However Domestic sewage will be keep on discharging in sewer as usual.

It is requested to consider my request & do needful.

THANKING YOU  
YOURS TRULY,

FOR SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA -A  
LUDHIANA

For SUMIT KNIT FAB  
MOH IAL RAY  
Prop./Manager

Received  
Smy  
25/5/22

**ANNEXURE 14**  
**SUMIT KNIT FAB**

3-B, Industrial Area, 'A' Extn., Ghore Wall Road, Ludhiana (Pb.)

To,

The Superintending Engineer  
MUNICIPAL BOARD LUDHIANA,  
Ludhiana

Date:- 24/06/2022

SUB: - Your Letter dated 22/06/2022- vide number 2054/14cc/bs regarding  
disconnection of Industry Effluent water discharge line.

Respected Sir,

It is submitted that the Sumit Knit Fab industry at B-3 INDUSTRIAL AREA-A is submitting our Valid Zero Liquid Discharge Consent To Operate for your record & reference. So we requested your gud-self to please disconnect the effluent discharge line from Industry. However Domestic sewage will be keep on discharging in sewer as usual.

It is requested to consider my request &amp; do needful.

THANKING YOU  
YOURS TRULY,

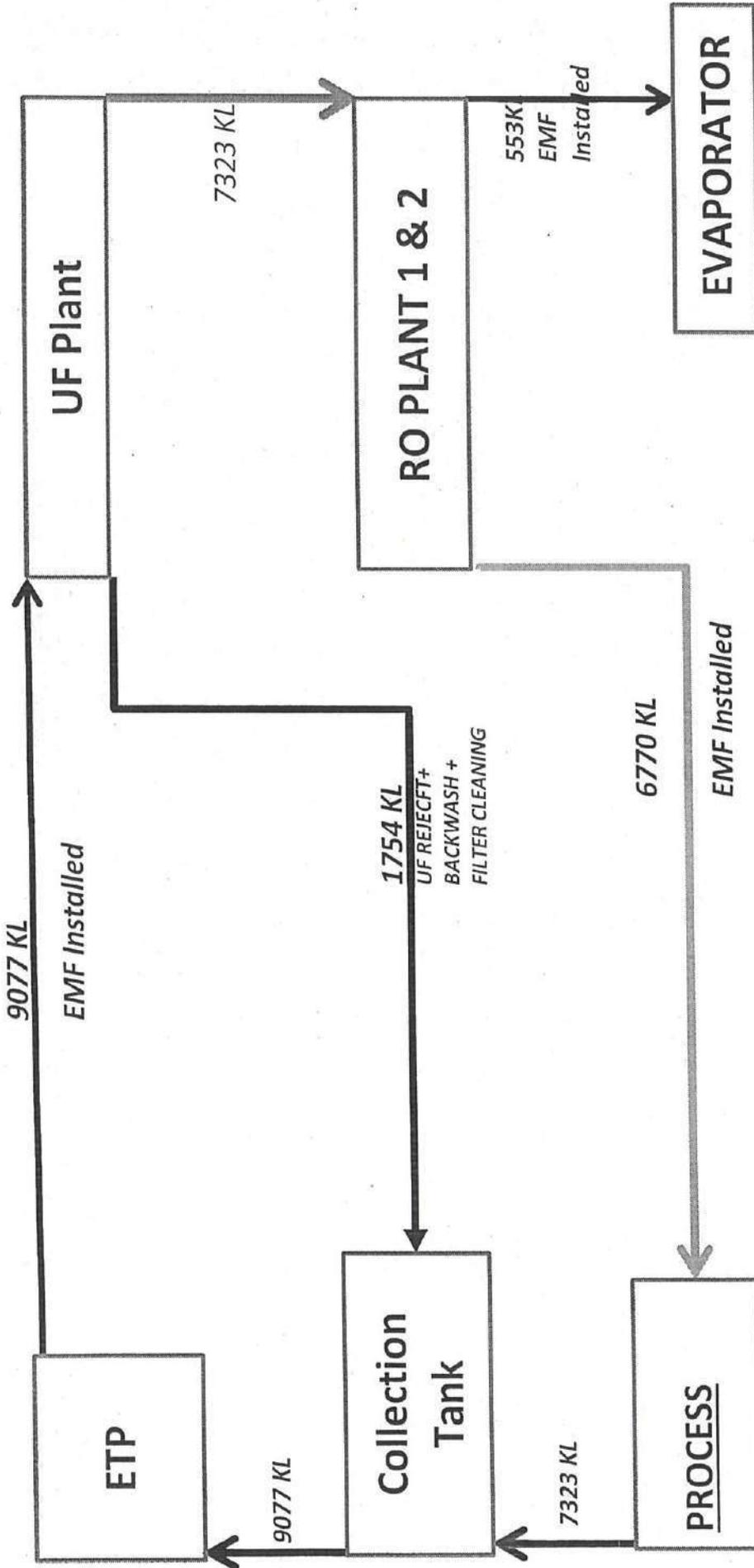
For SUMIT KNIT FAB

Motional Ray

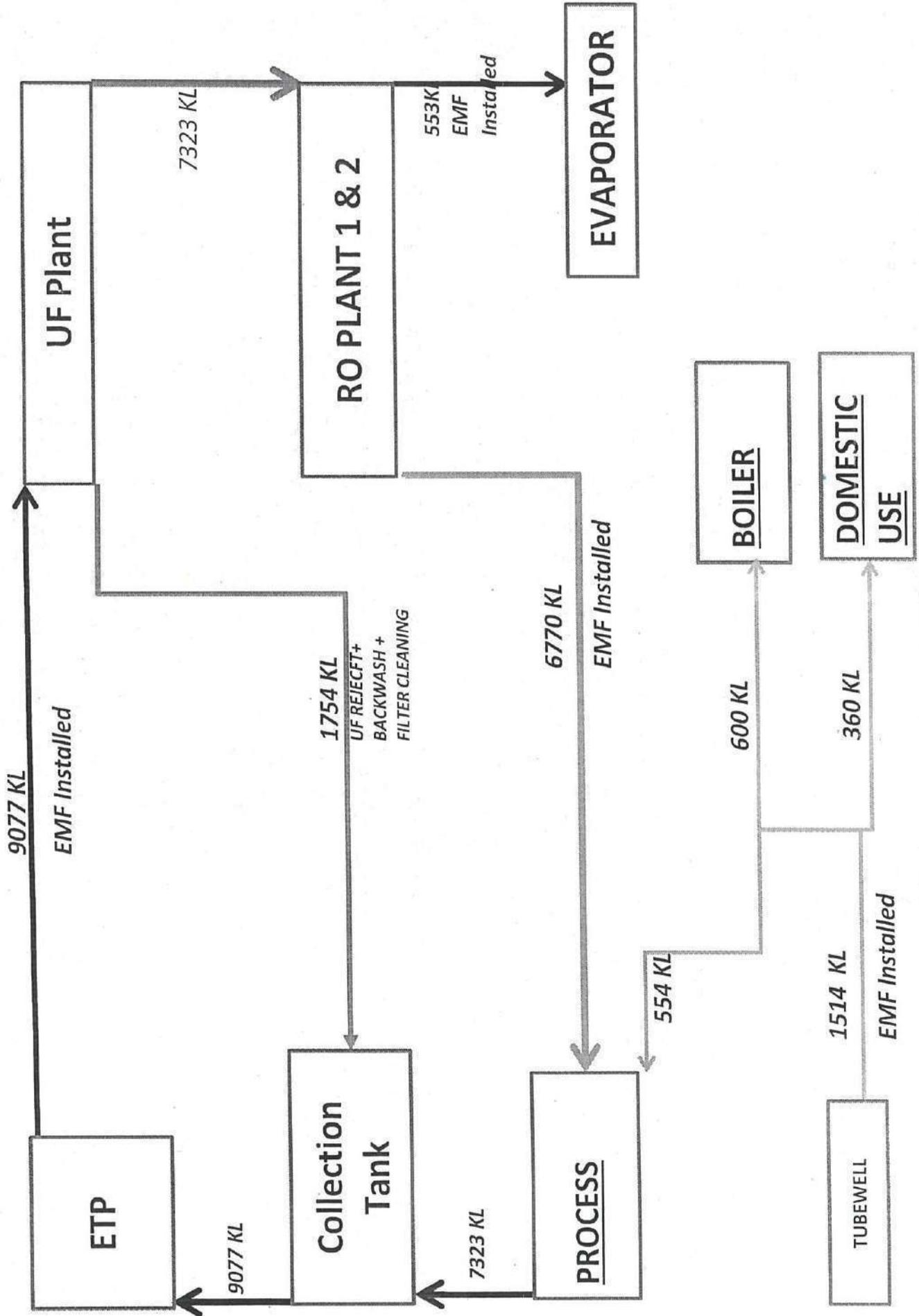
Prop/Manager  
FOR SUMIT KNIT FAB  
B-3, INDUSTRIAL AREA -A  
LUDHIANA

Received

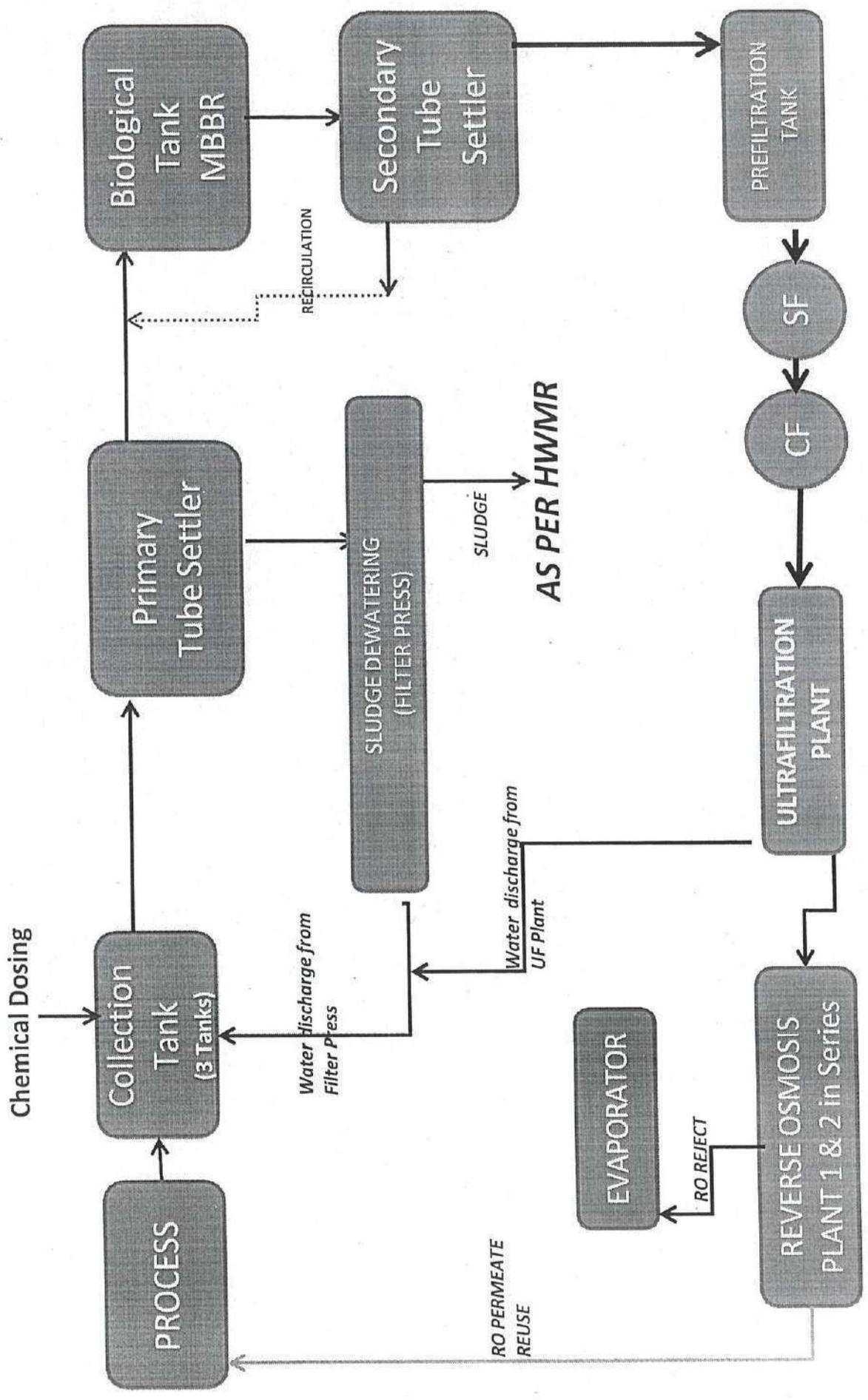
Qmm  
24/6/22



WATER BALANCE 2023-24

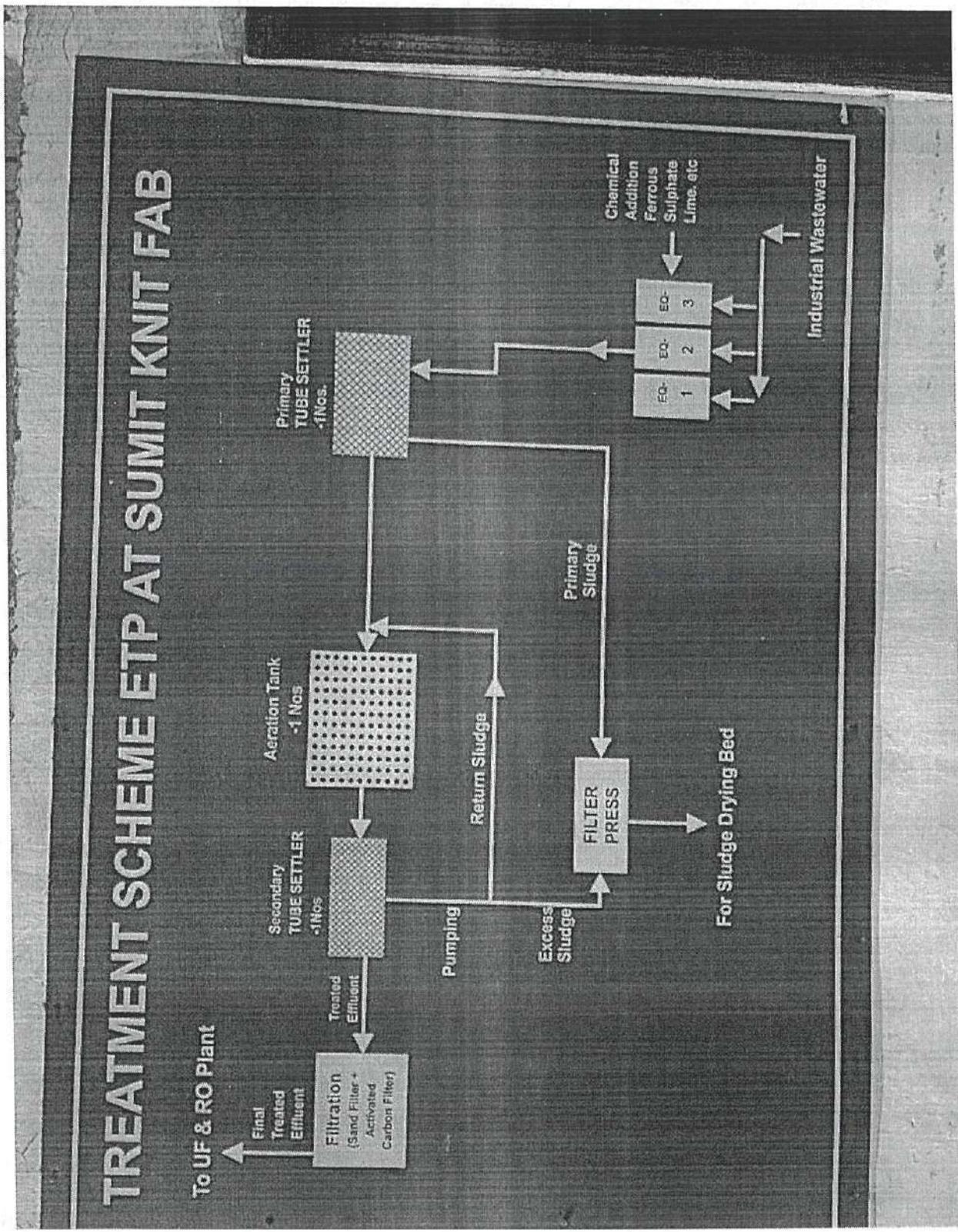


185

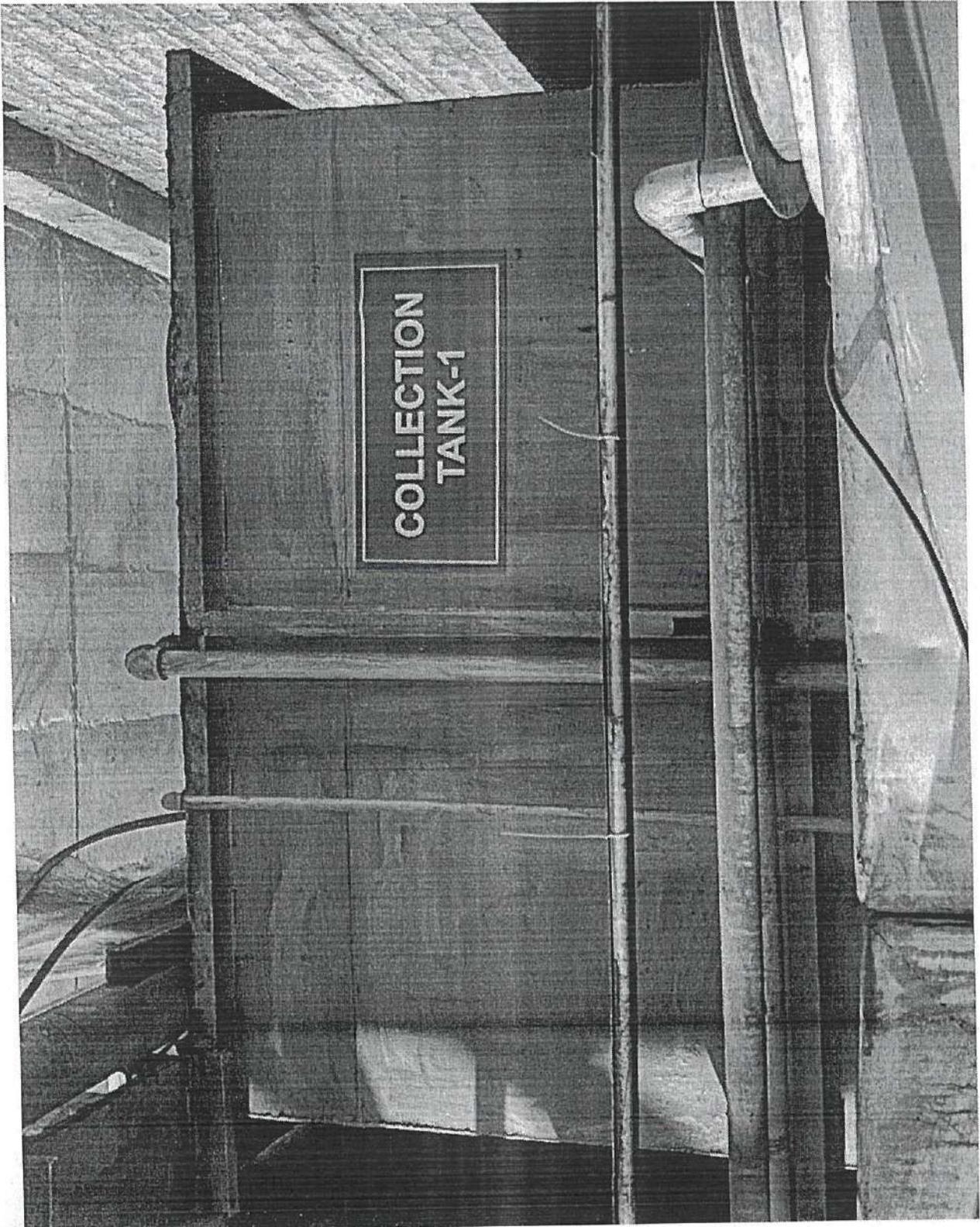


ANNEXURE 16

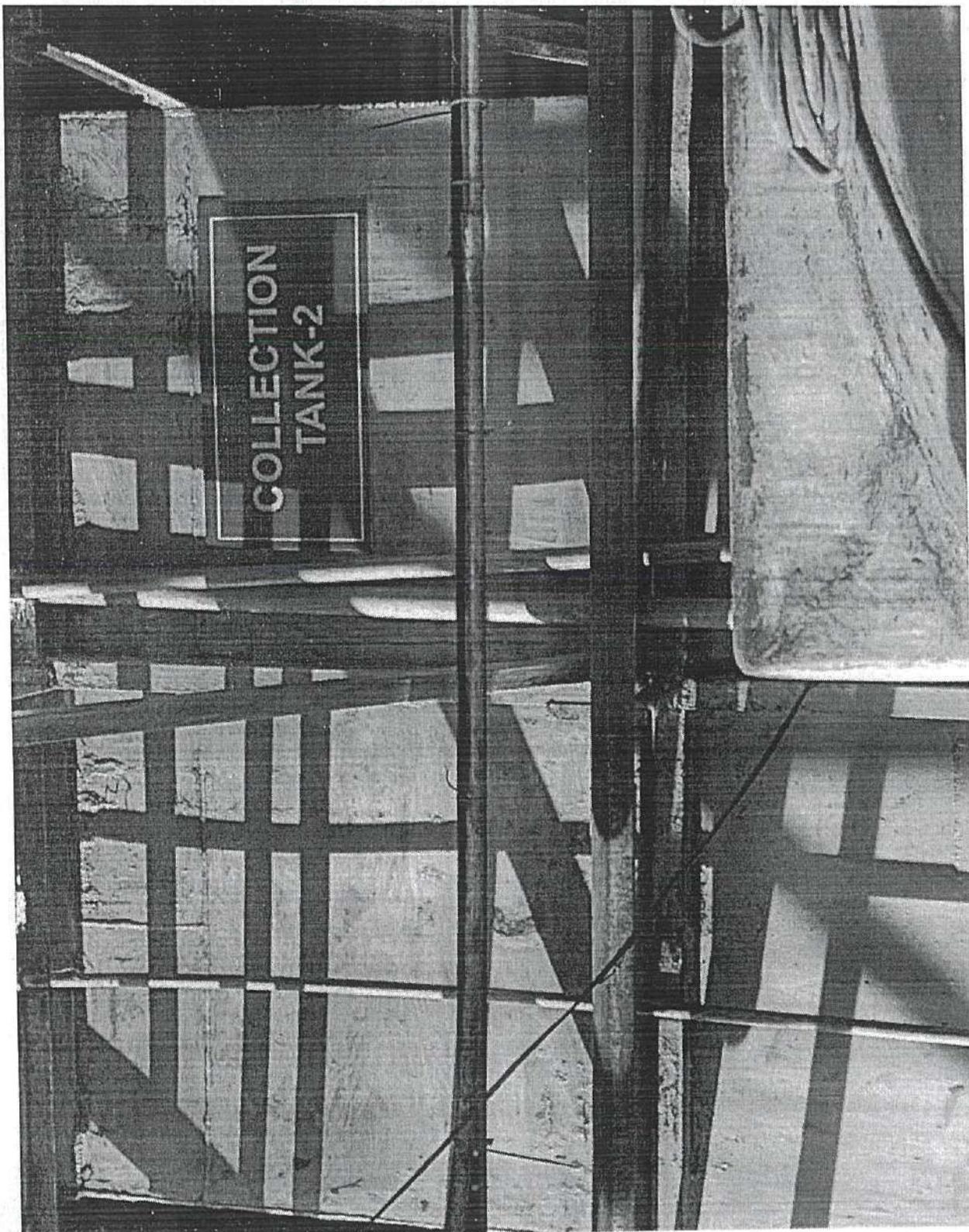
Treatment Scheme



COLLECTION TANK-1

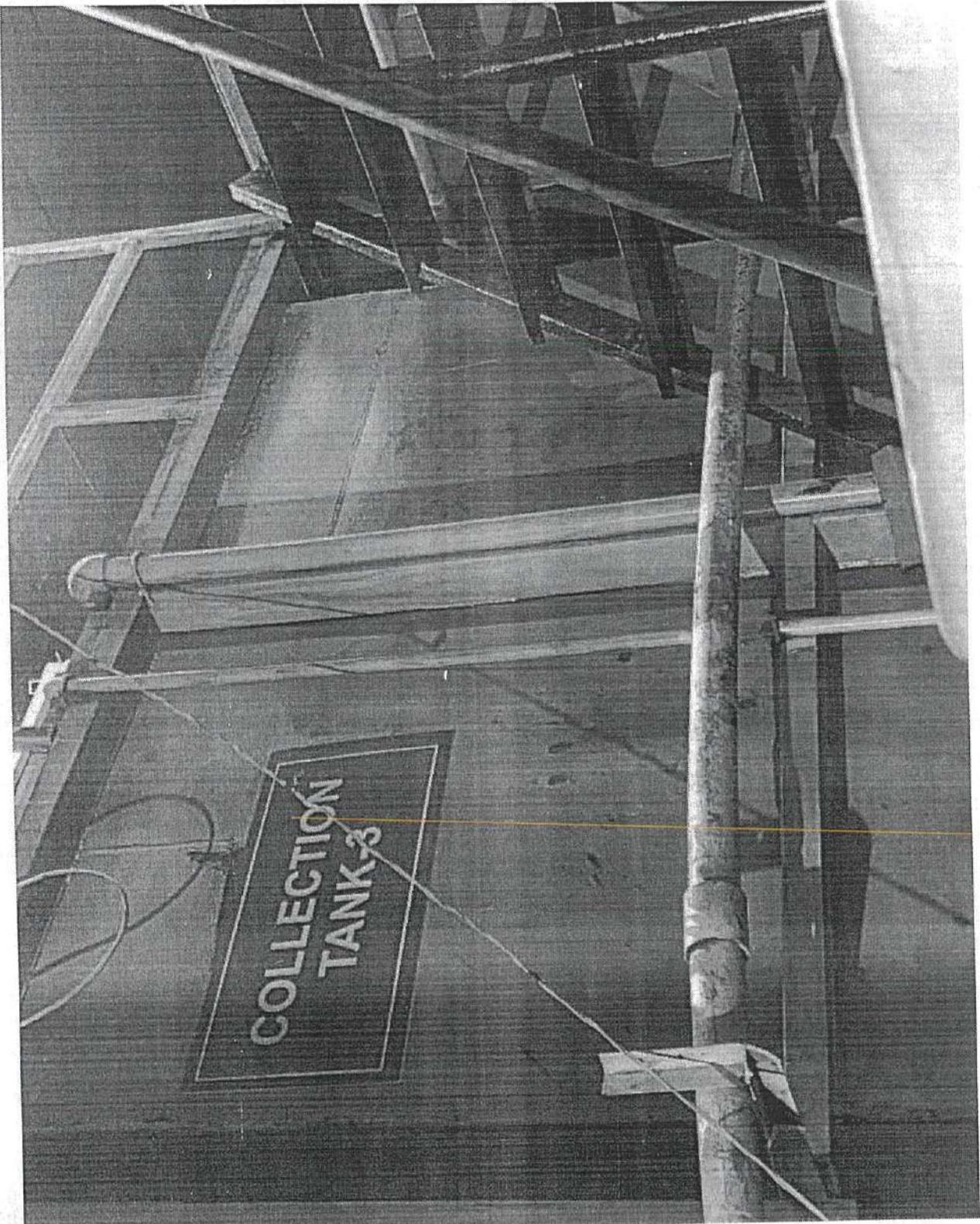


COLLECTION TANK-2

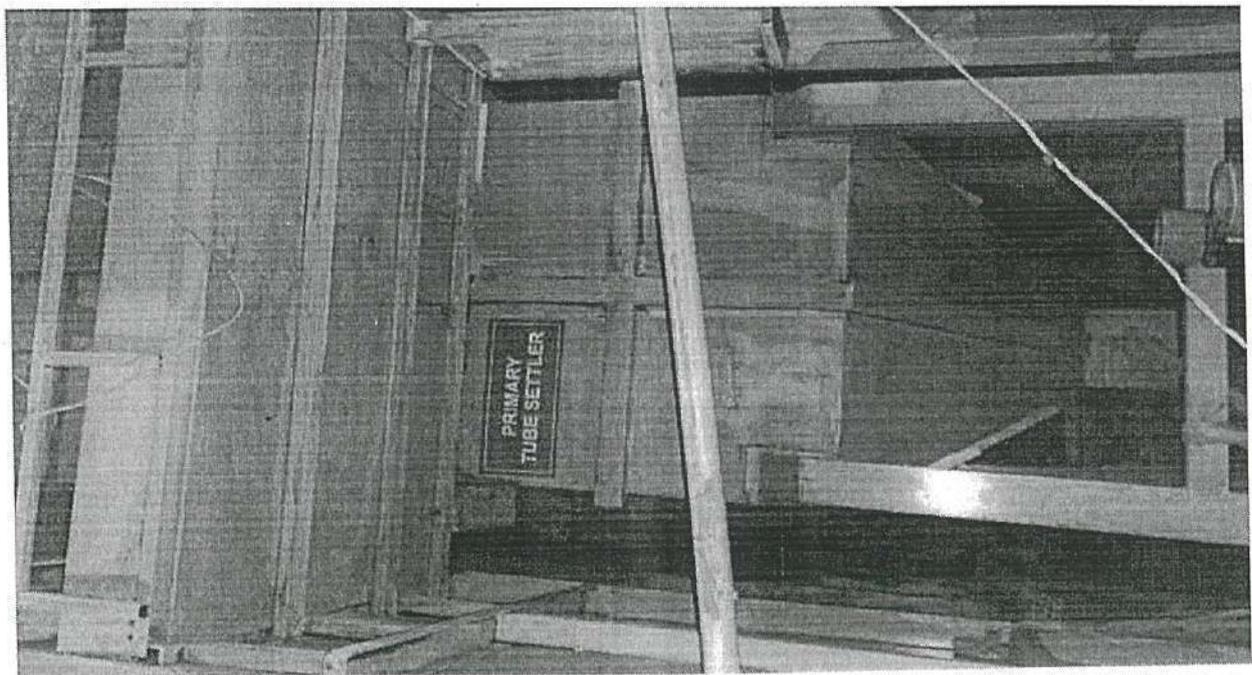
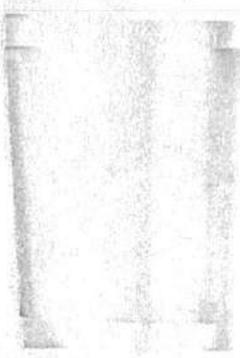


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COLLECTION TANK-3

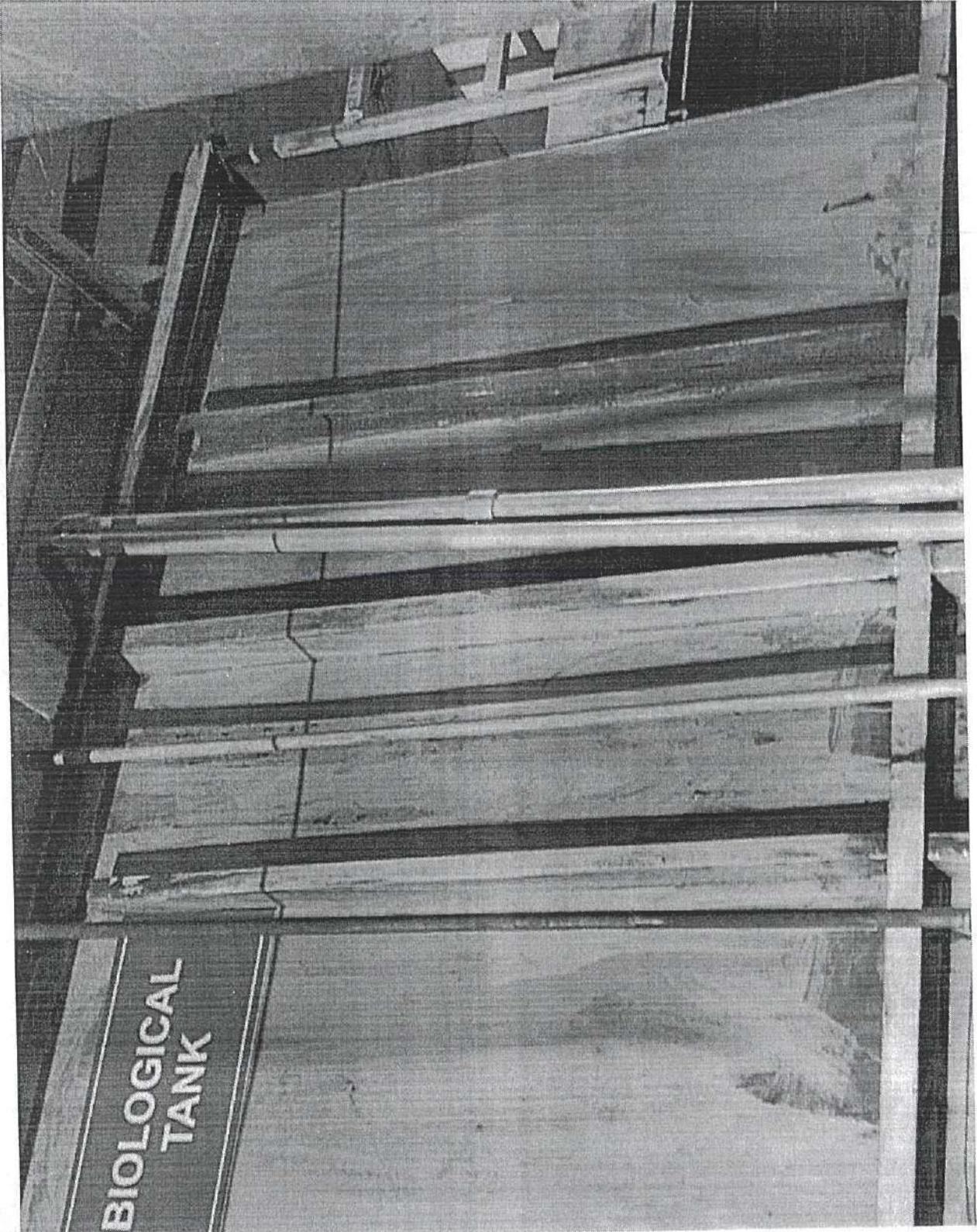


Primary  
Tube settler

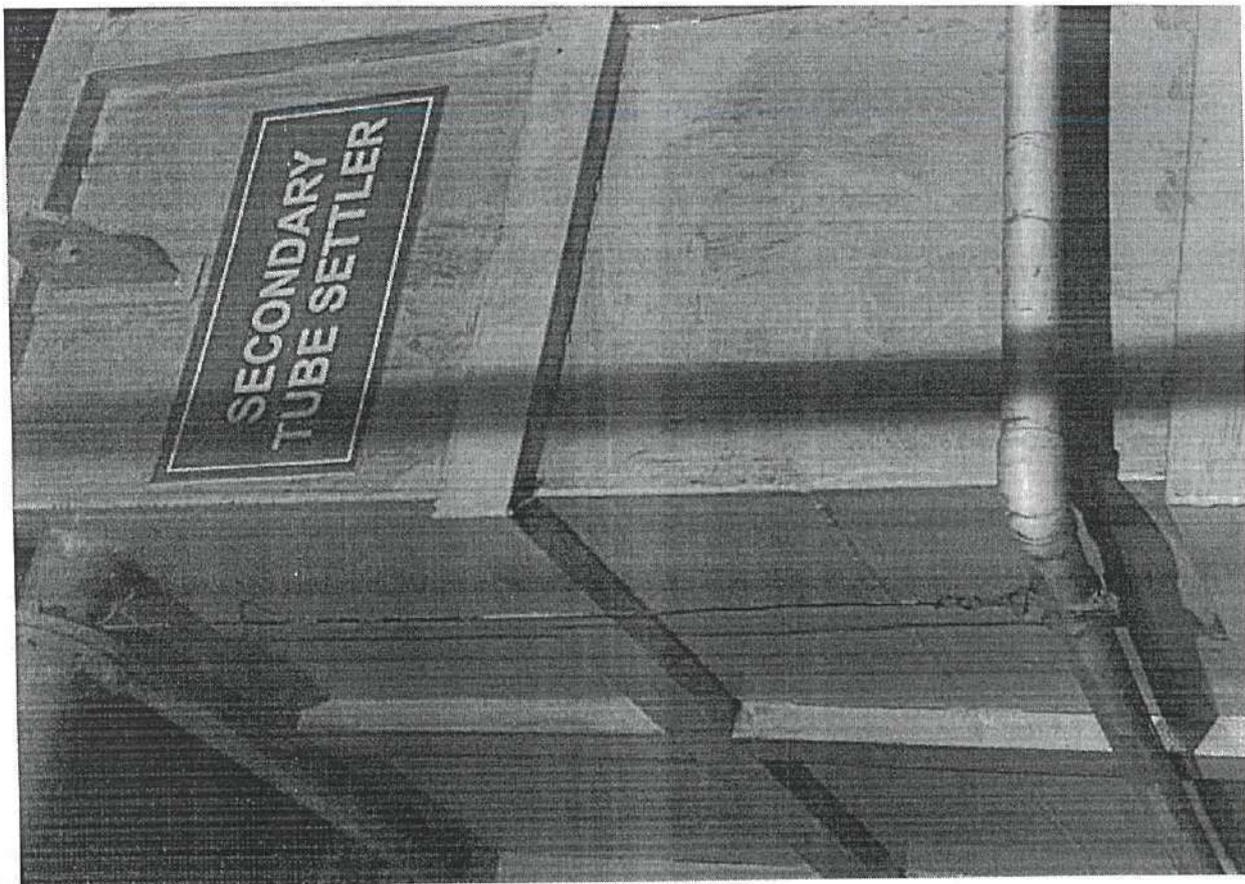


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Biological Tank

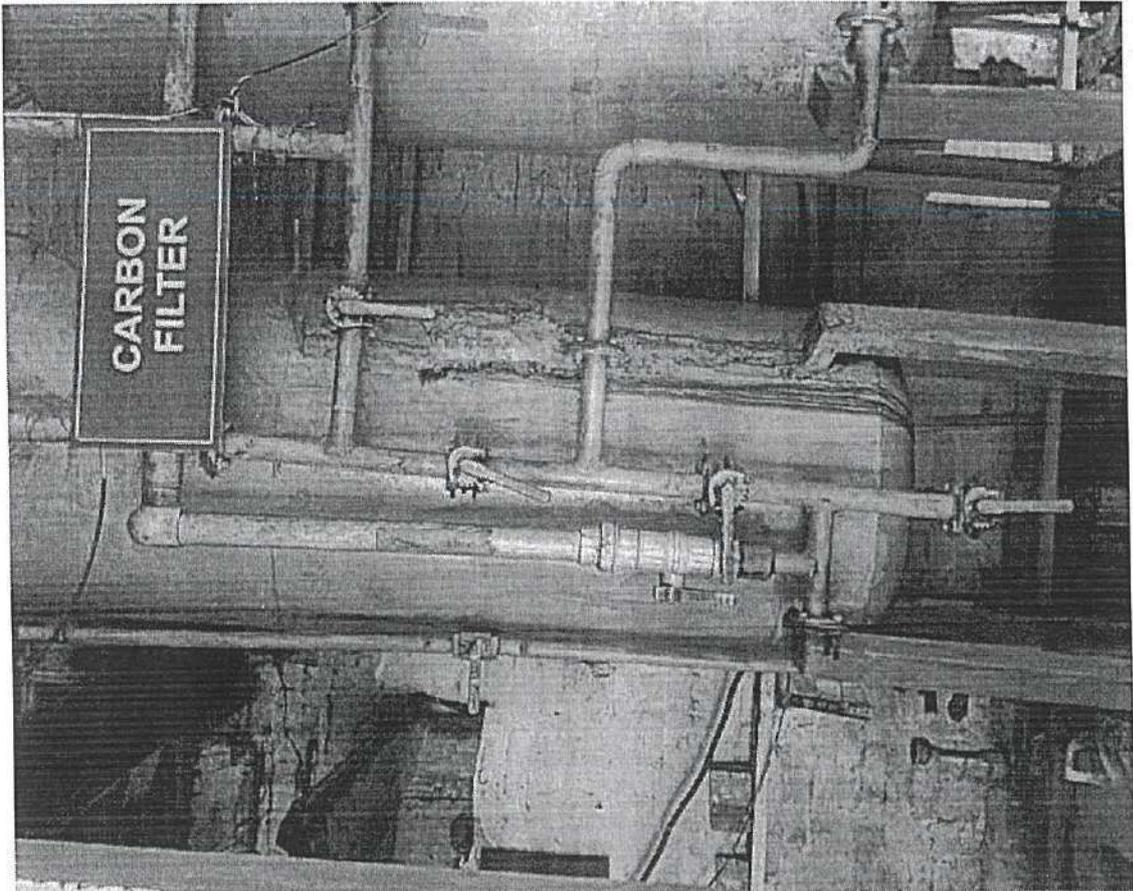
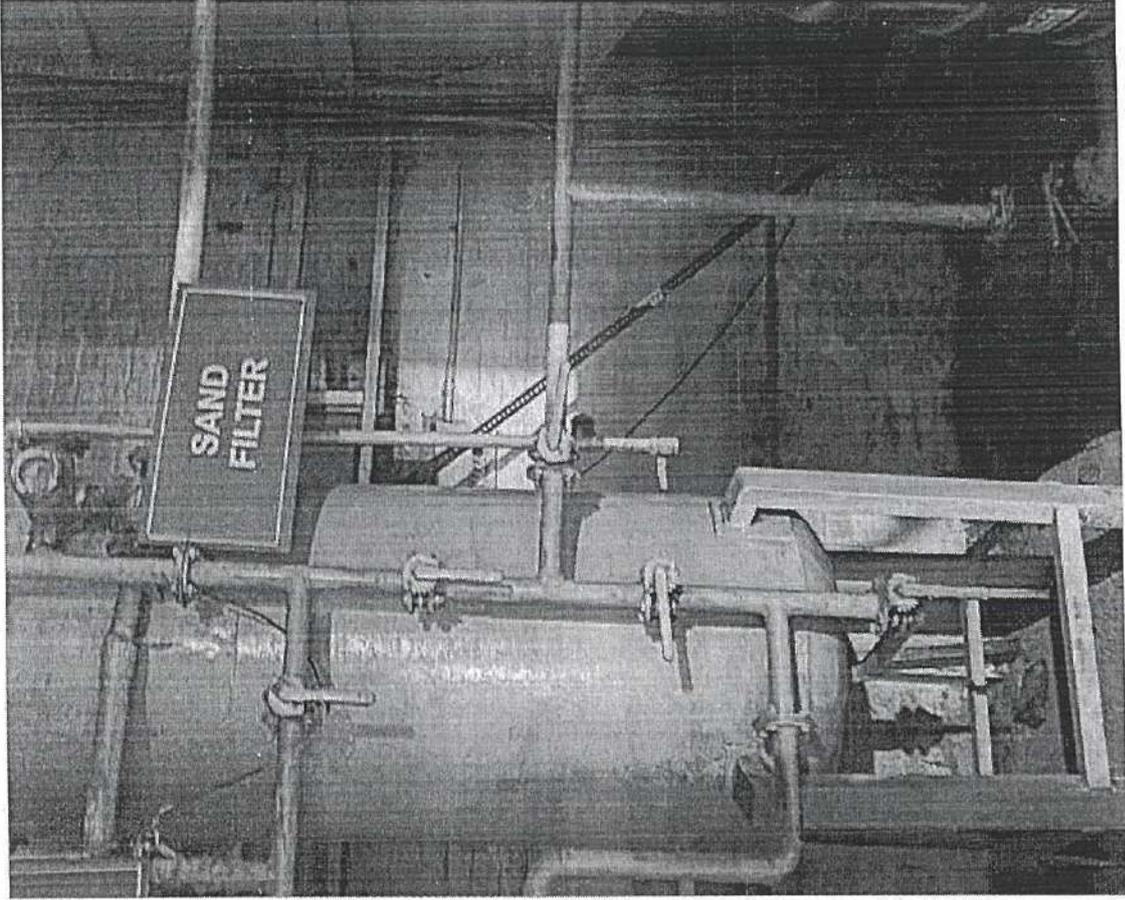


Secondary  
Tube settler



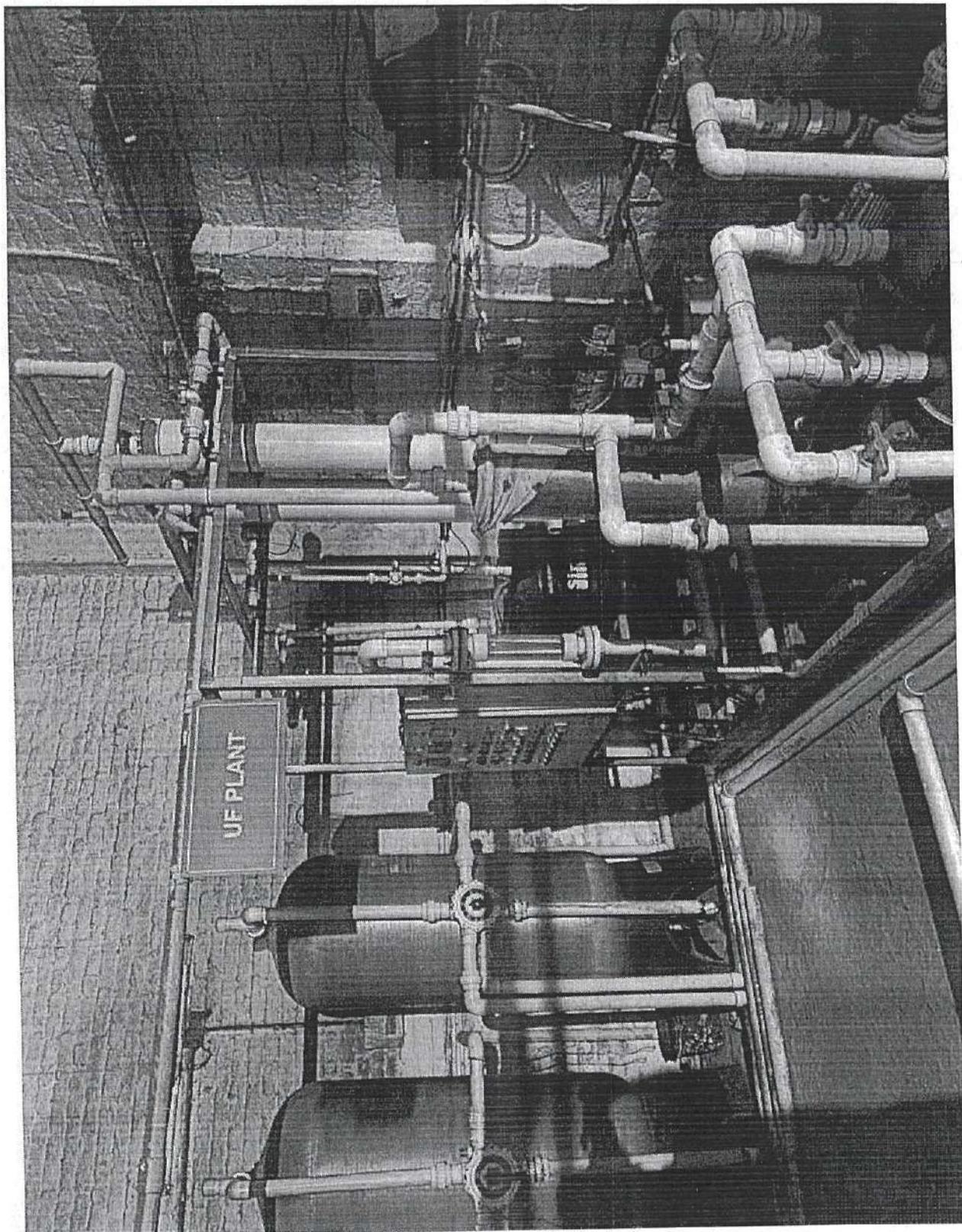
193

SAND &  
CARBON  
FILTER

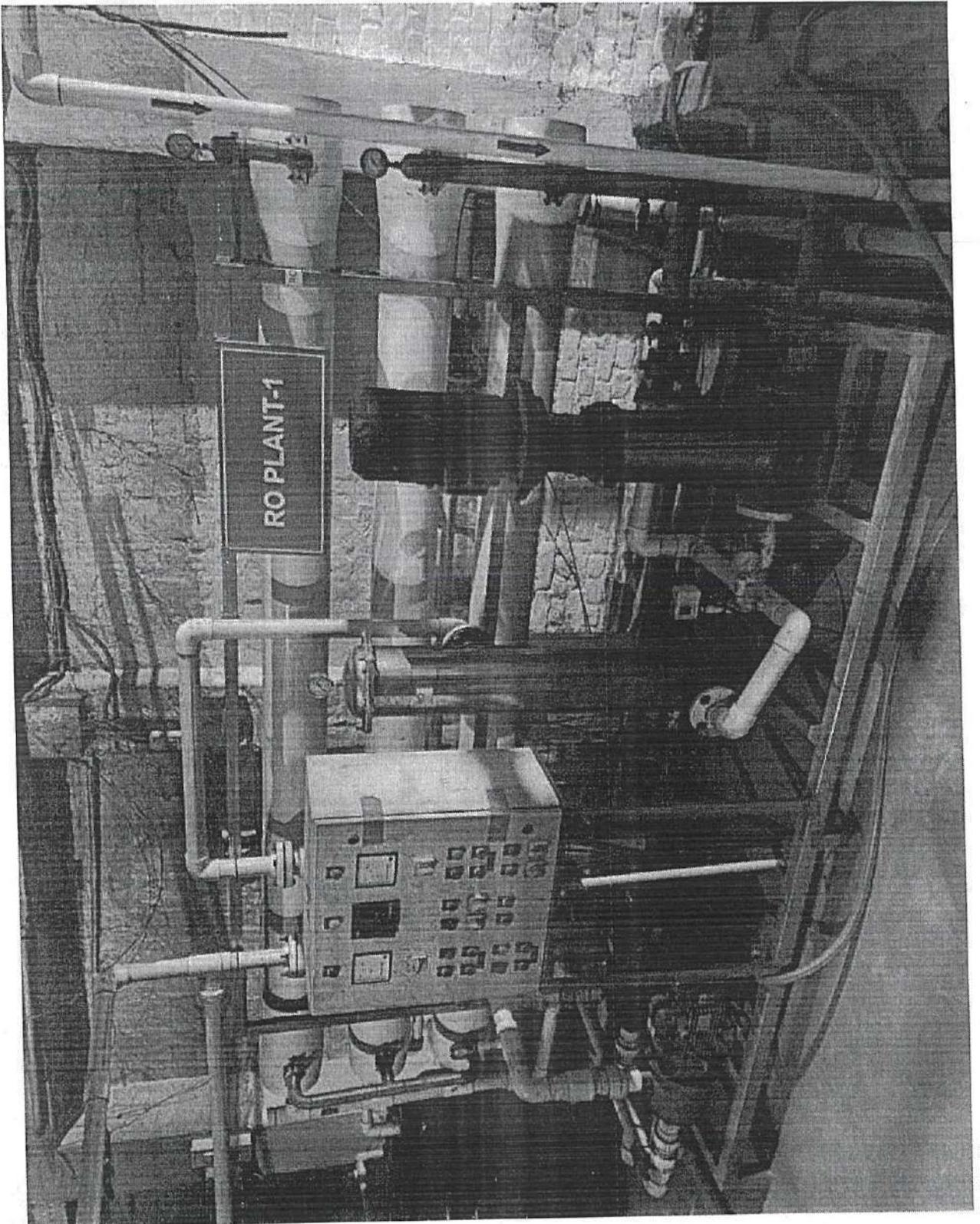


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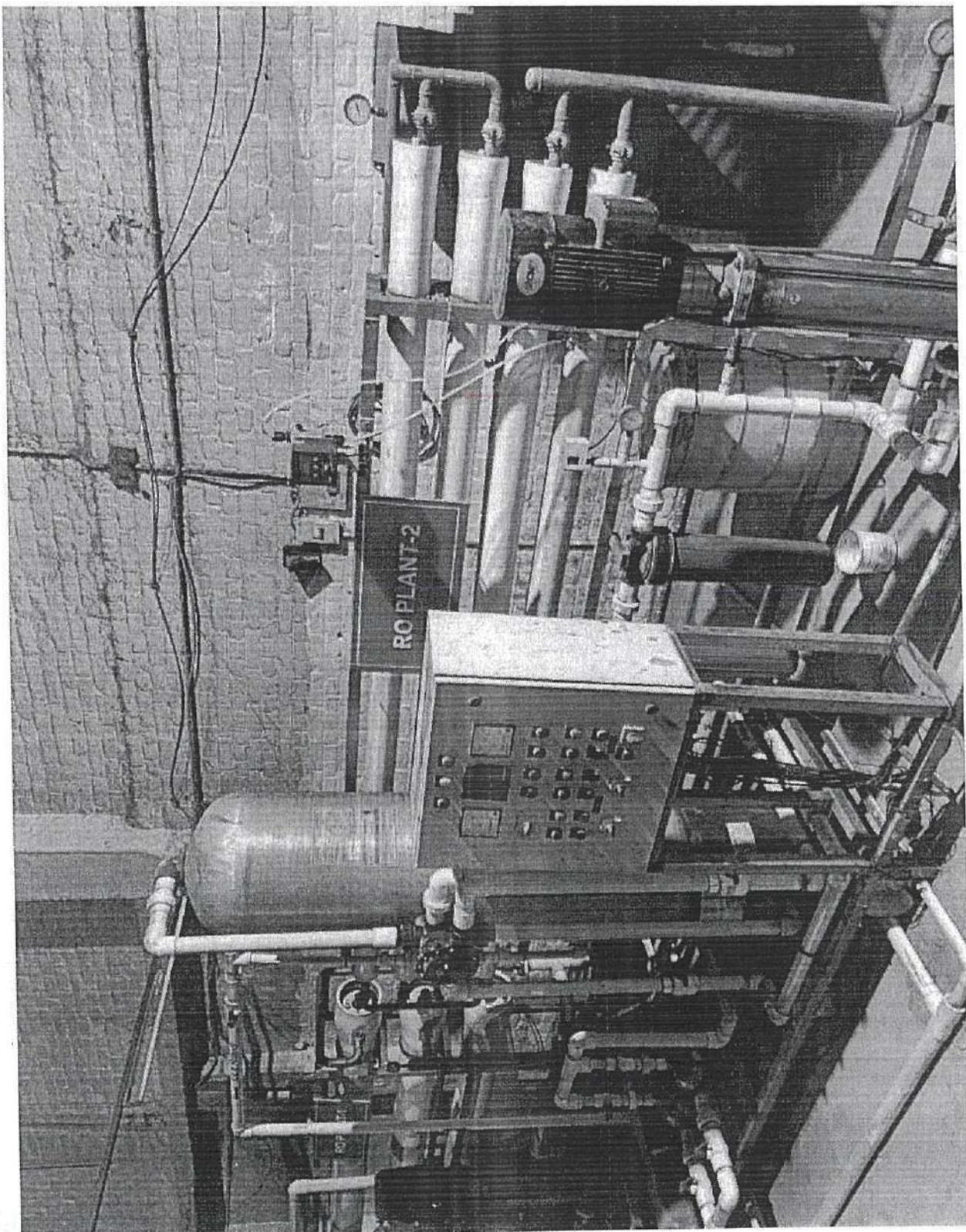
UF PLANT



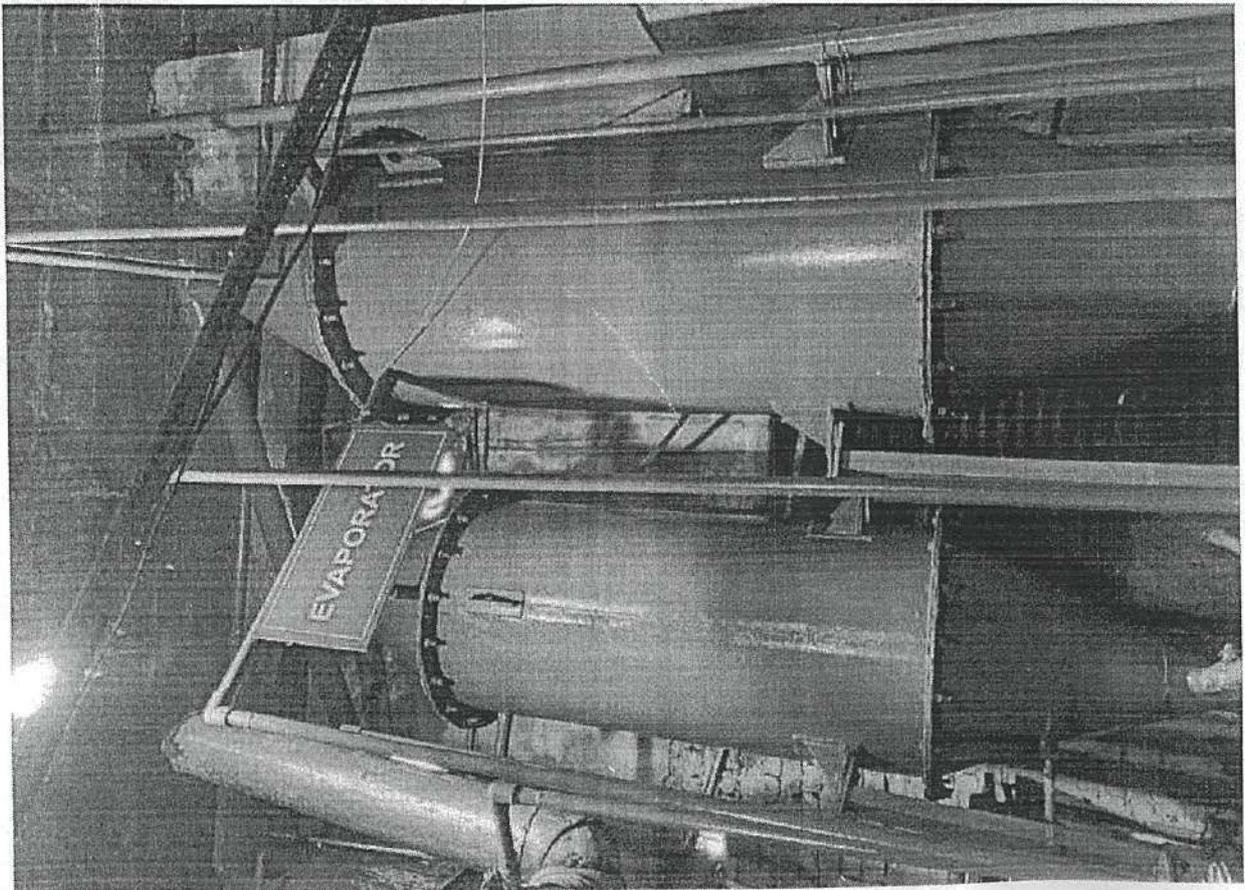
RO PLANT-1



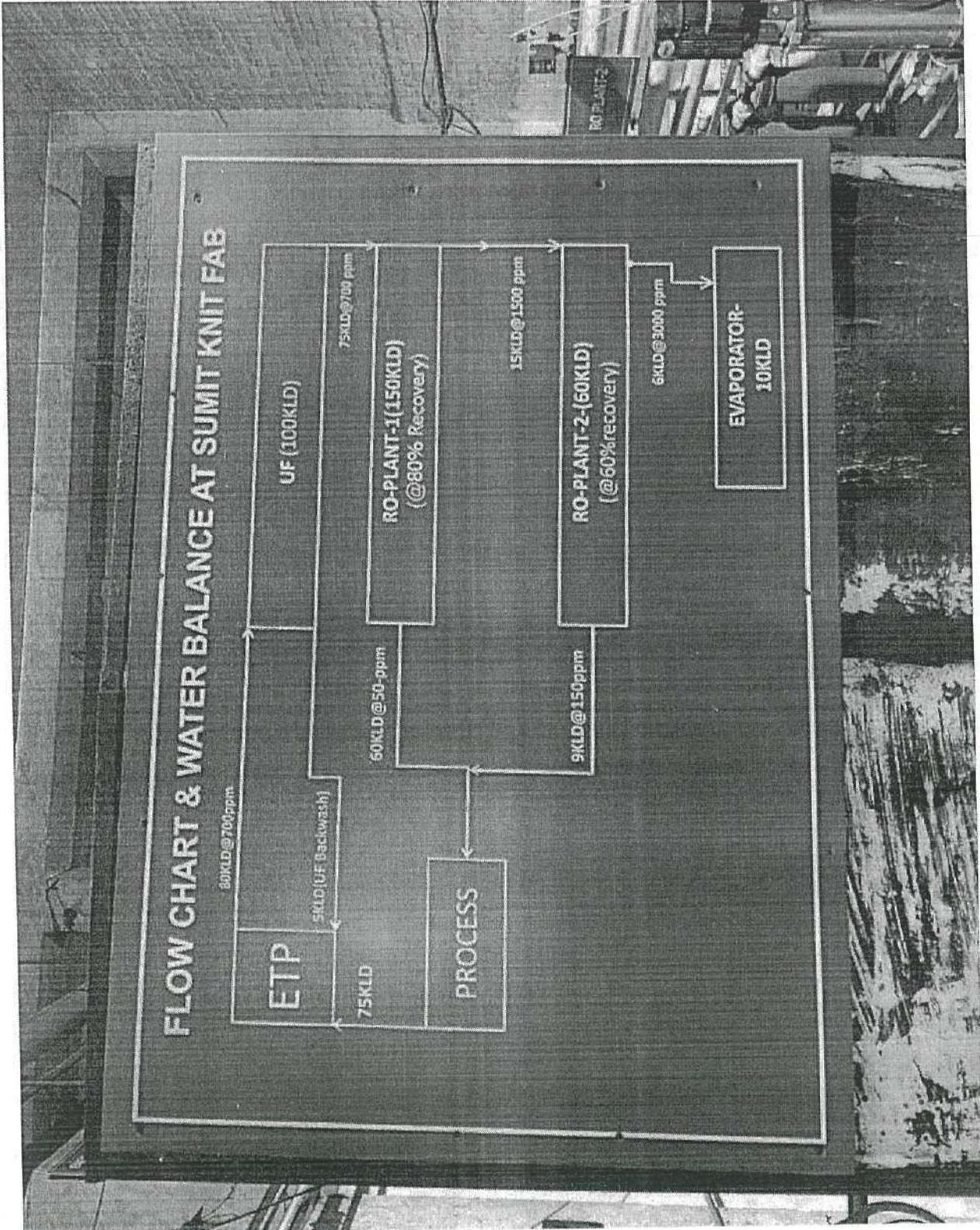
RO PLANT-2



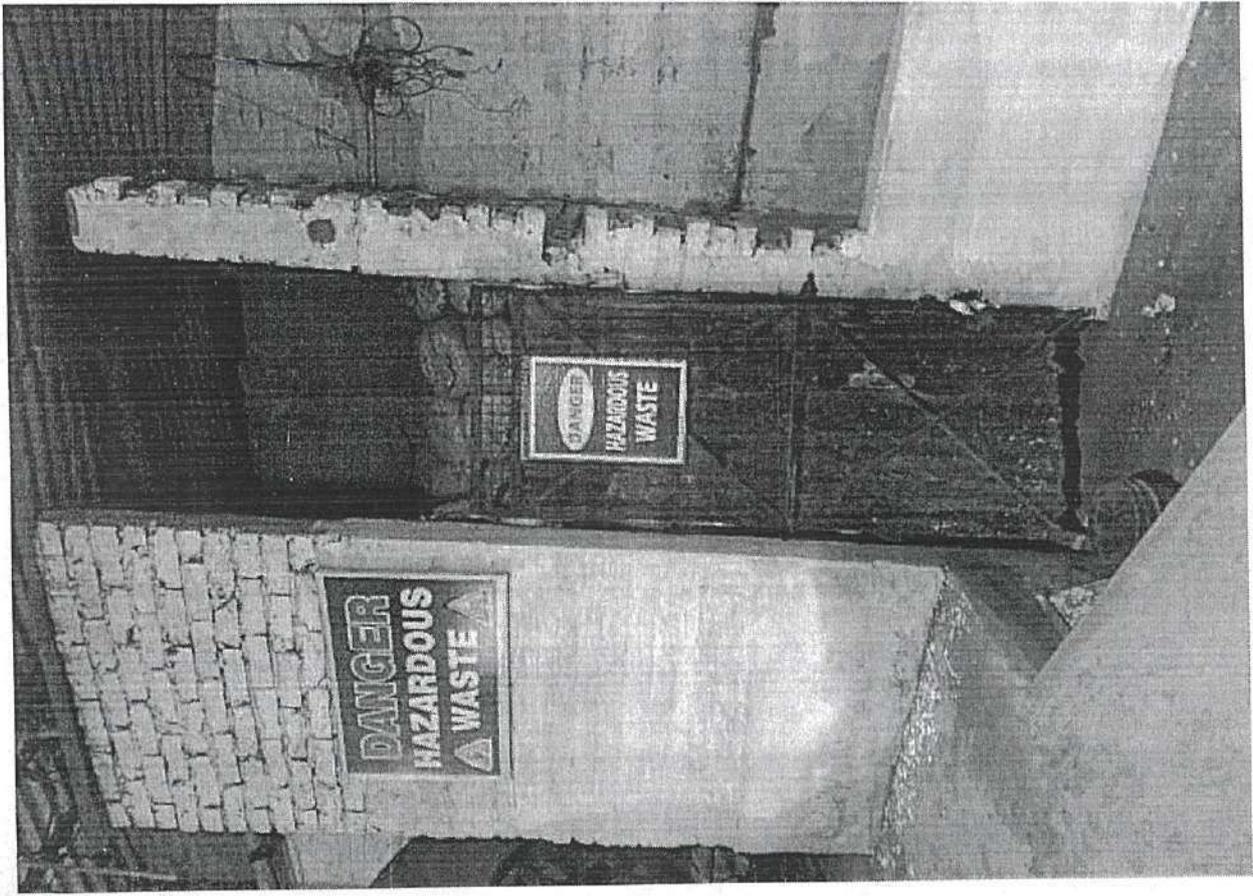
# EVAPORATOR



Flow hart &  
Water Balance  
At full capacity

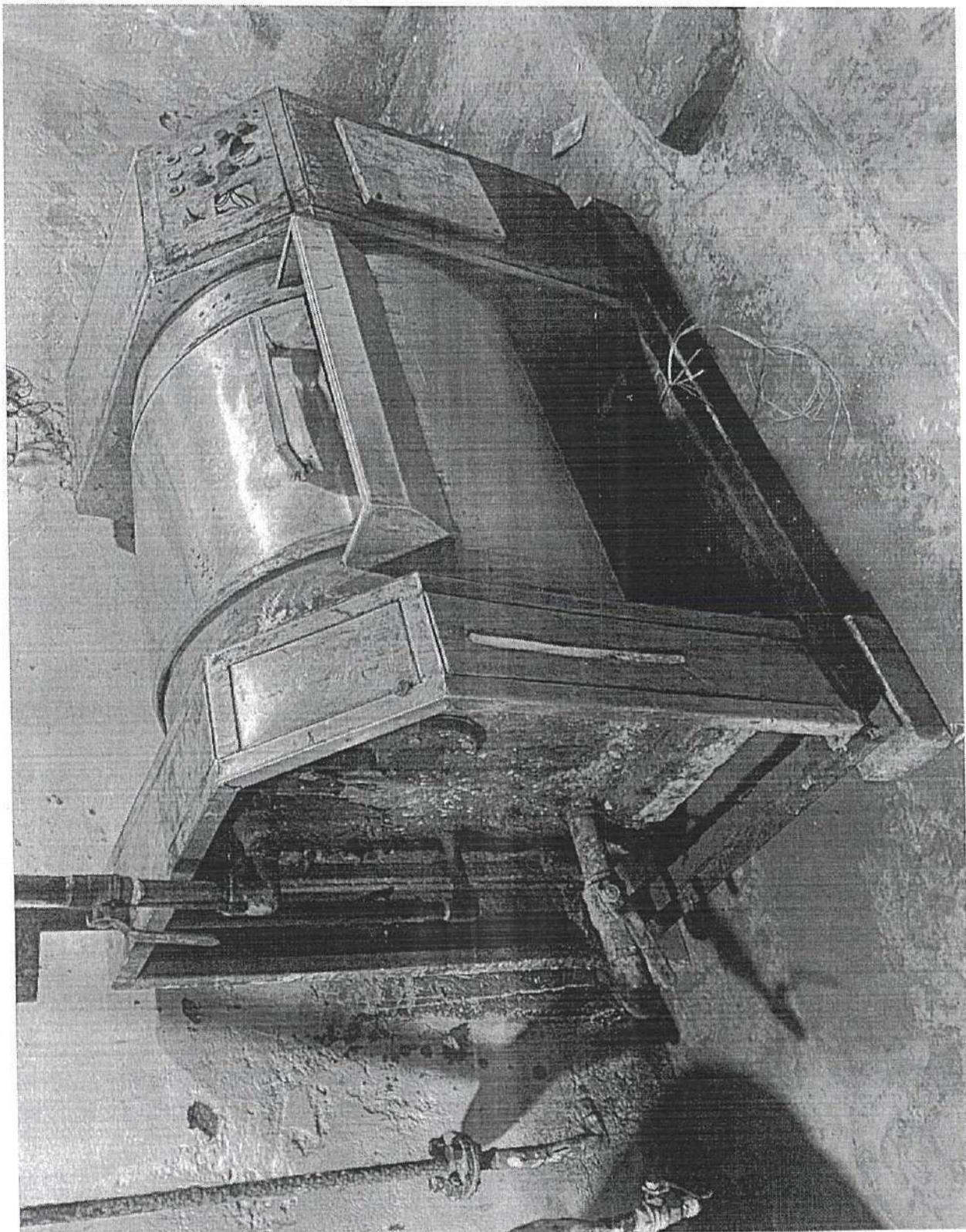


# Sludge Room



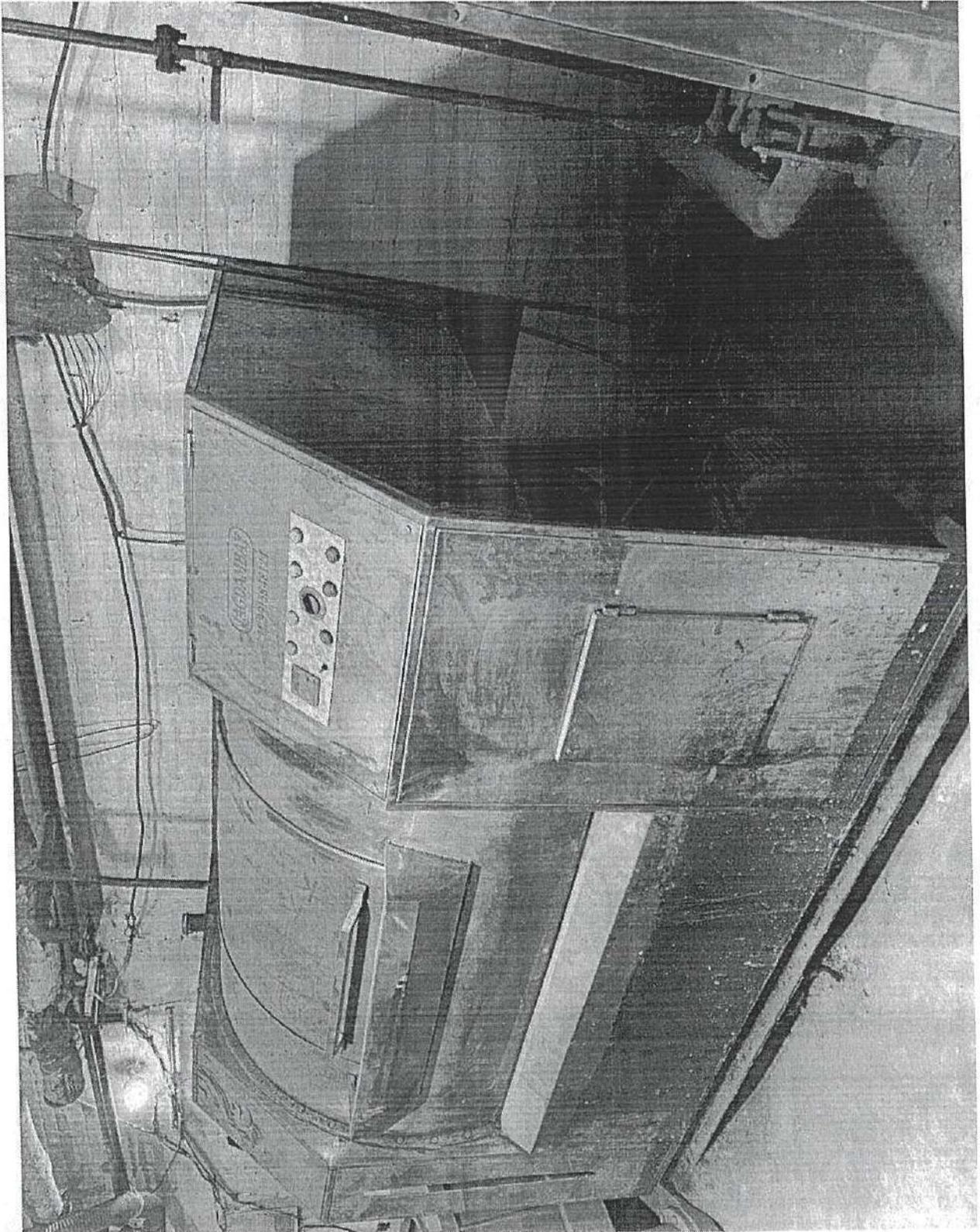
Sample Washing Machine

200

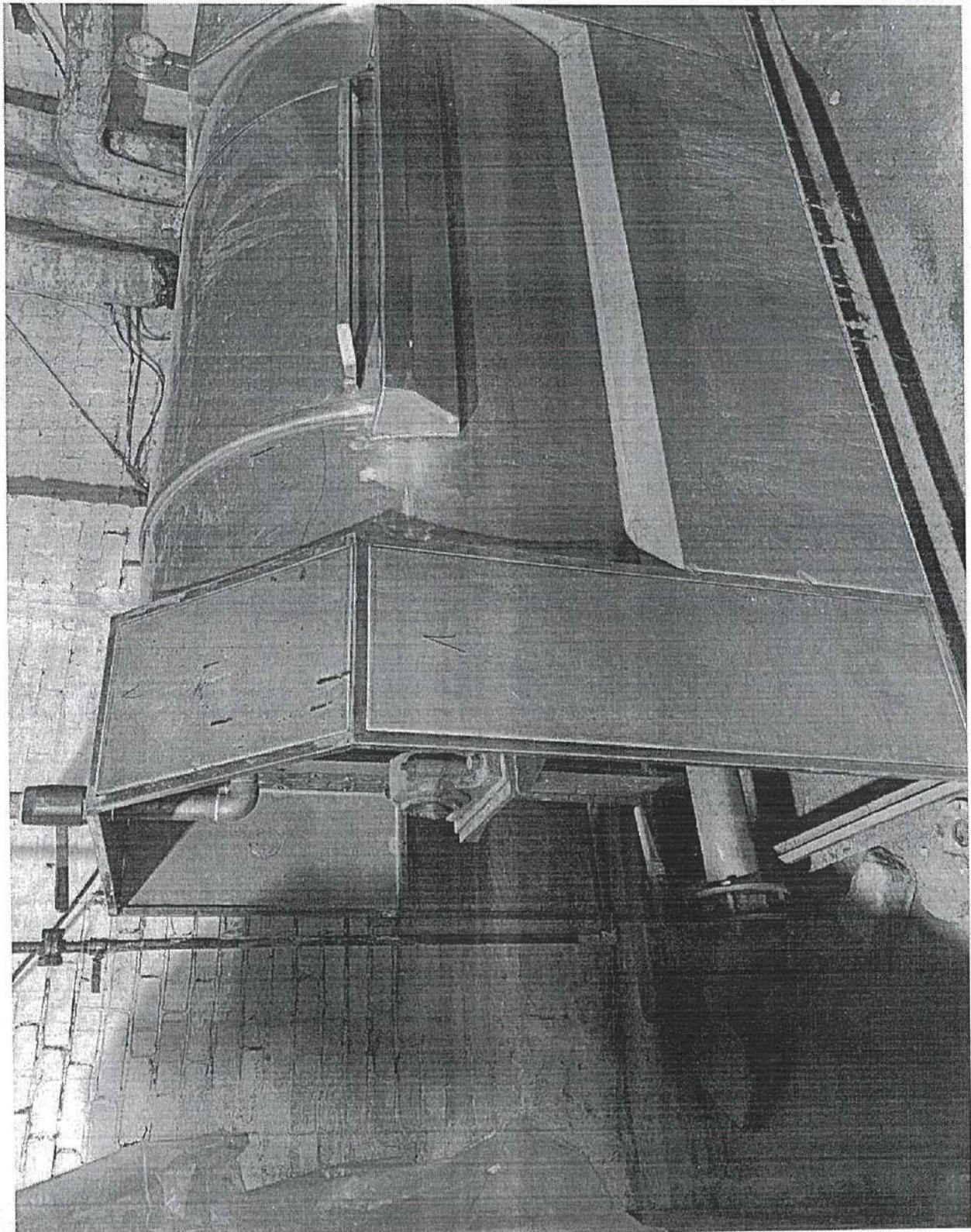


Washing Machine-1

901



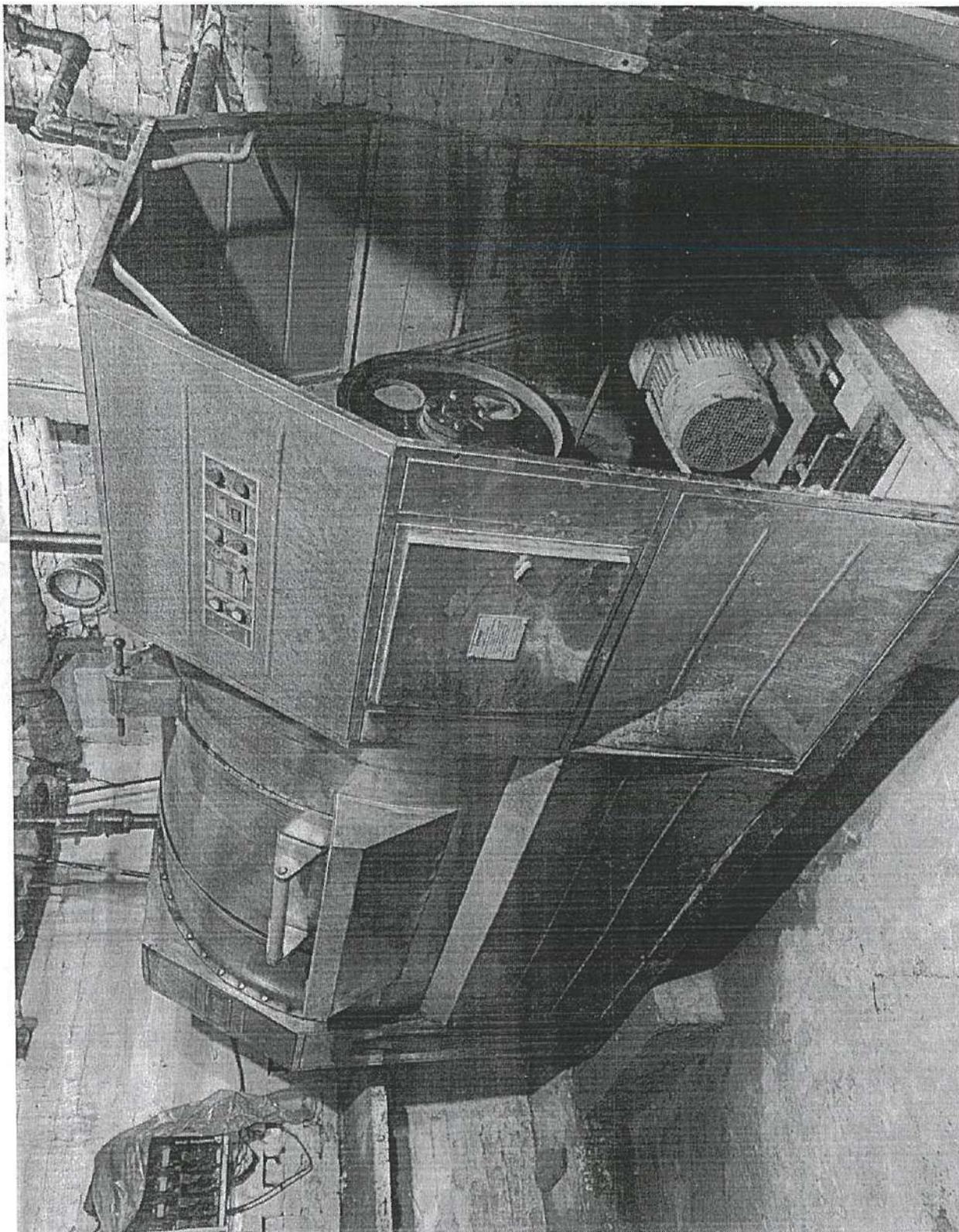
Washing Machine-2



203

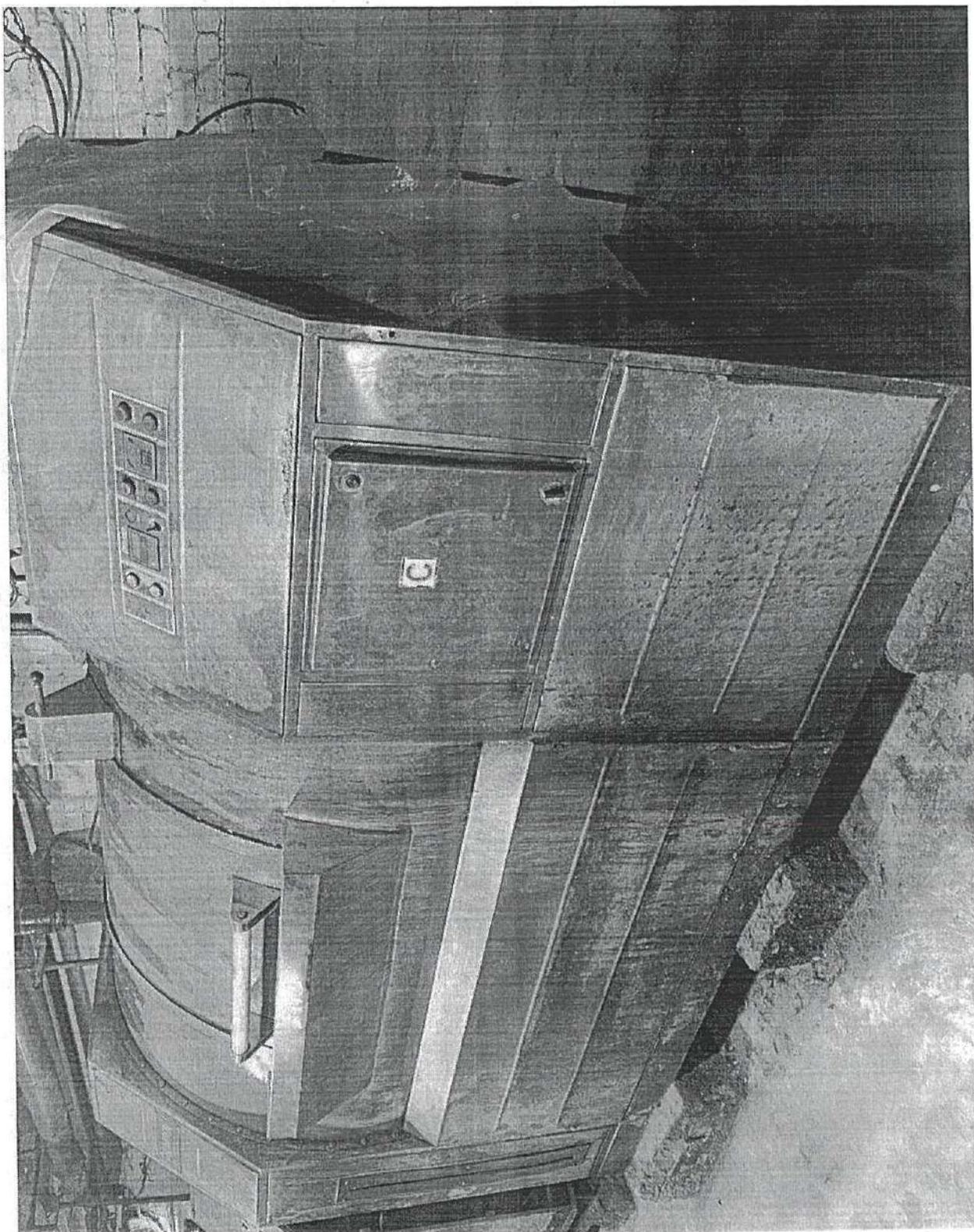
805

Washing Machine-3



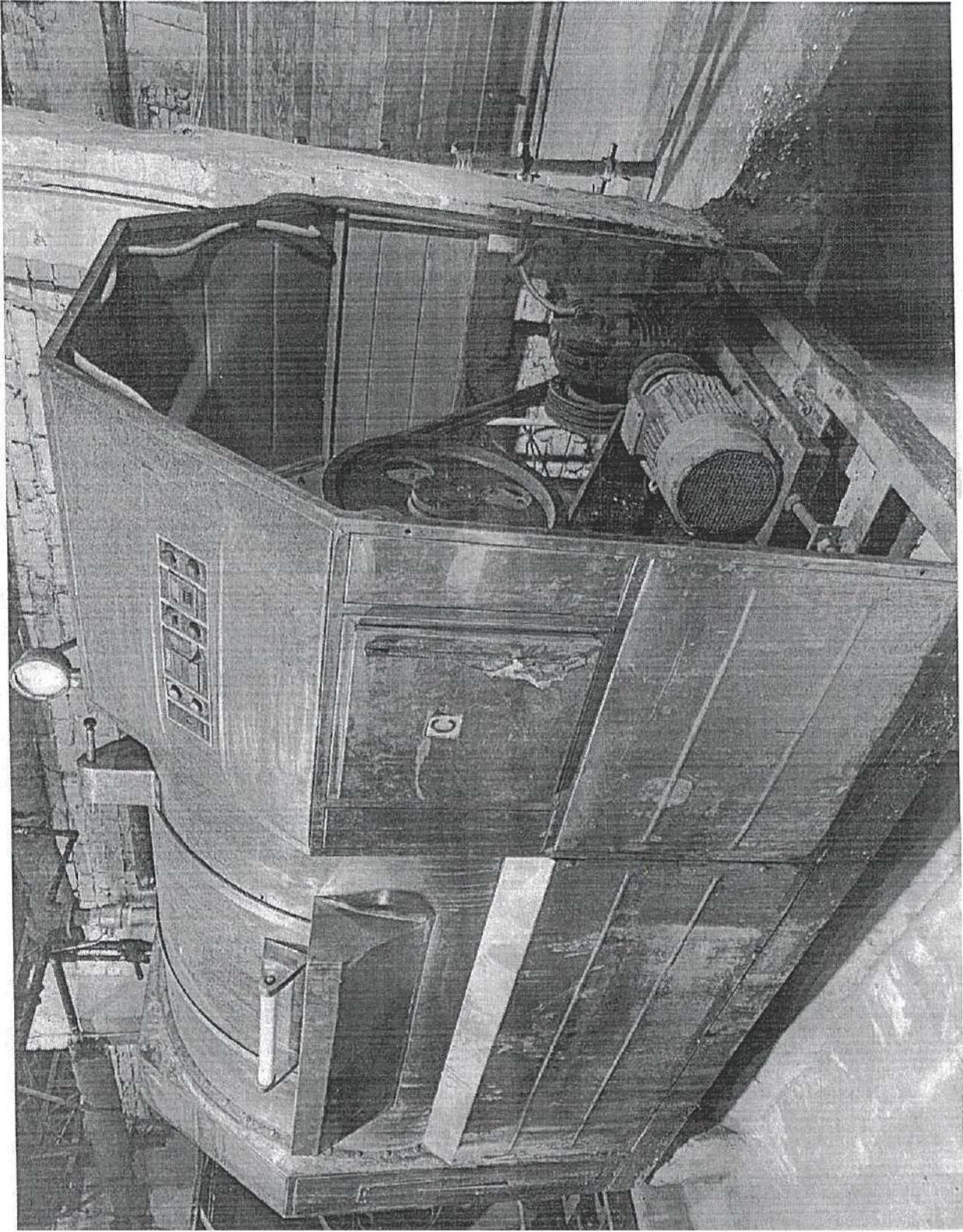
204

Washing Machine-4



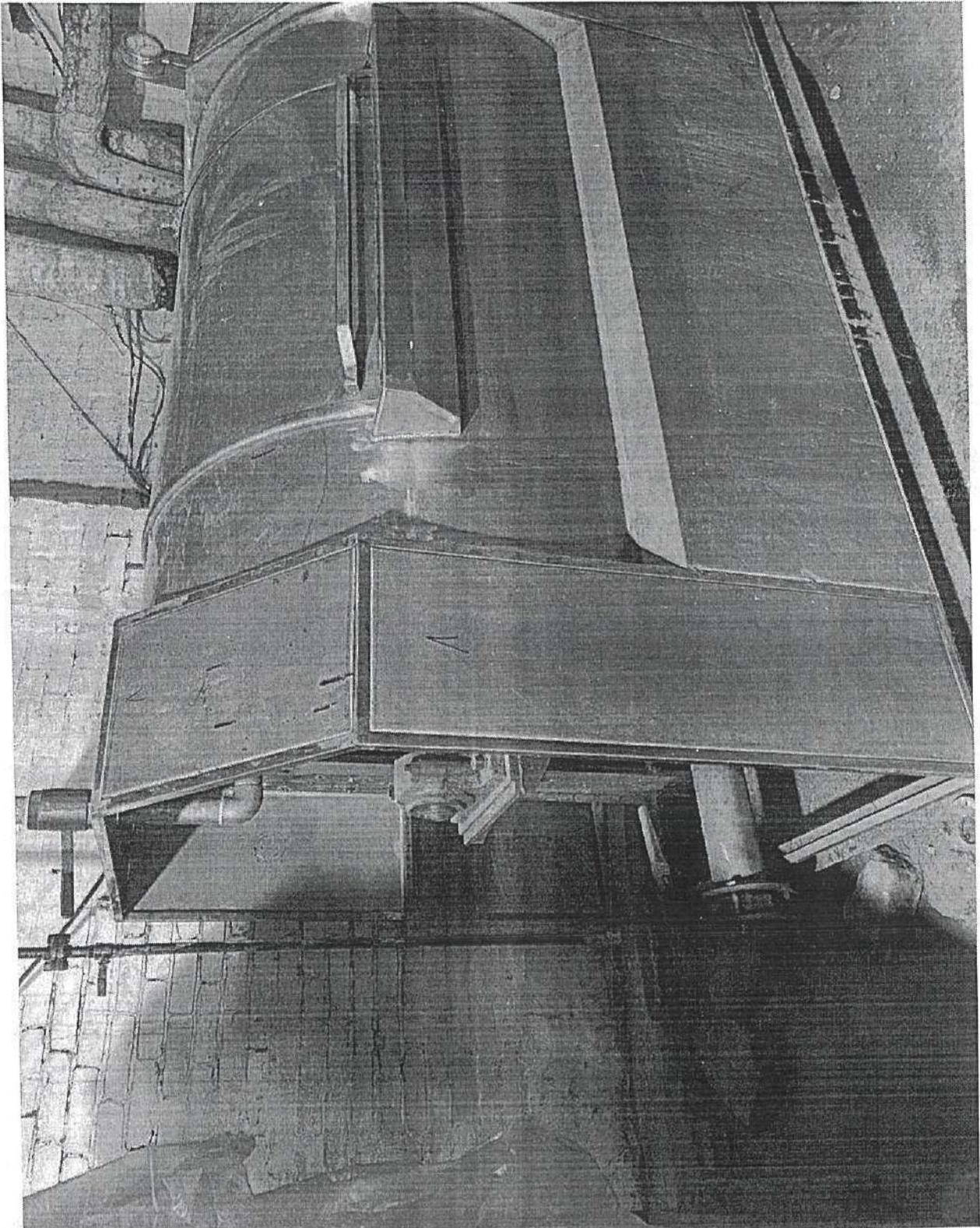
205

Washing Machine-5



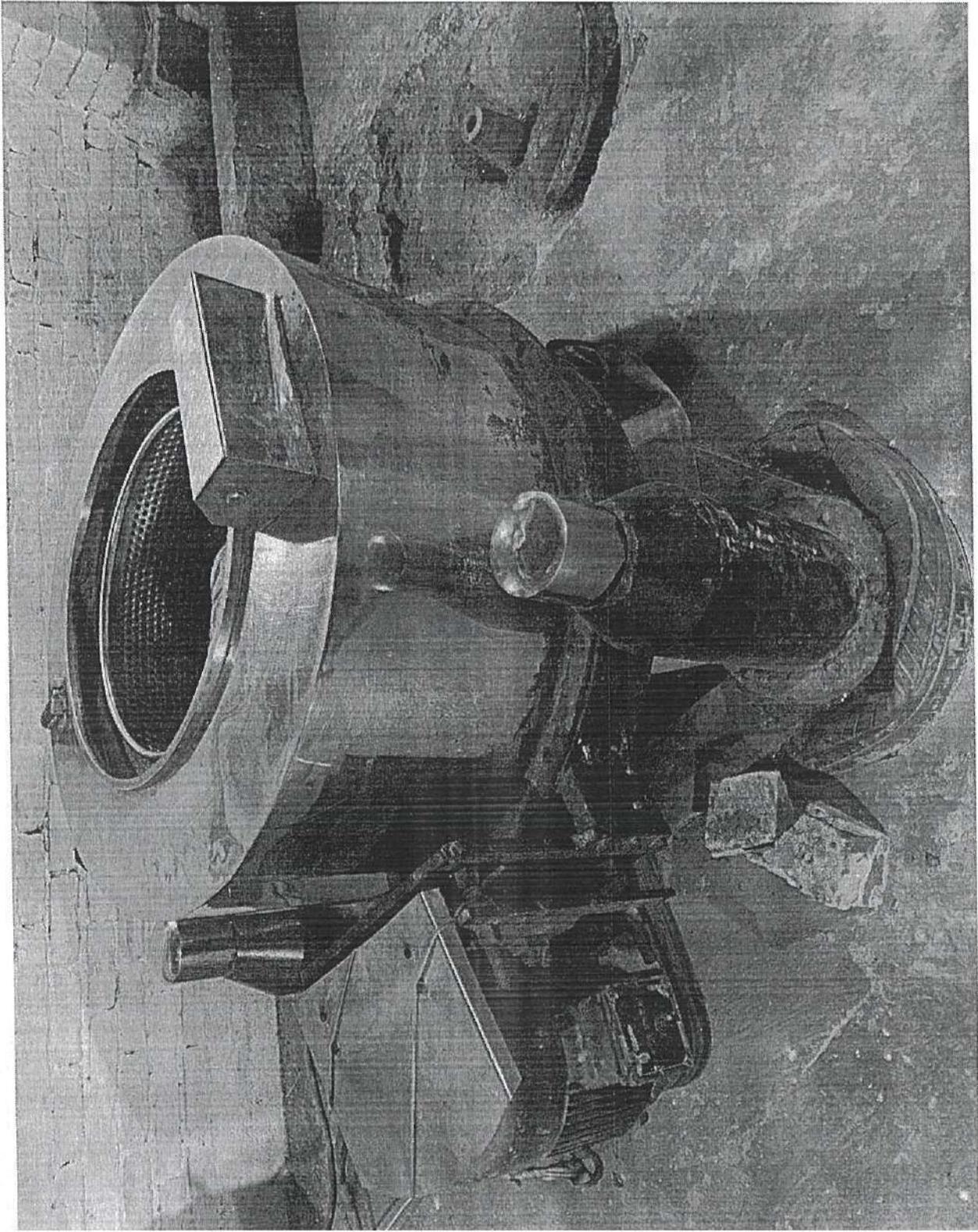
206

Washing Machine-6



207

Hydro Machine



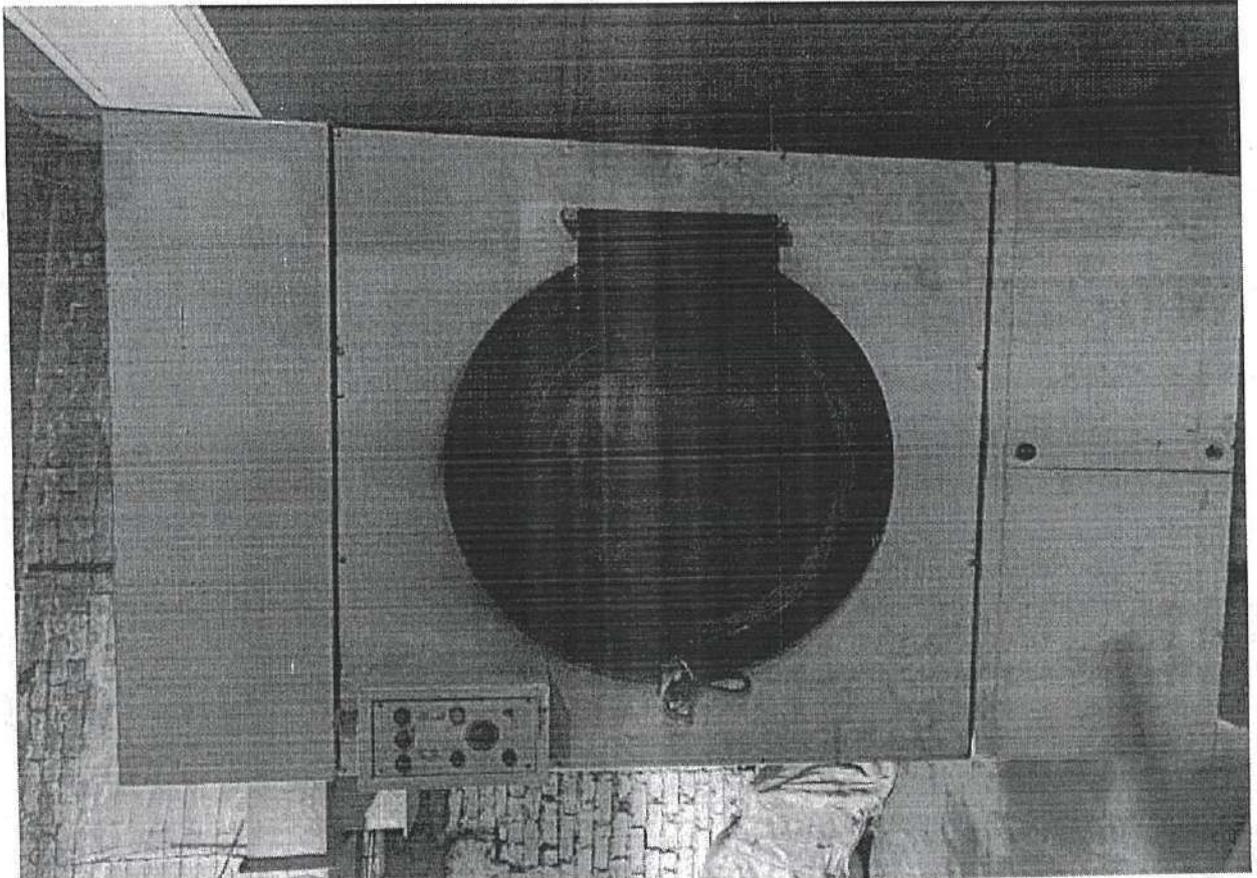
208

Tumbler-1

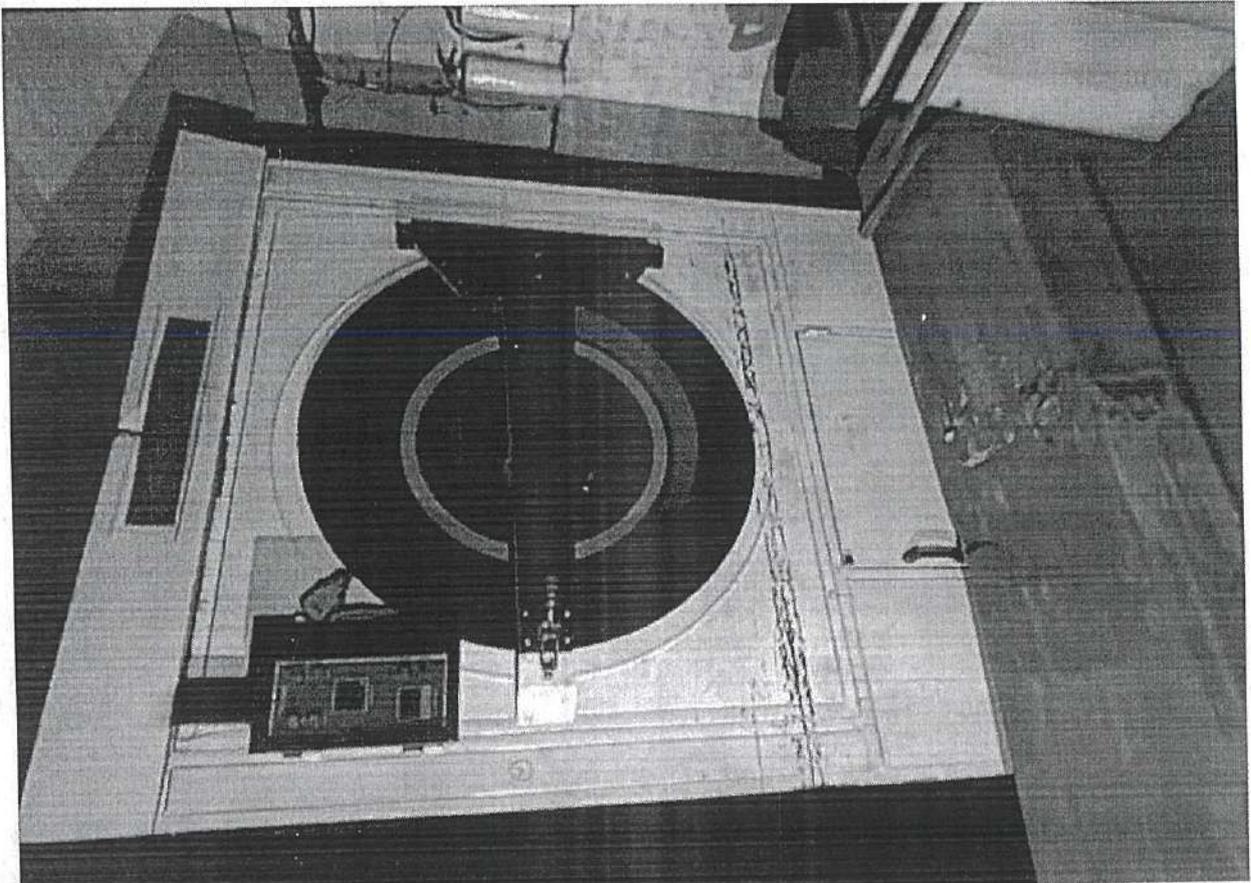


209

Tumbler-2

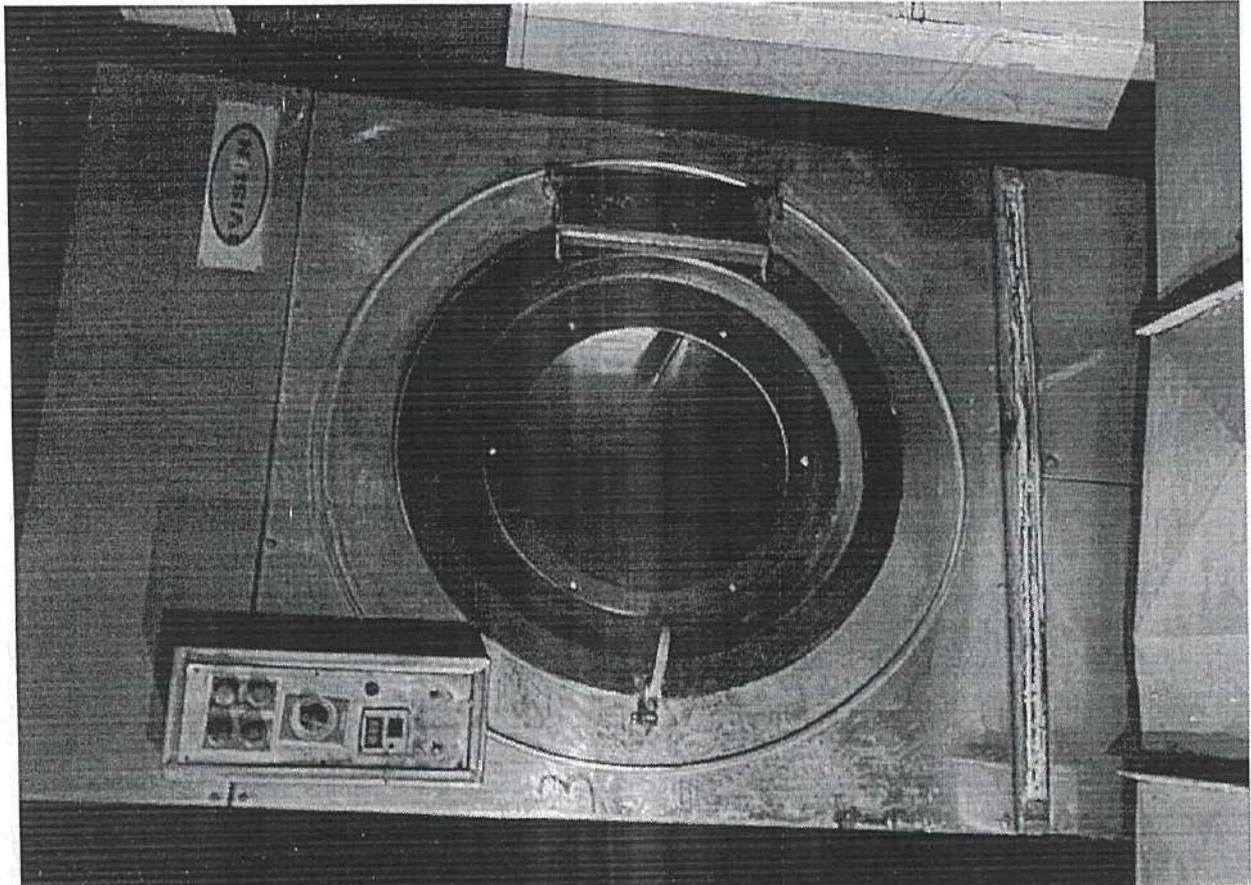


Tumbler-3



211

Tumbler-4



212

Drizzle Jet Machine



213

## ANNEXURE 17

Phase-5, Focal Point, Ludhiana.

Ph. 0161-2676350

E-mail: jlabpeh@pc.rajasthan.gov.in

## Water Analysis Report

1. Laboratory Sample no.: E 57/Zonal Lab/2023
2. Name of Industry : M/s Sumit Knit Fab, 3B,  
Industrial Area-A, Ghorewall Road,
3. Name of Sample Collecting Officer : Er. Kanwaldeep Kaur, Environment Engineer  
Er. Sushil Kumar, Assistant Environment Engineer
4. Type of Sample : Grab
5. Date of Sample Collection : 20.09.2023
6. Date of Receiving: 21.09.2023
7. Method Followed IS 3025/ methods of APHA

## Results:

Sr. No.	Parameters	From the UF Feed tank i.e. after ACF	From Aeration
1.	pH		
2.	Total Suspended Solids (mg/l)	7.6	-
3.	Chemical Oxygen demand (mg/l)	14	-
4.	Bio-chemical Oxygen Demand (mg/l)	72	-
5.	Mixed Liquid Suspended Solids (mg/l)	11	-
6.	Mixed Liquid Volatile Suspended Solids (mg/l)	-	52
			30

## Remarks:-

- BDL means Below Method Detection Limit.
- No specific standards are prescribed as per EPA, However if any stringent/other standards have been imposed by the board, the same shall prevail.

29/9/23  
Junior Scientific Officer,  
Zonal Lab, Ludhiana

Ends. No. 829-31

Dated 3-10-2023

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana.

Scientific Officer,  
Zonal Lab, Ludhiana

**SUMIT KNIT FAB**

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

ANNEXURE 18  
(COLLY)

To

Date: 08.05.2024

The Chairman,  
Punjab Pollution Control Board,  
Naba Road, Patiala

**Subject:-** Request for restoration of Power Connection with compliances and reply of directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 for closure of the Industry.

**Reference:** Letter No. 2502-03 dated 24-04-2024 issued by PPCB, ZO-1, Focal Point, Ludhiana

Dear Sir

Please refer to the above subject, wherein we are in receipt of the letter under reference. In this connection we wish to submit as under:-

1. That the power connection available to our industry was ordered for disconnection vide PPCB letter No. 2504-05 dated 29-04-2024 written to PSPCL Ludhiana which was issued by PPCB, ZO-1, Focal Point, Ludhiana. Accordingly PSPCL disconnected the power connection vide TDCO no.11/104 dated 29.04.2024.
2. That this connection was disconnected on the complaint of Sh. Sunil verma, Prop. Of M/S Megaline Enterprises, D-292, Focal Point, phase-8, Ludhiana. A committee was formed by competent authority which visited our factory and made certain observations, on the basis of which our connection was disconnected.
3. That the complaint is made as a professional vendetta as Sh. Sunil verma, Prop. Of M/S Megaline Enterprises, D-292, Focal Point, phase-8, Ludhiana is in the same line having same customers. He is just interested to defame, damage and malign our business.
4. That our connection has been disconnected on the assumed basis of the committee. We have neither damaged any environment nor the observations of the committee has concluded any major defect in the plant. However we honour the observations of the committee and we will comply

Rishi Jethi



## SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

with all the observations of the committee. For this purpose we require some time. Hence it is requested that our power connection may kindly be restored for a shorter period minimum for six months. Thereafter our unit may be re-examined and decision may be taken accordingly.

5. That we have gone through all the observations/ directions of the committee and we submit here under the para wise compliance of the same :

*i. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy Involved in evaporation,*

The total effluent received from Oct 2020 (date installation of RO unit) till April 2024 is 28254 KL (as per details given in annexure -1). The liquid sludge collected from tube settlers etc. is about to 2-2.5% whereas the reject from UF membranes is supplied to feed tank to MEE. It is added that only the back wash from the UF membranes is supplied to the collection tank. The difference noted by the committee is only due to the liquid sludge of tube settlers and reject of the UF membrane. This fact might have been got omitted by the committee while making the observations. It is added that we will install EMF meter at UF reject so that such observations may not arise in future. The EMF meter at UF reject will be installed within a period of 30 days.

*ii. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records,*

This para is merely on presumption basis. It is submitted that our unit is only engaged for Washing & dyeing purpose. There is no other water source for obtaining water. It is added that our unit is independent unit and having no connectivity with any surrounding premises/ industries etc. The extra effluent calculated by the inspection committee has already been well explained at sub point (i) above.

*Rishi Jethi*



## SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

- iii. *RO is not functioning properly and efficiently and there are chances that the Industry might be discharging its treated effluent without reusing in the process.*

This para is also on presumption basis. The RO unit -1 is having 9 membranes placed in three rows of 80 x 40 type. Each membrane is having capacity to treat about 1000 Ltr. of effluent per hour. The required capacity of RO-1 is to treat 75 KLD or 6250 Ltr. Per hour in 12 hours. The existing capacity of membranes is 9000 ltr per hour i.e. 1.5 times than the required capacity. Hence there is no chance of improper efficiency.

The required capacity of RO-2 is to treat 18.75 KLD(25% of influent) or 1562.5 Ltr. Per hour in 12 hours. The RO unit-2 is having 9 membranes placed in three rows of 40 x 40 type. Each membrane is having capacity to treat about 600 Ltr. of effluent per hour. The existing capacity of membranes is 5400 ltr per hour i.e. more than 3 times than the required capacity. Hence there is no chance of improper efficiency.

We are also attaching herewith the balance RO life evaluated by M/S Mahavir Enviro Consultants, Ludhiana for your ready reference. Therefore the efficiency and treatment capacity of the system is quite sufficient

- iv. *It is neither feasible not advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler Infrastructure as well as affect the quality of product being manufactured by the industry.*

Our industry is engaged mainly in washing of denim indigo garments which are thicker than the normal fabric. These require the water having TDS upto 2000 mg/ Ltr. In case the TDS is less, we add extra salt to bring the TDS upto 2000 mg/ Ltr. Therefore the water having TDS 1300 mg/ Ltr. or more is good for our fabric.

Rishi Jethi

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## SUMIT KANTI FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

Regarding the feed quality water to the boiler it is submitted that we do not use ETP treated water for boiler. We use only ground water for the boiler.

- v. *The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.*

This para is also merely on presumption basis. It is added that we don't use any flexible pipe for any purpose in our unit. We undertake that we have never used/will use any flexible pipe for any type of unauthorized discharge of treated/untreated water to any on-ground/underground or any type of water body.

- vi. *The Industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.*

The total effluent received from Oct 2020 (date installation of RO unit) till April 2024 is 28254 KL (as per details given in annexure -1). The liquid sludge collected from tube settlers etc. is about to 2-2.5% whereas the reject from UF membranes is supplied to feed tank to MEE. It is added that only the back wash from the UF membranes is supplied to the collection tank. The difference noted by the committee is only due to the liquid sludge of tube settlers and reject of the UF membrane. This fact might have been got omitted by the committee while making the observations. It is added that we will install EMF meter at UF reject so that such observations may not arise in future. The EMF meter at UF reject will be installed within a period of 30 days.

The working of RO has been well explained in para (iii) above.

- vii. *The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.*

Rishi Jethi



## SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

It is submitted that we receive the chemicals in bags and plastic drums. The empty bags are stored in HW room and are sent to Nimbua Green Fields Dera Bassi.

The liquid chemicals are received in drums. The price is paid for chemicals only. The empty drums are on returnable basis. We return all the empty drums to the supplier. Therefore there is no record of the empty drums. The statements of the suppliers are attached herewith for your ready reference.

- viii. *The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.*

The display board has already been provided. The photograph of the same is attached herewith for your ready reference.

- ix. *The Industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.*

It is submitted that our R.O. plant was purchased on 24.08.2020. The life of R.O. membranes is 3-5 years when operated 22-24 hours daily. Our plant works for about 12 hours daily. Thus the life span of the membranes still exists and presently there is no requirement of replacement of the membranes. Regarding periodic maintenance, it is submitted that we daily backwash the membranes and perform descaling periodically. So there is no outside maintenance requirement for the R.O. plant. It is added that we are also attaching herewith the balance RO life evaluated by M/S Mahavir Enviro Consultants, Ludhiana for your ready reference.

Therefore the efficiency and treatment capacity of the system is quite sufficient

- x. *The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system.*

Rishi Jotli

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**SUMIT KNIT FAB**

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

Presently we are performing manual feeding of coagulants for reaction purpose. We will provide auto dosing within a period of two months.

6. That keeping in view the above referred compliances, it is requested that we are ready to comply with all the observation and decision of the PPCB from heart and soul. Our business is suffering without any major fault from our side.
7. That we undertake to rectify all possible issues which are either known to us or are brought into our notice by the authority. We are peace loving and law abiding citizens.

Sir, it is requested that our power connection may kindly be restored for a minimum period of six months, during which we will comply with all the remaining observations/directions, and thereafter our unit may be got examined and further extension may be allowed accordingly.

We hope, your goodself will be kind enough to consider our genuine and justified request and will help us by restoration of our power connection.

Thanking you,  
Yours Sincerely,  
For Sumit Knit Fab,

*Rishi Jethi*  
Prop.

- Encl: 1. Letter of Mahavir Enviro consultant for R.O. life.  
2. Copy of letters issued by suppliers for returnable drums.  
3. Photograph of Environment data Board at Gate.

ST/CST No. 55741817 Dt. 25/4/88  
TIN : 03471026297



(O) 2225183  
(M) 98140-20183

# JINDAL DYES & CHEMICALS

Suppliers of :

ACETIC ACID (GLACIAL) & OTHER DYEING CHEMICALS

294, Industrial Area-A, Cheema Chowk, LUDHIANA-141003.

Ref. No.....

Dated: 24/7/18

To  
M/s. Summit knit Fab,  
Indl. Area-A Extra,  
Ludhiana.

Dear Sir,

Re: Empty Cans Returnable.

We are supplying Acetic Acid to your firm on returnable cans basis.

Thanking you,

yours faithfully,

Jindal Dyes & Chemicals

Rakesh  
Proprietor

221

# Kansal Overseas

C-5, TEXTILE COLONY, INDUSTRIAL AREA-A, LUDHIANA-141003 (PB.)

**LEROI**

Striving for Excellence!!

To

M/c SOMIT KNIT FAB

Ind. Area - A, Ludhiana.

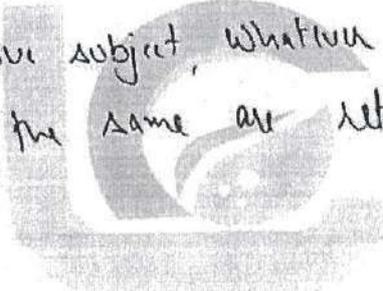
Sub: Empty Can Returnable

Dear Sir,

Reference to the above subject, whatever products we are delivering to you, the empty cans of the same are returnable. Kindly acknowledge the same.

Thanks + Regards  
For KANSAL OVERSEAS

  
Prop  
11-9-19

  
**LEROI**  
Striving for Excellence!!

TIN No. 03981050800  
ST/CST No. 56430210  
Dated 01-12-1999

222  
ॐ

Off. : 2603350  
Mob. : 98141-17050



# Parth CHEMICALS

DEALS IN : DYES, CHEMICALS, TEXTILE AUXALRIES

Shop No. 18-19, Jubilee Complex, Ind. Area-A, Janak Puri, LUDHIANA-141 003.  
Godown : 33/1, INDUSTRIAL AREA A, LUDHIANA-141 003.

पार्थ कॅमीकल्ज, लुधियाना -141003.

REF. NO.....

DATED.. 21/11/22 .....

To

M/s Summit Kent fab.  
Industrial Area A. Extn.  
Ludhiana

Sir,

Re:- Empty Cans returnable -

1. Hydrochloric Acid
2. Sodium Hypochlorite
3. Acetic Acid (Glacial)

These are all Products given to you.  
on returnable basis.

Thanking you.

Yours faithfully,

For PARTH CHEMICALS

Proprietor

223

Office of Asstt. Commissioner State Tax, Ludhiana-3

Mini Secretariat, Ferozepur Road, Near Bharat Nagar Chowk, Ludhiana-141001

Date: 17/02/2021

No. 1647

Dt. 17-02-2021

To

The Senior Environment Engineer

Zonal Office-1, Ludhiana

COMPLAINT AGAINST M/S SUMIT KNIT FAB, B-3, INDUSTRIAL AREA-A, EXTENSION,  
LUDHIANA

Refer to your letter No. 164 dated 11 Jan 2021 regarding complaint against M/S Sumit Knit Fab, B-3, Industrial Area-A, Extension Ludhiana.

In this regard, it is submitted that as per the record, the firm was registered on the VAT portal w.e.f 31 May 2005 for manufacturing/resale of Knitted Cloth (copy enclosed). Moreover, the purchase invoices related to the purchase of dyeing unit machinery/equipment reflects that the firm was involved in dyeing operations in FY 2019-20.

  
State Tax Officer  
Ward - 60  
Ludhiana-3

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਓਐਡਐਮ, ਜੋਨ-ਬੀ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

ਵੱਲ

ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,  
ਪੰਜਾਬ ਪਲੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਜੋਨਲ ਆਫਿਸ-1, ਲੁਧਿਆਣਾ।

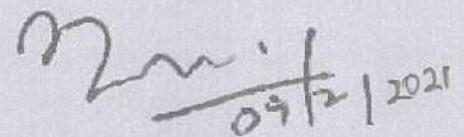
ਨੰ. 1133/XEN/OGM/R

ਮਿਤੀ: 09/02/2021

ਵਿਸ਼ਾ: Violation of the provision of the Water (Prevention & Control of Pollution) Act, 1974 - M/s Sumit Knit Fab, B-3, Industrial Area-A, Extention, Ludhianna.

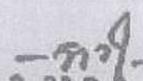
ਹਵਾਲਾ: ਪੱਤਰ ਨੰ. 162-63 ਮਿਤੀ 11-01-2021 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ M/s Sumit Knit Fab, B-3, Industrial Area-A, Extention ਦਾ ਡਿਸਪੋਜ਼ਲ ਚਾਰਜ਼ ਦਾ ਕੁਨੈਕਸ਼ਨ ਨਗਰ ਨਿਗਮ ਦੇ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਜੀਐ ਨੰ. 17/14823 ਮਿਤੀ 09-04-2019 ਨੂੰ ਆਈ.ਡੀ ਨੰ. 15993 ਰਾਹੀਂ ਰੈਗੂਲਰ ਕੀਤਾ ਗਿਆ ਹੈ ਜੀ।

 09/2/2021

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਓਐਡਐਮ:  
ਜੋਨ-ਬੀ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

ਪਿਠਕੋਟ ਨੰ. \_\_\_\_\_ ਮਿਤੀ: \_\_\_\_\_  
ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ-ਓਐਡਐਮ ਜੋਨ-ਬੀ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

  
ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਓਐਡਐਮ:  
ਜੋਨ-ਬੀ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

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# MAHAVIR ENVIRO CONSULTANTS

7 Lucky Complex, Jiwan Nagar, Focal Point, Ludhiana 141010 (PB)

☎ , 9592914325 ✉ envirosachin@gmail.com

## RO Plant Life Expectancy as per Water Meter Records at SUMIT KNIT FAB, B-3, INDUSTRIAL AREA-A EXTN. LUDHIANA-141008

Life Expectancy of RO membranes is 3-5 years. In case of best maintenance it can even more. We are considering the minimum life span i.e. 3 years for the present case.

RO total Life in hours as per manufactures.	360 Days x 3years x20 Hours = <b>21600</b> Hours
Total Feed Flow of RO -1 At Sumit Knit Fab (As per Record of Industry)	21702 KL (19800 KL Product + 1902 Reject)
Feed Flow of RO -1 At Sumit Knit Fab (Flow Rate)	8 KLH
Total Running Hour of RO 1 Sumit Knit Fab (As per Record of Industry)	21702/8 KLH =2712 Hours.
Total Used in life time	2712hour /21600 Hour x100% =12.56 %
Total Life Remains of RO membranes	100-12.56 = 87.44% Life Remains
The RO Membranes are used only 15 % of its life cycle, whereas 85% life is still remains of RO Membranes. Membranes Can be used further. RO Product water is still used in process without any product Quality degradation.	

*Sachin*  
E: SACHIN KUMAR  
M. Tech. (Enviro. Sci. & Tech.)

# ENVIRONMENTAL DATA

1. Name and Address of the Industry: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  2. Status of the Water Consent: **NA**
  3. Status of the Air Consent: **NA**
  4. Details of hazardous waste management authorization: **NA**
  5. Quantity of effluent & mode of discharge: **EFFLUENT - ZLD**
  6. Compliance of air emissions: **COMPLIED**
  7. Type of air emission: **NA**
  8. Compliance of air emission standards: **NA**
  9. Quantity & Nature of hazardous chemical used: **NA**
  10. Quantity of hazardous waste generated (C/M): **STPA (33.1)**
  11. Details of hazardous waste storage facility provided: **STPA (33.1)**
- ਸੰਬੰਧਤ ਨਿਯਮਾਂ ਅਤੇ ਸ਼ਰਤਾਂ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
1. ਪਾਣੀ ਦੀ ਵਰਤੋਂ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  2. ਪਾਣੀ ਦੀ ਸਪਲਾਈ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  3. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  4. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  5. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  6. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  7. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  8. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  9. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  10. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**
  11. ਪਾਣੀ ਦੀ ਸੁਰੱਖਿਆ: **ਸੁਮਿਤ ਨੀਟ ਫੇਬ**

GSTIN: 03ABEPJ2175J3ZT

ਸੁਮਿਤ ਨੀਟ ਫੇਬ

# SUMIT KNIT FAB

PLOT NO. 3B INDUSTRIAL AREA-A EXTENSION

GSTIN -

03ABEPJ2175J3ZT

# SUMIT KNIT FAB

PLOT No: 3B, INDUSTRIAL

AREA-A, LUDHIANA.

STATE NAME-PUNJAB

PIN CODE -141003

ANNEXURE 19

GSTIN : 03AGUPB2400M12N

Original Copy

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**TAX INVOICE**  
**ALIGHT INDUSTRIES**

PLOT No. 15 ASHIRWAD TRADE CENTER, FOCAL POINT SHERPUR ROAD  
LUDHIANA-141010  
Tel. :- 0161-4669455

Invoice No. : 43	Vehicle No. : PB03AW7849
Dated : 18-04-2025	E-Way Bill No. : 311982603412
Place of Supply : Punjab (03)	P.O No. : Mr Sachin
Reverse Charge : N	P.O Date :
GR/RR No. :	Vendor :
Transport : Self	Freight :

**Billed to :**  
SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

**Shipped to :**  
SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

QR : 3fa570eb5e7f7d3ab09ca46ec8c1bb5bc508384fd5166619ae8fc8882658f21 Ack.No.: 132521916520902 Ack. Date : 19-04-2025

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	BW 30 PRO-365 SIZE 8040 (DUPONT)	8421	9.00	NOS	32,500.00	2,92,500.00
2.	BW30PRO 4040 MEMBRANES	84219900	12.00	PCS	10,300.00	1,23,600.00
<i>Add : CGST @ 9.00 %</i>						4,16,100.00
<i>Add : SGST @ 9.00 %</i>						37,449.00
<b>Grand Total ₹</b>						<b>4,90,998.00</b>

Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
18%	4,16,100.00	37,449.00	37,449.00	74,898.00

Rupees Four Lakh Ninety Thousand Nine Hundred Ninety Eight Only

**Bank Details:** BANK OF BARODA, M.S.ME.LUDHIANA  
ACCOUNT NUMBER-78450400000004 IFSC BARBOVJMLUD

**Terms & Conditions**

E &amp; O.E.

- Goods once sold will not be taken back.
- Interest @ 18% p.a. will be charged if the payment is not made within the stipulated time.
- Subject to 'Ludhiana' Jurisdiction only.

E-Invoice QR Code



Receiver's Signature :

for ALIGHT INDUSTRIES  
Authorized Signatory

228

GSTIN : 03AGUPB2400M1ZN

Duplicate Copy

**TAX INVOICE**  
**ALIGHT INDUSTRIES**

PLOT No. 15 ASHIRWAD TRADE CENTER, FOCAL POINT SHERPUR ROAD  
LUDHIANA-141010  
Tel. :- 0161-4669455

Invoice No. : 44	Vehicle No. :
Dated : 19-04-2025	E-Way Bill No. :
Place of Supply : Punjab (03)	P.O No. : P/visit
Reverse Charge : N	P.O Date :
GR/RR No. :	Vendor :
Transport : Self	Freight :

**Billed to :**  
SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

**Shipped to :**  
SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

IRN : fec866821c5e6edc50b887178fb8dcfa7cab1302a300a8540c5127c5ada95c1c Ack.No.: 132521920423156 Ack. Date : 19-04-2025

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	VICTAULIC COUPLING 1"	73079990	8.00	Pcs.	440.00	3,520.00
Add : CGST @ 9.00 %						316.80
Add : SGST @ 9.00 %						316.80
Add : Rounded Off (+)						0.40
<b>Grand Total ₹</b>						<b>4,154.00</b>

Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
18%	3,520.00	316.80	316.80	633.60

Rupees Four Thousand One Hundred Fifty Four Only

**Bank Details:** BANK OF BARODA, M.S.ME.LUDHIANA  
ACCOUNT NUMBER-78450400000004 IFSC BARBOVJMLUD

**Terms & Conditions**

- E. & O.E.
- 1. Goods once sold will not be taken back.
- 2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
- 3. Subject to 'Ludhiana' Jurisdiction only.

E-Invoice QR Code



Receiver's Signature :

for **ALIGHT INDUSTRIES**  
Ludhiana  
Authorised Signatory



229

GSTIN : 03AGUPB2400M1ZN

Original Copy

## TAX INVOICE

## ALIGHT INDUSTRIES

PLOT No. 15 ASHIRWAD TRADE CENTER, FOCAL POINT SHERPUR ROAD  
LUDHIANA-141010  
Tel. :- 0161-4669455

Invoice No. : 53  
Dated : 21-04-2025  
Place of Supply : Punjab (03)  
Reverse Charge : N  
GR/RR No. :  
Transport : Self

Vehicle No. :  
E-Way Bill No. :  
P.O No. : Mr Sachin  
P.O Date :  
Vendor :  
Freight :

**Billed to :**  
SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

**Shipped to :**  
SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

IRN : 1ba142e6299327b84fc7893778cb4e2d6088db5d226ff0de7ff6bc60494aa238 Ack.No.: 132521952133908 Ack. Date : 22-04-2025

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	MEMBRANE CONNECTOR 4"	8421	4.00	Pcs.	810.00	3,240.00
						3,240.00
Add : CGST @ 9.00 %						291.60
Add : SGST @ 9.00 %						291.60
Less : Rounded Off (-)						0.20
<b>Grand Total ₹</b>						<b>3,823.00</b>

Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
18%	3,240.00	291.60	291.60	583.20

Rupees Three Thousand Eight Hundred Twenty Three Only

**Bank Details:** BANK OF BARODA, M.S.ME.LUDHIANA  
ACCOUNT NUMBER-78450400000004 IFSC BARBOVJMLUD

## Terms &amp; Conditions

E.&amp; O.E.

- Goods once sold will not be taken back.
- Interest @ 18% p.a. will be charged if the payment is not made within the stipulated time.
- Subject to 'Ludhiana' Jurisdiction only.

E-Invoice QR Code



Receiver's Signature :

for ALIGHT INDUSTRIES  
LUDHIANA  
Authorised Signator

AGUPB2400M1ZN

Duplicate Copy

# TAX INVOICE

## ALIGHT INDUSTRIES

PLOT No. 15 ASHIRWAD TRADE CENTER, FOCAL POINT SHERPUR ROAD  
LUDHIANA-141010  
Tel. :- 0161-4669455

Invoice No. : 56  
Dated : 23-04-2025  
Place of Supply : Punjab (03)  
Reverse Charge : N  
GR/RR No. :  
Transport : Self

Vehicle No. :  
E-Way Bill No. :  
P.O No. : Mr Sachin  
D Date :  
Vendor :  
Freight :

**Billed to :**

SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

**Shipped to :**

SUMIT KNIT FAB  
B-3 INDUSTRIAL AREA -A EXTN, SUMIT KNIT  
FAB, INDL AREA A EXTN, LUDHIANA  
Ludhiana, Punjab, 141008

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

Party Mobile No :  
GSTIN / UIN : 03ABEPJ2175J3ZT

IRN : 6c717d25735863b33da6d8930df2be03b0b7be95cea6525f955ac85fb4473431 Ack.No.: 132521959597530 Ack. Date : 23-04-2025

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	SERVICE CHARGES PO 1 & 2	9987	1.00	Units	10,000.00	10,000.00
2.	O RING 35-LOCK 4"	8421	1.00	PCS	750.00	750.00
						<b>10,750.00</b>
Add : CGST @ 9.00 %						967.50
Add : SGST @ 9.00 %						967.50
<b>Grand Total ₹</b>						<b>12,685.00</b>

Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
18%	10,750.00	967.50	967.50	1,935.00

Rupees Twelve Thousand Six Hundred Eighty Five Only

Bank Details: BANK OF BARODA, M.S.ME.LUDHIANA  
ACCOUNT NUMBER-78150400000004 IFSC BARBOVJMLUD

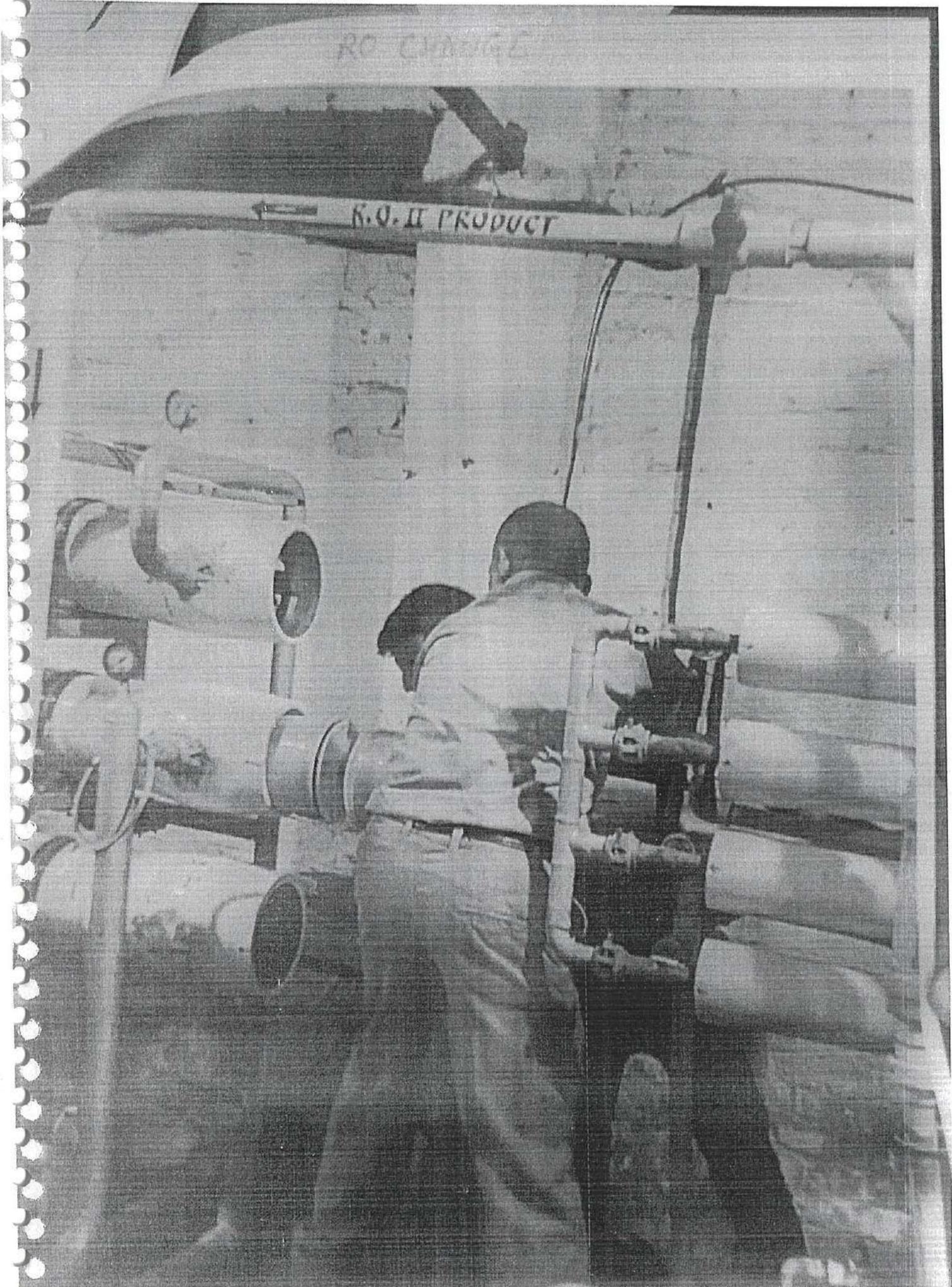
**Terms & Conditions**

- E.N.D.E.  
1. Goods once sold will not be taken back.  
2. Interest @ 18% p.a. will be charged if the payment is not made within the stipulated time.  
3. Subject to 'Ludhiana' Jurisdiction only.

**E-Invoice QR Code****Receiver's Signature :**

for ALIGHT INDUSTRIES

Authorised Signatory



## ANNEXURE 20

# SWASTIK

## ENGINEERING SERVICES

(IBR Approved Boiler Erector)

MFRS OF: ♦ CHIMNEY ♦ TANKS ♦ BOILER ACCESSORIES

GSTIN:- 03AOTPK9627G1ZK

Mob:- +91-98143-07864

swastikenggservices@gmail.com

Kohara- Mehlon Road, Vill. Mehlon,

Kohara, Ludhiana, Punjab -141112

QUOTATION	19-04-2025
-----------	------------

M/S Sumit Knit Fab  
B-3, Industrial Area-A  
Ludhiana

Kind Attn: MD

Subject: Quotation For Water Evaporator

Dear Sir,

We are very thankful to you for your above mentioned valuable enquiry, Through this connection we are pleased to Quote herewith our most competetive techno-commercial offer for your kind consideration. We hope you will find the same in line with your requirement and shall favour us with your valued order.

The Details are as follows :-

SR.NO.	DETAILS	Supply Rate (Rs.)	
1)	Supply of MS Water Evaporator with Top and Bottom Cone. Evaporator Fitted with Seamless Tubes of 34 OD, qty - 79Nos.	1,00,000.00	

Delivery : 10-15 Days after order and advance Confirmation

Freight Inclusive.

Client Scope ( Exclusion )
----------------------------

- |    |                                    |
|----|------------------------------------|
| 1) | GST @ 18% on bill.                 |
| 2) | Installation is in customer scope. |

Payment Terms & Condition
---------------------------

60% Advance along with order confirmation including Tax.
40% Against Performa Invoice before Dispatch including Tax.

Regards

Brijesh Singh  
9814307864  
For Swastik Engineering Services  
Ludhiana

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# SUMIT KNIT FAB

3-B, Industrial Area, 'A' Extn., Ghore Wali Road, Ludhiana (Pb.)

## PURCHASE ORDER

SR.NO	DETAILS	RATE
1	Supply of Evaporator with Top & Bottom Cone. Evaporator fitted with seamless Tubes	1,00,000.00

Delivery: 10-15 Days

FOR

SUMIT KNIT FAB  
*[Signature]*

LUDHIANA

234

## Tax Invoice

(ORIGINAL FOR RECIPIENT)

<b>SWASTIK ENGINEERING SERVICES</b> KOHARA - MEHLON ROAD VILLAGE - MEHLON LUDHIANA UDYAM - PB-12-0030592 GSTIN/UIN: 03AOTPK9627G1ZK State Name : Punjab, Code : 03 Contact : 9814307864 E-Mail : swastikenggservices@gmail.com	Invoice No.	e-Way Bill No.	Dated
	SES-17	341991723739	2-May-25
Consignee (Ship to) <b>SUMIT KNIT FAB</b> B-3 , INDUSTRIAL AREA - A LUDHIANA GSTIN/UIN : 03ABEPJ2175J3ZT State Name : Punjab, Code : 03	Delivery Note	Mode/Terms of Payment	
	Reference No. & Date.	Other References	
Buyer (Bill to) <b>SUMIT KNIT FAB</b> B-3 , INDUSTRIAL AREA - A LUDHIANA GSTIN/UIN : 03ABEPJ2175J3ZT State Name : Punjab, Code : 03	Buyer's Order No.	Dated	
	Dispatch Doc No.	Delivery Note Date	
	Dispatched through	Destination	
	<b>JEEP</b>	<b>INDUSTRIAL AREA</b>	
	Bill of Lading/LR-RR No.	Motor Vehicle No.	
		<b>PB10HL2834</b>	
	Terms of Delivery		

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	<b>MS FABRICATED</b> EVAPORATOR WITH TOP AND BOTTOM CONE.	7308	1.000 Pcs	1,00,000.00	Pcs		1,00,000.00
	<b>SGST OUTPUT</b>						9,000.00
	<b>CGST OUTPUT</b>						9,000.00
	Total		1.000 Pcs				₹ 1,18,000.00

Amount Chargeable (in words)

E. &amp; O.E

Indian Rupees One Lakh Eighteen Thousand Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
7308	1,00,000.00	9%	9,000.00	9%	9,000.00	18,000.00
<b>Total</b>	<b>1,00,000.00</b>		<b>9,000.00</b>		<b>9,000.00</b>	<b>18,000.00</b>

Tax Amount (in words) : Indian Rupees Eighteen Thousand Only

Company's PAN : AOTPK9627G

Company's Bank Details

Bank Name : AXIS BANK LTD

A/c No. : 922030044333605

Branch &amp; IFS Code : MUNDIAN KALAN &amp; UTIB0001417

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for SWASTIK ENGINEERING SERVICES

Authorised Signatory

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**Tax Invoice**

(DUPLICATE FOR TRANSPORTER)

<b>SWASTIK ENGINEERING SERVICES</b> KOHARA - MEHLON ROAD VILLAGE - MEHLON LUDHIANA UDYAM - PB-12-0030592 GSTIN/UID: 03AOTPK9627G1ZK State Name : Punjab, Code : 03 Contact : 9814307864 E-Mail : swastikenggservices@gmail.com	Invoice No. <b>SES-17</b> Delivery Note	e-Way Bill No. <b>341991723739</b> Mode/Terms of Payment	Dated <b>2-May-25</b>
	Reference No. & Date.	Other References	
Consignee (Ship to) <b>SUMIT KNIT FAB</b> B-3 , INDUSTRIAL AREA - A LUDHIANA GSTIN/UID : 03ABEPJ2175J3ZT State Name : Punjab, Code : 03	Buyer's Order No.	Dated	
Buyer (Bill to) <b>SUMIT KNIT FAB</b> B-3 , INDUSTRIAL AREA - A LUDHIANA GSTIN/UID : 03ABEPJ2175J3ZT State Name : Punjab, Code : 03	Dispatch Doc No.	Delivery Note Date	
	Dispatched through <b>JEEP</b>	Destination <b>INDUSTRIAL AREA</b>	
	Bill of Lading/LR-RR No.	Motor Vehicle No. <b>PB10HL2834</b>	
Terms of Delivery			

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	<b>MS FABRICATED</b> EVAPORATOR WITH TOP AND BOTTOM CONE.	7308	<b>1.000 Pcs</b>	1,00,000.00	Pcs		<b>1,00,000.00</b>
	<b>SGST OUTPUT</b>						<b>9,000.00</b>
	<b>CGST OUTPUT</b>						<b>9,000.00</b>
<b>Total</b>			<b>1.000 Pcs</b>				<b>₹ 1,18,000.00</b>

Amount Chargeable (in words) E. & O.E

**Indian Rupees One Lakh Eighteen Thousand Only**

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
7308	1,00,000.00	9%	9,000.00	9%	9,000.00	18,000.00
<b>Total</b>	<b>1,00,000.00</b>		<b>9,000.00</b>		<b>9,000.00</b>	<b>18,000.00</b>

Tax Amount (in words) : **Indian Rupees Eighteen Thousand Only**

Company's PAN : <b>AOTPK9627G</b> Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	Company's Bank Details Bank Name : <b>AXIS BANK LTD</b> A/c No. : <b>922030044333605</b> Branch & IFS Code : <b>MUNDIAN KALAN &amp; UTIB0001417</b> for <b>SWASTIK ENGINEERING SERVICES</b> Authorised Signatory
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## e-Way Bill



Way Bill No:	3419 9172 3739
Way Bill Date:	02/05/2025 02:57 PM
Generated By:	03AOT PK962 7G1ZK - BRIJESH KUMAR
Valid From:	02/05/2025 02:57 PM [15Kms]
Valid Until:	03/05/2025

## Part - A

GSTIN of Supplier	03AOTPK9627G1ZK,SWASTIK ENGINEERING SERVICES
Place of Dispatch	Ludhiana,PUNJAB-141112
GSTIN of Recipient	03ABE PJ217 5J3ZT ,SUMIT KNIT FAB
Place of Delivery	LUDHIANA,PUNJAB-141008
Document No.	SES-17
Document Date	02/05/2025
Transaction Type:	Regular
Value of Goods	118000
HSN Code	7308 - EVAPORA TOR
Reason for Transportation	Outward - Supply
Transporter	

## Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	PB10HL2834	Ludhiana	02/05/2025 02:57 PM	03AOTPK9627G1ZK	-	-



341991723739

Note\*: If any discrepancy in information please try after sometime.

## ANNEXURE 21

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Original Copy

**GSTIN : 03EKP8303L1Z1** **TAX INVOICE**

**MAHAVIR ENVIRO CONSULTANTS**  
 PLOT NO B - XXX,5335/A-11/2, JEEWAN NAGAR,OPP PUDA PARK,NEAR VEER  
 PALACE,ST NO.5,CHANDIGARH ROAD, LUDHIANA, PUNJAB - 141010

Invoice No. : 4 Dated : 21-04-2025	Place of Supply : Punjab (03) Reverse Charge : N
Billed to : SUMIT KNIT FAB B-3, INDUSTRIAL AREA -A LUDHIANA,PUNJAB	Shipped to : SUMIT KNIT FAB B-3, INDUSTRIAL AREA -A LUDHIANA,PUNJAB
GSTIN / UIN : 03ABEPJ2175J3ZT	GSTIN / UIN : 03ABEPJ2175J3ZT

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount( ` )
1.	UPC ELECTROMAGNETIC DIGITAL FLOW METER	90282000	1.00	Pcs.	24,500.00	24,500.00
Add : CGST @ 9% @ 9.00 % Add : SGST @ 9% @ 9.00 %						24,500.00 2,205.00 2,205.00
<b>Grand Total</b> 1.00 Pcs.						<b>28,910.00</b>

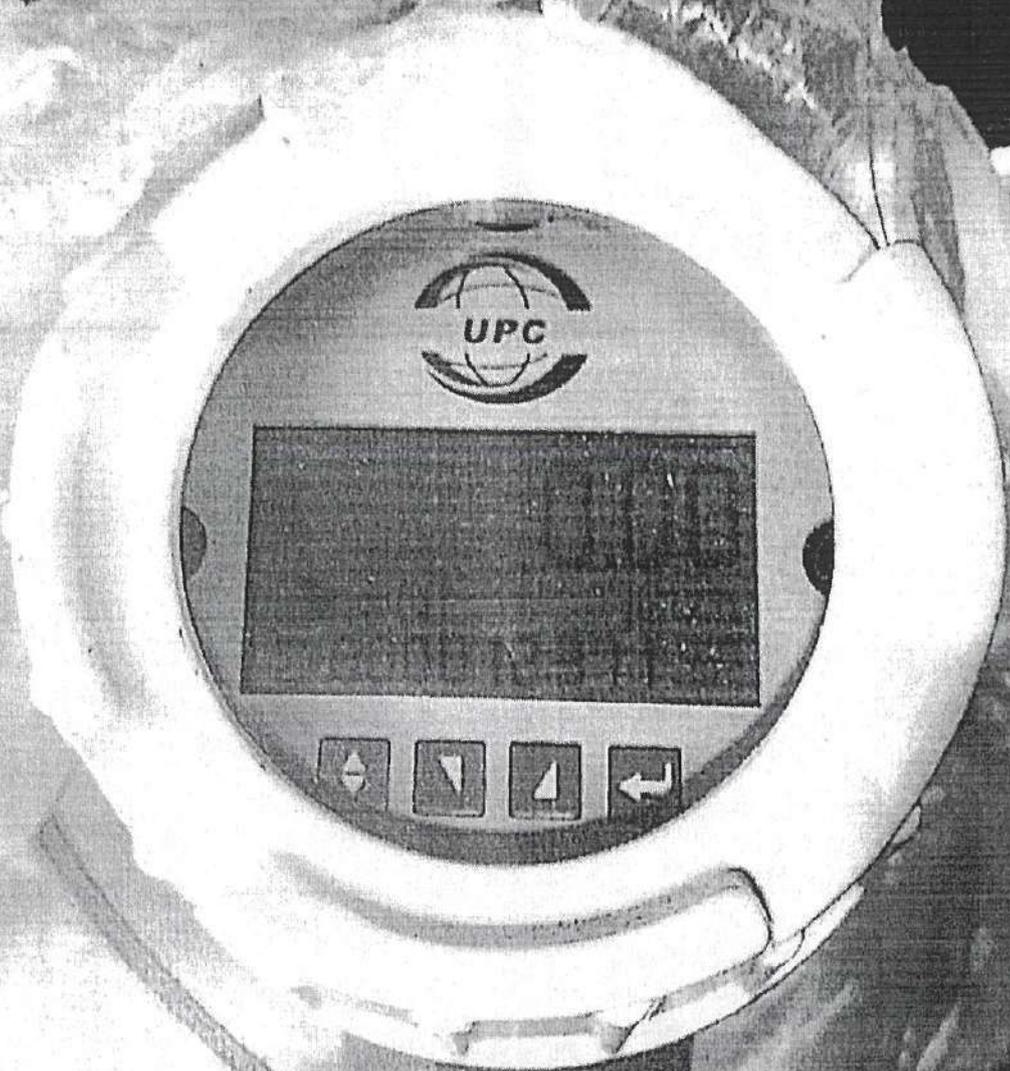
Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
18%	24,500.00	2,205.00	2,205.00	4,410.00

Rupees Twenty Eight Thousand Nine Hundred Ten Only

Bank Details : HDFC BANK, MUNDIAN KALAN BRANCH, RTGS/NEFT IFSC : HDFC0007502  
 A/C NO .50200089909868

<b>Terms &amp; Conditions</b> E.& O.E. 1. Goods once sold will not be taken back. 2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time. 3. Subject to 'Punjab' Jurisdiction only.	Receiver's Signature :  <div style="text-align: center;"><b>For MAHAVIR ENVIRO CONSULTANTS</b></div> <div style="text-align: right;"><b>Authorised Signatory</b></div>
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238  
TUBEWELL METER



239

UF Backwash & Reject METER



**PUNJAB POLLUTION CONTROL BOARD**  
**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 3277-78

Speed Post/online

Date 23/5/25

To

M/s Sumit Knit Fab,  
 B-3, Industrial Area-A,  
 Extension, Ludhiana.

**Sub: Proceeding of the personal hearing given before the Chairman of the Board on 06.05.2025 w.r.t. notice for imposition of Environmental Compensation (EC) as damage caused to the environment- M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana.**

**The following were present:**

**On behalf of Punjab Pollution Control Board**

Er. G.S. Majithia, Member Secretary, Punjab Pollution Control Board  
 Er. R.K. Ratra, Chief Environmental Engineer, Ludhiana  
 Sh. Amrik Singh, SLO, Head Office, Punjab Pollution Control Board, Patiala  
 Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana

**On behalf of the industry**

Sh. Rishi Jethi, Proprietor

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category unit engaged in the process of dyeing and washing of the garments. A complaint was earlier received against the unit through Head Office, Patiala regarding illegal operation of the unit. To verify the facts the site of unit was visited by Senior Officers of the Board on 03.01.2019 and it was found that the industry was operating without consent of the Board. The industry had installed six washing-cum-dyeing machines, six tubular, two hydro extraction machines, one ozone machine and two tanks for simple washing of fabrics. There were two knitting machines (not in operation) and two razing machines (not in operation). The industry had installed the ETP but untreated effluent was being discharged into sewer. The ETP was found not in operational condition. The effluent samples were collected and as per analysis report, various parameters were found beyond the prescribed limits of the Board [BOD-122 against 30 mg/l, TSS- 129 against 100 mg/l, COD-384 against 250 mg/l].

Due to above violations, direction u/s 33-A & 31-A were issued to the PSPCL vide letter no. 638-641 dated 02.08.2019 for electric disconnection of unit. In compliance, the electric connection was disconnected by the PSPCL authorities.

The industry had applied 'Consent to Operate' and for restoration of electric connection of the unit. Thereafter, short time 'Consent to Operate' was granted under Water Act, 1974 vide no. CTOW/Fresh/LDH1/2019/9836666 dated 13.05.2019 valid upto 12.11.2019 for trade effluent discharge @ 75 KLD into sewer after treatment through ETP & Air Act, 1981 vide no. CTOA/Fresh/LDH1/2019/9835498 dated 13.05.2019 valid upto 12.11.2019 & electric connection of the industry was also restored temporarily upto 12.11.2019 for six months to adjudge the adequacy of installed ETP by the industry.

The industry again applied for renewal of 'Consent to Operate' alongwith restoration of electric connection for further period on 05.11.2019. The industry was granted consent under Water Act, 1974 & Air Act, 1981 both valid upto 12.05.2020 & electric connection of the industry was also restored upto 12.05.2020.

Thereafter, the electric connection was disconnected by PSPCL vide TDCO no. 171/65668 dated 21.05.2020 due to expiry of temporarily restoration period.

The industry again applied for renewal in validity of consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith restoration of electric connection. The industry was visited by officer of the Board on 01.06.2020 and observed that the industry had now installed UF & RO plant and is recycling approx. 50 % of water after UF-RO and is discharging about 35 KLD of waste water into sewer.

In light of the UF & RO system installed by the industry, 'Consent to Operate' under Water Act, 1974 & Air Act, 1981 was granted to the industry on 24.07.2020 upto 23.01.2021 for recycling of 50 % UF and RO water and Discharge remain 35 KLD into sewer as one RO was pending due to Covid/curfew. The electric connection of the unit was also restored temporarily upto 23.01.2021.

The industry had again applied for extension in the validity of Consent to operate under the Water Act, 1974 and Air Act, 1981 alongwith restoration of electric connection on 27.12.2020.

A complaint was also received from office of Monitoring Committee constituted by Hon'ble NGT letter no. CMC/2020/981 dated 20.08.2020 for detailed enquiry in the matter and to submit action taken report within 21 days. Accordingly, a team of the officers of the Board was also constituted by the Competent authority for inspection of unit. The industry was visited by team of officers of the Board on 28.10.2020 and it was observed as under:

1. The industry has installed 6 no. washing machines, 2 no. tub dyeing machines, 5 no. electric dryer, 2 no. knitting machines and 3 no. tuning machines.
2. The industry has installed ETP followed by RO system for treatment of trade effluent generated from dyeing process.
3. The representative of the industry informed during visit that earlier they were doing knitting, raising, tabling and fuse, printing, etc. since 2004 alongwith boiler. Tub dyeing is used as per demand & in case of fault during washing, cold dyeing is also done in washing milling machines.
4. During visit, Sh. Rishi Jethi, Proprietor could not produce the old records, bills & any justification regarding bills dated 14.08.2007 and 18.08.2007 for sweater O/D washing (Over Dyeing washing) attached with the complaint.

The complainant had attached the copy of documents related to sale tax department regarding sale & purchase of the unit and permission of MCL. Therefore, the letter was issued to MCL vide letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana vide letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.

The industry was issued show cause notice to submit its reply in writing vide Board's letter no. 713-14 dated 18.02.2021 on the points of complaint.

The industry submitted the reply of SCN but report was awaited from Assistant Excise & MCL. Hence in view of ZLD system installed by the industry short time 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 dated 03.03.2021 upto 02.09.2021 for Zero Liquid Discharge and electric connection of the unit was also restored upto this period 02.09.2021 with special conditions that:-

- a) The industry shall get the EMF meters installed at source of water supply as well as on recirculation system, within 15 days.
- b) The industry shall submit the copies of balance sheets alongwith copies of electricity bills from date of commissioning of the unit.

Thereafter, the industry was granted consent to operate under the Water Act, 1974 valid upto 30.6.2025 for Zero Liquid Discharge (ZLD). The industry was granted authorization under the Hazardous and other Waste Rules, 2016 valid upto 30.06.2027 for hazardous waste of category 5.1, 33.1 & 35.3.

Sh. SL Verma filed a complaint against M/s Sumit knit fab through Sh. Sant Balbir Singh Seechewal MP and a committee was constituted by Competent Authority of the Board to enquiry in the matter. The committee visited the industry on 02.02.2024 and submitted the report and raised some observation as per below:-

1. There is no account of 2026 KL. Whereas, the effluent may either be directly disposed off after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation.
2. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records.
3. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process.
4. It is neither feasible nor advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler infrastructure as well as affect the quality of product being manufactured by the industry.
5. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out.
6. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compare to 658 KL as recorded by the industry.
7. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained.
8. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there.
9. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced.
10. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical / coagulants in its ETP instead of manual system.
11. It has been apprehended that domestic effluent of the industry might be discharged into sewer through toilets.

The industry is not complying with the conditions of consent to operate granted under Water Act, 1974 and authorization granted under the Hazardous and other Waste Rules, 2016 of the Board.

Accordingly, the industry was issued notice u/s 33-A of the Water Act, 1974 as well as show cause notice for revocation of consent to operate under the Water Act, 1974 and revocation of authorization under the Hazardous and other Waste Rules, 2016 alongwith notice for imposition of EC with hearing before Chairman of the Board on 25.04.2024, wherein it was decided as under:

1. The consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 be revoked.
2. The directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be confirmed for closure of the industry and disconnection of electric connection.

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3. All the D.G. sets existing in the premises of the industry be sealed.
  4. A reminder be issued to MCL in continuation to letter no. 163 dated 11.01.2021 and to Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana in continuation to letter no. 165 dated 11.01.2021 to intimate the date & year from which the industry is doing dyeing/washing process.
  5. The amount of Environmental Compensation be calculated after receipt of reply from MCL and Excise and Taxation Department, Ludhiana.
  6. The Environmental Engineer, Regional Office-1, Ludhiana shall verify the year wise installation / addition of machinery by the industry and pursue the matter with MCL and Excise and Taxation Department for early response.

In compliance to decisions of personal hearing, the consent to operate granted to the industry under the Water Act, 1974 was revoked, directions u/s 33-A of the Water Act, 1974 were issued for closure of the industry and disconnection of electric connection alongwith sealing of all the D.G. sets existing in the premises of the industry.

In compliance to above directions, the PSPCL authorities disconnected the electric supply of the industry vide TDCO letter no. 104/11 dated 29.04.2024. The industry was again visited by the officer of the Board on 29.04.2024 and it was observed as under:-

1. The industry was in operation with the help of D.G set.
2. The electric connection of the industry found disconnected in compliance to the directions issued by the Competent Authority.
3. The process got stopped during the visit & after shutting down the D.G set. The D.G set was sealed by the by officer of the Board in the presence of the industry.

In compliance to decision of personal hearing, the reminder was issued to the Assistant Excise and Taxation Commissioner, Excise and Taxation Department, Ludhiana and MC Ludhiana. The Excise and Taxation Department, Ludhiana has submitted its report vide their letter no. 124 dated 13.05.2024 and as per the report the unit has made purchases from the firms dealing in dyes and chemicals in the year 2005 and is carrying out the dyeing process. The unit is in the business of dyeing of fabric since, 2005.

In compliance to decision no. 5 of personal hearing, Environmental Compensation (EC) of Rs. 6,42,25,000/- has been imposed on the industry vide Board's order dated 329 dated 24/7/2024 due to violations from period 2005 to 2019.

The industry has filed a case before Hon'ble National Green Tribunal, New Delhi against the orders dated 24.07.2024 issued by the Board imposing Environmental Compensation. The NGT vide its final order dated 01.04.2025 has set aside orders for imposition of Environmental Compensation on the industry. The relevant abstract of the orders passed by Hon'ble Tribunal is under:-

*39. In the light of the facts discussed above, we are clearly of the view that impugned order dated 24.07.2024 passed by PSPCB is unsustainable, being in violation of principles of natural justice and also having travelled beyond the facts which were disclosed to appellant in the show cause notice and at the time of personal hearing.*

*40. Appeal is accordingly allowed. The impugned order dated 24.07.2024 is hereby set aside. Pending IAs stand disposed of accordingly.*

*41. However, this order shall not preclude the respondent PSPCB from passing a fresh order after giving due opportunity of hearing to appellant and in accordance with law including compliance of principles of natural justice and the observations made in this judgment.*

In the meanwhile, the industry had applied for consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 through OCMMS alongwith request for restoration of electric connection stating that the industry has been lying disconnected/closed for 12 months and has made compliance of the observations/violations. The industry was granted consent under the Water Act, 1974 dated 14.04.2025 valid upto 13.07.2025 alongwith restoration of electric connection temporarily for 3 months with special condition that committee of officers of the Board will be constituted to verify the compliances made by the unit w.r.t violations observed during visit on 02.02.2024. The committee shall submit report within one month.

In view of observations made by the Hon'ble National Green Tribunal vide order dated 01.04.2025, the matter was considered by Competent Authority of the Board and observed that it is imperative that the Board shall issue a fresh notice to industry disclosing therein the findings of the Excise and Taxation Department, the findings of the inspection team, recommendations of the EC verification committee and all other material which is found against the industry and imposition of Environmental Compensation with an opportunity of hearing before the Competent Authority of the Board.

In view of above, the industry was issued notice for imposition of Environmental Compensation as damage caused to the environment with hearing before the Chairman of the Board on 06.05.2025.

Sh. Rishi Jethi, Proprietor of industry attended the hearing and submitted a written reply which was taken on record. He submitted that :-

1. The instant reply is being filed by them to the Show Cause Notice dated 24.04.2025 issued by the Punjab Pollution Control Board. That the said show cause notice dated 24.04.2025 has been issued by PPCB allegedly in furtherance of the order dated 01.04.2025 passed by the Hon'ble National Green Tribunal in Appeal No. 37 of 2024 titled as M/s Sumit Knit Fab vs. Punjab Pollution Control Board & Ors. That vide the said order the Hon'ble National Green Tribunal set aside the order dated 24.07.2024 issued by PPCB inter-alia imposing EC to the tune of Rs. 6,42,25,000/- for the period of violation 01.04.2005 to 25.04.2019. Relevant portion of the order dated 01.04.2025 passed by the Hon'ble National Green Tribunal.

"In the light of the facts discussed above, we are clearly of the view that impugned order dated 24.07.2024 passed by PSPCB is unsustainable, being in violation of principles of natural justice and also having travelled beyond the facts which were disclosed to appellant in the show cause notice and at the time of personal hearing.

Appeal is accordingly allowed. The impugned order dated 24.07.2024 is hereby set aside. Pending IAs stand disposed of accordingly.

However, this order shall not preclude the respondent PSPCB from passing a fresh order after giving due opportunity of hearing to appellant and in accordance with law including compliance of principles of natural justice and the observations made in this judgment."

2. By way of the notice under reply, PPCB has proposed to impose EC on the undersigned industry for the period spanning from 2004 to 2019, on the alleged grounds of operating without a valid Consent to Operate and for purportedly discharging untreated effluent into the sewer. It is, however, pertinent to note that the said Show Cause Notice does not specify the amount or quantum of Environmental Compensation proposed to be levied upon the undersigned industry. Further, the show cause notice also fails to provide in detail the recommendations of the EC verification committee which earlier finalized the EC amounting to Rs. 6,42,25,000/-. The report of the Excise and Taxation Department

Including the bills submitted by the business rival and the report of the inspection committee have also not been provided to them.

Relevant submissions on behalf of them are:

- A. That the violation period has wrongly been stated to be 2004 to 2019. That except the alleged report of the Excise and taxation Department, there is nothing on record to show that the undersigned was carrying on the work of dyeing and washing from the year 2004-2019 and that there was actual violation on part of the undersigned herein. A perusal of the said report would reflect that the said matter originated only after the filing of a complaint by Mr. Sunil Verma (proprietor of M/s Megaline dyeing and finishing house), who is a competitor and a business rival of the undersigned herein, with both parties specializing in indigo washing. In 2019, when the undersigned established his dyeing and washing machinery, Sh. S.L. Verma approached the undersigned, requesting an increase in the rate for dyeing operations to equalize customer traffic. The undersigned refused to do the same, and since then, Sh. S.L. Verma has pursued a campaign against the undersigned by filing various frivolous complaints against his unit. Furthermore, Sh. S.L. Verma enjoys the support of political bigwigs who are for extraneous considerations complicit in efforts to completely undermine the undersigned's business.
- B. That further the perusal of the said report would also show that the same has been made based upon the two invoices submitted by Mr. Sunil Verma. The report allegedly states that: This shows that both the parties were engaged in business and has duly has duly accounted the transactions in their returns....From the above it may be concluded that Sumit Knit Fab having TIN 03422010923 is doing dying in year 2009-10.' At the outset it is relevant to mention herein that the report nowhere mentions that the undersigned was engaged in the work of dyeing from the year 2004-2019 as alleged by the Board and the same simply states the year as 2009-10. Further, the report is completely unreliable as it is in totality based only upon two invoices that too submitted by a person who is a competitor and a business rival of the undersigned herein. As would be clear from the report it simply states based on two invoices that the undersigned was engaged in the business of dyeing with one inker Knits India Pvt. Ltd. That the best evidence available with the Board are these two bills 18.08.2009 and 14.08.2009 and the conclusion drawn by the excise department in its report dated 13.05.2024 states that the deduction claimed by the industry is 40 % which is a category as per Section 2(zu) of the PVAT Act, 2005 and Rule 15(4) thereof for dyeing named as sweater O/D washing in the said bills. One of the important fact that has been overlooked is that deduction in the category Section 2(zu) of the PVAT Act, 2005 and Rule 15(4) is the same for dyeing as well as washing i.e. 40%. Hence, from this no conclusion can be drawn in so far as the industry doing dyeing process in the year 2009-10 is concerned. Further, the report appears to be a procured one by the business competitor of the undersigned herein Sh. Sunil Verma who is the complainant in the present case before the Board and a politically connected and influential person.
- C. That the answering industry was established in the year 2003. From its inception in 2003 until the year 2018, the industry was primarily engaged in the business of manufacturing and re-selling knitted fabric. During this period, the undersigned industry procured dyeing chemicals and outsourced any required dyeing processes to third-party units, as part of its manufacturing operations. However, over time, the undersigned industry began to receive multiple complaints from its clientele regarding the substandard quality of dyeing in the final product. It was observed that the third-party units to whom dyeing work was outsourced often employed inferior or substandard dyes, including low-grade imported dyes (such as cheaper Chinese variants), resulting in poor quality output and dissatisfaction among customers. In order to address these quality concerns

and enhance customer satisfaction while simultaneously reducing operational costs to remain viable in a highly competitive market—the undersigned industry began procuring in special cases for important clients dyeing chemicals directly from the wholesale market at lower rates and subsequently provided the same to the dyer for use in dyeing its own fabrics. Copy of bills evidencing that the undersigned used to outsource the work of dyeing (job-work) are attached herewith as Appendix-1. That the undersigned has already submitted before the Board as well as before the Hon'ble National Green Tribunal that in special cases for sustaining clients in the business who wanted quality dyeing for their garments, the industry, though rarely, used to purchase dyes and used to get job work done from outside dyeing industries and the purpose of giving them good quality dyes was so that the customers do not complain of poor quality dyeing due to use of cheaper Chinese dyes used by such outside dyeing units. That the undersigned had started installation of machinery for the purpose of dyeing and washing only from December 2018 and the copy of the bills of machinery purchased from December 2018 onwards are attached herewith as Appendix-2(Colly).

- D. The invoices cited in the report are for dyes the undersigned bought to provide to the dyer, not for dyeing activities carried out by the undersigned. Furthermore, there is no evidence of dyeing equipment/machinery or dyes being found at the undersigned's premises before 2019. That there are no photographs and no inspection report of the Board on record stating that either dye or dye equipment's were found in the premises of the undersigned Industry during the period 2004-2018 and there cannot be any such photographs or report as the undersigned was only carrying out the work of knitted fabric from 2003 till 2018. It is important to mention herein that the officers from the Board have in routine all through been visiting the industry and no one ever saw any dyeing machine installed, nor there is any report where any officer of the Board post inspection has reported dyeing process being undertaken in the undersigned industry. That merely because dyes were purchased (though rarely) by the undersigned, for which the undersigned has already submitted that it used to purchase the same for the purpose of outsourcing the work of dyeing, the Board can in no manner claim that the work of dyeing was carried out in the premises of the undersigned Industry. That the Board cannot make the undersigned herein liable to pay Environment Compensation in absence of any dyeing process having been undertaken or any cogent proof such as inspection report, photographs and further that too based only on two purchase invoices only.
- E. That from 2003 till the year 2019, the unit of the undersigned was a Green Category industry and was engaged only in manufacturing/resale of knitted cloth and it was only in the year 2019 when the scope of work of the industry was changed to washing and dyeing. That no machinery for the process of dyeing was installed before the year 2019 when the industry started establishing the dyeing process along with ZLD. That the same can be corroborated from letter dated 09.02.2021 issued by the Municipal Corporation stating that the effluent discharge connection of the undersigned unit has been regularized only from 09.04.2019. Copy of the letter dated 09.02.2021 is attached herewith as Appendix-3. Further, a letter dated 17.02.2021 was also issued by the Office of Assistant Commissioner State Tax, Ludhiana-3 which specifically states that as per the record, the firm was registered on the VAT portal w.e.f 31 May 2005 for manufacturing/resale of Knitted Cloth (copy enclosed). Moreover, the purchase invoices related to the purchase of dyeing unit machinery/equipment reflects that the firm was involved in dying operations in YF 2019-20". Copy of the letter dated 17.02.2021 issued by the Office of Assistant Commissioner State Tax, Ludhiana-3 is attached herewith as Appendix-4.
- F. That the undersigned herein submitted an application dated 18.11.2024 to the Deputy/Assistant Commissioner, CGST Division, Ludhiana along with the bills, invoices,

ledgers, balance sheet etc. That in response to the application dated 18.11.2024, a letter dated 20.11.2024 has been issued by the office of the Deputy/Assistant Commissioner, CGST Division, Ludhiana stating that: This is to certify that M/s Sumit Knit Fab, 3B Industrial Area Extension, Ghorewali Road Ludhiana falls under the jurisdiction Range V, CGST Division, Ludhiana. They have installed Dyeing Unit in FY 2018-19 and machinery in this regard was purchased from the period 01.12.2018 to 17.09.2020. They have commenced production after 13.05.2019 as per the Certificate issued by Punjab Pollution Control Board, Zonal Office -1, Ludhiana. The details Suppliers from whom said machinery has been purchased reflect in the GSTR 2A for the Financial Years 2018-19, 2019-20 and 2020-21.' Copy of the application dated 18.11.2024 submitted by the undersigned herein and the letter dated 20.11.2024 issued by the office of the Deputy/Assistant Commissioner, CGST Division, Ludhiana is attached herewith as Appendix-5(Colly).

- G. It is crucial to highlight that the PPCB only initiated inspections and issued notices or directions starting in 2019. Before this year, no notices or directions were issued by the Board because the washing and dyeing operations began only in 2019. If the industry in question had been engaged in washing and dyeing since 2003, it raises the question of why PPCB was unaware of these activities and why no action was taken against the industry for 15 years until the first inspection occurred in 2019. That since the scope of work of the undersigned industry was changed to washing and dyeing only in the year 2019, there arises no question of the violation period to be calculated from 2004.
- H. The facts without any doubt establish that the present show cause notice under reply has been issued under the influence of Sh. Sunil Verma, the complainant and a competitor of our industry. Further, the show cause notice is totally based on assumptions and surmises alone and not on any evidence whatsoever regarding dyeing process being carried out prior to 2019.
- I. Further, as already submitted above, the undersigned industry started the work of washing and dyeing only in the year 2019. It is imperative to mention herein that the process of washing and dyeing was started by the undersigned only after obtaining Consent to Operate from PPCB. That the very first CTO under the Air (Prevention & Control of Pollution) Act, 1981 and under the Water (Prevention & Control of Pollution) Act, 1974 was granted to the undersigned industry on 13.05.2019 and was valid upto 12.11.2019. Copy of the Consent to Operate under the Air (Prevention & Control of Pollution) Act, 1981 and under the Water (Prevention & Control of Pollution) Act, 1974 both dated 13.05.2019 are attached herewith as Appendix-6(Colly). That as per the CTO the undersigned industry had the permission to discharge the treated effluent into the sewer after treatment in Effluent Treatment Plant. That accordingly the effluent was discharged into the Sewer only after treatment in the Effluent Treatment Plant. That the undersigned duly paid charges towards discharge of treated effluent in sewer to the Municipal Corporation and the bills of the same are attached herewith as Appendix-7.
- J. That it is imperative to mention herein that undersigned has always been conscious of its duty and responsibility towards the environment at large and therefore had started working towards achieving Zero Liquid Discharge (ZLD) in the year 2020 itself. That based on the efforts of the undersigned industry, PPCB granted renewed Consent to operate dated 03.03.2020 under the Water (Prevention & Control of Pollution) Act, 1974 which was valid till 12.05.2020 and the same had a specific condition that the industry shall install & commission the ZLD as per undertaking given by it. That the Consent to Operate under the Air Act, 1981 was also renewed by PPCB. Copy of renewed Consent to Operate dated 03.03.2020 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as Appendix-8. That despite rigorous efforts ZLD could not be fully commissioned due to the then prevailing Covid-19 pandemic due to which the CTO was again renewed by the

Board on 24.07.2020 (valid till 23.01.2021) with recycling of treated effluent upto 50% if water after UF-RO and remaining 35 KLD to be discharged into sewer. Copy of renewed Consent to Operate dated 24.07.2020 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as Appendix-9. That the consents were further renewed by the Board on 03.03.2021 having validity till 02.09.2021. Copy of renewed Consent to Operate dated 03.03.2021 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as Appendix-10.

- K. That after rigorous and continued efforts, the undersigned was finally successful in achieving Zero Liquid Discharge. That PPCB after conducting its due diligence and only after being satisfied that the industry has obtained ZLD, granted renewed Consent to Operate dated 25.08.2021 to the undersigned industry and the same was valid till 20.06.2025. Copy of renewed Consent to Operate dated 25.08.2021 both under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 are attached herewith as Appendix-11. That it is in the humble submission of the undersigned industry that since August 2021 i.e. when the industry achieved ZLD, no trade effluent whatsoever is being discharged into the municipal sewer. Copy of the feasibility report of the Effluent Treatment Plant installed in the premises of the undersigned Industry prepared by a qualified engineer from Thapar University is attached annexed herewith as Appendix-12. It is also important to mention herein that time and again directions have been issued by the Board as well as other concerned authorities to large and medium scale dyeing units to achieve ZLD. That those directions having been issued only with respect to large and medium scale industries and do not apply to the undersigned Industry as the undersigned industry is a small-scale unit. However, the undersigned Industry being an environment conscious unit achieved ZLD.
- L. That vide letter dated 25.05.2022, the undersigned informed the Municipal Corporation that the industry has achieved Zero Liquid Discharge and hence requested for disconnection of municipal sewer with respect to discharge of effluent. It was informed through this letter that as per the consent the industry shall continue to discharge domestic effluent into the municipal sewer. Copy of the letter dated 25.05.2022 is attached herewith as Appendix-13. That the same was served by hand in the office of the Municipal Corporation as would be clear from the receiving on the letter attached above. However, the Municipal Corporation failed to disconnect the municipal sewer connection, due to which the undersigned again submitted a request letter dated 24.06.2022 to the Municipal Corporation. Copy of the request letter dated 24.06.2022 is attached herewith as Appendix-14. That post submission of the aforementioned letter, the Municipal Corporation Ludhiana still did not come forward to disconnect the sewage connection for discharge of trade effluent of the undersigned industry and therefore the undersigned Industry itself closed the same by covering it with concrete cement. That, therefore, since the connection for discharge of treated effluent has been permanently closed in the year 2022 itself, there arises no question of discharge of effluent whether treated or untreated into the municipal sewer.
- M. That the undersigned Industry has installed state of art technology Effluent Treatment Plant for the treatment of the trade effluent generated from the dyeing and washing process. That out of the treated effluent, 80% is reused in the process and 20% is evaporated and there is no discharge of treated effluent inside or outside the industry premises. Copy of the Effluent treatment plant flow chart (working chart) and fresh water balance chart of the undersigned attached herewith as Appendix-15(Colly). Copy of photographs of the undersigned Industry are attached herewith as Appendix-16(Colly).
- N. That the show cause notice under reply mentions about an inspection conducted by the officers of the Board on 03.01.2019 and it further continues to mention that the analysis

result of samples collected on 03.01.2019 were found to be beyond the prescribed parameters. At the outset, it is relevant to mention herein that the analysis report of the samples collected was never provided to the undersigned herein and the undersigned herein got hold of the same only vide the reply filed by PPCB before the Hon'ble National Green Tribunal in Appeal No. 37 of 2024. Further, samples were collected by the Board but the same were not divided into two parts even at the asking of the undersigned herein and therefore the same were collected in violation of Section 21 of the Water Act, 1974. It is imperative to mention herein that the undersigned was in the process of stabilizing the operation of dyeing and washing when the inspection was conducted on 03.10.2019. As already submitted in the previous paragraphs, the undersigned was engaged only in the manufacturing and reselling of knitted fabric prior to the year 2019. It was only in the year 2019 that the undersigned started the work of dyeing and washing by installing the requisite machinery. It is imperative to mention herein that after 2019 several inspections were conducted by the Board and no sample has ever failed and the Board has time to time renewed the Consent granted to the undersigned industry. That the samples were collected by the officers of the Board on 20.09.2023. That as per the analysis report dated 03.10.2023 of samples collected on 20.09.2023 all parameters were found to be within the prescribed limits. Copy of the analysis report dated 03.10.2023 is attached herewith as Appendix-17.

- O. It is also important to mention herein that it was in the year 2021 when the undersigned industry successfully achieved Zero Liquid Discharge and has been operating on ZLD ever since then. With respect to high value of TDS it is imperative to mention herein that the industry is engaged mainly in washing of denim indigo garments which are thicker than the normal fabric. These require water having TDS upto 2000 mg/ Ltr. In case the TDS is less, extra salt is required to be added so as to bring the TDS upto 2000 mg/ Ltr. Therefore, the water having higher TDS is good for the fabric being dyed by the undersigned industry. It is important to mention herein that the high value of TDS is in no manner effecting or causing degradation to the surrounding environment as the treated effluent is being re-used in the process and no effluent is discharged into the municipal sewer.
- P. That on 02.02.2024, the undersigned Industry was visited by the Committee constituted by the Board for inspection on a complaint received to the Board submitted by SL. Verma through Sh. Sant Balbir Singh Seechewal MP. That during the inspection samples were collected by the officials of the said committee from Outlet of the ETP leading to UF Feed, from final RO1 and RO2 permeate leading to storage tank, from Outlet of overhead tank where Fresh Water + RO permeate is taken and Final RO reject leading to evaporator. However, the samples so collected by the Committee were not divided into two parts even at the asking of the undersigned Industry, which is a clear violation of Section 21 of the Water Act. It is imperative to mention herein that the committee thoroughly investigated the sewer connections (domestic) of the undersigned Industry, however, no sewer samples whatsoever were taken by the Committee. Further, it is also relevant to point out that no bye-pass of trade effluent was found by the Committee.
- Q. It is imperative to mention herein that the report of the inspection carried out by the Committee on 02.02.2024 was never served upon the undersigned herein. That the undersigned came to know about the observations of the committee only vide show cause notice dated 19.04.2024 issued by PPCB. That it was on the receipt of the show cause notice dated 19.04.2024 that the undersigned herein approached the Board and paid charges for obtaining the analysis report of the samples collected by the Committee on 02.02.2024 and the inspection report of the committee. It is imperative to mention herein that the Board only provided the analysis report of the samples collected by the Committee and failed to provide the inspection report. That the undersigned herein got hold of the inspection report only when PPCB filed its reply before the Hon'ble National

Green Tribunal in Appeal No. 37 of 2024. That as per the analysis report dated 16.02.2024 of samples collected on 02.02.2024, all the parameters were found to be within the prescribed limits except TDS.

R. That vide response dated 08.05.2024, the undersigned submitted para-wise compliance/response to the observations of the committee as mentioned in the show cause notice dated 19.04.2024. Copy of the reply dated 08.05.2024 submitted by the undersigned herein is attached herewith as Appendix-18. The point-wise reply to the observations of the committee in the inspection report is as under:

i. There is no account of 2026 KL. Whereas the effluent may either be directly disposed of after the ETP plant to MC sewer without evaporation to save cost of energy involved in evaporation:-

The total effluent received from Oct 2020 (date installation of RO unit) till April 2024 is 28254 KL. The liquid sludge collected from tube settlers etc. is about to 2-2.5% whereas the reject from UF membranes is supplied to feed tank to MEE. It is added that only the back wash from the UF membranes is supplied to the collection tank. The difference noted by the committee is only due to the liquid sludge of tube settlers and reject of the UF membrane. This fact might have been got omitted by the committee while making the observations. It is added that we will install EMF meter at UF reject as and when the industry is allowed to operate so that such observations may not arise in future.

ii. There is possibility of unmetered water source from where the water is taken for processing activities but is not accounted in records: -

This para is merely on presumption basis. It is submitted that our unit is only engaged for Washing & dyeing purpose. There is no other water source for obtaining water. It is added that our unit is independent unit and having no connectivity with any surrounding premises industries etc. The extra effluent calculated by the inspection committee has already been well explained at sub point (i) above.

iii. RO is not functioning properly and efficiently and there are chances that the industry might be discharging its treated effluent without reusing in the process:-

That the allegations qua the inefficient RO system installed at the undersigned Industry are completely false. It is pertinent to mention herein that the Board failed to take into consideration the fact that the undersigned has installed two Reverse Osmosis (RO) system to increase the recovery. That the capacity of the 1st RO system is 100 KLD and that of the second one is 40 KLD. That the average daily effluent at the inlet of the 1st RO system is 20-25 KLD. That for instance if we take the effluent at inlet of RO 1 as 20 KLD (average), the average treated effluent that goes directly to the process is 15 KLD (75% of 20) and the RO Reject is 5 KLD (average). That the RO reject of 5KLD from the first RO goes to the second RO. The average treated effluent that goes to the process directly from RO 2 is 3.75 KLD and the reject from RO 2 is 1.25 KLD. That therefore the average total treated effluent that goes back to the process is about 18.75 KLD out of the average 20 KLD effluent received at the inlet of RO 1. Therefore, the RO systems installed by the undersigned Industry work at an efficiency of 90%.

iv. It is neither feasible not advisable to use treated effluent with such a high TDS of around 1300 ppm for boiler feed or for dyeing/washing process as it will affect the boiler Infrastructure as well as affect the quality of product being manufactured by the industry: -

Our industry is engaged mainly in washing of denim indigo garments which are thicker than the normal fabric. These require the water having TDS upto 2000 mg/ Ltr. In case the TDS is less, we add extra salt to bring the TDS upto 2000 mg/ Ltr. Therefore, the water having TDS 1300 mg/ Ltr. or more is good for our fabric.

Regarding the feed quality water to the boiler it is submitted that we do not use ETP treated water for boiler. We use only ground water for the boiler.

- v. The possibility of discharge of effluent through flexible pipe from ETP or RO plant can't be ruled out:-

This para is also merely on presumption basis. It is added that we don't use any flexible pipe for any purpose in our unit. We undertake that we have never used/will use any flexible pipe for any type of unauthorized discharge of treated/untreated water to any on-ground/underground or any type of water body.

- vi. The industry is not treating whole of the effluent through RO plant and about 2026 KL of effluent was found unaccounted. Hence, the quantities of RO reject will be much more as compared to 658 KL as recorded by the industry:-

The total effluent received from October, 2020 (date installation of RO unit) till April 2024 is 28254 KL. The liquid sludge collected from tube settlers etc. is about to 2-2.5% whereas the reject from UF membranes is supplied to feed tank to MEE. It is added that only the back wash from the UF membranes is supplied to the collection tank. The difference noted by the committee is only due to the liquid sludge of tube settlers and reject of the UF membrane. This fact might have been got omitted by the committee while making the observations. It is added that we will install EMF meter at UF reject as and when the industry is allowed to operate so that such observations may not arise in future.

- vii. The hazardous waste of cat. 33.1 were found scattered here & there and no record was maintained:-

It is submitted that we receive the chemicals in bags and plastic drums. The empty bags are stored in HW room and are sent to Nimbua Green Fields Dera Bassi. The liquid chemicals are received in drums. The price is paid for chemicals only. The empty drums are on returnable basis. We return all the empty drums to the supplier. Therefore, there is no record of the empty drums.

- viii. The industry has not provided proper display board outside the hazardous waste storage room as only a computerized paper is pasted there:-

The display board has already been provided.

- ix. The industry has failed to submit any record of bills or documents to justify the regular and periodic maintenance of RO plant. Further, no bill regarding change of membrane or RO plant was produced: -

It is submitted that our R.O. plant was purchased on 24.08.2020. The life of R.O. membranes is 3-5 years when operated 22-24 hours daily. Our plant works for about 12 hours daily. Thus, the life span of the membranes still exists and presently there is no requirement of replacement of the membranes. Regarding periodic maintenance, it is submitted that we daily backwash the membranes and perform descaling periodically. So there is no outside maintenance requirement for the R.O. plant. It is added that we are also attaching herewith the balance RO life evaluated by M/S Mahavir Enviro Consultants, Ludhiana for your ready reference. Therefore, the efficiency and treatment capacity of the system is quite sufficient.

- x. The industry has not complied with the condition of consent for providing automatic dosing arrangement for optimum chemical/coagulants in its ETP instead of manual system:

Presently they are performing manual feeding of coagulants for reaction purpose. they will provide auto dosing as soon as the industry is allowed to operate.

- S. That a perusal of the aforementioned observations of the Committee and the response by the undersigned would make it clear that the observations of the committee with respect to discharge of effluent into sewer, unmetered source of water include the

words —possibility, might, may eitherll which clearly indicate that the committee itself was not 100% sure about whether or not effluent is being discharged into the sewer and the observations so made are all figments of their wild imagination. That, therefore, the report of the committee is not conclusive and in no manner establishes that the undersigned industry is discharging effluent into the sewer. That the report being inconclusive ought not to be relied upon and made the basis of imposition of Environmental Compensation on an industry which is fully compliant and is successfully operating as ZLD.

- T. That further, post the passing of the order dated 01.04.2025 passed by the Hon'ble National Green Tribunal in Appeal No. 37 of 2024 titled as M/s Sumit Knit Fab vs. Punjab Pollution Control Board & Ors. the Board has allowed the undersigned industry to operate and has also granted CTO dated 14.04.2025 valid upto 13.07.2025 along with restoration of electric connection temporarily for 3 months. It is important to mention herein that upon renewing operation, the undersigned has carried out certain upgradations in the working of the industry as pointed out by the committee that visited the industry on 02.02.2024. The undersigned has replaced the membrane of the RO – both Stage 1 RO and Stage 2 RO and a copy of the invoices for the purchase of the said membrane are attached herewith as Appendix-19. That the undersigned has also placed a purchase order for an additional evaporator of 2.5 KLD and the same shall be installed as soon as it is received. Copy of the purchase order along with Eway Bills are attached herewith as Appendix-20(Colly). Further, new flow meters have been installed by the undersigned – one at UF to RO intake and second one at UF backwash and reject. Copy of the purchase invoice for the said new flow meters along with photographs of their installation are collectively attached herewith as Appendix-21(Colly). That with regard to the observation of automatic dosing instead of manual, it is relevant to mention herein that the undersigned carries out the process of dyeing in batches and therefore the treatment in ETP is also in batches and not continuous. Therefore, it is not feasible to install automatic dosing, as also advised by various environment engineers consulted to by the undersigned herein.
- U. That the Board should not proceed to levy any compensation amount unless it can base the same on some evidence of damage in the form of a deviation or deterioration in the environmental condition that can be assessed. That since the undersigned was engaged in the work of manufacturing and re-selling of knitted fabric from 2003 till 2018 and has started the work of dyeing and washing only in the year 2019 and in addition to it has successfully achieved ZLD since the year 2021, there arises no question of damage to the environment being caused by the undersigned in the operation of his unit. That further before any Environmental Compensation is imposed upon the undersigned industry it is incumbent upon PPCB to ascertain and determine the actual damage to the environment (if at all) caused by the industry of the undersigned and the amount which is necessary to rectify the damage. That PPCB should not base the imposition of EC upon stale inspection reports, an inconclusive committee report and some bills submitted by the business rival of the undersigned herein.
- V. That the undersigned industry is fully conscious of its legal and moral responsibilities towards the protection and preservation of the environment and has, at all times, endeavored to operate strictly within the parameters prescribed under the applicable environmental laws, rules, and regulations. The undersigned industry has been consistently taking all necessary steps to ensure compliance with the directions, notifications, and guidelines issued from time to time by the Punjab Pollution Control Board (PPCB) and other concerned statutory authorities in relation to the prevention, control, and mitigation of water and air pollution. It is submitted that the answering industry has made substantial financial investments and infrastructural upgrades towards achieving Zero Liquid Discharge (ZLD)—an environmental benchmark which it

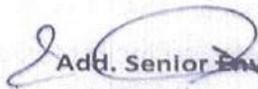
has successfully attained and maintained since the year 2021. Despite this demonstrated commitment to environmental compliance, the undersigned industry is presently facing severe financial hardship as a consequence of the closure of its operations, purportedly on grounds of environmental violations, which are unsupported by any dyeing process having been undertaken or any cogent, contemporaneous, or legally admissible evidence.

In light of the foregoing submissions, there is no material on record to substantiate the allegation that the undersigned industry was engaged in dyeing activities prior to the year 2019. Specifically, there is no report from the Punjab Pollution Control Board (PPCB), no evidence of dyeing machinery installed at the premises, and no photographic or documentary proof indicating the dyeing operations having been undertaken prior to 2019 simply because factually there was no dyeing process ever carried out before 2019. Accordingly, no Environmental Compensation imposition would be legally sustainable against the undersigned industry, and the show cause notice presently under reply is liable to be withdrawn by the PPCB.

The chair observed that the matter in question involves legal, technical and policy aspects. Further, considering the observations and orders of Hon'ble National Green Tribunal, the issue requires to be dealt in totality. Accordingly, the Chairman of the Board decided as under:

1. A committee comprising of following members shall be constituted for examining the matter in totality:
  - a) Sh. Amrik Singh, SLO, PPCB, Patiala (Head of the Committee)
  - b) Environmental Engineer (EC Verification Committee), HQ-1, PPCB, Patiala
  - c) Environmental Engineer (HQ-2, Policy Section dealing with EC matters), PPCB, Patiala
  - d) Environmental Engineer, Regional Office-1, Ludhiana (presenting officer and convener member)
2. The committee shall examine the orders of Hon'ble National Green Tribunal, reply submitted by the industry during hearing and the previous records pertaining to the matter. Committee shall go through the CPCB methodology, orders issued by Hon'ble Supreme Court/ National Green Tribunal from time to time in the matter of EC imposition, in-house protocol defined by the Board for imposing ECs and other relevant aspects related to the matter.
3. The committee shall submit a conclusive report with recommendations and draft orders for imposing environmental compensation, within one month positively.
1. Further decision for levying environmental compensation will be taken after receipt of reply from the committee as constituted above.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the SPV and its responsible person.

  
Add. Senior Environmental Engineer  
Dated

Endst No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



**PUNJAB POLLUTION CONTROL BOARDcp**  
**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 3332

Dated 2/6/25

To

1. Sh. Amrik Singh (Head of the Committee),  
Senior Law Officer,  
Punjab Pollution Control Board,  
Patiala .
2. The Environmental Engineer (EC Verification Committee),  
Punjab Pollution Control Board, HQ-1,  
Patiala.
3. The Environmental Engineer (Policy Section dealing with EC matters),  
Punjab Pollution Control Board, HQ-2,  
Patiala.
4. The Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office-1, Ludhiana

ਮਾਨੀ. ਸਰਕਾਰ / ਜੂਨੀ. ਸਰਕਾਰ.. ਸਟਨ  
 ਵਾਕਾ ਨੰਬਰ-1,2,3,4

ਕਮਿਸ਼ਨ ਨੰ- 16/2  
 ਮੁ-2 4/6/25

ਕਮਿਸ਼ਨ ਨੰ  
 2/6  
 4/6/25  
 ਵਾਕਾ ਨੰਬਰ  
 B  
 4/6/25

**Sub:- Constitution of Committee of officers of the Board for imposition of Environmental Compensation on the industry - M/s Sumit Knit Fab, B-3, Industrial Area-A, Extension, Ludhiana.**

It is intimated that the industry was issued notice for imposition of Environmental Compensation as damage caused to the environment with hearing before the Chairman of the Board on 06.05.2025, wherein it was decided as under:

1. A committee comprising of following members shall be constituted for examining the matter in totality:
  - a) Sh. Amrik Singh, SLO, PPCB, Patiala (Head of the Committee)
  - b) Environmental Engineer (EC Verification Committee), HQ-1, PPCB, Patiala
  - c) Environmental Engineer (HQ-2, Policy Section dealing with EC matters), PPCB, Patiala
  - d) Environmental Engineer, Regional Office-1, Ludhiana (presenting officer and convener member)
2. The committee shall examine the orders of Hon'ble National Green Tribunal, reply submitted by the industry during hearing and the previous records pertaining to the matter. Committee shall go through the CPCB methodology, orders issued by Hon'ble Supreme Court/ National Green Tribunal from time to time in the matter of EC imposition, in-house protocol defined by the Board for imposing ECs and other relevant aspects related to the matter.
3. The committee shall submit a conclusive report with recommendations and draft orders for imposing environmental compensation, within one month positively.
4. Further decision for levying environmental compensation will be taken after receipt of reply from the committee as constituted above.

Accordingly, in compliance to decisions of personal hearing held before Chairman of the Board on 06.05.2025, it is requested to submit a conclusive report with recommendations and draft orders for imposing environmental compensation, within one month positively.

Senior Environmental Engineer, ZO-I  
 for & on behalf of Chairman

Endst. No.

Date

A copy of the above is forwarded to P.S. to Chairman, Punjab Pollution Control Board, Patiala for kind information of worthy Chairman please.

Senior Environmental Engineer, ZO-I  
 for & on behalf of Chairman



## PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Office Dispatch No :  
OCMMS/CTO(Water)/2025/006537

Registered/Speed Post

Date:

Industry Registration ID: R19LDH3616701

Application No : 28847375

To,

Rishi Jethi  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention &amp; Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

## 1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH1/2025/28847375
Date of issue :	10/07/2025
Date of expiry :	09/09/2025
Certificate Type :	Fresh

## 2. Particulars of the Industry

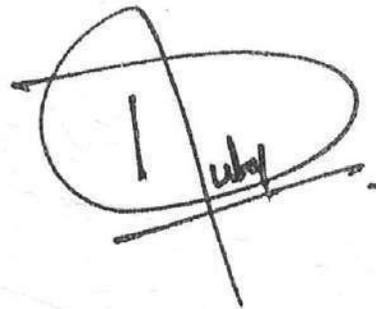
Name & Designation of the Applicant	Rishi Jethi, (Proprietor)
Address of Industrial premises	Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road,, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	128.56 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	-
Raw Materials (Name with quantity per day)	GARMENT FOR WASHING AND DYEING @3000Numbers/Day DETERGENT/SOAP @15Kgs/day DYES AND CHEMICALS @15Kgs/day
Products (Name with quantity per day)	WASHED AND DYED GARMENT S @3000Numbers/Day
By-Products, if any, (Name with quantity per day)	-
Details of the machinery and processes	As per application form

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Page 1

Details of the Effluent Treatment Plant	The industry has installed ETP based on ZLD followed by RO system for treatment of trade effluent.
Mode of Disposal	Trade Effluent @ 75.0 KLD - RO reject @ 7.5 KLD - discharged through evaporator and Permeate from ROI, RO2 @ 67.5 KLD recycled in process Domestic Effluent @ 0.7 KLD - Into sewer after septic tank
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by MoEF&CC/CPCB/PPCB



10/07/2025

(Rubal Goyal)  
Environmental Engineer

For &amp; on behalf

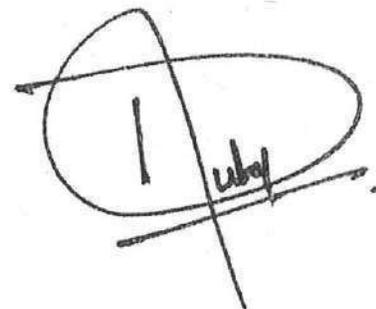
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:  
Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana



10/07/2025

(Rubal Goyal)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

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Page2

## TERMS AND CONDITIONS

### A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment<sup>1/2</sup>s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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*Page 3*

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
  - (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
  - (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

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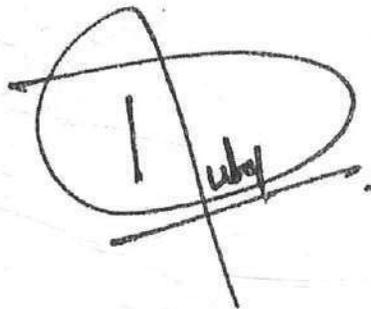
*Sumit Knit Fab,3-b, Indl. Area A Extn., Ghore Wali Road,,Ludhiana East,Ludhiana 1,141010*

*Page4*

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

**B. SPECIAL CONDITIONS**

This consent will be subject to reports received from Committees formed to verify the compliance made by the unit and for examining imposition of EC and the industry is bound to comply with any direction issued by Hon'ble NGT/CPCP/PPCB in future.



10/07/2025

**(Rubal Goyal)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**

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*Page 5*



## PUNJAB POLLUTION CONTROL BOARD

E-648-B, Focal Point, Phase-5, Ludhiana

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)



Office Dispatch No :  
OCMMS/CTO(Air)/2025/006538

Registered/Speed Post

Date:

Industry Registration ID: *R19LDH3616701*

Application No : *28847374*

To,

**Rishi Jethi**  
3-b, Indl. Area A Extn., Ghore Wali Road,  
Ludhiana, Punjab-141010

**Subject:** Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

### 1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Fresh/LDH1/2025/28847374</i>
Date of issue :	<i>10/07/2025</i>
Date of expiry :	<i>09/09/2025</i>
Certificate Type :	<i>Fresh</i>

### 2. Particulars of the Industry

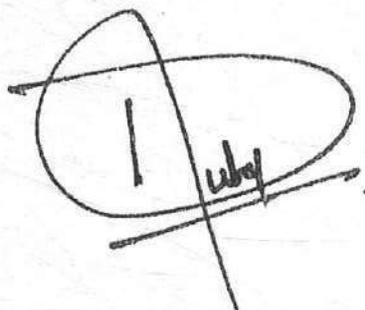
Name & Designation of the Applicant	<i>Rishi Jethi, (Proprietor)</i>
Address of Industrial premises	<i>Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana I-141010</i>
Capital Investment of the Industry	<i>128.56 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana I</i>
Consent Fee Details	<i>-</i>
Raw Materials (Name with Quantity per day)	<i>GARMENT FOR WASHING AND DYEING @ 3000 Numbers/Day DETERGENT/SOAP @ 15 Kgs/day DYES AND CHEMICALS @ 10 Kgs/day</i>
Products (Name with Quantity per day)	<i>WASHED AND DYED GARMENTS @ 3000 Numbers/Day</i>

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*Page 1*

By-products, if any, (Name with Quantity per day)	-
Details of the machinery and process	As per application form
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	WOOD @ 1.2 Metric Tonnes/Day for baby boiler HSD @ 20 ltr/day for D.G set
Type of Air Pollution Control Devices to be installed	D.G set is equipped with canopy
Stack height provided with each boiler/thermo heater/Furnace etc.	Stack of adequate height provided as per norms of the Board
Sources of emissions and type of pollutants	1 no. wood-fired baby boiler 1 no. DG set 62 KVA Capacity
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the PPCB /CPCB / MoEF & CC



10/07/2025

(Rubal Goyal)  
Environmental Engineer

For &amp; on behalf

of

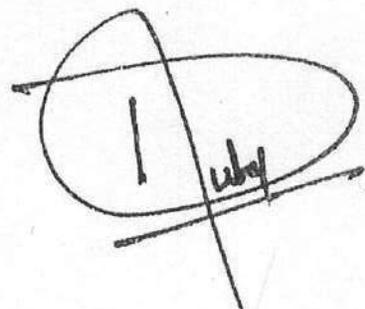
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana



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Page 2

**(Rubal Goyal)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**

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*Page 3*

## TERMS AND CONDITIONS

## A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

**Specifications of the port-holes shall be as under:-**

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter ( $D_e$ ) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
  - ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
  9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

**(i) Stack height for boiler plants**

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr. $Q_p$ = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

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Page 4

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-  
**½ In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. ½**
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
  - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
  - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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Sumit Knit Fab, 3-b, Indl. Area A Extn., Ghore Wali Road., Ludhiana East, Ludhiana 141010

Page 5

- (i) All failures of control equipments.
  - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
  20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
  21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
  22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
    - (i) Once in Year for Small Scale Industries.
    - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
  23. The industry shall maintain the following record to the satisfaction of the Board :-
    - (i) Log books for running of air pollution control devices or pumps/motors used for it.
    - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
    - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
  24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
  25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
  26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
  28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
  29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
  30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
  31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
  32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
  33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
  34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
  35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
  36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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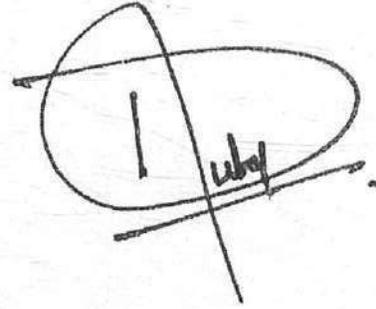
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37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

**B. SPECIAL CONDITIONS**

This consent will be subject to reports received from Committees formed to verify the compliance made by the unit and for examining imposition of EC and the industry is bound to comply with any direction issued by Hon'ble NGT/CPCP/PPCB in future.



10/07/2025

**(Rubal Goyal)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**

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